

UNITED NATIONS



NATIONS UNIES

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 336

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 336

1959

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1959

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration, which has not been registered, may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, Vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party, or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series*, have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été, ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'État Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet État comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un État Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

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Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil*, ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 23 June 1959 to 30 June 1959

Nos. 4795 to 4811

Traités et accords internationaux

enregistrés

du 23 juin 1959 au 30 juin 1959

N^{os} 4795 à 4811

No. 4795

**UNITED STATES OF AMERICA
and
BURMA**

**Exchange of notes constituting an agreement relating to
the purchase in India of textiles for Burma. Rangoon,
25 August 1958**

Official text: English.

Registered by the United States of America on 23 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
BIRMANIE**

**Échange de notes constituant un accord relatif à l'achat
dans l'Inde de textiles pour la Birmanie. Rangoon,
25 août 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 23 juin 1959.

No. 4795. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND BURMA RELATING TO THE PURCHASE IN INDIA OF TEXTILES FOR BURMA. RANGOON, 25 AUGUST 1958

I

The American Ambassador to the Permanent Secretary, Burmese Foreign Office

AMERICAN EMBASSY
RANGOON, BURMA

No. 214

August 25, 1958

Sir :

I have the honor to refer to the recent conversations between representatives of our two Governments concerning the desire of the Government of the Union of Burma to acquire urgently needed additional imports of textiles and the means by which the Government of the United States might be of assistance in this respect. I am pleased to inform you that my Government has authorized me to propose that the two Governments agree upon the following terms and conditions under which the Government of the United States will provide currency of India which the Government of the United States now owns to enable the Government of the Union of Burma to purchase textiles in India.

1. The Government of the United States will authorize for use by the Government of the Union of Burma to finance procurement in India of Indian textiles for Burma the equivalent of up to \$5 million in Indian Rupees, generated under the Agricultural Commodities Agreement of August 29, 1956² between the United States of America and the Government of India under Title I of the Agricultural Trade Development and Assistance Act, as amended.

2. The Government of the Union of Burma will, upon receipt of notices of disbursements of aforesaid Indian Rupees by the Government of the United States, deposit in an account in the name of the Government of the United States an amount of Burmese Kyats equivalent to the value of Indian Rupees disbursed.

¹ Came into force on 25 August 1958 by the exchange of the said notes.

² United Nations, *Treaty Series*, Vol. 278, p. 25, and Vol. 304, p. 390.

[TRADUCTION — TRANSLATION]

N° 4795. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA BIRMANIE RELATIF À L'ACHAT DANS L'INDE DE TEXTILES POUR LA BIRMANIE. RANGOON, 25 AOÛT 1958

I

L'Ambassadeur des États-Unis d'Amérique au Secrétaire permanent du Ministère des affaires étrangères de l'Union birmane

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE
RANGOON (BIRMANIE)

N° 214

Le 25 août 1958

Monsieur le Secrétaire permanent,

J'ai l'honneur de me référer aux entretiens qui ont récemment eu lieu entre les représentants de nos deux Gouvernements au sujet du désir du Gouvernement de l'Union birmane d'importer des quantités supplémentaires de textiles dont il a un besoin urgent, et des moyens par lesquels le Gouvernement des États-Unis pourrait l'aider à cet égard. Je suis heureux de vous faire connaître que mon Gouvernement m'a autorisé à proposer que les deux Gouvernements s'entendent sur les clauses et conditions suivantes, aux termes desquelles le Gouvernement des États-Unis fournira des sommes en monnaie indienne qu'il possède actuellement afin de permettre au Gouvernement de l'Union birmane d'acheter des textiles dans l'Inde.

1. Pour financer l'achat dans l'Inde de textiles indiens destinés à la Birmanie, le Gouvernement des États-Unis mettra à la disposition du Gouvernement de l'Union birmane, jusqu'à concurrence de l'équivalent de 5 millions de dollars, des sommes en roupies indiennes provenant de l'exécution de l'Accord relatif aux produits agricoles conclu le 29 août 1956¹ entre les États-Unis d'Amérique et le Gouvernement indien dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, modifiée.

2. Lorsqu'il recevra notification du versement par le Gouvernement des États-Unis desdites roupies indiennes, le Gouvernement de l'Union birmane déposera à un compte ouvert au nom du Gouvernement des États-Unis une somme en kyats birmans d'une valeur équivalente à celle des roupies indiennes versées.

¹ Entré en vigueur le 25 août 1958 par l'échange desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 278, p. 25, et vol. 304, p. 391.

3. For purposes of computing Kyat payments to be made by the Government of the Union of Burma to the Government of the United States, the amount of Indian Rupees disbursed by the Government of the United States pursuant to the provisions of Paragraph 2 hereof shall be converted into Kyats at the rate at which Rupees could be purchased with Kyats in Burma by Burmese importers through an official foreign exchange agency for similar commercial transactions on the last date of the disbursement period covered by the International Cooperation Administration notification.

4. The Government of the Union of Burma agrees that the Burmese Kyats paid to the Government of the United States hereunder may be used by the Government of the United States in the Union of Burma. The Kyats may also be converted into other currencies as may be mutually agreed upon from time to time by the Government of the Union of Burma and the Government of the United States. The United States agrees to take into consideration the economic position of Burma in connection with any contemplated use of the currency of Burma paid to the United States hereunder.

5. The Government of the Union of Burma agrees that unexpended balances of Burmese Kyats received by the Government of the United States hereunder shall be eligible to be invested in interest-earning obligations or deposits denominated in Burmese Kyats. At any time or from time to time the Government of the Union of Burma may purchase for United States Dollars all or any part of the unexpended portion of Burmese Kyats received hereunder and not otherwise committed by the Government of the United States at a rate of exchange then mutually agreed upon.

6. The Government of the Union of Burma agrees that the purchases of textiles hereunder shall be additive to Burma's normal purchases from free world suppliers. As requested by the Government of India, the Government of the Union of Burma will also furnish assurances to the Government of India that textiles purchased hereunder will be additive to normal purchases from India.

7. It is agreed that procedural arrangements to carry out this agreement will be established by agreement between the Government of the Union of Burma or its designated agency and the International Cooperation Administration of the Government of the United States.

I have the honor to propose that, if these terms and conditions meet with the approval of the Government of the Union of Burma, the present note and your note in reply will be considered as constituting an agreement between our two Governments which will enter into force on the date of the receipt of your note of reply.

Accept, Sir, the renewed assurances of my high consideration.

Walter P. McCONAUGHY

Maha Thray Sithu Mr. James Barrington
Permanent Secretary
Foreign Office
Rangoon

3. Pour le calcul des sommes en kyats que le Gouvernement de l'Union birmane devra verser au Gouvernement des États-Unis, le montant des roupies indiennes versées par le Gouvernement des États-Unis conformément aux dispositions du paragraphe 2 ci-dessus sera converti en kyats au taux auquel des importateurs birmans pourraient obtenir, en Birmanie, par l'intermédiaire d'un bureau officiel de change, des roupies contre des kyats pour des transactions commerciales analogues à la date de clôture de la période de versement couverte par la notification de l'International Cooperation Administration.

4. Le Gouvernement de l'Union birmane accepte que les kyats birmans versés au Gouvernement des États-Unis aux termes des présentes dispositions soient utilisés par le Gouvernement des États-Unis dans l'Union birmane. Lesdits kyats pourront également être convertis en d'autres monnaies selon ce que le Gouvernement de l'Union birmane et le Gouvernement des États-Unis pourront périodiquement décider d'un commun accord à ce sujet. Les États-Unis s'engagent à tenir compte de la situation économique de la Birmanie chaque fois qu'ils envisageront d'utiliser les sommes en monnaie birmane qui leur seront versées aux termes des présentes dispositions.

5. Le Gouvernement de l'Union birmane accepte que les soldes non dépensés des sommes en kyats birmans reçues par le Gouvernement des États-Unis aux termes des présentes dispositions puissent être investis dans des obligations ou dépôts portant intérêt, établis en kyats birmans. A tout moment ou périodiquement, le Gouvernement de l'Union birmane pourra acheter contre des dollars des États-Unis, à un taux de change qui sera alors fixé d'un commun accord, tout ou partie de la fraction non dépensée des kyats birmans que le Gouvernement des États-Unis aura reçus aux termes des présentes dispositions et n'aura pas autrement engagés.

6. Le Gouvernement de l'Union birmane accepte que les achats de textiles effectués aux termes des présentes dispositions viennent en supplément des achats normaux de la Birmanie auprès des fournisseurs du monde libre. En outre, conformément à la demande formulée par le Gouvernement indien, le Gouvernement de l'Union birmane donnera à ce Gouvernement l'assurance que les textiles achetés aux termes des présentes dispositions viendront en supplément des quantités normalement achetées à l'Inde.

7. Il est convenu que les modalités d'exécution du présent Accord seront fixées par voie d'accord entre le Gouvernement de l'Union birmane ou l'organisme par lui désigné et l'International Cooperation Administration du Gouvernement des États-Unis.

Je propose que, si les présentes clauses et conditions rencontrent l'agrément du Gouvernement de l'Union birmane, la présente note et votre réponse soient considérées comme constituant, entre nos deux Gouvernements, un accord qui entrera en vigueur à la date de ladite réponse.

Veillez agréer, etc.

Maha Thray Sithu
Monsieur James Barrington
Secrétaire permanent
Ministère des affaires étrangères
Rangoon

Walter P. McCONAUGHY

II

The Permanent Secretary, Burmese Foreign Office, to the American Ambassador

FOREIGN OFFICE
RANGOON

No. A 149/Nya.

25th August 1958

Excellency,

I have the honour to acknowledge the receipt of your Note of to-day's date which reads as follows :

[See note I]

I have the honour to inform you that the terms and conditions set out in your above Note meet with the approval of the Government of the Union of Burma and that your Note, together with this reply should be considered as constituting an agreement between the two governments which will enter into force on this day's date.

Please accept, Excellency, the renewed assurances of my highest consideration.

J. BARRINGTON
Permanent Secretary

His Excellency Mr. Walter P. McConaughy
Ambassador Extraordinary and Plenipotentiary
of the United States of America
Rangoon

II

*Le Secrétaire permanent du Ministère des affaires étrangères de l'Union birmane
à l'Ambassadeur des États-Unis d'Amérique*

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
RANGOON

N° A 149/Nya.

Le 25 août 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note de Votre Excellence en date de ce jour, rédigée dans les termes suivants :

[Voir note I]

Je tiens à faire connaître à Votre Excellence que les clauses et conditions consignées dans la note reproduite ci-dessus ont l'agrément du Gouvernement de l'Union birmane et que ladite note et la présente réponse seront considérées comme constituant entre les deux Gouvernements un accord qui entrera en vigueur à la date de ce jour.

Veuillez agréer, etc.

J. BARRINGTON
Secrétaire permanent

Son Excellence Monsieur Walter P. McConaughy
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
Rangoon

No. 4796

**UNITED STATES OF AMERICA
and
ECUADOR**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act,
as amended (with Memoranda of Understanding).
Signed at Quito, on 30 June 1958**

Official texts: English and Spanish.

Registered by the United States of America on 23 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
ÉQUATEUR**

**Accord relatif aux produits agricoles, conclu dans le cadre
du titre I de la loi tendant à développer et à favoriser
le commerce agricole, telle qu'elle a été modifiée (avec
Mémorandums d'accord). Signé à Quito, le 30 juin 1958**

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 23 juin 1959.

No. 4796. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT OF
ECUADOR UNDER TITLE I OF THE AGRICULTURAL
TRADE DEVELOPMENT AND ASSISTANCE ACT, AS
AMENDED. SIGNED AT QUITO, ON 30 JUNE 1958

The Government of the United States of America and the Government of Ecuador :

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in these commodities, or unduly disrupt world prices of agricultural commodities;

Considering that the purchase for Ecuadoran sucres of surplus agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade;

Considering that the Ecuadoran sucres accruing from such purchases will be utilized in a manner beneficial to both countries;

Desiring to set forth understandings which will govern the sales of surplus agricultural commodities to the Government of Ecuador pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended, and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR SUCRES

Subject to the issuance by the Government of the United States of America and acceptance by the Government of Ecuador during the period ending September 30, 1958, of purchase authorizations, the Government of the United States of America undertakes to finance the sale to purchasers authorized by the Government of Ecuador, for sucres, of the following agricultural commodities determined to be surplus pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended, in the amount indicated :

¹ Came into force on 30 June 1958, upon signature, in accordance with article VI.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4796. CONVENIO SOBRE PRODUCTOS AGRICOLAS ENTRE EL GOBIERNO DE LOS ESTADOS UNIDOS Y EL GOBIERNO DEL ECUADOR AL AMPARO DEL TITULO I DE LA LEY DE DESARROLLO Y ASISTENCIA DE COMERCIO AGRICOLA Y SUS ENMIENDAS. FIR-MADO EN QUITO, EL 30 DE JUNIO DE 1958

El Gobierno de los Estados Unidos de América y el Gobierno del Ecuador :

Reconociendo la conveniencia de la expansión del comercio en productos agrícolas entre sus dos países y con otras naciones amigas, de manera tal que no desplace los mercados usuales de los Estados Unidos para dichos productos, o que indebidamente disturbe los precios mundiales de productos agrícolas;

Considerando que la compra en suces de excedentes agrícolas producidos en los Estados Unidos de América, contribuirá a lograr la expansión de comercio deseada;

Considerando que los suces producidos de tales ventas serán utilizados en una manera ventajosa a los dos países;

Deseando establecer las bases que regirán la venta de excedentes agrícolas al Gobierno del Ecuador, de acuerdo al Título I — de la Ley de Desarrollo y Asistencia de Comercio Agrícola y sus enmiendas; así como las medidas que los dos Gobiernos tomarán individual y colectivamente para impulsar la expansión del comercio en tales productos;

Han convenido en lo siguiente :

Artículo I

VENTAS EN SUCRES

Con sujeción a la emisión, por el Gobierno de los Estados Unidos de América y a la aceptación por el Gobierno de la República del Ecuador, durante el período que terminará el 30 de Septiembre de 1958, de autorizaciones de compra, el Gobierno de los Estados Unidos de América se compromete a financiar, a compradores autorizados por el Gobierno del Ecuador, la venta en suces de los siguientes productos agrícolas declarados excedentes, de acuerdo al Título I de la Ley de Desarrollo y Asistencia de Comercio Agrícola y sus Enmiendas, en las cantidades que se indican a continuación :

<i>Commodity</i>	<i>Amount (Million \$)</i>
Wheat	\$1.0
Soybean/cottonseed oil5
Cotton14
Ocean transportation (est. 50% of costs)2
	\$1.84

Purchase authorizations issued pursuant to the above will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the sucres accruing from such sale and other relevant matters.

Article II

USES OF SUCRES

1. The two Governments agree that the sucres accruing to the Government of the United States of America as a consequence of the sales made pursuant to this agreement will be used by the Government of the United States of America in such manner and order of priority as the Government of the United States of America may determine, for the following purposes, in the amounts shown :
- (a) To help develop new markets for United States agricultural commodities, for international educational exchange, for financing the translation, publication and distribution of books and periodicals, and for other expenditures by the Government of the United States of America under Sections 104 (a), 104 (f), 104 (h) and 104 (i) of the Act, the sucre equivalent of \$294,000.
 - (b) To provide assistance of the types provided for under Section 104 (j) of the Act, the sucre equivalent of not to exceed \$206,000.
 - (c) For loans to be made by the Export-Import Bank of Washington under Section 104 (e) of said Act and for administrative expenses of the Export-Import Bank of Washington in Ecuador incident thereto the sucre equivalent of \$460,000, but not more than 25 percent of the currencies received under the agreement. Such loans will be made to United States business firms and branches, subsidiaries or affiliates of such firms in Ecuador for business development and trade expansion in Ecuador and to United States firms and to Ecuadoran firms for the establishment of facilities for aiding in the utilization, distribution or otherwise increasing the consumption of and markets for United States agricultural products. It is understood that such loans will be mutually agreeable to the Export-Import Bank of Washington and the Government of Ecuador. The Central Bank of Ecuador will act on behalf of the Government of Ecuador in this matter. In the event the sucres set aside for loans under Section 104 (e) of said Act are not advanced

<i>Artículo</i>	<i>Cantidad en dolares</i>
Trigo	\$ 1'000.000,00
Aceite de soya y algodón	500.000,00
Algodón	140.000,00
Flete marítimo (calculado 50% del costo).....	200.000,00
TOTAL	<u>\$ 1'840.000,00</u>

Las autorizaciones de compra emitidas conforme a lo anterior, incluirán disposiciones relacionadas a la venta y entrega de los productos, el tiempo y circunstancias de depósitos de los sucrés resultantes de dichas ventas y demás puntos pertinentes.

Artículo II

UTILIZACIÓN DE LOS SUCRES

1. Los dos Gobiernos convienen en que los sucrés producidos al Gobierno de los Estados Unidos de América, como consecuencia de las ventas realizadas según este Convenio, serán usados por el Gobierno de los Estados Unidos, en el modo y orden de prioridad que dicho Gobierno determine, para los siguientes propósitos y en la cuantía que a continuación se indica :

- (a) Para ayudar al desarrollo de nuevos mercados para productos agrícolas de los Estados Unidos, para intercambio educacional internacional, para la traducción, publicación y distribución de libros y periódicos, y para otros gastos del Gobierno de los Estados Unidos de América según las Secciones 104-(a), 104-(f), 104-(h) y 104-(i) de la Ley, el equivalente en sucrés de \$294.000,00.
- (b) Para proveer ayuda en las formas previstas bajo la Sección 104-(j) de la Ley, el equivalente en sucrés de no más de \$206.000,00.
- (c) Para préstamos que concederá el Export-Import Bank de Washington bajo la Sección 104-(e) de la mencionada Ley y, para gastos administrativos del Export-Import Bank de Washington en el Ecuador, resultantes de los mismos, hasta el equivalente en sucrés de \$460.000,00, pero no más del 25% de las cantidades recibidas bajo el Acuerdo. Dichos préstamos serán hechos a firmas y Sucursales de los Estados Unidos y subsidiarias o afiliadas de dichas firmas en el Ecuador, para el desarrollo de negocios y expansión comercial en el Ecuador, y a firmas de los Estados Unidos y del Ecuador para el establecimiento de facilidades destinadas a ayudar en la utilización, distribución o incremento en cualquier forma, del consumo y de los mercados para los productos agrícolas de los Estados Unidos. Queda entendido que dichos préstamos serán hechos de mutuo acuerdo entre el Export-Import Bank de Washington y el Gobierno del Ecuador. El Banco Central del Ecuador actuará en representación del Gobierno del Ecuador en este caso. Si los sucrés

within three years from the date of this Agreement because Export-Import Bank of Washington has not approved loans or because proposed loans have not been mutually agreeable to Export-Import Bank of Washington and the Central Bank of Ecuador, the Government of the United States of America may use the sucres for any purpose authorized by Section 104 of the Act.

- (d) For a loan to the Government of Ecuador to promote the economic development of Ecuador under Section 104 (g) of the Act, the sucre equivalent of \$880,000, the terms and conditions of which will be included in a supplemental agreement between the two Governments. It is understood that the loan will be denominated in dollars with payment of principal and interest to be made in U. S. dollars, or, at the option of the Government of Ecuador in sucres, such payments in sucres to be made at the applicable exchange rates as defined in the loan agreement, in effect on the date of payment. It is further understood that loan funds shall be disbursed only after prior agreement as to the uses of such loan funds. These and other provisions will be set forth in the loan agreement and any agreement supplemental thereto. In the event the sucres set aside for loans to the Government of Ecuador are not advanced within three years from the date of this Agreement as a result of failure of the two Governments to reach agreement on the use of the sucres for loan purposes, the Government of the United States of America may use the sucres for any other purpose authorized by Section 104 of the Act.

2. In the event the total of sucres accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement is less than the sucre equivalent of \$1.84 million the amount available for a loan to the Government of Ecuador under Section 104 (g) may be reduced by the amount of such difference; in the event the total sucre deposit exceeds the equivalent of \$1.84 million, 48 percent may be available for the loan under 104 (g) and 52 percent for any use or uses authorized under Section 104 as determined by the Government of the United States of America.

Article III

DEPOSIT OF ECUADORAN SUCRES

The deposit of Ecuadoran sucres to the account of the Government of the United States of America in payment for the commodities and for ocean transportation costs financed by the Government of the United States of America (except excess costs resulting from the requirement that United States flag vessels be used) shall be made at the rate of exchange for United States dollars generally

destinados a préstamos bajo la Sección 104-(e) de la Ley no fueran utilizados dentro de un plazo de tres años a partir de la fecha de este Convenio, debido a que el Export-Import Bank de Washington no ha aprobado los préstamos o porque los préstamos propuestos no han sido conjuntamente acordados por el Export-Import Bank de Washington y el Banco Central del Ecuador, el Gobierno de los Estados Unidos de América podrá utilizar estos sucres para cualquier propósito autorizado por la Sección 104 de la Ley.

- (d) Para préstamo al Gobierno del Ecuador destinado a promover el desarrollo económico del Ecuador según la Sección 104-(g) de la Ley, el equivalente en sucres de \$880.000,00. Los términos y condiciones de este préstamo serán incluidos en un Acuerdo Suplementario entre los dos Gobiernos. Se entiende que el préstamo será denominado en dólares con pago del capital e interés hecho en dólares o, a opción del Gobierno del Ecuador, dichos pagos se harán en sucres, al tipo de cambio aplicable, tal como se define en el Convenio de Préstamos vigente a la fecha de cada pago. Se entiende además que los fondos para préstamos serán desembolsados únicamente previo acuerdo sobre el uso de dicho fondo para préstamos. Estas y otras disposiciones se determinarán en el Acuerdo de Préstamo y en cualquier otro Acuerdo Suplementario al mismo. En el caso de que los sucres destinados a préstamo al Gobierno del Ecuador no fueran utilizados dentro de tres años a partir de la fecha de este Acuerdo, como consecuencia de no haber llegado los dos Gobiernos a un acuerdo sobre la utilización de los sucres destinados a préstamos, el Gobierno de los Estados Unidos de América podrá utilizar los sucres para cualquier otro propósito autorizado por la Sección 104 de la Ley.

2. En caso de que el total de sucres producidos al Gobierno de los Estados Unidos de América como consecuencia de las ventas efectuadas de acuerdo a este Convenio, sea menor que el equivalente en sucres de \$1'840.000,00, la cantidad disponible para un préstamo al Gobierno del Ecuador bajo la Sección 104-(g) podrá ser reducida por una cantidad equivalente a dicha diferencia; en el caso de que el depósito total en sucres exceda al equivalente de \$1'840.000,00, el 48% de este exceso podrá ser usado para el préstamo según la Sección 104-(g) y el 52% para cualquier uso o usos autorizados bajo la Sección 104, según lo determine el Gobierno de los Estados Unidos de América.

Artículo III

DEPÓSITO EN SUCRES

Los depósitos en sucres, en la cuenta del Gobierno de los Estados Unidos de América, en pago de los productos y del costo de transporte marítimo, financiado por el Gobierno de los Estados Unidos de América (exceptuando costos extras que resulten del requisito de usar barcos de bandera de los Estados Unidos) serán hechos al tipo de cambio para dólares generalmente aplicable a transacciones

applicable to import transactions (excluding imports granted a preferential rate) in effect on the dates of dollar disbursement by United States Banks, or by the Government of the United States of America, as provided in the purchase authorizations.

Article IV

GENERAL UNDERTAKINGS

1. The Government of Ecuador agrees that it will take all possible measures to prevent the resale or transshipment to other countries, or the use for other than domestic purposes (except where such resale, transshipment or use is specifically approved by the Government of the United States of America), of the surplus agricultural commodities purchased pursuant to the provisions of this Agreement, and to assure that the purchase of such commodities does not result in increased availability of these or like commodities to nations unfriendly to the United States of America.

2. The two Governments agree that they will take reasonable precaution to assure that sales or purchases of surplus agricultural commodities pursuant to this Agreement will not unduly disrupt world prices of agricultural commodities, displace usual marketings of the United States of America in these commodities, or materially impair trade relations among the countries of the free world.

3. In carrying out this Agreement the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of Ecuador agrees to furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to arrivals and conditions of commodities and the provisions for the maintenance of usual marketings and information relating to exports of the same or like commodities.

Article V

CONSULTATION

The two Governments will, upon the request of either of them consult regarding any matter relating to the application of this Agreement or to the operation of arrangements carried out pursuant to this Agreement.

de importación (excluyendo importaciones a las que se concedan tasas preferenciales) vigentes en las fechas de los desembolsos de dólares hechos por un Banco de los Estados Unidos o por el Gobierno de Estados Unidos de América, en la forma prevista en las autorizaciones de compra.

Artículo IV

DISPOSICIONES GENERALES

1. El Gobierno del Ecuador se compromete a tomar todas las medidas posibles para prevenir la reventa o reembarque a otros países, o el uso para propósitos que no sean los domésticos (excepto cuando dicha reventa, reembarque o uso sea específicamente aprobado por el Gobierno de los Estados Unidos de América) de excedentes de productos agrícolas comprados de acuerdo a las provisiones de este Convenio, así como para asegurar que la compra de estos productos no traiga como resultado el incremento de la disponibilidad de éstos u otros similares, para naciones que no tengan amistosas relaciones con los Estados Unidos.

2. Los dos Gobiernos convienen en que tomarán precauciones razonables para asegurar que las ventas o compras de excedentes de productos agrícolas a que se refiere este Convenio, no trastornarán indebidamente los precios mundiales de productos agrícolas, no desplazarán los mercados usuales de los Estados Unidos de América en estos productos o, perjudicarán materialmente las relaciones comerciales entre los países del mundo libre.

3. En la ejecución de este Convenio, los dos Gobiernos tratarán de asegurar condiciones de comercio que permitan a los comerciantes privados operar efectivamente y usarán sus mejores esfuerzos en desarrollar y ampliar una demanda continua de mercado para los productos agrícolas.

4. El Gobierno del Ecuador se compromete a suministrar, a pedido del Gobierno de los Estados Unidos, información sobre el progreso del programa, particularmente con respecto a las llegadas y condiciones de los productos y a las medidas tomadas para el mantenimiento de los mercados normales e información relativa a la exportación de productos iguales o similares.

Artículo V

CONSULTA

Los dos Gobiernos, a pedido de cualquiera de ellos, consultarán entre sí cualquier asunto relativo a la aplicación de este Convenio o a la operación de arreglos llevados a cabo de acuerdo con el mismo.

Article VI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE in duplicate at Quito in the English and Spanish languages, this 30th day of June, 1958.

For the Government
of the United States of America :

Christian M. RAVNDAL
Ambassador

of the United States of America
[SEAL]

For the Government
of Ecuador :

Carlos TOBAR ZALDUMBIDE
Minister of Foreign Affairs

Federico INTRIAGO ARRATA
Minister of Economy

Fausto CORDOVEZ CHIRIBOGA
Minister of the Treasury

Artículo VI

VIGENCIA

Este Convenio entrará en vigencia desde la fecha de su suscripción.

PARA CONSTANCIA DE LO CUAL, los respectivos representantes, debidamente autorizados, han firmado el presente Convenio.

HECHO por duplicado en Quito, en los idiomas inglés y español, el día 30 de Junio de 1958.

Por el Gobierno
de los Estados Unidos de América :
Christian M. RAVNDAL
Embajador
de los Estados Unidos
[SELLO]

Por el Gobierno
del Ecuador :
Carlos TOBAR ZALDUMBIDE
Ministro de Relaciones Exteriores

J. Federico INTRIAGO A.
Ministro de Economía

Fausto CORDOVEZ CHIRIBOGA
Ministro del Tesoro

MEMORANDUM OF UNDERSTANDING BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF ECUADOR RELATIVE TO AGRICULTURAL COMMODITIES AGREEMENTS DATED JUNE 30, 1958¹

In arriving at mutual agreement concerning loans eligible under Section 104 (e), the General Manager of the Central Bank of Ecuador, or his designate, will act for the Government of Ecuador, and the President of the Export-Import Bank of Washington, or his designate, will act for the Export-Import Bank of Washington.

Upon receipt of an application which the Export-Import Bank is prepared to consider, the Export-Import Bank will notify the Central Bank of Ecuador of the identity of the applicant, the nature of the proposed business, the amount of the proposed loan, the general purposes for which the loan proceeds would be expended, and the probable range of (1) the interest rate and (2) the repayment period.

Within sixty days after the receipt of such notice the Central Bank of Ecuador will indicate to the Export-Import Bank whether or not the Central Bank of Ecuador is receptive to the proposed loan. Unless within the sixty day period the Export-Import Bank has received such a communication from the Central Bank of Ecuador it shall be understood that the Central Bank of Ecuador has no objection to the proposed loan.

When the Export-Import Bank approves or declines the proposed loan, it will notify the Central Bank of Ecuador.

In approving a loan, the Export-Import Bank will (1) fix an interest rate similar to that prevailing in Ecuador on comparable loans; and (2) establish maturities similar to those of Export-Import Bank dollar loans to private enterprises.

C. T. Z. J. F. I. A.

C. M. R.

F. C. C.

¹ See p. 12 of this volume.

MEMORANDUM DE ENTENDIMIENTO ENTRE EL GOBIERNO DE
LOS ESTADOS UNIDOS DE AMERICA Y EL GOBIERNO DEL
ECUADOR CONCERNIENTE A CONVENIOS SOBRE PRODUCTOS
AGRICOLAS DEL 30 DE JUNIO DE 1958

Al celebrar un convenio mutuo concerniente a los préstamos elegibles de acuerdo con la Sección 104-(e), el Gerente General del Banco Central del Ecuador, o su delegado, actuará en representación del Gobierno del Ecuador, y el Presidente del Banco de Exportación e Importación de Washington, o su delegado, actuará en representación del Banco de Exportación e Importación de Washington.

Al recibir una solicitud que está listo a considerar el Banco de Exportación e Importación, el Banco de Exportación e Importación notificará al Banco Central del Ecuador sobre la identidad del solicitante, la naturaleza del negocio propuesto, la cantidad del préstamo propuesto, el objeto general en que se gastarían los productos del préstamo, y la probable condición de (1) el tipo de interés, y (2) el período de reintegro.

Dentro de los sesenta días después de haber recibido dicho aviso, el Banco Central del Ecuador indicará al Banco de Exportación e Importación si el Banco Central del Ecuador está dispuesto o no a recibir el préstamo propuesto. A no ser que el Banco de Exportación e Importación haya recibido tal comunicación del Banco Central del Ecuador dentro del período de sesenta días se tendrá entendido como que el Banco Central del Ecuador no tiene ninguna objeción al préstamo propuesto.

Cuando el Banco de Exportación e Importación aprueba o no acepta el préstamo propuesto lo notificará al Banco Central del Ecuador.

Al aprobar un préstamo, el Banco de Exportación e Importación (1) señalará un tipo de interés similar al que existe en el Ecuador para préstamos de la misma índole; y (2) establecerá vencimientos similares a aquellos préstamos en dólares hechos por el Banco de Exportación e Importación a empresas privadas.

C. T. Z.

J. F. I. A.

F. C. C.

MEMORANDUM OF UNDERSTANDING BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF ECUADOR RELATIVE TO AGRICULTURAL COMMODITIES AGREEMENTS DATED JUNE 30, 1958¹

The Government of the United States of America and the Government of Ecuador have agreed as follows :

Section I

SCHEDULE OF SHIPMENTS

Subject to the provisions of the Agricultural Commodities Agreement between the two Governments dated June 30, 1958,¹ it is understood that the Government of the United States of America will issue and the Government of Ecuador will accept purchase authorizations during the period ending 90 calendar days from the date this Agreement is effective. It is further understood that the Government of Ecuador will purchase the Commodities on or before November 30, 1958, and complete shipment on or before December 31, 1958.

Section II

USUAL MARKETINGS

The two Governments agree that imports of surplus agricultural commodities under the aforesaid agreement to which this memorandum relates shall be over and above usual commercial imports from all friendly sources for the period covered by this Agreement. Commercial imports shall be for the calendar year 1958 : a minimum of grain or products equivalent to 50,000 M. T. of wheat from all friendly sources of which at least 10,000 M. T. shall be from the United States; and a minimum of 2,000 M.T. of edible oils and fats from the United States; about a minimum of 1,200 bales of cotton from free world sources; and such quantities of these commodities from other supplying countries as will not disrupt normal trade patterns.

C. T. Z.

C. M. R.

F. C. C.

J. F. I. A.

¹ See p. 12 of this volume.

MEMORANDUM DE ENTENDIMIENTO ENTRE EL GOBIERNO DE
LOS ESTADOS UNIDOS DE AMERICA Y EL GOBIERNO DEL
ECUADOR RELATIVO A CONVENIOS DE PRODUCTOS AGRICOLAS
DEL 30 DE JUNIO DE 1958

El Gobierno de los Estados Unidos de América y el Gobierno del Ecuador han convenido en lo siguiente :

Sección I

PROGRAMA DE EMBARQUES

Sujeto a las disposiciones del Convenio de Productos Agrícolas celebrado entre los dos Gobiernos, fechado el 30 de Junio de 1958, se tiene entendido que el Gobierno de los Estados Unidos de América concederá y el Gobierno del Ecuador aceptará autorizaciones de compra durante el período que termina después de 90 días, a partir de la fecha en que entra en vigencia este Convenio. Además, se tiene entendido que el Gobierno del Ecuador comprará los artículos hasta el 30 de Noviembre de 1958, y hará el embarque completo hasta el 31 de Diciembre de 1958.

Sección II

COMPRAS ORDINARIAS

Los dos Gobiernos convienen en que las importaciones de excedentes de productos agrícolas comprendidos dentro del antes mencionado Convenio al que se refiere este memorandum serán superiores a las importaciones comerciales ordinarias provenientes de todas las fuentes amigas para el período comprendido por este Convenio. Las importaciones comerciales del año civil 1958 comprenderán : un mínimo de grano o productos equivalentes a 50,000 T.M. de trigo provenientes de todas las fuentes amigas, de las cuales por lo menos 10,000 T.M. serán de los Estados Unidos; y un mínimo de 2,000 T.M. de aceites y grasas comestibles de los Estados Unidos; alrededor de un mínimo de 1,200 balas de algodón provenientes de fuentes del mundo libre; y aquellas cantidades de estos artículos provenientes de otros países productores que no afectarán a las situaciones comerciales normales.

C. T. Z.

J. F. I. A.

F. C. C.

[TRADUCTION — TRANSLATION]

N^o 4796. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE L'ÉQUATEUR RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À QUITO, LE 30 JUIN 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement de l'Équateur,

Reconnaissant qu'il est souhaitable de développer le commerce des produits agricoles entre leurs deux pays et avec d'autres nations amies, dans des conditions qui n'entraînent ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits ni fluctuations excessives des cours mondiaux des produits agricoles;

Considérant que l'achat de produits agricoles américains en surplus, contre paiement en sucres équatoriens, favorisera le développement de ce commerce;

Considérant que les sucres équatoriens provenant des achats en question seront utilisés de manière à servir les intérêts des deux pays;

Désirant arrêter les conditions qui régiront les ventes de produits agricoles en surplus au Gouvernement équatorien conformément aux dispositions du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée, et les mesures que les deux Gouvernements prendront, tant individuellement que conjointement, pour favoriser le développement du commerce de ces produits;

Sont convenus de ce qui suit :

Article premier

VENTES CONTRE PAIEMENT EN SUCRES

Sous réserve de la délivrance d'autorisations d'achat par le Gouvernement des États-Unis d'Amérique et de leur acceptation par le Gouvernement équatorien, au cours de la période se terminant le 30 septembre 1958, le Gouvernement des États-Unis d'Amérique s'engage à financer, à concurrence des montants indiqués, la vente à des acheteurs autorisés par le Gouvernement équatorien, contre paiement en sucres, des produits agricoles suivants, déclarés surplus aux termes du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée :

¹ Entré en vigueur le 30 juin 1958, dès la signature, conformément à l'article VI.

<i>Produits</i>	<i>Montants (millions de dollars)</i>
Blé	1,0
Soja — huile de coton	0,5
Coton	0,14
Frais de transport par mer (50 pour 100 du coût estimatif)	0,2
	<hr/> 1,84 <hr/> <hr/>

Les autorisations d'achat délivrées en application du présent article contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt de la contre-valeur de ces produits en sucres et à toutes autres questions pertinentes.

Article II

UTILISATION DES SUCRES

1. Les deux Gouvernements conviennent que les sucres acquis par le Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisés par ce Gouvernement suivant les modalités et l'ordre de priorité qu'il fixera, à concurrence des sommes indiquées, aux fins ci-après :

- a) L'équivalent en sucres de 294.000 dollars servira à favoriser l'établissement de nouveaux marchés pour les produits agricoles américains, à financer des échanges culturels internationaux, à financer la traduction, la publication et la diffusion de livres et de périodiques et à couvrir d'autres dépenses effectuées par le Gouvernement des États-Unis d'Amérique en vertu des paragraphes *a, f, h* et *i* de l'article 104 de la loi.
- b) L'équivalent en sucres de 206.000 dollars au maximum servira à fournir une assistance dans les domaines prévus au paragraphe *j* de l'article 104 de la loi.
- c) L'équivalent en sucres de 460.000 dollars, à concurrence de 25 pour 100 des devises reçues en vertu de l'Accord, servira à l'Export-Import Bank de Washington à consentir des prêts conformément au paragraphe *e* de l'article 104 de ladite loi et à couvrir les dépenses d'administration qu'elle aura à supporter de ce chef en Équateur. Ces prêts seront consentis à des entreprises commerciales américaines — et à leurs succursales, filiales et entreprises affiliées — établies en Équateur pour servir à développer les affaires et le commerce dans ce pays, ainsi qu'à des entreprises américaines et des entreprises équatoriennes pour créer les moyens de mieux utiliser et distribuer les produits agricoles américains et, de façon générale, de développer la consommation et les marchés de ces produits. Il est entendu que ces prêts devront être agréés à la fois par l'Export-Import Bank de Washington et le Gouvernement équatorien. La Banque centrale de l'Équateur agira, en ce domaine, au nom

du Gouvernement équatorien. Si, dans un délai de trois ans à compter de la date du présent Accord, les sucres destinés aux prêts prévus au paragraphe *e* de l'article 104 de la loi n'ont pas été avancés, du fait que l'Export-Import Bank de Washington n'aura pas approuvé de prêts ou que les prêts envisagés n'auront pas reçu le double agrément de l'Export-Import Bank de Washington et de la Banque centrale de l'Équateur, le Gouvernement des États-Unis d'Amérique pourra employer lesdits sucres à toute autre fin prévue par l'article 104 de la loi.

- d) L'équivalent en sucres de 880.000 dollars servira à consentir un prêt au Gouvernement équatorien, conformément au paragraphe *g* de l'article 104 de la loi, en vue de favoriser le développement économique du pays; les modalités et les conditions du prêt seront énoncées dans un accord complémentaire entre les deux Gouvernements. Il est entendu que le prêt sera libellé en dollars et que le principal et les intérêts seront payables en dollars des États-Unis ou en sucres, au gré du Gouvernement équatorien; les montants à payer en sucres seront calculés au taux de change défini dans le contrat de prêt et en vigueur à la date du paiement considéré. Il est entendu en outre que les fonds destinés à ce prêt ne seront versés qu'après accord sur leur utilisation. Les dispositions relatives à cette question ainsi que toutes autres dispositions utiles seront énoncées dans le contrat de prêt et dans tout accord complémentaire. Si, dans un délai de trois ans à compter de la date du présent Accord, les sucres destinés à des prêts au Gouvernement équatorien ne lui ont pas été avancés du fait que les deux gouvernements ne seront pas parvenus à s'entendre sur l'utilisation de ces sucres aux fins de prêt, le Gouvernement des États-Unis d'Amérique pourra les employer à toute autre fin prévue à l'article 104 de la loi.

2. Si les ventes faites dans le cadre du présent Accord procurent au Gouvernement des États-Unis d'Amérique une somme en sucres inférieure à l'équivalent de 1.840.000 dollars, la somme pouvant être prêtée au Gouvernement équatorien en vertu du paragraphe *g* de l'article 104 pourra être diminuée de la différence; si, au contraire, le total des sucres déposés dépasse l'équivalent de 1.840.000 dollars, 48 pour 100 pourront être prêtés conformément au paragraphe *g* de l'article 104 et 52 pour 100 pourront servir à toute autre fin prévue à l'article 104, au gré du Gouvernement des États-Unis d'Amérique.

Article III

DÉPÔT DES SUCRES ÉQUATORIENS

La somme en sucres équatoriens qui sera déposée au compte du Gouvernement des États-Unis d'Amérique en paiement des produits et des frais de transport par mer financés par ce Gouvernement (à l'exclusion des frais supplémentaires qui résulteraient, le cas échéant, de l'obligation de transporter les produits sous pavillon américain) sera calculée au taux de change du dollar des États-Unis

généralement applicable aux opérations d'importation (à l'exception des importations bénéficiant d'un taux préférentiel) à la date à laquelle les banques des États-Unis ou le Gouvernement des États-Unis déboursent les dollars, conformément aux stipulations des autorisations d'achat.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement équatorien s'engage à prendre toutes mesures possibles pour empêcher la revente ou la réexpédition à d'autres pays, ou l'utilisation à des fins autres que la consommation intérieure, des produits agricoles en surplus achetés en application des dispositions du présent Accord (sauf lorsque cette revente, cette réexpédition ou cette utilisation seront expressément autorisées par le Gouvernement des États-Unis d'Amérique) et pour éviter que l'achat desdits produits n'ait pour effet de mettre des quantités accrues de ces produits, ou de produits analogues, à la disposition de pays qui n'entretiennent pas de relations amicales avec les États-Unis d'Amérique.

2. Les deux Gouvernements s'engagent à prendre les précautions voulues pour que les ventes ou achats de produits agricoles en surplus, effectués conformément au présent Accord, n'entraînent ni fluctuations excessives des cours mondiaux des produits agricoles, ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits, ni bouleversement des relations commerciales entre les pays du monde libre.

3. Dans l'exécution du présent Accord, les deux Gouvernements s'efforceront de maintenir des conditions commerciales qui ne gênent pas l'activité des négociants privés et feront tout en leur pouvoir pour stimuler et développer une demande continue de produits agricoles.

4. Le Gouvernement équatorien s'engage à fournir, à la demande du Gouvernement des États-Unis d'Amérique, des renseignements sur l'exécution du programme, notamment en ce qui concerne les arrivages et l'état des marchandises reçues et les dispositions adoptées pour que les marchés habituels ne se trouvent pas troublés ainsi que des renseignements concernant les exportations des produits considérés ou de produits analogues.

Article V

CONSULTATIONS

À la requête de l'un ou de l'autre, les deux Gouvernements se consulteront sur toute question concernant l'application du présent Accord ou des arrangements pris dans le cadre du présent Accord.

Article VI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur dès la signature.

EN FOI DE QUOI les représentants des deux Gouvernements, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Quito, en double exemplaire, en langues anglaise et espagnole, le 30 juin 1958.

Pour le Gouvernement
des États-Unis d'Amérique :
Christian M. RAVNDAL
Ambassadeur des États-Unis
d'Amérique
[SCEAU]

Pour le Gouvernement
de l'Équateur :
Carlos TOBAR ZALDUMBIDE
Ministre des relations extérieures

Federico INTRIAGO ARRATA
Ministre de l'économie

Fausto CORDOVEZ CHIRIBOGA
Ministre du Trésor

MÉMORANDUM D'ACCORD ENTRE LE GOUVERNEMENT DES
ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE L'ÉQUA-
TEUR CONCERNANT LES ACCORDS RELATIFS AUX PRODUITS
AGRICOLES EN DATE DU 30 JUIN 1958¹

Le Directeur général de la Banque centrale de l'Équateur, ou une personne désignée par lui, agira au nom du Gouvernement équatorien et le Président de l'Export-Import Bank de Washington, ou une personne désignée par lui, agira au nom de l'Export-Import Bank de Washington, dans la recherche d'un accord mutuel quant aux prêts susceptibles d'être consentis conformément au paragraphe *e* de l'article 104.

Quand l'Export-Import Bank recevra une demande qu'elle sera disposée à prendre en considération, elle informera la Banque centrale de l'Équateur de l'identité de l'emprunteur éventuel, de la nature de l'affaire proposée, du montant du prêt envisagé et, dans leurs grandes lignes, des fins auxquelles le montant du prêt serait utilisé ainsi que de l'ordre de grandeur probable 1) du taux d'intérêt et 2) du délai d'amortissement.

Dans les soixante jours qui suivront la réception de cet avis, la Banque centrale de l'Équateur fera savoir à l'Export-Import Bank de Washington si elle approuve ou non le prêt envisagé. Si, dans ledit délai de soixante jours, l'Export-Import Bank de Washington ne reçoit pas une communication à cet effet de la Banque centrale de l'Équateur, il sera entendu que cette dernière ne s'oppose pas à l'octroi du prêt.

Lorsque l'Export-Import Bank approuvera ou rejettera la demande de prêt, elle en informera la Banque centrale de l'Équateur.

Lorsqu'elle approuvera un prêt, l'Export-Import Bank 1) fixera un taux d'intérêt analogue au taux d'intérêt en vigueur en Équateur pour des prêts similaires et 2) fixera des échéances analogues à celles qui sont applicables aux prêts en dollars consentis par l'Export-Import Bank à des entreprises privées.

C. T. Z. J. F. I. A.

C. M. R.

F. C. C.

¹ Voir p. 26 de ce volume.

MÉMORANDUM D'ACCORD ENTRE LE GOUVERNEMENT DES
ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE
L'ÉQUATEUR CONCERNANT LES ACCORDS RELATIFS AUX
PRODUITS AGRICOLES EN DATE DU 30 JUIN 1958¹

Le Gouvernement des États-Unis d'Amérique et le Gouvernement de l'Équateur sont convenus de ce qui suit :

Section I

ORGANISATION DES ENVOIS

Sous réserve des dispositions de l'Accord relatif aux produits agricoles conclu entre les deux Gouvernements le 30 juin 1958¹, il est entendu que le Gouvernement des États-Unis d'Amérique délivrera et que le Gouvernement de l'Équateur acceptera des autorisations d'achat au cours de la période se terminant quatre-vingt-dix jours après la date d'entrée en vigueur du présent Accord. Il est entendu en outre que le Gouvernement de l'Équateur achètera les produits le 30 novembre 1958 au plus tard et achèvera les expéditions le 31 décembre 1958 au plus tard.

Section II

MARCHÉS HABITUELS

Les deux Gouvernements conviennent que les importations de produits agricoles en surplus effectuées en application de l'Accord susmentionné que vise le présent Mémoire viendront s'ajouter aux importations commerciales habituelles en provenance de tous pays amis pendant la période couverte par le présent Accord. Pour l'année civile 1958, les importations commerciales représenteront une quantité minimum de céréales ou de produits équivalant à 50.000 tonnes métriques de blé en provenance de tous pays amis dont au moins 10.000 tonnes métriques en provenance des États-Unis; une quantité minimum de 2.000 tonnes métriques d'huiles ou de graisses comestibles en provenance des États-Unis; un minimum d'environ 1.200 balles de coton en provenance des pays du monde libre; et un volume de ces produits en provenance d'autres pays fournisseurs tel que les relations commerciales normales ne s'en trouvent pas troublées.

C. T. Z.

C. M. R.

F. C. C.

J. F. I. A.

¹ Voir p. 26 de ce volume.

No. 4797

**UNITED STATES OF AMERICA
and
NICARAGUA**

**Agreement (with annex and drawing attached thereto) for
the establishment of a Loran transmitting station.
Signed at Managua, on 5 September 1958**

Official texts: English and Spanish.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
NICARAGUA**

**Accord (avec annexe et plan joint) relatif à la création
d'une station de transmission Loran. Signé à Managua,
le 5 septembre 1958**

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

No. 4797. AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF NICARAGUA FOR THE ESTABLISHMENT OF A LORAN TRANSMITTING STATION. SIGNED AT MANAGUA, ON 5 SEPTEMBER 1958

The Government of the United States of America and the Government of Nicaragua,

Having decided that the construction of a Loran Station on the territory of Nicaragua near Puerto Cabezas would promote the security and the economic well-being of the Western Hemisphere by providing an additional aid to safe navigation,

Desiring that this Agreement shall be fulfilled in a spirit of good neighborliness between the Governments concerned, and that details of its practical application shall be arranged by friendly cooperation,

Have agreed as follows :

Article I

SITE AND EASEMENTS

The Government of Nicaragua shall, without cost to the Government of the United States of America, furnish the Government of the United States of America the Site described in Annex A,² free of encumbrances, together with the necessary easements, rights, and licenses for the construction and exclusive use and operation by the United States Coast Guard of a Loran Station, including the rights to construct and use access roads and accesses to utilities.

Article II

ADDITIONAL RIGHTS

The Government of the United States of America shall have the following additional rights :

(1) The right to station members of the United States Coast Guard at the Loran Station for the purposes specified in this Agreement and to provide for their maintenance and welfare;

¹ Came into force on 5 September 1958, the day of signature, in accordance with article XII.

² See p. 48 of this volume.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4797. CONVENIO ENTRE EL GOBIERNO DE LOS ESTADOS UNIDOS DE AMERICA Y EL GOBIERNO DE NICARAGUA PARA EL ESTABLECIMIENTO DE UNA ESTACION TRASMISORA LORAN. FIRMADO EN MANAGUA, EL 5 DE SEPTIEMBRE DE 1958

El Gobierno de los Estados Unidos de América y el Gobierno de Nicaragua,

Habiendo decidido que la construcción de una estación Loran en territorio nicaragüense cerca de Puerto Cabezas promovería la seguridad y el bienestar económico del Hemisferio Occidental al proporcionar una ayuda adicional a la seguridad de la navegación,

Deseando que este Convenio sea cumplido en un espíritu de buena vecindad entre los Gobiernos interesados, y que los detalles de su aplicación práctica sean arreglados mediante la cooperación amistosa,

Han convenido en lo siguiente :

Artículo I

SITIO Y SERVIDUMBRES

El Gobierno de Nicaragua, sin costo de parte del Gobierno de los Estados Unidos de América, proporcionará al Gobierno de los Estados Unidos de América el Sitio descrito en el Anexo A, libre de gravamen, junto con las servidumbres, derechos y licencias necesarios para la construcción, uso y operación exclusivos por el Servicio de Guardacostas de los Estados Unidos, de una estación Loran, incluyendo los derechos para construir y usar caminos de acceso y accesos a las empresas de servicio público.

Artículo II

DERECHOS ADICIONALES

El Gobierno de los Estados Unidos de América tendrá los siguientes derechos adicionales :

(1) El derecho de colocar a miembros del Servicio de Guardacostas de los Estados Unidos en la Estación Loran para los fines especificados en este Convenio y de proveer a su mantenimiento y bienestar;

(2) The right to use, in the condition in which they may be found, anchorages, beaches, wharves, and airport facilities belonging to the Nicaraguan Government which may be available at Puerto Cabezas and in the vicinity of the site, it being understood that in all these facilities the Government of the United States may make all improvements and additions which the Government of the United States considers desirable;

(3) The rights necessary to function within the Site, including rights of transit through the adjacent lands, territorial waters, and overlying air space by those vehicles, vessels, and aircraft which may be necessary for the purpose of constructing, supporting, and operating the Loran Station;

(4) The right to transmit radio communications and Loran signals on such normal Coast Guard frequencies as may be agreed upon by the appropriate United States and Nicaraguan authorities.

Article III

TRAINING

The United States Coast Guard will train a limited number of personnel of the Nicaraguan National Guard in the maintenance and operation of Loran equipment and will make no charge to the Government of Nicaragua for such training. The number of Nicaraguan personnel to be trained during any given period of time will be established by agreement between the United States Coast Guard and the appropriate Nicaraguan authorities.

Article IV

CLAIMS

(1) The Government of the United States of America agrees to pay, in Nicaraguan currency, in accordance with and to the extent possible under the applicable laws of the United States of America, all meritorious claims for damage to, or loss or destruction of, property, or injury or death, arising out of acts or omissions in the performance of official duties of members of the United States Coast Guard in connection with the establishment, maintenance, and operation of the Loran Station.

(2) It is understood that in the determining of compensation with regard to claims described in paragraph (1), due consideration shall be given to any provisions of Nicaraguan law which would determine the liability of the Government of Nicaragua in similar circumstances.

(3) Settlement of any claims by the Government of the United States of America shall operate as a complete satisfaction of such claims and as a release

(2) El derecho a usar, en las condiciones en que se encontraren, ancladeros, playas, muelles y facilidades aeroportuarias pertenecientes al Gobierno de Nicaragua que puedan ser aprovechables en Puerto Cabezas y en la vecindad del Sitio, siendo entendido que en todas estas facilidades puede el Gobierno de los Estados Unidos hacer todas las mejoras y adiciones que el Gobierno de los Estados Unidos considere deseables;

(3) Los derechos necesarios para operar dentro del Sitio, incluyendo derechos de tránsito a través de las tierras adyacentes, aguas territoriales y espacio aéreo superyacente, para los vehículos, barcos y aviones que puedan ser necesarios para construir, mantener y operar la Estación Loran;

(4) El derecho de transmitir radiocomunicaciones y señales Loran en las frecuencias corrientes del Servicio de Guardacostas que puedan ser convenidas por las autoridades apropiadas de los Estados Unidos y Nicaragua.

Artículo III

ADIESTRAMIENTO

El Servicio de Guardacostas de los Estados Unidos adiestrará a un número limitado del personal de la Guardia Nacional de Nicaragua para el mantenimiento y operación del equipo Loran y no hará ningún cobro al Gobierno de Nicaragua por dicho adiestramiento. El número del personal de Nicaragua que debe entrenarse durante cualquier período de tiempo dado será establecido por convenio entre el Servicio de Guardacostas de los Estados Unidos y las autoridades apropiadas de Nicaragua.

Artículo IV

RECLAMACIONES

(1) El Gobierno de los Estados Unidos de América conviene en pagar, en moneda nicaragüense, de acuerdo con las leyes pertinentes de los Estados Unidos de América y hasta el grado posible de conformidad con ellas, todas las reclamaciones meritorias por daño, pérdida o destrucción de la propiedad, o lesión o muerte que se originen de actos u omisiones en el desempeño de los deberes oficiales de los miembros del Servicio de Guardacostas de los Estados Unidos en relación al establecimiento, mantenimiento y operación de la Estación Loran.

(2) Queda entendido que al determinar la compensación con respecto a las reclamaciones descritas en el párrafo (1) se dará debida consideración a cualesquiera disposiciones de las leyes nicaragüenses que determinaren la responsabilidad del Gobierno de Nicaragua en circunstancias similares.

(3) El pago de cualesquiera reclamaciones por el Gobierno de los Estados Unidos de América obrará como completa satisfacción de dichas reclamaciones

of the Government of the United States of America and the individuals on whose acts or omissions the claim is based from all liability arising out of such acts or omissions.

(4) Members of the United States Coast Guard shall be immune from the civil jurisdiction of Nicaragua in matters arising from acts or omissions in the performance of their official duties in connection with the establishment, maintenance, and operation of the Loran Station.

Article V

ESTABLISHMENT AND OPERATION COSTS

Except as otherwise provided in this Agreement, the Government of the United States of America shall bear all costs occasioned by any United States activities related to the establishment, maintenance, and operation of the Loran Station.

Article VI

MOTOR VEHICLE TAXES

No national tax or fee for registration or licensing for use in Nicaragua shall be required with respect to motor vehicles belonging to the Government of the United States of America.

Article VII

CUSTOMS DUTIES AND OTHER TAXES

(1) No national import or customs duty, or excise, consumption, or other tax shall be charged on :

- (a) Material, equipment, supplies, or goods for use in the construction, maintenance, or operation of the Loran Station;
- (b) The personal belongings, supplies for use or consumption, and household effects of members of the United States Coast Guard.

(2) No national tax shall be charged on the export of the material, equipment, supplies, or goods referred to in paragraph (1) of this Article in the event of reshipment from Nicaragua.

(3) The exemptions to which paragraphs (1) and (2) refer shall not include extraordinary administrative expenses agreed to be necessary to cover the cost of services rendered.

(4) Administrative measures shall be taken by the United States Coast Guard authorities to prevent the resale of goods which are imported under paragraph (1) (b) of this Article to anyone not entitled to free importations and

y como exoneración del Gobierno de los Estados Unidos de América, y los individuos en cuyos actos u omisiones se basa la reclamación, de toda responsabilidad que se origine de dichos actos u omisiones.

(4) Los Miembros del Servicio de Guardacostas de los Estados Unidos serán inmunes a la jurisdicción civil de Nicaragua en asuntos que se originen de actos u omisiones en el desempeño de sus deberes oficiales en relación con el establecimiento, mantenimiento y operación de la Estación Loran.

Artículo V

GASTOS DE ESTABLECIMIENTO Y OPERACIÓN

El Gobierno de los Estados Unidos de América sufragará todos los gastos que ocasionen cualesquiera actividades de los Estados Unidos relativas al establecimiento, mantenimiento y operación de la Estación Loran, salvo que se disponga de otra manera en este Convenio.

Artículo VI

IMPUESTOS SOBRE VEHÍCULOS A MOTOR

No se exigirá el pago de ningún impuesto o derechos fiscales por el registro ó concesión de licencia para uso en Nicaragua de los vehículos a motor pertenecientes al Gobierno de los Estados Unidos de América.

Artículo VII

DERECHOS ADUANEROS Y OTROS IMPUESTOS

(1) No se cobrarán derechos fiscales aduaneros ó de importación, ó de consumo, ó de otra clase sobre :

- (a) El material, equipo, suministros ó mercaderías para uso en la construcción, mantenimiento u operación de la Estación Loran;
- (b) Los efectos personales, suministros para uso ó consumo y los efectos domésticos de los miembros del Servicio de Guardacostas de los Estados Unidos.

(2) No se cobrará ningún impuesto fiscal sobre la exportación del material, equipo, suministros ó mercaderías a que se hace referencia en el párrafo (1) de este Artículo en el caso de ser reembarcados de Nicaragua.

(3) Las exenciones a que hacen referencia los párrafos 1 y 2 no incluirán gastos administrativos extraordinarios que se convengan ser necesarios para cubrir el costo de los servicios prestados.

(4) Las autoridades del Servicio de Guardacostas de los Estados Unidos tomarán medidas administrativas para impedir la reventa de las mercaderías que se importen de acuerdo con el párrafo (1) (b) de este Artículo, a alguien que

generally to prevent abuse of the customs privileges granted under this Article. There shall be cooperation between such authorities and the authorities of the Government of Nicaragua to effect this end.

Article VIII

TAXATION

(1) No member of the United States Coast Guard who is serving in Nicaragua in connection with the construction, maintenance, or operation of the Loran Station shall be liable to pay income tax in Nicaragua in respect of income derived from employment in connection with the Loran Station or income derived from sources outside of Nicaragua.

(2) No such person shall be liable to pay in Nicaragua any national poll tax or similar national tax on his person, or any national tax on ownership or use of property normally situated within the Site or outside of Nicaragua.

(3) No person or corporation shall be liable to pay any readily identifiable national tax in Nicaragua the incidence of which will impose a burden upon the Government of the United States of America in connection with the construction, operation, or maintenance of the Loran Station.

Article IX

JURISDICTION OVER OFFENSES

(1) Subject to the provisions of this Article :

(a) The authorities of the United States of America shall have the right to exercise within Nicaragua all criminal and disciplinary jurisdiction conferred on them by the law of the United States of America over all members of the United States Coast Guard.

(b) The authorities of Nicaragua shall have jurisdiction over the members of the United States Coast Guard with respect to offenses committed within the territory of Nicaragua and punishable by the law of Nicaragua.

(2) (a) The authorities of the United States of America shall have the right to exercise exclusive jurisdiction over members of the United States Coast Guard with respect to offenses, including offenses relating to its security, punishable by the law of the United States of America, but not by the law of Nicaragua.

(b) The authorities of Nicaragua shall have the right to exercise exclusive jurisdiction over members of the United States Coast Guard with respect to offenses, including offenses relating to the security of Nicaragua, punishable by its law but not by the law of the United States of America.

no tenga derecho de libre importación; y en general para impedir el abuso de los privilegios aduaneros otorgados de acuerdo con este Artículo. A este efecto, habrá cooperación entre dichas autoridades y las del Gobierno de Nicaragua.

Artículo VIII

TRIBUTACIÓN

(1) Ningún miembro del Servicio de Guardacostas de los Estados Unidos que esté sirviendo en Nicaragua en relación con la construcción, mantenimiento u operación de la Estación Loran, estará obligado a pagar el impuesto sobre la renta en Nicaragua con respecto a la renta derivada del empleo en relación con la Estación Loran ó sobre la renta derivada de fuentes fuera de Nicaragua.

(2) Ninguna de dichas personas estará obligada a pagar en Nicaragua capitación ó impuesto fiscal alguno sobre su persona, ó impuesto fiscal alguno sobre la propiedad ó por el uso de propiedad situada normalmente dentro del Sitio o fuera de Nicaragua.

(3) Ninguna persona o compañía estará obligada a pagar ningún impuesto fiscal fácilmente identificable en Nicaragua cuyo gravamen imponga una carga al Gobierno de los Estados Unidos de América en relación con la construcción, operación o mantenimiento de la Estación Loran.

Artículo IX

JURISDICCIÓN SOBRE LOS DELITOS

(1) Con sujeción a las disposiciones de este Artículo :

(a) Las autoridades de los Estados Unidos de América tendrán el derecho de ejercer en Nicaragua toda jurisdicción criminal y disciplinaria que les confieran las leyes de los Estados Unidos de América sobre todos los miembros del Servicio de Guardacostas de los Estados Unidos.

(b) Las autoridades de Nicaragua tendrán jurisdicción sobre los miembros del Servicio de Guardacostas de los Estados Unidos con respecto a los delitos ó faltas cometidos dentro del territorio de Nicaragua y punibles por las leyes de Nicaragua.

(2) (a) Las autoridades de los Estados Unidos de América tendrán el derecho de ejercer jurisdicción exclusiva sobre los miembros del Servicio de Guardacostas de los Estados Unidos con respecto a los delitos ó faltas incluyendo los relativos a su seguridad, punibles por las leyes de los Estados Unidos de América, pero no por las leyes de Nicaragua.

(b) Las autoridades de Nicaragua tendrán el derecho de ejercer jurisdicción exclusiva sobre los miembros del Servicio de Guardacostas de los Estados Unidos con respecto a los delitos ó faltas, incluyendo los relativos a la seguridad de Nicaragua, punibles por sus leyes, pero no por las leyes de los Estados Unidos de América.

(c) For the purposes of this paragraph and of paragraph (3) of this Article, a security offense against a State shall include :

- (i) treason against the State;
- (ii) sabotage, espionage, or violation of any law relating to official secrets of that State, or secrets relating to the national defense of that State.

(3) In cases where the right to exercise jurisdiction is concurrent the following rules shall apply :

(a) The authorities of the United States of America shall have the primary right to exercise jurisdiction over members of the United States Coast Guard in relation to :

- (i) offenses solely against the property or security of the United States of America, or offenses solely against the person or property of another member of the United States Coast Guard;
- (ii) offenses arising out of any act or omission done in the performance of official duty.

(b) In the case of any other offense the authorities of Nicaragua shall have the primary right to exercise jurisdiction.

(c) If the State having the primary right decides not to exercise jurisdiction, it shall notify the authorities of the other State as soon as practicable. The authorities of Nicaragua, recognizing that it is the primary responsibility of the United States authorities to maintain good order and discipline when persons subject to United States military law are concerned, will, upon the request of the United States authorities, waive their primary right to exercise jurisdiction under this Article, except where they determine that it is of particular importance that jurisdiction be exercised by the authorities of Nicaragua.

(4) (a) The authorities of the United States of America and the authorities of Nicaragua shall assist each other in the arrest of members of the United States Coast Guard in the territory of Nicaragua and in handing them over to the authority which is to exercise jurisdiction in accordance with the above provisions.

(b) The authorities of Nicaragua shall notify promptly the authorities of the United States of America of the arrest of any member of the United States Coast Guard.

(c) The custody of an accused member of the United States Coast Guard over whom Nicaragua is to exercise jurisdiction shall be the responsibility of the United States of America pending completion of judicial proceedings. The United States authorities will make such an accused immediately available to the authorities of Nicaragua, upon their request, for purposes of investigation and trial.

(5) (a) The authorities of the United States of America and the authorities of Nicaragua shall assist each other in the carrying out of all necessary investiga-

(c) Para los fines de este párrafo y del párrafo 3 de este Artículo, los delitos ó faltas contra la seguridad del Estado incluirán :

- (i) traición al Estado;
- (ii) sabotaje, espionaje o violación de cualquier ley relativa a secretos oficiales de ese Estado, o secretos relativos a la defensa nacional de ese Estado.

(3) En casos donde el derecho para ejercer jurisdicción es concurrente deben aplicarse las siguientes reglas :

(a) Las autoridades de los Estados Unidos de América tendrán el derecho primario de ejercer jurisdicción sobre miembros del Servicio de Guardacostas de los Estados Unidos en relación a :

- (i) delitos ó faltas únicamente contra la propiedad ó la seguridad de los Estados Unidos de América, ó delitos ó faltas únicamente contra la persona ó propiedad de otro miembro del Servicio de Guardacostas de los Estados Unidos;
- (ii) delitos ó faltas que se originen de cualquier acto u omisión en el desempeño de los deberes oficiales.

(b) En el caso de cualquier otro delito ó falta las autoridades de Nicaragua tendrán el derecho primario de ejercer jurisdicción.

(c) Si el Estado que tiene el derecho primario decide no ejercer jurisdicción, notificará a las autoridades del otro Estado, tan pronto como sea posible. Las autoridades de Nicaragua reconociendo que es la responsabilidad primaria de las autoridades de los Estados Unidos mantener el buen orden y la disciplina en lo que se refiere a las personas sujetas a las leyes militares de los Estados Unidos, renunciarán, a solicitud de las autoridades de los Estados Unidos, a su derecho primario de ejercer jurisdicción de conformidad con este Artículo, salvo cuando ellas determinaren que es de particular importancia que la jurisdicción sea ejercida por las autoridades de Nicaragua.

(4) (a) Las autoridades de los Estados Unidos de América y las autoridades de Nicaragua se ayudarán mutuamente para el arresto de los miembros del Servicio de Guardacostas de los Estados Unidos en el territorio de Nicaragua y en la entrega de ellos a las autoridades que han de ejercer jurisdicción de conformidad con las disposiciones anteriores.

(b) Las autoridades de Nicaragua notificarán prontamente a las autoridades de los Estados Unidos de América el arresto de cualquier miembro del Servicio de Guardacostas de los Estados Unidos.

(c) La custodia de un miembro acusado del Servicio de Guardacostas de los Estados Unidos sobre quien Nicaragua debe ejercer jurisdicción, será de la responsabilidad de los Estados Unidos de América en espera de la terminación del procedimiento judicial. Las autoridades de los Estados Unidos pondrán a dicho acusado inmediatamente a la disposición de las autoridades de Nicaragua, cuando fuere solicitado, para los fines de investigación y enjuiciamiento.

(5) (a) Las autoridades de los Estados Unidos de América y las autoridades de Nicaragua se ayudarán mutuamente para llevar a cabo todas las investigaciones

tions into offenses, and in the collection and production of evidence, including the seizure and, in proper cases, the handing over of objects connected with an offense. The handing over of such objects may, however, be made subject to their return within the time specified by the authority delivering them.

(b) The authorities of the United States of America and the authorities of Nicaragua shall notify each other of the disposition of all cases in which there are concurrent rights to exercise jurisdiction.

(6) Where an accused has been tried in accordance with the provisions of this Article either by the authorities of the United States of America or by the authorities of Nicaragua and has been acquitted, or has been convicted and is serving, or has served, his sentence, or has been pardoned, he may not be tried again for the same offense within the territory of Nicaragua by the authorities of the other State. However, nothing in this paragraph shall prevent the authorities of the United State of America from trying a member of the United States Coast Guard for any violation of rules of discipline arising from an act or omission which constituted an offense for which he was tried by the authorities of Nicaragua.

(7) Whenever a member of the United States Coast Guard is prosecuted under the jurisdiction of Nicaragua he shall be entitled :

(a) To a prompt and speedy trial;

(b) To be informed, in advance of trial, of the specific charge or charges made against him;

(c) To be confronted with the witnesses against him;

(d) To have compulsory process for obtaining witnesses in his favor, if they are within the jurisdiction of Nicaragua;

(e) To have legal representation of his own choice for his defense or to have free or assisted legal representation under the conditions prevailing for the time being in Nicaragua;

(f) If he considers it necessary, to have the services of a competent interpreter; and

(g) To communicate with a representative of the Government of the United States of America and to have such a representative present at his trial.

(8) The United States Coast Guard shall have the right to police any facilities or areas which it uses under the terms of this Agreement. The authorities of the United States Coast Guard may take all appropriate measures to ensure the maintenance of order and security within the Loran Site.

necesarias del delito ó falta, y para la obtención y presentación de pruebas, incluyendo la captura y, en casos apropiados, la entrega de los objetos relacionados con el delito o falta. Sin embargo, la entrega de tales objetos puede sujetarse a devolución dentro del tiempo especificado por la autoridad que los entrega.

(b) Las autoridades de los Estados Unidos de América y Nicaragua se notificarán, una a la otra, la disposición de todos los casos en los que existieren derechos concurrentes para ejercer jurisdicción.

(6) Cuando un acusado haya sido juzgado de acuerdo con las disposiciones de este Artículo por las autoridades de los Estados Unidos de América o las Autoridades de Nicaragua y haya sido absuelto, o haya sido convicto y esté cumpliendo, o ha cumplido su condena, o ha sido perdonado, no puede ser juzgado de nuevo por el mismo delito o falta dentro del territorio de Nicaragua por las autoridades del otro Estado. Sin embargo, nada en este párrafo impedirá a las autoridades de los Estados Unidos de América juzgar a un miembro del Servicio de Guardacostas de los Estados Unidos por cualquier violación de las reglas de disciplina que se originare de un acto u omisión que constituyó un delito o falta por el cual fué juzgado por las autoridades de Nicaragua.

(7) Siempre que un miembro del Servicio de Guardacostas de los Estados Unidos sea enjuiciado bajo la jurisdicción de Nicaragua tendrá derecho :

(a) A un pronto y rápido juicio;

(b) A ser informado antes del juicio, de la acusación o acusaciones específicas hechas contra él;

(c) a ser careado con los testigos en contra de él;

(d) a tener un procedimiento obligatorio para obtener testigos en su favor, si éstos están dentro de la jurisdicción de Nicaragua;

(e) a tener representación legal de su propia escogencia para su defensa o tener representación legal libre o auxiliada según las condiciones que prevalezcan en ese tiempo en Nicaragua;

(f) Si él lo considera necesario, a tener los servicios de un intérprete competente; y

(g) A comunicarse con un representante del Gobierno de los Estados Unidos de América y a tener presente en el juicio a un representante designado por dicho Gobierno.

(8) El Servicio de Guardacostas de los Estados Unidos tendrá el derecho de mantener servicios de policía en las facilidades o zonas que utilice de acuerdo con los términos de este Convenio. Las autoridades del Servicio de Guardacostas de los Estados Unidos pueden tomar todas las medidas apropiadas para asegurar el mantenimiento del orden y seguridad dentro del Sitio Loran.

Article X

MISCELLANEOUS PROVISIONS

Members of the United States Coast Guard shall be exempt from Nicaraguan passport and visa regulations and immigration inspection on entering or leaving Nicaraguan territory. They shall also be exempt from Nicaraguan regulations on the registration and control of aliens, but shall not be considered as acquiring any right to permanent residence or domicile in the territory of Nicaragua.

Article XI

UNITED STATES PROPERTY PLACED ON SITE

Any property brought into or acquired in Nicaragua by the Government of the United States of America in connection with the Loran Station shall remain the property of the Government of the United States of America and may be removed from Nicaragua at any time. On the expiration of this Agreement property affixed to the land will not be removed or disposed of without first being offered for sale to the Government of Nicaragua at a residual-value price, to the extent of consistency with the laws of the United States then in effect. Any such property not removed or disposed of within a reasonable time after the termination of this Agreement shall become the property of the Government of Nicaragua.

Article XII

EFFECTIVE PERIODS

This Agreement shall come into force on the day of signature and shall continue in force for the period of ten years, and thereafter until the expiration of one year from the date on which either contracting party shall give notice to the other of its intention to terminate the Agreement.

IN WITNESS WHEREOF the respective Plenipotentiaries have signed the present Agreement and have affixed hereunto their seals.

DONE in duplicate, in the English and the Spanish languages, both equally authentic, at Managua, D.N., this fifth day of September, one thousand nine hundred and fifty-eight.

Thomas E. WHELAN
Ambassador Extraordinary and Plenipotentiary of the United States of America

Alejandro MONTIEL ARGUELLO
Minister of Foreign Affairs of Nicaragua

[SEAL]

Artículo X

DISPOSICIONES VARIAS

Los miembros del Servicio de Guardacostas de los Estados Unidos estarán exentos de las regulaciones nicaragüenses de pasaportes y visas y de la inspección de inmigración al entrar o salir del territorio nicaragüense. También estarán exentos de las regulaciones nicaragüenses sobre el registro y control de extranjeros, pero no serán considerados como adquiriendo derecho alguno de residencia o domicilio permanente en el territorio de Nicaragua.

Artículo XI

PROPIEDAD DE LOS ESTADOS UNIDOS COLOCADA EN EL SITIO

Cualquier bien traído a Nicaragua o adquirido en ella por el Gobierno de los Estados Unidos de América en relación con la Estación Loran continuará siendo propiedad del mencionado Gobierno y dicho bien puede ser removido de Nicaragua en cualquier tiempo. A la expiración de este Convenio la propiedad fijada en el terreno no será removida ni se dispondrá de ella sin antes ser ofrecida en venta al Gobierno de Nicaragua a un precio de remanente, hasta donde sea compatible con las leyes de los Estados Unidos entonces en vigor. Cualquiera de dichas propiedades que no haya sido removida y que no se haya dispuesto de ella, dentro de un tiempo razonable, después de la terminación de este Convenio, se convertirá en propiedad del Gobierno de Nicaragua.

Artículo XII

PERÍODOS DE VIGOR

Este Convenio entrará en vigor en el día de la firma y continuará en vigor por el período de diez años, y después de este período, hasta la expiración de un año desde la fecha en que cualquiera de las partes contratantes dé aviso a la otra de su intención de terminar el Convenio.

EN FÉ DE LO CUAL los Plenipotenciarios respectivos firman el presente Convenio y lo estampan con sus sellos.

HECHO en duplicado en los idiomas inglés y español, ambos ejemplares de igual autenticidad, en Managua, D.N., el día cinco de Septiembre de mil novecientos cincuenta y ocho.

Thomas E. WHELAN

Embajador Extraordinario y Plenipotenciario de los Estados Unidos de América

Alejandro MONTIEL ARGUELLO

Ministro de Relaciones Exteriores de Nicaragua

[SELLO]

ANNEX A

PUERTO CABEZAS, REPUBLIC OF NICARAGUA

SITE DESCRIPTION

The site shall comprise approximately 49.33 acres located about two miles north-easterly of Puerto Cabezas, Republic of Nicaragua and more particularly described as follows:

Starting at a standard United States Coast Guard Brass Monument marked "ANTENNA OMAN 3 1956" traverse on an azimuth of 287° 56' a distance of 760 feet to a Standard Hydro marker "GRET" which is the true point of beginning of the land to be described, thence:

- a. Azimuth 330° 00' a distance of 284 feet more or less to the northwest corner of the parcel, thence;
- b. Azimuth 60° 00' a distance of 1880 feet to the northeast corner of the parcel, thence;
- c. Azimuth 150° 00' a distance of 645 feet more or less to the low tide line of the Caribbean Sea, thence;
- d. Southwesterly by the low tide line of the Caribbean Sea to a point where a line projected on an Azimuth of 150° 00' from Standard Hydro Marker "GRET" would intersect the low tide line of the Caribbean Sea, thence;
- e. Azimuth 330° 00' a distance of 1282 feet more or less to the point of true beginning,

containing 49.33 acres more or less, all as shown on Coast Guard Drawing No. 105789, dated 30 July 1956 and revised 27 November 1956, which is attached hereto¹ and made a part hereof; together with the necessary easements, rights, and licenses for the construction and exclusive use and operation by the United States Coast Guard of a Loran Station, including access roads and utilities. An access road shall generally follow the existing truck path shown on vicinity map on Drawing No. 105789.

¹ See insert between pp. 58 and 59 of this volume.

ANEXO A

PUERTO CABEZAS, REPÚBLICA DE NICARAGUA

DESCRIPCIÓN DEL SITIO

El Sitio comprenderá aproximadamente 49.33 acres situados como a dos millas al noreste de Puerto Cabezas, República de Nicaragua y descritos más detalladamente como sigue:

Comenzando en un mojón standard de bronce del Servicio de Guardacostas de los Estados Unidos marcado « ANTENNA OMAN 3 1956 » se sigue con un azimut de $287^{\circ} 56'$, una distancia de 760 pies hasta un « Standard Hidro Marker » « GRET » que es el punto verdadero en donde comienza el terreno a describirse; de allí:

- a) Azimut de $330^{\circ} 00'$ una distancia más o menos de 284 pies hasta la esquina noroeste del terreno, de allí;
- b) Azimut de $60^{\circ} 00'$ una distancia de 1880 pies hasta la esquina noreste del terreno, de allí;
- c) Azimut de $150^{\circ} 00'$ una distancia de 645 pies más o menos hasta la línea de la marea baja del Mar Caribe, de allí;
- d) En dirección suroeste la línea de la marea baja del Mar Caribe hasta un punto en que una línea proyectada con un azimut de $150^{\circ} 00'$ desde el « Standard Hydro Marker » « GRET » interceptaría la línea de la marea baja del Mar Caribe, y de allí;
- e) Azimut de $330^{\circ} 00'$ una distancia de 1282 pies más o menos hasta el punto de partida verdadero,

comprendiendo más o menos 49.33 acres tal como aparece en el plano No. 105789 del Servicio de Guardacostas, con fecha del 30 de Julio de 1956 y revisado el 27 de Noviembre de 1956, el cual se adjunta a la presente y forma parte de la misma; junto con las servidumbres, derechos y licencias necesarios para la construcción, uso y operación exclusivos por el Servicio de Guardacostas de los Estados Unidos de una Estación Loran, incluyendo caminos de acceso y accesos a las empresas de servicio público. Un camino de acceso seguirá en general el camino carretero existente que aparece en el mapa de la vecindad en el mismo plano No. 105789.

[TRADUCTION — TRANSLATION]

N^o 4797. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU NICARAGUA RELATIF À LA CRÉATION D'UNE STATION DE TRANSMISSION LORAN. SIGNÉ À MANAGUA, LE 5 SEPTEMBRE 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Nicaragua,

Considérant que la construction d'une station Loran sur le territoire du Nicaragua, près de Puerto Cabezas, contribuerait à accroître la sécurité et le bien-être économique dans l'hémisphère occidental en améliorant les conditions de sécurité de la navigation,

Désirant voir les Gouvernements intéressés exécuter le présent Accord dans un esprit de bon voisinage et arrêter les détails de son application pratique par voie d'entente amicale,

Sont convenus de ce qui suit :

Article premier

ZONE RÉSERVÉE ET SERVITUDES

Le Gouvernement nicaraguayen mettra gratuitement à la disposition du Gouvernement des États-Unis d'Amérique la zone réservée décrite à l'annexe A¹, libre de charges, ainsi que les servitudes, droits et permis nécessaires à la construction ainsi qu'à l'utilisation et à l'exploitation exclusives, par le Service des gardes-côtes des États-Unis, d'une station Loran, y compris le droit de construire et d'utiliser des routes d'accès et des moyens d'accès aux installations.

Article II

AUTRES DROITS

Le Gouvernement des États-Unis d'Amérique aura en outre les droits suivants :

1. Le droit de stationner des membres du Service des gardes-côtes des États-Unis à la station Loran aux fins spécifiées dans le présent Accord et de pourvoir à leur entretien et à leur bien-être;

2. Le droit de faire usage, dans l'état où il les trouvera, des mouillages, plages, quais et installations aéroportuaires appartenant au Gouvernement du

¹ Entré en vigueur le 5 septembre 1958, date de la signature, conformément à l'article XII.

² Voir p. 57 de ce volume.

Nicaragua qui peuvent exister à Puerto Cabezas et aux abords de la zone réservée, étant entendu que le Gouvernement des États-Unis pourra apporter à toutes ces installations les améliorations et agrandissements qu'il estimera souhaitables.

3. Les droits requis pour opérer à l'intérieur de la zone réservée, notamment le droit, pour les véhicules, navires et aéronefs qui seraient nécessaires à la construction, l'entretien et l'utilisation de la station Loran, de traverser les terrains et eaux territoriales limitrophes de ladite zone ainsi que l'espace aérien surjacent;

4. Le droit de transmettre des communications par radio et d'émettre des signaux Loran sur les fréquences normales du Service des gardes-côtes dont seront convenues les autorités compétentes des États-Unis et du Nicaragua.

Article III

FORMATION DE PERSONNEL

Le Service des gardes-côtes des États-Unis donnera à un nombre limité d'agents de la Garde nationale nicaraguayenne, sans frais pour le Gouvernement nicaraguayen, la formation requise pour leur permettre d'assurer l'entretien et le fonctionnement du matériel Loran. Le nombre d'agents nicaraguayens qui devront recevoir une telle formation au cours d'une période donnée sera fixé par accord entre le Service des gardes-côtes des États-Unis et les autorités compétentes du Nicaragua.

Article IV

RÉCLAMATIONS

1. Le Gouvernement des États-Unis d'Amérique s'engage à verser une indemnité en monnaie nicaraguayenne, conformément à la législation des États-Unis d'Amérique applicable en la matière et dans la mesure permise par celle-ci, pour toutes réclamations fondées ayant trait à des dommages matériels, à la perte ou à la destruction de biens, à des dommages corporels ou à des décès dus à des actes ou à des omissions dont des membres du Service des gardes-côtes des États-Unis se seraient rendus coupables dans l'exercice de leurs fonctions officielles à l'occasion de l'aménagement, de l'entretien ou de l'utilisation de la station Loran.

2. Il est entendu que, pour déterminer l'indemnité à verser dans le cas des réclamations prévues au paragraphe 1, il sera dûment tenu compte des dispositions de la législation nicaraguayenne qui régiraient la responsabilité du Gouvernement nicaraguayen dans des circonstances analogues.

3. Le règlement d'une réclamation quelconque par le Gouvernement des États-Unis d'Amérique opérera liquidation complète de ladite réclamation et déchargera le Gouvernement des États-Unis d'Amérique ainsi que les particuliers coupables des actes ou omissions sur lesquels la réclamation est fondée de toute responsabilité découlant desdits actes ou omissions.

4. Les membres du Service des gardes-côtes des États-Unis ne seront pas soumis à la juridiction civile du Nicaragua pour les affaires procédant d'actes ou omissions dont ils se seraient rendus coupables dans l'exercice de leurs fonctions officielles à l'occasion de l'aménagement, de l'entretien ou de l'utilisation de la station Loran.

Article V

FRAIS D'AMÉNAGEMENT ET D'UTILISATION

Sauf dispositions contraires du présent Accord, le Gouvernement des États-Unis d'Amérique prendra à sa charge tous les frais occasionnés par les activités des États-Unis ayant trait à l'aménagement, à l'entretien et à l'utilisation de la station Loran.

Article VI

TAXES SUR LES VÉHICULES À MOTEUR

Aucune taxe ou redevance nationale ne sera perçue, pour l'immatriculation ou l'autorisation de circuler au Nicaragua, sur les véhicules à moteur appartenant au Gouvernement des États-Unis d'Amérique.

Article VII

DROITS DE DOUANE ET AUTRES TAXES

1. Seront exempts de tous droits nationaux d'importation, de douane, de régie, ou de consommation, ainsi que de toute autre taxe :

- a) Le matériel, l'équipement, les fournitures ou les marchandises destinés à la construction, à l'entretien ou à l'utilisation de la station Loran;
- b) Les effets personnels des membres du Service des gardes-côtes des États-Unis, les fournitures destinées à leur usage ou à leur consommation et leur mobilier.

2. Aucun droit national ne frappera l'exportation du matériel, de l'équipement, des fournitures ou des marchandises mentionnés au paragraphe 1 du présent article en cas de réexpédition hors du Nicaragua.

3. Les exonérations mentionnées aux paragraphes 1 et 2 ne s'appliqueront pas aux dépenses extraordinaires d'administration qui, d'un commun accord, auront été reconnues nécessaires pour couvrir le coût de services rendus.

4. Le Service des gardes-côtes des États-Unis prendra les dispositions administratives voulues pour empêcher que des marchandises importées en vertu de l'alinéa *b* du paragraphe 1 ci-dessus ne soient revendues à des personnes qui n'auraient pas droit à l'importation en franchise et, d'une manière générale, pour empêcher tout abus des privilèges douaniers accordés par le présent article. Ce Service et les autorités du Nicaragua collaboreront à cet effet.

Article VIII

IMPÔTS

1. Les membres du Service des gardes-côtes des États-Unis affectés au Nicaragua à la construction, à l'entretien ou à l'utilisation de la station Loran seront exonérés de l'impôt sur le revenu au Nicaragua pour les revenus provenant d'un emploi se rapportant à la station Loran ou dont la source se trouve en dehors du Nicaragua.

2. Ces personnes seront de même exonérées, au Nicaragua, de la capitation ou de tout impôt personnel analogue, ainsi que de tout impôt national sur la propriété ou l'utilisation de biens habituellement situés dans les limites de la zone réservée ou en dehors du Nicaragua.

3. Aucune personne ni société ne sera frappée, au Nicaragua, d'un impôt national facilement identifiable, dont la charge pèserait en définitive sur le Gouvernement des États-Unis d'Amérique, à l'occasion de la construction, de l'utilisation ou de l'entretien de la station Loran.

Article IX

JURIDICTION CRIMINELLE

1. Sous réserve des dispositions du présent article :

a) Les autorités des États-Unis d'Amérique auront le droit d'exercer, au Nicaragua, toute juridiction criminelle et disciplinaire que leur confère la législation des États-Unis d'Amérique sur tous les membres du Service des gardes-côtes des États-Unis.

b) Les autorités du Nicaragua auront juridiction sur les membres du Service des gardes-côtes des États-Unis en ce qui concerne les crimes ou délits commis sur le territoire du Nicaragua et punissables en vertu de la législation nicaraguayenne.

2. *a)* Les autorités américaines auront droit exclusif de juridiction sur les membres du Service des gardes-côtes des États-Unis en ce qui concerne les crimes ou délits, y compris ceux relatifs à la sécurité des États-Unis, punissables en vertu de la législation américaine mais non en vertu de la législation nicaraguayenne.

b) Les autorités nicaraguayennes auront droit exclusif de juridiction sur les membres du Service des gardes-côtes des États-Unis en ce qui concerne les crimes ou délits, y compris ceux relatifs à la sécurité du Nicaragua, punissables en vertu de la législation nicaraguayenne mais non en vertu de la législation américaine.

c) Aux fins du présent paragraphe et du paragraphe 3 ci-après, seront considérés comme crimes ou délits contre la sécurité d'un État :

- i) La trahison;
- ii) Le sabotage, l'espionnage ou toute infraction à une loi sur les secrets officiels de cet État ou les secrets intéressant la défense nationale.

3. Dans les cas de juridiction concurrente, les règles ci-après seront applicables :

a) les autorités américaines auront par priorité droit de juridiction sur les membres du Service des gardes-côtes des États-Unis en ce qui concerne :

- i) Les crimes ou délits portant atteinte uniquement aux biens ou à la sécurité des États-Unis d'Amérique, ou à la personne ou aux biens d'un autre membre du Service des gardes-côtes des États-Unis;
- ii) Les crimes ou délits par commission ou omission commis dans l'exercice de fonctions officielles.

b) Dans le cas de tout autre crime ou délit, les autorités nicaraguayennes auront par priorité droit de juridiction.

c) Si l'État qui a priorité de droit décide de ne pas exercer sa juridiction, il en informera dès que possible les autorités de l'autre État. Les autorités nicaraguayennes, reconnaissant que la responsabilité principale du maintien de l'ordre et de la discipline incombe aux autorités américaines lorsque des personnes soumises à la loi militaire des États-Unis sont en cause, renonceront, à la demande des autorités américaines, à exercer le droit prioritaire de juridiction qui leur est reconnu par le présent article, sauf lorsqu'elles estimeront particulièrement important que la juridiction soit exercée par les autorités nicaraguayennes.

4. a) Les autorités américaines et les autorités nicaraguayennes se prêteront mutuellement assistance pour procéder, le cas échéant, à l'arrestation de membres du Service des gardes-côtes des États-Unis sur le territoire du Nicaragua et les remettre à l'autorité compétente en vertu des dispositions ci-dessus.

b) Les autorités nicaraguayennes avertiront sans délai les autorités américaines de toute arrestation d'un membre du Service des gardes-côtes des États-Unis.

c) Lorsqu'un membre du Service des gardes-côtes des États-Unis sera prévenu d'un crime ou d'un délit relevant de la juridiction du Nicaragua, il sera gardé par les États-Unis d'Amérique en attendant la fin de la procédure judiciaire. À la demande des autorités nicaraguayennes, les autorités américaines mettront immédiatement l'accusé à leur disposition aux fins d'instruction et de jugement.

5. a) Les autorités américaines et les autorités nicaraguayennes se prêteront mutuellement assistance pour instruire les crimes ou délits éventuels et pour réunir et produire les preuves, notamment pour effectuer la saisie et, le cas échéant, la remise de pièces à conviction. La remise desdites pièces pourra cependant avoir lieu sous condition de restitution dans le délai fixé par l'autorité qui les aura remises.

b) Les autorités américaines et les autorités nicaraguayennes se notifieront réciproquement la décision qui aura été prise dans toute affaire pour laquelle il existe des droits de juridiction concurrents.

6. Lorsqu'un prévenu aura été jugé conformément aux dispositions du présent article, soit par les autorités américaines soit par les autorités nicaraguayennes, et qu'il aura été acquitté, ou qu'il aura été déclaré coupable et purgera ou aura purgé sa peine, ou aura été grâcié, il ne pourra, sur le territoire du Nicaragua, être jugé de nouveau pour la même infraction par les autorités de l'autre État. Cependant, les dispositions du présent paragraphe ne s'opposeront pas à ce que les autorités américaines fassent passer en jugement un membre du Service des gardes-côtes des États-Unis pour une infraction au règlement disciplinaire résultant d'un délit par commission ou omission pour lequel il aura été traduit devant les autorités nicaraguayennes.

7. Tout membre du Service des gardes-côtes des États-Unis poursuivi en justice devant les autorités du Nicaragua aura le droit :

- a) D'être jugé promptement et rapidement;
- b) D'être informé, avant le procès, de l'accusation ou des accusations précises portées contre lui;
- c) D'être confronté avec les témoins à charge;
- d) D'utiliser des moyens de procédure coercitifs pour faire comparaître les témoins en sa faveur, si ceux-ci se trouvent sur le territoire relevant de la juridiction du Nicaragua;
- e) De se faire représenter en justice par le défenseur de son choix ou de bénéficier d'une assistance judiciaire entièrement ou partiellement gratuite dans les conditions en vigueur au Nicaragua;
- f) S'il l'estime nécessaire, d'obtenir les services d'un interprète compétent;
- g) De communiquer avec un représentant du Gouvernement des États-Unis d'Amérique et de demander que ce représentant assiste au procès.

8. Le Service des gardes-côtes des États-Unis aura le droit d'assurer la police des installations ou emplacements qu'il utilisera en vertu du présent Accord. Le Service des gardes-côtes des États-Unis pourra prendre toutes les mesures requises pour assurer le maintien de l'ordre et de la sécurité dans la zone réservée de la station Loran.

Article X

DISPOSITIONS DIVERSES

Les membres du Service des gardes-côtes des États-Unis ne seront pas soumis aux règlements nicaraguayens relatifs aux passeports et aux visas ni au contrôle des services d'immigration à leur entrée sur le territoire nicaraguayen ou à leur sortie dudit territoire. Ils ne seront pas non plus soumis aux règlements nicaraguayens relatifs à l'enregistrement et à la surveillance des étrangers mais ne seront pas considérés comme acquérant un droit de résidence ou de domicile permanent sur le territoire du Nicaragua.

Article XI

BIENS APPARTENANT AUX ÉTATS-UNIS DANS LA ZONE RÉSERVÉE

Tous biens introduits au Nicaragua ou acquis dans ce pays par le Gouvernement des États-Unis d'Amérique pour la station Loran demeureront la propriété de ce Gouvernement et pourront être exportés du Nicaragua à tout moment. À l'expiration du présent Accord, les biens fixés au sol ne seront pas enlevés ou cédés sans avoir au préalable fait l'objet d'une offre de vente au Gouvernement du Nicaragua à un prix correspondant à leur valeur de réalisation, dans la mesure compatible avec les lois des États-Unis alors en vigueur. Les biens qui n'auront pas été enlevés ou cédés dans un délai raisonnable après l'expiration du présent Accord, deviendront la propriété du Gouvernement nicaraguayen.

Article XII

DURÉE DE L'ACCORD

Le présent Accord prendra effet à la date de la signature et demeurera en vigueur pendant une durée de dix ans et, par la suite, jusqu'à l'expiration d'un délai d'un an à dater du jour où l'une des Parties contractantes aura notifié à l'autre son intention d'y mettre fin.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Accord et y ont apposé leur sceau.

FAIT en double exemplaire, dans les langues anglaise et espagnole, les deux textes faisant également foi, à Managua (D. N.), le cinq septembre mil neuf cent cinquante-huit.

Thomas E. WHELAN

Ambassadeur extraordinaire et plénipotentiaire des États-Unis d'Amérique

Alejandro MONTIEL ARGUELLO

Ministre des affaires étrangères du Nicaragua

[SCEAU]

ANNEXE A

PUERTO CABEZAS (RÉPUBLIQUE DU NICARAGUA)

DESCRIPTION DE LA ZONE RÉSERVÉE

La zone réservée sera constituée par un terrain d'une superficie de 49,33 acres environ situé à quelque 2 milles au nord-est de Puerto Cabezas, dans la République du Nicaragua, et dont une description plus détaillée est donnée ci-après:

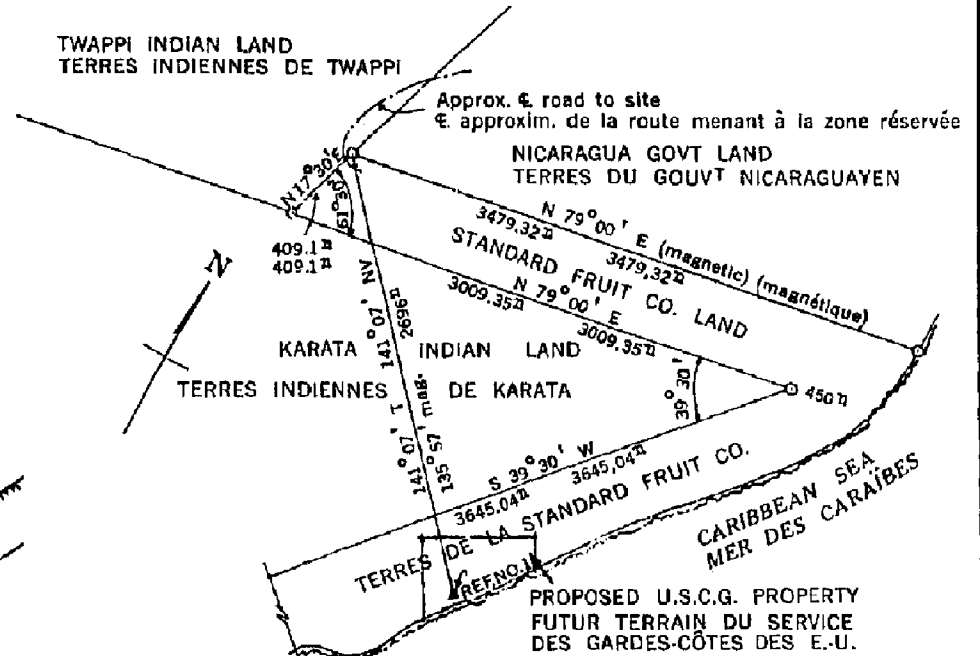
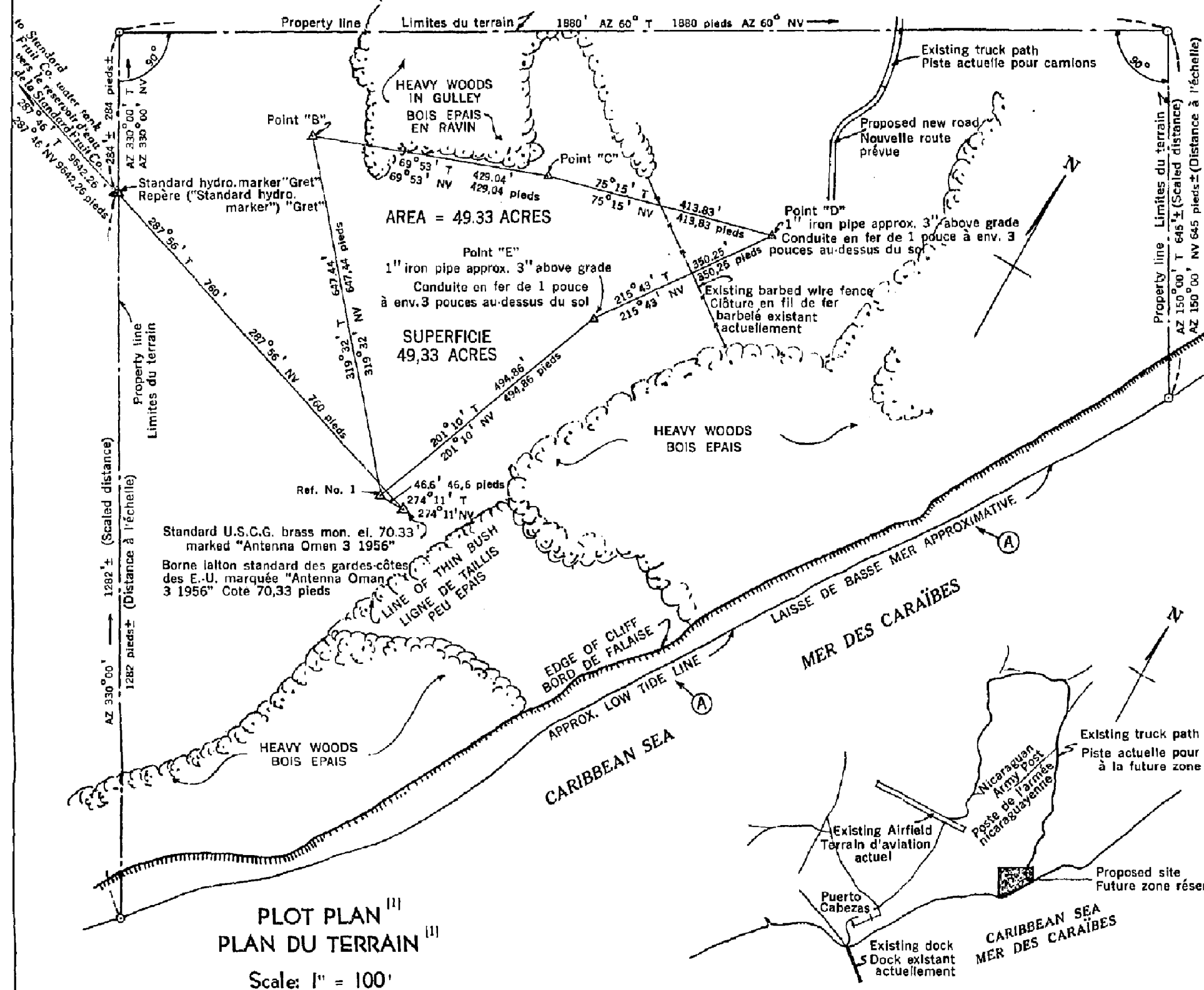
À partir d'une borne de laiton standard du Service des gardes-côtes des États-Unis portant l'inscription « ANTENNA OMAN 3 1956 », parcourir à un azimut de 287° 56' une distance de 760 pieds jusqu'à un repère (« Standard Hydro Marker ») « GRET » point d'origine vrai du terrain à décrire, et de là :

- a) À un azimut de 330° 00', une distance approximative de 284 pieds jusqu'à l'angle nord-ouest de la parcelle de terrain, puis
- b) À un azimut de 60° 00', une distance de 1.880 pieds jusqu'à l'angle nord-est de la parcelle de terrain, puis
- c) À un azimut de 150° 00', une distance approximative de 645 pieds jusqu'à la laisse de basse mer de la mer des Caraïbes, puis
- d) Suivre, dans la direction sud-ouest, la laisse de basse mer de la mer des Caraïbes jusqu'au point où une ligne projetée à un azimut de 150° 00' depuis le repère (« Standard Hydro Marker ») « GRET » couperait la laisse de basse mer de la mer des Caraïbes, puis
- e) À un azimut de 330° 00', parcourir une distance approximative de 1.282 pieds jusqu'au point d'origine vrai;

la zone ainsi délimitée a une superficie approximative de 49,33 acres, le tout comme indiqué sur le plan n° 105789 du Service des gardes-côtes, daté du 30 juillet 1956 et révisé le 27 novembre 1956, qui est joint¹ au présent Accord et fait partie de celui-ci; avec les servitudes, droits et permis nécessaires à la construction et à l'utilisation et exploitation exclusives par le Service des gardes-côtes des États-Unis d'une station Loran, y compris les routes d'accès et installations. Une route d'accès est prévue, qui suivra, d'une manière générale, la piste pour camions actuelle indiquée sur la carte des abords de la zone (voir plan n° 105789).

¹ Voir hors-texte entre les p. 58 et 59 de ce volume.

NOTE: Traced from Standard Fruit Co. map
Tracé établi d'après la carte de
la Standard Fruit Co.



STANDARD FRUIT CO. PROPERTY PLAN⁽¹⁾
PLAN DES TERRES DE LA STANDARD FRUIT CO.⁽¹⁾
Scale: 1" = 20 000 Echelle: 1" = 20 000

NOTE: All azimuths based on True North at 0°00'
Tous les azimuts sont calculés à partir du Nord Vrai (0°00')

PLOT PLAN⁽¹⁾
PLAN DU TERRAIN⁽¹⁾
Scale: 1" = 100'
Echelle: 1 pouce = 100 pieds

VICINITY MAP⁽¹⁾
CARTE DES ABORDS DE LA ZONE⁽¹⁾
Scale: 1" = 3 400' Echelle: 1 pouce = 3 400 pieds

L.T.S. PUERTO CABEZAS
NICARAGUA
PLAN DE TERRAIN

A		LAISSE DE BASSE MER APPROX. AJOUTEE	
REVISION	DATE	APPD.	BY
A	11-27-54	WJS	WJS
U.S. COAST GUARD HEADQUARTERS WASHINGTON 25, D.C.		SERVICE DES GARDES-CÔTES DES E.U. QUARTIER GENERAL	
CIVIL ENGINEERING GENIE CIVIL			
DESIGNED	L.T.S. PUERTO CABEZAS		
DRAWN - CMM	NICARAGUA		
TRACED	PROPERTY PLOT PLAN		
CHECKED - J.S.'72	APPROVED		
J. M. ...	R. T. Alexander		7/30/56
CHIEF OF SECTION	U.S.C.G. QUARTERMASTER		DATE
C. G. DRAWING NO.			
105789			

1. This print is reduced in size to 50% of the original. The full-scale original is deposited with the agreement in the archives of the Department of State, where it is available for reference

1. La présente carte est une réduction (50%) de l'original qui peut être consulté aux archives du Département d'Etat où il est déposé avec le texte de l'accord

No. 4798

**UNITED STATES OF AMERICA
and
INDIA**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act,
as amended (with Memorandum of Understanding and
exchange of notes). Signed at Washington, on 26 Sep-
tember 1958**

Official text: English.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
INDE**

**Accord relatif aux produits agricoles, conclu dans le cadre
du titre I de la loi tendant à développer et à favoriser
le commerce agricole, telle qu'elle a été modifiée (avec
Mémorandum d'accord et échange de notes). Signé à
Washington, le 26 septembre 1958**

Texte officiel anglais.

registré par les États-Unis d'Amérique le 24 juin 1959.

No. 4798. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT OF
INDIA UNDER TITLE I OF THE AGRICULTURAL
TRADE DEVELOPMENT AND ASSISTANCE ACT, AS
AMENDED. SIGNED AT WASHINGTON, ON 26 SEP-
TEMBER 1958

The Government of the United States of America and the Government of India :

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in those commodities, or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries;

Considering that the purchase for Indian rupees of surplus agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade;

Considering that the Indian rupees accruing from such purchases will be utilized in a manner beneficial to both countries;

Desiring to set forth the understandings which will govern the sales of surplus agricultural commodities to the Government of India pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended, and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR RUPEES

Subject to the issuance by the Government of the United States of America and acceptance by the Government of India of purchase authorizations, the Government of the United States of America undertakes to finance the sale to purchasers authorized by the Government of India for rupees of the following agricultural commodities determined to be surplus pursuant to Title I of the Agricultural Trade Development and Assistance Act in the amounts indicated :

¹ Came into force on 26 September 1958, upon signature, in accordance with article VI.

[TRADUCTION — TRANSLATION]

N^o 4798. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE L'INDE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À WASHINGTON, LE 26 SEPTEMBRE 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement indien,

Reconnaissant qu'il est souhaitable de développer le commerce des produits agricoles entre leurs deux pays et avec d'autres nations amies, de telle manière que les marchés habituels des États-Unis d'Amérique pour ces produits ne s'en trouvent pas affectés et qu'il n'en résulte pas de fluctuations excessives des cours mondiaux des produits agricoles ni de bouleversements des échanges commerciaux habituels avec les pays amis;

Considérant que l'achat de produits agricoles américains en surplus, contre paiement en roupies indiennes, favorisera le développement de ce commerce;

Considérant que les roupies indiennes provenant des achats en question seront utilisées de manière à servir les intérêts des deux pays;

Désirant arrêter les conditions qui régiront les ventes de produits agricoles en surplus au Gouvernement indien conformément aux dispositions du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée, et les mesures que les deux Gouvernements prendront, tant individuellement que conjointement, pour favoriser le développement du commerce de ces produits;

Sont convenus de ce qui suit :

Article premier

VENTE CONTRE PAIEMENT EN ROUPIES INDIENNES

Sous réserve de la délivrance d'autorisations d'achat par le Gouvernement des États-Unis d'Amérique et de leur acceptation par le Gouvernement indien, le Gouvernement des États-Unis d'Amérique s'engage à financer, à concurrence des montants indiqués, la vente à des acheteurs autorisés par le Gouvernement indien, contre paiement en roupies indiennes, des produits agricoles suivants, déclarés surplus aux termes du titre I de la loi tendant à développer et à favoriser le commerce agricole :

¹ Entré en vigueur le 26 septembre 1958, dès la signature, conformément à l'article VI.

<i>Commodity</i>	<i>Amount (millions)</i>
Wheat and/or Flour or Bulgar	\$182.0
Corn	5.1
Grain Sorghums	8.0
	<hr/>
	SUB-TOTAL \$195.1
Ocean Transportation (est. 50%)	43.7
	<hr/>
	TOTAL \$238.8

Purchase authorizations will be issued not later than 90 calendar days after the effective date of this Agreement. They will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the rupees accruing from such sale and other relevant matters.

Article II

USES OF RUPEES

The two Governments agree that the rupees accruing to the Government of the United States of America as a consequence of the sales made pursuant to this agreement will be used by the Government of the United States of America in such manner and order of priority as the Government of the United States of America may determine, for the following purposes, in the amounts shown :

1. For the United States expenditures under sub-sections (a), (b), (d), (e), (f), (h), (i), (j), (k), (l), (m), (n), and (o) of Section 104 of the Act, the Indian rupee equivalent of \$88.4 million. Uses under sub-sections (k), (l), (m), (n), and (o) are subject to legislative action by the Congress of the United States.
2. For a grant under sub-section (e) of Section 104 of the Act, the rupee equivalent of not more than \$35.8 million for financing such projects to promote economic development, with emphasis on non-self-liquidating projects particularly in health and education, as may from time to time be agreed upon by the Technical Cooperation Mission of the Government of the United States and the appropriate representatives of the Government of India.
3. For a loan to the Government of India under sub-section (g) of Section 104 of the Act, the rupee equivalent of not more than \$114.6 million, for financing such projects to promote economic development as may from time to time be agreed upon by the Technical Cooperation Mission of the Government of the United States and the appropriate representatives of the Government of India. It is understood that the loan will be denominated in dollars with payment of

<i>Produits</i>	<i>Valeur (En millions de dollars)</i>
Blé, farine, ou semoule	182,0
Maïs	5,1
Graines de sorgho	8,0
	TOTAL 195,1
Frais de transport par mer (50 pour 100 du coût estimatif) ..	43,7
	TOTAL GÉNÉRAL 238,8

Les autorisations d'achat seront délivrées au plus tard dans les 90 jours de la date d'entrée en vigueur du présent Accord. Elles contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt de la contre-valeur de ces produits en roupies, et à toutes autres questions pertinentes.

Article II

UTILISATION DES ROUPIES

Les deux Gouvernements conviennent que les roupies acquises par le Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisées par ce Gouvernement selon les modalités et l'ordre de priorité qu'il fixera aux fins énoncées ci-après et à concurrence des sommes indiquées :

1. L'équivalent en roupies indiennes de 88.400.000 dollars servira à couvrir les dépenses effectuées par les États-Unis en vertu des alinéas *a, b, d, e, f, h, i, j, k, l, m, n* et *o* de l'article 104 de la loi. L'utilisation de ces fonds pour des dépenses effectuées en vertu des alinéas *k, l, m, n* et *o* devra, dans chaque cas, être approuvée par une loi du Congrès des États-Unis.

2. L'équivalent en roupies indiennes de 35.800.000 dollars au maximum servira à consentir, au titre de l'alinéa *e* de l'article 104 de la loi, une subvention pour le financement de projets propres à favoriser le développement économique dont conviendront, de temps à autre, la Mission de coopération technique du Gouvernement des États-Unis et les représentants qualifiés du Gouvernement indien; il s'agira surtout de projets non amortissables et qui concerneront plus particulièrement les domaines de la santé et de l'instruction.

3. L'équivalent en roupies indiennes de 114.600.000 dollars au maximum servira à consentir un prêt au Gouvernement indien au titre de l'alinéa *g* de l'article 104 de la loi en vue de financer des projets propres à favoriser le développement économique dont conviendront de temps à autre la Mission de coopération technique du Gouvernement des États-Unis et les représentants qualifiés du Gouvernement indien. Il est entendu que le prêt sera libellé en dollars des

principal and interest to be made in rupees, such payments in rupees to be made at the applicable exchange rate as defined in the loan agreement. The terms and conditions of the loan and other provisions will be set forth in a supplemental loan agreement between the two Governments.

4. In the event the total of rupees accruing to the Government of the United States of America as a consequence of sales made pursuant to the Agreement is less than the rupee equivalent of \$238.8 million the amount available for a loan to the Government of India under Section 104 (g) may be reduced by the amount of such difference; in the event the total rupee deposit exceeds the equivalent of \$238.8 million, 63 percent may be available for the loan under 104 (g) and 37 percent for any use or uses authorized under Section 104 as determined by the Government of the United States of America.

5. In the event that the rupees set aside for grants and loans under paragraphs 2 and 3 of this Article are not advanced within three years from the date of this Agreement as a result of failure of the two Governments to reach agreement on the use of the rupees for grant and loan purposes, the Government of the United States of America may use the rupees for any other purposes authorized by Section 104 of the Act.

Article III

DEPOSIT OF INDIAN RUPEES

The deposit of Indian rupees to the account of the Government of the United States of America in payment for the commodities and for ocean transportation costs financed by the Government of the United States of America (except excess costs resulting from the requirement that United States flag vessels be used) shall be made at the rate of exchange for United States dollars generally applicable to import transactions (excluding imports granted a preferential rate) in effect on the dates of dollar disbursement by United States banks or by the United States of America, as provided in the purchase authorizations.

Article IV

GENERAL UNDERSTANDINGS

1. The Government of India agrees that it will take all possible measures to prevent the resale or transshipment to other countries, or the use for other than domestic purpose (except where such resale, transshipment or use is specifically approved by the Government of the United States of America), of the surplus agricultural commodities purchased pursuant to the provisions of this Agreement, and to assure that the purchase of such commodities does not result in increased availability for export from India of these or like commodities.

États-Unis et que le principal et les intérêts seront payables en roupies indiennes, au taux de change applicable tel qu'il sera défini dans l'accord de prêt. Les modalités et les conditions du prêt, ainsi que toutes autres dispositions utiles, seront énoncées dans un accord de prêt complémentaire entre les deux Gouvernements.

4. Si les ventes faites dans le cadre du présent Accord procurent au Gouvernement des États-Unis d'Amérique une somme en roupies indiennes inférieure à l'équivalent de 238.800.000 dollars, la somme pouvant être prêtée au Gouvernement indien conformément à l'alinéa *g* de l'article 104 sera diminuée de la différence; si, au contraire, le total des roupies indiennes déposées dépasse l'équivalent de 238.800.000 dollars, 63 pour 100 de l'excédent pourront être utilisés aux fins du prêt consenti conformément à l'alinéa *g* de l'article 104, et 37 pour 100 pourront servir à toute autre fin prévue à l'article 104 de la loi, au gré du Gouvernement des États-Unis d'Amérique.

5. Si, dans un délai de trois ans à compter de la date du présent Accord, les roupies réservées pour des subventions ou des prêts conformément aux paragraphes 2 et 3 du présent article n'ont pas été avancées du fait que les deux Gouvernements ne seront pas parvenus à s'entendre sur l'utilisation des roupies réservées aux fins de subventions ou de prêts, le Gouvernement des États-Unis d'Amérique pourra employer ces roupies à toute autre fin prévue à l'article 104 de la loi.

Article III

DÉPÔT DE ROUPIES INDIENNES

Les roupies indiennes seront déposées au compte du Gouvernement des États-Unis d'Amérique en paiement des produits et des frais de transport par mer financés par ledit Gouvernement (à l'exclusion des frais supplémentaires qui résulteraient, le cas échéant, de l'obligation de transporter les produits sous pavillon américain). Le montant sera calculé au taux de change du dollar des États-Unis généralement applicable aux opérations d'importation (à l'exclusion des importations bénéficiant d'un taux préférentiel) et en vigueur à la date à laquelle les Banques des États-Unis ou le Gouvernement des États-Unis déboursent les dollars, conformément aux dispositions des autorisations d'achat.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement indien s'engage à prendre toutes mesures possibles pour empêcher la revente ou la réexpédition à d'autres pays, ou l'utilisation à des fins autres que la consommation intérieure, des produits agricoles en surplus achetés en vertu des dispositions du présent Accord (sauf lorsque cette revente, cette réexpédition ou cette utilisation seront expressément approuvées par le Gouvernement des États-Unis), et pour éviter que l'achat desdits produits n'ait pour effet de mettre à la disposition des exportateurs indiens des quantités accrues de ces produits ou de produits analogues.

2. The two Governments agree that they will take reasonable precautions to assure that sales or purchases of surplus agricultural commodities pursuant to the Agreement will not unduly disrupt world prices of agricultural commodities, displace usual marketings of the United States of America in these commodities, or materially impair trade relations among the countries of the free world.

3. In carrying out this Agreement, the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of India agrees to furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to arrivals and conditions of commodities and information relating to exports of the same or like commodities.

Article V

CONSULTATION

The two Governments will upon the request of either of them consult regarding any matters relating to the application of this Agreement or to the operation of arrangements carried out pursuant to this Agreement.

Article VI

This Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE at Washington, this twenty-sixth day of September, 1958.

For the Government of the United States of America :
Christian A. HERTER

For the Government of India :
Harishwar DAYAL

2. Les deux Gouvernements s'engagent à prendre les précautions voulues pour que les ventes ou les achats de produits agricoles en surplus effectués conformément au présent Accord n'entraînent pas de fluctuations excessives des cours mondiaux des produits agricoles, n'affectent pas les marchés habituels des États-Unis d'Amérique pour ces produits et n'entravent pas sensiblement les relations commerciales entre les pays du monde libre.

3. Dans l'exécution du présent Accord, les deux Gouvernements s'efforceront d'assurer des conditions commerciales qui ne gênent pas l'activité des commerçants privés et feront tout en leur pouvoir pour stimuler et développer une demande continue de produits agricoles.

4. Le Gouvernement indien s'engage à fournir, à la demande du Gouvernement des États-Unis, des renseignements sur l'exécution du programme, notamment en ce qui concerne les arrivages et l'état des marchandises reçues, et des renseignements concernant les exportations de produits semblables ou analogues.

Article V

CONSULTATIONS

À la requête de l'un ou de l'autre, les deux Gouvernements se consulteront sur toute question concernant l'application du présent Accord ou des arrangements pris dans le cadre du présent Accord.

Article VI

Le présent Accord entrera en vigueur à la date de sa signature.

EN FOI DE QUOI les représentants des deux Gouvernements, dûment autorisés à cet effet, ont signé le présent Accord.

FAIT à Washington, le 26 septembre 1958.

Pour le Gouvernement des États-Unis d'Amérique :

Christian A. HERTER

Pour le Gouvernement indien :

Harishwar DAYAL

MEMORANDUM OF UNDERSTANDING BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF INDIA RELATIVE TO SURPLUS AGRICULTURAL COMMODITIES UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED

The Government of the United States of America and the Government of India, recognizing the principle that sales of surplus agricultural commodities under Title I of United States Public Law 480 shall be in excess of the usual marketings of such commodities, nonetheless agree that no fixed amounts of commercial imports of the commodities covered by this agreement, i.e. wheat, corn and grain sorghums, shall be stipulated herein, it being expressly understood that such omission has been decided upon purely on the basis of the Government of India's present financial position regarding foreign exchange resources and does not in any way constitute a precedent for any future similar agreement with the Government of India.

Washington, September 26, 1958

C. A. H.
H. D.

EXCHANGE OF NOTES

I

The Acting Secretary of State to the Chargé d'Affaires ad interim of India

DEPARTMENT OF STATE
WASHINGTON

September 26, 1958

Sir :

I refer to the Agricultural Commodities Agreement signed today¹ between the Government of the United States of America and the Government of India and, with regard to the rupees accruing to uses indicated under Article II of the Agreement, state that the understanding of the Government of the United States of America is as follows :

¹ See p. 60 of this volume.

MÉ MORANDUM D'ACCORD ENTRE LE GOUVERNEMENT DES
ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT INDIEN
RELATIF AUX PRODUITS AGRICOLES EN SURPLUS (TITRE I
DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE
COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE)

Le Gouvernement des États-Unis d'Amérique et le Gouvernement indien, reconnaissant le principe selon lequel les ventes de produits agricoles en surplus prévues par le titre I de la loi n° 480 des États-Unis doivent s'ajouter aux ventes normales de ces produits, sont convenus toutefois que le présent Accord ne stipulera pas un volume déterminé pour les importations commerciales des produits prévus par ledit Accord, c'est-à-dire le blé, le maïs et les graines de sorgho. Il est toutefois expressément entendu qu'il en a été décidé ainsi uniquement pour tenir compte de la situation financière actuelle du Gouvernement indien pour ce qui est des ressources en devises étrangères et que cette décision ne saurait en aucune manière constituer un précédent pour tout autre accord analogue qui pourrait être conclu à l'avenir avec le Gouvernement indien.

Washington, le 26 septembre 1958

C. A. H.
H. D.

ÉCHANGE DE NOTES

I

*Le Secrétaire d'État des États-Unis d'Amérique par intérim au Chargé d'affaires
de l'Inde*

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 26 septembre 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur de me référer à l'Accord relatif aux produits agricoles que le Gouvernement des États-Unis d'Amérique et le Gouvernement indien ont signé aujourd'hui¹ et de préciser que le Gouvernement des États-Unis d'Amérique interprète comme suit les dispositions concernant les roupies qui doivent servir aux fins mentionnées à l'article II de l'Accord :

¹ Voir p. 61 de ce volume.

With respect to Paragraph 1 of Article II:

(i) That the rupee equivalent of not more than \$2.0 million is to provide assistance of the types provided for under Section 104 (j) of the Act.

(ii) That the rupee equivalent of \$59.7 million, but not more than 25 percent of the currencies received under the Agreement will be used for loans to be made by the Export-Import Bank of Washington under Section 104 (e) of the Act and for administrative expenses of the Export-Import Bank of Washington in India incident thereto. It is understood that :

(a) Such loans under Section 104 (e) of the Act will be made to United States business firms and branches, subsidiaries, or affiliates of such firms in India for business development and trade expansion in India and to United States firms and to Indian firms for the establishment of facilities for aiding in the utilization, distribution, or otherwise increasing the consumption of and markets for United States agricultural products. In the event the rupees set aside for loans under Section 104 (e) of the Act, as amended, are not advanced within three years from the date of this Agreement because the Export-Import Bank of Washington has not approved loans or because proposed loans have not been mutually agreeable to the Export-Import Bank of Washington and the Department of Economic Affairs of the Government of India, the Government of the United States of America may use the rupees for any purpose authorized by Section 104 of the Act, as amended.

(b) Loans will be mutually agreeable to the Export-Import Bank of Washington and the Government of India acting through the Department of Economic Affairs of the Ministry of Finance. The Secretary, Department of Economic Affairs, or his designate, will act for the Government of India, and the President of the Export-Import Bank of Washington, or his designate, will act for the Export-Import Bank of Washington.

(c) Upon receipt of an application which the Export-Import Bank is prepared to consider, the Export-Import Bank will inform the Department of Economic Affairs of the identity of the applicant, the nature of the proposed business, the amount of the proposed loan, and the general purposes for which the loan proceeds would be expended.

(d) When the Export-Import Bank is prepared to act favorably upon an application it will so notify the Department of Economic Affairs and will indicate the interest rate and the repayment period which would be used under the proposed loan. The interest rate will be similar to those prevailing in India on comparable loans and the maturities will be consistent with the purposes of the financing.

(e) Within sixty days after the receipt of notice that the Export-Import Bank is prepared to act favorably upon an application the Department of Economic

En ce qui concerne le paragraphe 1 de l'article II :

i) L'équivalent en roupies de 2 millions de dollars au maximum servira à fournir les formes d'assistance prévues au paragraphe *j* de l'article 104 de la loi.

ii) Vingt-cinq pour 100 des devises reçues en vertu de l'Accord jusqu'à concurrence de l'équivalent en roupies de 59.700.000 dollars seront utilisés par l'Export-Import Bank de Washington pour consentir des prêts conformément à l'alinéa *e* de l'article 104 de la loi ou pour couvrir les dépenses d'administration qu'elle aura à supporter de ce chef en Inde. Il est entendu que :

a) Les prêts accordés conformément à l'alinéa *e* de l'article 104 de la loi seront consentis à des entreprises américaines ou à des succursales, filiales ou entreprises affiliées de telles entreprises en Inde, pour servir à développer les affaires et le commerce dans ce pays, ainsi qu'à des maisons américaines et des maisons indiennes pour créer des moyens de mieux utiliser et distribuer les produits agricoles américains et, de façon générale, de développer la consommation et les marchés de ces produits. Si, dans un délai de trois ans à compter de la date de l'Accord, les roupies indiennes destinées aux prêts prévus à l'alinéa *e* de l'article 104 de la loi, telle qu'elle a été modifiée, n'ont pas été avancées, du fait que l'Export-Import Bank de Washington n'a pas approuvé de prêts ou que les prêts envisagés n'ont pas reçu le double agrément de l'Export-Import Bank de Washington et du Département des affaires économiques du Gouvernement indien, le Gouvernement des États-Unis d'Amérique pourra employer lesdites roupies à toute autre fin prévue par l'article 104 de la loi, telle qu'elle a été modifiée.

b) Ces prêts devront être agréés à la fois par l'Export-Import Bank de Washington et par le Gouvernement indien, représenté par le Département des affaires économiques du Ministère des finances. Le Secrétaire au Département des affaires économiques, ou une personne désignée par lui, représentera le Gouvernement indien et le Président de l'Export-Import Bank de Washington, ou une personne désignée par lui, représentera l'Export-Import Bank de Washington.

c) Quand l'Export-Import Bank recevra une demande de prêt qu'elle sera disposée à prendre en considération, elle informera le Département des affaires économiques de l'identité du demandeur, de la nature de l'affaire proposée, du montant du prêt demandé et, en termes généraux, des fins auxquelles le montant du prêt serait utilisé.

d) Quand l'Export-Import Bank sera disposée à donner une suite favorable à une demande de prêt, elle en informera le Département des affaires économiques et indiquera le taux d'intérêt et les délais de remboursement du prêt envisagé. Le taux d'intérêt sera du même ordre que les taux en vigueur en Inde pour des prêts analogues et les échéances seront fixées d'une manière compatible avec les fins du financement.

e) Dans les soixante jours qui suivront la réception de l'avis indiquant que l'Export-Import Bank est disposée à donner une suite favorable à une demande

Affairs will indicate to the Export-Import Bank whether or not the Department of Economic Affairs has any objection to the proposed loan. Unless within the sixty-day period the Export-Import Bank has received such a communication from the Department of Economic Affairs it shall be understood that the Department of Economic Affairs has no objection to the proposed loan. When the Export-Import Bank approves or declines the proposed loan, it will notify the Department of Economic Affairs.

With respect to Paragraph 2 of Article II:

The Government of India will use the amount of local currency granted to it by the United States pursuant to paragraph 2 of Article II of the Agricultural Commodities Agreement for financing such projects to promote economic development, with emphasis on non-self-liquidating projects particularly in health and education, as may from time to time be agreed upon by the Technical Cooperation Mission and the appropriate representatives of the Government of India.

With respect to Paragraph 3 of Article II:

The Government of India will use the amount of local currency loaned to it by the United States pursuant to a Loan Agreement under paragraph 3 of Article II of the Agricultural Commodities Agreement for financing such projects to promote economic development as may from time to time be agreed upon between the Technical Cooperation Mission and the appropriate representatives of the Government of India.

With respect to both paragraphs 2 and 3 of Article II:

Local currency will be advanced or reimbursed to the Government of India for financing agreed projects under paragraphs 2 and 3 of Article II of the Agricultural Commodities Agreement upon the presentation of such documentation as the Technical Cooperation Mission may specify.

The Government of India shall maintain or cause to be maintained books and records adequate to identify the goods and services financed for agreed projects pursuant to paragraphs 2 and 3 of Article II of the Agricultural Commodities Agreement, to disclose the use thereof in the projects and to record the progress of the projects (including the cost thereof). The books and records with respect to each project shall be maintained for the duration of the project, or until the expiration of three years after final disbursement for the project has been made by the Technical Cooperation Mission, whichever is later. The two Governments shall have the right at all reasonable times to examine such books and records and all other documents, correspondence, memoranda and other records involving transactions relating to agreed projects. The Govern-

de prêt, le Département des affaires économiques fera savoir à l'Export-Import Bank s'il voit un inconvénient quelconque à ce que le prêt envisagé soit consenti. Si l'Export-Import Bank ne reçoit pas, dans ledit délai de soixante jours, une communication à cet effet du Département des affaires économiques, il sera entendu que ce dernier ne voit aucun inconvénient à ce que le prêt envisagé soit consenti. Lorsque l'Export-Import Bank agréera ou rejettera la demande de prêt, elle en informera le Département des affaires économiques.

En ce qui concerne le paragraphe 2 de l'article II:

Le Gouvernement indien utilisera les sommes en monnaie locale qui lui seront fournies par les États-Unis d'Amérique conformément au paragraphe 2 de l'article II de l'Accord relatif aux produits agricoles, pour le financement de projets propres à favoriser le développement économique dont conviendront de temps à autre la Mission de coopération technique et les représentants qualifiés du Gouvernement indien; il s'agira surtout de projets non amortissables et qui concerneront plus particulièrement les domaines de la santé et de l'instruction.

En ce qui concerne le paragraphe 3 de l'article II:

Le Gouvernement indien utilisera les sommes en monnaie locale qui lui seront prêtées par le Gouvernement des États-Unis conformément à l'Accord de prêt conclu dans le cadre du paragraphe 3 de l'article II de l'Accord relatif aux produits agricoles, pour le financement de projets propres à favoriser le développement économique, dont conviendront de temps à autre la Mission de coopération technique et les représentants qualifiés du Gouvernement indien.

En ce qui concerne tant le paragraphe 2 que le paragraphe 3 de l'article II:

Les sommes en monnaie locale utilisées pour le financement de projets agréés conformément aux paragraphes 2 et 3 de l'article II de l'Accord relatif aux produits agricoles, seront avancées ou remboursées au Gouvernement indien sur présentation de documents que la Mission de coopération technique pourra requérir.

Le Gouvernement indien tiendra ou fera tenir des registres et des dossiers qui permettront de connaître les biens et les services financés pour l'exécution des projets agréés conformément aux paragraphes 2 et 3 de l'article II de l'Accord relatif aux produits agricoles, l'utilisation de ces biens et services dans le cadre desdits projets et l'état d'avancement de ces derniers (avec l'indication du coût). Les registres et les dossiers se rapportant à un projet donné seront tenus jusqu'à l'achèvement du projet, ou jusqu'à l'expiration d'un délai de trois ans à compter du dernier versement effectué par la Mission de coopération technique aux fins dudit projet, si le projet est achevé avant l'expiration de ce délai. Les deux Gouvernements auront le droit de consulter, à tout moment raisonnable, lesdits registres et dossiers ainsi que tous autres documents, lettres, mémorandums

ment of India shall enable the Technical Cooperation Mission to observe and review agreed projects and the utilization of goods and services financed under the projects, and shall furnish to the Technical Cooperation Mission all such information as it shall reasonably request concerning the above-mentioned matters and the expenditures related thereto. The Government of India shall afford, or arrange to have afforded, all reasonable opportunity for authorized representatives of the Government of the United States to visit any part of the territory of India for purposes related to agreed projects.

If the Technical Cooperation Mission determines that any disbursement under paragraphs 2 and 3 of Article II of the Agricultural Commodities Agreement made by it for agreed projects is not supported by the documentation submitted by the Government of India, is not made in accordance with the terms of this agreement or any applicable agreement or arrangement between the Government of the United States and the Government of India or is in violation of any applicable laws or regulations of the United States Government, the Government of India shall pay to the Technical Cooperation Mission as may be requested by it, an amount in local currency not to exceed the amount of such disbursement. If any such disbursement has been made under the Loan Agreement, payment by the Government of India shall be credited to the payment of installments due under the Loan Agreement in the inverse order of their maturity.

The Technical Cooperation Mission shall expend funds for agreed projects only in accordance with the applicable laws and regulations of the United States Government. The Technical Cooperation Mission may decline to make further disbursements for any agreed projects if it determines that further disbursements would not fulfill the purpose of paragraphs 2 or 3 of Article II of the Agricultural Commodities Agreement.

Reference to the Technical Cooperation Mission in this note shall be deemed to include any successor agency of the Government of the United States.

I shall appreciate your confirming to me that the contents of this note also represent the understanding of the Government of India.

Accept, Sir, the renewed assurances of my high consideration.

Christian A. HERTER
Acting Secretary of State
of the United States of America

The Honorable H. Dayal
Chargé d'Affaires ad interim of India

et actes touchant des opérations relatives aux projets agréés. Le Gouvernement indien mettra la Mission de coopération en mesure d'observer et d'étudier l'exécution des projets agréés ainsi que l'utilisation des biens et des services financés dans le cadre de ces derniers; il fournira en outre à la Mission de coopération technique tous les renseignements qu'elle jugera nécessaires concernant les questions susmentionnées et les dépenses y relatives. Le Gouvernement indien accordera ou fera accorder aux représentants autorisés du Gouvernement des États-Unis toutes facilités raisonnables pour visiter une région quelconque du territoire indien à des fins ayant trait aux projets agréés.

Si la Mission de coopération technique constate qu'un paiement qu'elle aura effectué au titre de projets agréés, conformément aux paragraphes 2 et 3 de l'article II de l'Accord relatif aux produits agricoles, n'est pas justifié par les documents fournis par le Gouvernement indien, ou que ledit paiement n'a pas été effectué conformément aux dispositions du présent Accord ou à celles d'un accord ou d'un arrangement quelconque conclu entre le Gouvernement des États-Unis et le Gouvernement indien et applicable en l'espèce, ou qu'il est contraire à des lois et règlements pertinents du Gouvernement des États-Unis d'Amérique, le Gouvernement indien devra verser à la Mission de coopération technique, si celle-ci en fait la demande, une somme en devises locales d'un montant égal au maximum à celui dudit paiement. Si ce paiement a été effectué au titre de l'Accord de prêt, la somme versée par le Gouvernement indien sera imputée sur les échéances stipulées par l'Accord de prêt, dans l'ordre inverse des échéances.

Lorsqu'elle versera des fonds destinés à des projets agréés, la Mission de coopération technique se conformera exclusivement aux lois et règlements pertinents du Gouvernement des États-Unis d'Amérique. La Mission de coopération technique pourra refuser d'effectuer de nouveaux paiements au titre d'un projet agréé si elle estime que ces paiements ne serviraient pas aux fins prévues par les paragraphes 2 et 3 de l'article II de l'Accord relatif aux produits agricoles.

Toute mention, dans la présente note, de la Mission de coopération technique, sera réputée viser toute institution du Gouvernement des États-Unis d'Amérique qui pourrait lui succéder.

Je vous saurais gré de bien vouloir me confirmer que le contenu de la présente note correspond également à l'interprétation du Gouvernement indien.

Veuillez agréer, etc.

Christian A. HERTER

Secrétaire d'État

du Gouvernement des États-Unis d'Amérique par intérim

Monsieur H. Dayal
Chargé d'affaires de l'Inde

II

The Chargé d'Affaires ad interim of India to the Acting Secretary of State

EMBASSY OF INDIA
WASHINGTON, D. C.

September 26, 1958
Asvina 4, 1880 (Saka)

Excellency,

I have the honour to acknowledge receipt of Your Excellency's Note of September 26, 1958, with reference to the Agricultural Commodities Agreement signed today between the Government of the United States of America and the Government of India.

I have the honour to confirm that the contents of the above mentioned Note represent my Government's understanding of the agreement reached between us on the matters dealt with therein.

Accept, Excellency the renewed assurances of my highest consideration.

Harishwar DAYAL
Chargé d'Affaires ad interim of India

The Hon'ble Christian A. Herter
Acting Secretary of State
Department of State
Washington, D. C.

II

Le Chargé d'affaires de l'Inde au Secrétaire d'État des États-Unis d'Amérique par intérim

AMBASSADE DE L'INDE
WASHINGTON (D. C.)

Le 26 septembre 1958
Asvina 4, 1880 (Saka)

Monsieur le Secrétaire d'État,

J'ai l'honneur d'accuser réception de votre note du 26 septembre 1958, concernant l'Accord relatif aux produits agricoles qui a été signé aujourd'hui par le Gouvernement des États-Unis d'Amérique et le Gouvernement indien.

J'ai l'honneur de confirmer que le contenu de la note susmentionnée correspond à l'interprétation que donne mon Gouvernement de l'Accord conclu entre nous, en ce qui concerne les questions traitées dans ladite note.

Veillez agréer, etc.

Harishwar DAYAL
Chargé d'affaires de l'Inde

Monsieur Christian A. Herter
Secrétaire d'État par intérim
Département d'État
Washington (D. C.)

No. 4799

**UNITED STATES OF AMERICA
and
FEDERATION OF MALAYA**

**Exchange of notes constituting an agreement concerning
the purchase of military equipment, materials, and
services. Washington, 30 June and 9 July 1958**

Official text: English.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
FÉDÉRATION DE MALAISIE**

**Échange de notes constituant un accord relatif à l'achat de
matériel, de fournitures et de services pour les forces
armées. Washington, 30 juin et 9 juillet 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

No. 4799. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND THE FEDERATION OF MALAYA CONCERNING THE PURCHASE OF MILITARY EQUIPMENT, MATERIALS, AND SERVICES. WASHINGTON, 30 JUNE AND 9 JULY 1958

I

The Secretary of State to the Malayan Ambassador

DEPARTMENT OF STATE
WASHINGTON

June 30, 1958

Excellency :

I have the honor to refer to recent conversations between representatives of our two Governments concerning the purchase of military equipment, materials, and services from the Government of the United States by the Government of the Federation of Malaya, as a result of which the following understandings have been reached :

1. The Government of the United States, subject to applicable United States laws and regulations, shall sell to the Government of the Federation of Malaya such equipment, materials, and services as may be requested by the Government of the Federation of Malaya and approved by the Government of the United States.

2. The Government of the Federation of Malaya requires and shall use equipment, materials, and services purchased from the Government of the United States hereunder solely to maintain the internal security or legitimate self-defense of the Federation of Malaya, and the Government of the Federation of Malaya shall not undertake any act of aggression against any other state.

3. The Government of the Federation of Malaya shall not relinquish title to or possession of equipment, materials, or services purchased from the Government of the United States hereunder without the prior consent of the Government of the United States.

4. The Government of the Federation of Malaya shall maintain the security of equipment, materials, or services purchased from the Government of the United States hereunder.

¹ Came into force on 9 July 1958 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N^o 4799. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA FÉDÉRATION DE MALAISIE RELATIF À L'ACHAT DE MATÉRIEL, DE FOURNITURES ET DE SERVICES POUR LES FORCES ARMÉES. WASHINGTON, 30 JUIN ET 9 JUILLET 1958

I

Le Secrétaire d'État des États-Unis d'Amérique à l'Ambassadeur de la Fédération de Malaisie

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 30 juin 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer aux conversations qui ont eu lieu récemment entre des représentants de nos deux Gouvernements au sujet de l'achat au Gouvernement des États-Unis d'Amérique par le Gouvernement de la Fédération de Malaisie de matériel, de fournitures et de services pour les forces armées. À l'issue de ces conversations, les arrangements suivants ont été conclus :

1. Le Gouvernement des États-Unis d'Amérique, sous réserve des lois et règlements américains applicables, vendra au Gouvernement de la Fédération de Malaisie le matériel, les fournitures et les services que le Gouvernement de la Fédération de Malaisie pourra demander et dont la cession aura été approuvée par le Gouvernement des États-Unis d'Amérique.

2. Le matériel, les fournitures et les services que fournira le Gouvernement des États-Unis d'Amérique en application des présentes dispositions ne sont nécessaires au Gouvernement de la Fédération de Malaisie et ne seront utilisés par lui que pour maintenir la sécurité intérieure de la Fédération ou assurer sa légitime défense, et le Gouvernement de la Fédération de Malaisie ne se livrera à aucun acte d'agression contre un autre État.

3. Le Gouvernement de la Fédération de Malaisie ne cédera pas, sans le consentement préalable du Gouvernement des États-Unis d'Amérique, la propriété ou la possession du matériel, des fournitures ou des services qu'il aura achetés au Gouvernement des États-Unis d'Amérique en application des présents arrangements.

4. Le Gouvernement de la Fédération de Malaisie assurera la sécurité du matériel, des fournitures ou des services fournis par le Gouvernement des États-Unis en application des présents arrangements.

¹ Entré en vigueur le 9 juillet 1958 par l'échange desdites notes.

5. The Government of the United States retains the right to terminate any transaction prior to the delivery of any equipment or materials or the rendering of any service to the Government of the Federation of Malaya hereunder.

I have the honor to propose that, if these understandings are acceptable to Your Excellency's Government, this note and Your Excellency's note in reply concurring therein shall constitute an Agreement between the Government of the United States and the Government of the Federation of Malaya, effective on the date of Your Excellency's note.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :

Walter S. ROBERTSON

His Excellency Dr. Ismail bin Dato' Abdul Rahman
Ambassador of the Federation of Malaya

II

The Malayan Ambassador to the Secretary of State

PEJABAT DUTA BESAR
PERSEKUTUAN TANAH MELAYU DI WASHINGTON
EMBASSY OF THE FEDERATION OF MALAYA
WASHINGTON 8, D. C.

July 9, 1958

Sir,

I have the honour to acknowledge receipt of your note dated June 30, 1958, concerning the purchase of military equipment, materials, and services from the Government of the United States by the Government of the Federation of Malaya, and to convey to you the acceptance of my Government of the understandings which were reached between representatives of our two Governments and recorded in your note.

Please accept, Sir, the renewed assurances of my highest consideration.

Ismail bin Dato' Abdul RAHMAN
His Malayan Majesty's Ambassador to the U.S.A.

The Honourable John Foster Dulles
The Secretary of State
Washington, D. C.

5. Le Gouvernement des États-Unis d'Amérique se réserve le droit d'arrêter toute transaction avant que du matériel ou des fournitures soient livrés ou des services rendus au Gouvernement de la Fédération de Malaisie en application des présents arrangements.

Si ces dispositions rencontrent l'agrément du Gouvernement de la Fédération de Malaisie, j'ai l'honneur de proposer que la présente note et votre réponse dans le même sens constituent, entre le Gouvernement des États-Unis d'Amérique et le Gouvernement de la Fédération de Malaisie, un accord qui entrera en vigueur à la date de votre réponse.

Veuillez agréer, etc.

Pour le Secrétaire d'État :

Walter S. ROBERTSON

Son Excellence Monsieur Ismail bin Dato' Abdul Rahman
Ambassadeur de la Fédération de Malaisie

II

L'Ambassadeur de la Fédération de Malaisie au Secrétaire d'État des États-Unis d'Amérique

PEJABAT DUTA BESAR
PERSEKUTUAN TANAH MELAYU DI WASHINGTON
AMBASSADE DE LA FÉDÉRATION DE MALAISIE
WASHINGTON 8 (D. C.)

Le 9 juillet 1958

Monsieur le Secrétaire d'État,

J'ai l'honneur d'accuser réception de votre note du 30 juin 1958 concernant l'achat au Gouvernement des États-Unis d'Amérique par le Gouvernement de la Fédération de Malaisie de matériel, de fournitures et de services pour les forces armées, et de vous faire connaître que mon Gouvernement donne son agrément aux arrangements conclus par des représentants de nos deux Gouvernements et consignés dans votre note.

Veuillez agréer, etc.

Ismail bin Dato' Abdul RAHMAN
Ambassadeur de la Fédération de Malaisie
auprès du Gouvernement des États-Unis d'Amérique

Monsieur John Foster Dulles
Secrétaire d'État
Washington (D. C.)

No. 4800

**UNITED STATES OF AMERICA
and
TURKEY**

**Exchange of notes constituting an agreement relating to
the use of Turkish currency repayments to the Develop-
ment Loan Fund. Ankara, 6 September 1958**

Official text: English.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
TURQUIE**

**Échange de notes constituant un accord relatif à l'utilisation
des sommes en monnaie turque remboursées au Develop-
ment Loan Fund. Ankara, 6 septembre 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

No. 4800. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND TURKEY RELATING TO THE USE OF TURKISH CURRENCY REPAYMENTS TO THE DEVELOPMENT LOAN FUND. ANKARA, 6 SEPTEMBER 1958

I

The American Chargé d'Affaires ad interim to the Turkish Minister of Foreign Affairs

AMERICAN EMBASSY
ANKARA

No. 512

September 6, 1958

Excellency :

I have the honor to refer to conversations which have taken place between representatives of the Government of the United States of America and the Government of the Republic of Turkey with respect to loans which may be extended by the Development Loan Fund, an agency of the Government of the United States of America, and to state the understanding of my Government that with respect to local currency repayments on such loans our two Governments agree as follows :

The Government of the Republic of Turkey agrees that any currency of Turkey paid to the Development Loan Fund, an agency of the Government of the United States of America, pursuant to any transaction entered into by the Development Loan Fund under the authority provided in the Mutual Security Act of 1954 as it is or may hereafter from time to time be amended, shall be recognized as the property of the Development Loan Fund. The Government of the Republic of Turkey further agrees that such currency may be used by the Development Loan Fund or by any agency of the Government of the United States of America for any expenditures of or payments by the Development Loan Fund or any such agency, including any expenditures of or payments by the Development Loan Fund for purposes of transactions authorized by the Mutual Security Act of 1954, as it is or may hereafter from time to time be amended. Unless agreed to in advance by the Government of the Republic of Turkey, such currency shall not be used by the Development Loan Fund or any other Agency of the Government of the United States to finance exports from Turkey or its territories nor shall it be sold for other currencies to entities other than agencies of the Government of the United States. The

¹ Came into force on 6 September 1958 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N° 4800. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA TURQUIE RELATIF À L'UTILISATION DES SOMMES EN MONNAIE TURQUE REMBOURSÉES AU DEVELOPMENT LOAN FUND. ANKARA, 6 SEPTEMBRE 1958

I

Le Chargé d'affaires des États-Unis d'Amérique au Ministre des affaires étrangères de Turquie

AMBASSADE DES ÉTATS-UNIS
ANKARA

N° 512

Le 6 septembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer aux conversations qui ont eu lieu entre des représentants du Gouvernement des États-Unis d'Amérique et du Gouvernement de la République turque au sujet de prêts qui pourront être accordés par le Development Loan Fund, agence du Gouvernement des États-Unis d'Amérique, et de déclarer que selon l'interprétation de mon Gouvernement, pour ce qui est du remboursement en monnaie locale des sommes dues au titre de ces prêts, nos Gouvernements sont convenus de ce qui suit :

Le Gouvernement de la République turque convient que toute somme versée en monnaie turque au Development Loan Fund, agence du Gouvernement des États-Unis d'Amérique, à la suite de toute opération effectuée par le Fonds conformément aux dispositions de la loi de sécurité mutuelle de 1954, sous sa forme actuelle ou telle qu'elle pourra avoir été modifiée de temps à autre, sera reconnue comme étant la propriété du Fonds. Le Gouvernement de la République turque convient, en outre, que ladite monnaie turque peut être utilisée par le Fonds ou toute autre agence du Gouvernement des États-Unis d'Amérique pour couvrir toute dépense ou tout paiement du Fonds ou de toute autre agence dudit Gouvernement, et notamment les dépenses et paiements du Fonds au titre de toute opération autorisée par la loi de sécurité mutuelle de 1954, sous sa forme actuelle ou telle qu'elle pourra avoir été modifiée de temps à autre. Sauf accord préalable du Gouvernement de la République turque, ladite monnaie turque ne sera pas utilisée par le Fonds ou toute autre agence du Gouvernement des États-Unis d'Amérique pour financer des exportations en provenance de la Turquie ou de ses territoires et elle ne sera pas non plus vendue en échange d'autres monnaies à des personnes morales autres que les

¹ Entré en vigueur le 6 septembre 1958 par l'échange desdites notes.

Government of the United States agrees that it and the Development Loan Fund will take into account the economic position of Turkey in any contemplated use of currency of Turkey received by the Development Loan Fund as herein above described.

I will appreciate being informed of the concurrence of Your Excellency's Government with the foregoing understanding.

Accept, Excellency, the assurance of my highest consideration.

Carlos C. HALL
Chargé d'Affaires ad interim

His Excellency Fatin Rüştü Zorlu
Minister of Foreign Affairs
of the Republic of Turkey
Ankara

II

*The Turkish Minister of Foreign Affairs to the American Chargé d'Affaires
ad interim*

TÜRKİYE CUMHURİYETİ
HARİCİYE VEKÂLETİ¹

310.085-ME.2/87

Ankara, September, 6, 1958

Mister Chargé d'Affaires :

I have the honor to acknowledge receipt of your letter No. 512 dated September 6, 1958 which reads as follows :

[See note I]

I have the honor to inform you of the concurrence of the Turkish Government in the foregoing.

Accept, Mr. Chargé d'Affaires, the assurance of my highest consideration.

For the Minister of Foreign Affairs :

Hasan Esat IŞIK
Secretary General
Organisation for International Economic Cooperation

The Honorable Carlos H. Hall
Chargé d'Affaires
Embassy of the United States of America
Ankara

¹ Republic of Turkey.
Ministry of Foreign Affairs.

agences du Gouvernement des États-Unis d'Amérique. Il est entendu que le Gouvernement des États-Unis d'Amérique et le Fonds tiendront compte de la situation économique de la Turquie chaque fois qu'ils envisageront d'utiliser des sommes en monnaie turque reçues par le Fonds dans les conditions définies ci-dessus.

Je saurais gré à Votre Excellence de me faire savoir si l'interprétation ci-dessus rencontre l'agrément de son Gouvernement.

Veuillez agréer, etc.

Carlos C. HALL
Chargé d'affaires

Son Excellence Monsieur Fatin Rüştü Zorlu
Ministre des affaires étrangères
de la République turque
Ankara

II

*Le Ministre des affaires étrangères de Turquie au Chargé d'affaires par intérim
des États-Unis d'Amérique*

RÉPUBLIQUE TURQUE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES

310.085-ME.2/87

Ankara, le 6 septembre 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre lettre n° 512 en date du 6 septembre 1958, qui est rédigée comme suit :

[Voir note I]

J'ai l'honneur de vous faire connaître que le Gouvernement de la République turque donne son agrément aux dispositions qui précèdent.

Agréez, etc.

Pour le Ministre des affaires étrangères :
Hasan Esat IŞIK
Secrétaire général de l'Organisation chargée
de la coopération économique internationale

Monsieur Carlos C. Hall
Chargé d'affaires
Ambassade des États-Unis d'Amérique
Ankara

No. 4801

**UNITED STATES OF AMERICA
and
LEBANON**

**Exchange of notes constituting an agreement relating to
development assistance. Beirut, 2 and 3 September
1958**

Official text: English.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
LIBAN**

**Échange de notes constituant un accord relatif à l'assistance
en vue du développement. Beyrouth, 2 et 3 septembre
1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

No. 4801. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND LEBANON RELATING TO DEVELOPMENT ASSISTANCE. BEIRUT, 2 AND 3 SEPTEMBER 1958

I

The American Ambassador to the Lebanese Acting Minister for Foreign Affairs

THE FOREIGN SERVICE OF THE UNITED STATES OF AMERICA
EMBASSY OF THE UNITED STATES OF AMERICA

No. 244

Beirut, Lebanon, September 2, 1958

Excellency :

I have the honor to refer to recent conversations concerning current financial requirements of the Republic of Lebanon which have taken place between representatives of the Republic of Lebanon and of the Government of the United States of America.

In response to the request conveyed on behalf of the Government of Lebanon in these conversations, the Government of the United States is prepared to transfer to the Government of Lebanon for use in its ordinary budget two million five hundred thousand dollars (\$2,500,000) to assist in maintaining essential governmental operations and services in public works, health, education, national security, welfare, agriculture and other necessary government functions.

The funds thus transferred will be used as provided above and will not be used to make payment, either directly or indirectly, on the principal or interest of any debt of the Lebanese Government or any loan made by any other foreign government; for the procurement of goods or services from other than free world countries; or for the purchase of shares in industrial ventures.

I have the honor to propose that this note and a note from Your Excellency confirming the above constitute an agreement between our two governments.

¹ Came into force on 3 September 1958 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N° 4801. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE LIBAN RELATIF À L'ASSISTANCE EN VUE DU DÉVELOPPEMENT. BEYROUTH, 2 ET 3 SEPTEMBRE 1958

I

*L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères
par intérim du Liban*

SERVICE DIPLOMATIQUE DES ÉTATS-UNIS D'AMÉRIQUE
AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

N° 244

Beyrouth (Liban), le 2 septembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu récemment entre les représentants de la République libanaise et ceux du Gouvernement des États-Unis d'Amérique sur les besoins financiers actuels de la République libanaise.

En réponse à la demande formulée au cours de ces entretiens au nom du Gouvernement libanais, le Gouvernement des États-Unis est disposé à verser au Gouvernement libanais, pour qu'il l'utilise au titre de son budget ordinaire, une somme de deux millions cinq cent mille (2.500.000) dollars afin de l'aider à assurer le fonctionnement de l'administration et des services publics essentiels dans les domaines des travaux publics, de la santé, de l'enseignement, de la sécurité nationale, du bien-être social, de l'agriculture et autres services publics indispensables.

Les fonds ainsi transférés seront utilisés comme il est indiqué ci-dessus et ne serviront ni directement ni indirectement à rembourser le principal ou à servir les intérêts d'une dette quelconque du Gouvernement libanais ou d'un prêt consenti par un autre gouvernement étranger, à acheter des biens ou des services dans des pays autres que ceux du monde libre, ou à acheter des parts dans des entreprises industrielles.

J'ai l'honneur de proposer que la présente note et une note de Votre Excellence confirmant ce qui précède constituent un accord entre nos deux Gouvernements.

¹ Entré en vigueur le 3 septembre 1958 par l'échange desdites notes.

The proposed transfer of \$2,500,000 will be made on receipt of Your Excellency's note to this effect.

Accept, Excellency, the renewed assurances of my highest consideration.

Robert McClINTOCK

His Excellency Dr. Albert Moukheiber
Acting Minister for Foreign Affairs
Beirut, Lebanon

II

The Lebanese Acting Minister for Foreign Affairs to the American Ambassador

RÉPUBLIQUE LIBANAISE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES ET DES LIBANAIS D'OUTRE-MER
LE MINISTRE¹

No. 10913/5/1432

September 3, 1958

His Excellency Mr. Robert McClintock
Ambassador of the United States of America
Beirut, Lebanon

Excellency,

I have the honor to acknowledge the receipt of your letter No. 244 dated September 2, 1958, the contents of which are as follows :

[See note I]

While extending to the Government of the United States of America the Government of Lebanon's thanks for this generous financial aid I wish to inform you that the contents of your letter hereabove related are agreeable to my Government and that your letter with this letter-in-reply shall constitute an agreement between our two Governments.

Accept, Excellency, the renewed assurances of my highest consideration.

Dr. A. MOUKHEIBER
Acting Minister of Foreign Affairs

¹ Republic of Lebanon.
Ministry of Foreign Affairs and Lebanese Overseas.
The Minister.

Le versement envisagé de 2.500.000 dollars sera effectué dès réception de la note de Votre Excellence.

Veillez agréer, etc.

Robert McCLINTOCK

Son Excellence Monsieur Albert Moukheiber
Ministre des affaires étrangères par intérim
Beyrouth (Liban)

II

Le Ministre des affaires étrangères par intérim du Liban à l'Ambassadeur des États-Unis d'Amérique

RÉPUBLIQUE LIBANAISE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES ET DES LIBANAIS D'OUTRE-MER
LE MINISTRE

N° 10913/5/1432

Le 3 septembre 1958

Son Excellence Monsieur Robert McClintock
Ambassadeur des États-Unis d'Amérique
Beyrouth (Liban)

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre lettre n° 244 du 2 septembre 1958 dont la teneur suit :

[Voir note I]

En transmettant au Gouvernement des États-Unis d'Amérique les remerciements du Gouvernement libanais pour cette aide financière généreuse, je tiens à vous informer que les termes de la lettre reproduite ci-dessus rencontrent l'agrément de mon Gouvernement et que votre lettre et la présente réponse constitueront un accord entre nos deux Gouvernements.

Veillez agréer, etc.

D^r A. MOUKHEIBER
Ministre des affaires étrangères par intérim

No. 4802

**UNITED STATES OF AMERICA
and
AUSTRALIA**

Agreement concerning the exchange of postal parcels between the United States of America and the Territory of Papua and the Trust Territory of New Guinea. Signed at Canberra, on 22 May 1958, and at Washington, on 20 June 1958

Detailed Regulations for the execution of the above-mentioned Agreement. Signed at Canberra, on 22 May 1958, and at Washington, on 20 June 1958

Official text: English.

Registered by the United States of America on 24 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
AUSTRALIE**

Arrangement relatif à l'échange de colis postaux entre les États-Unis d'Amérique et le Territoire du Papua et le Territoire sous tutelle de la Nouvelle-Guinée. Signé à Canberra, le 22 mai 1958, et à Washington, le 20 juin 1958

Règlement d'exécution de l'Arrangement susmentionné. Signé à Canberra, le 22 mai 1958, et à Washington, le 20 juin 1958

Texte officiel anglais.

Enregistrés par les États-Unis d'Amérique le 24 juin 1959.

No. 4802. AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA CONCERNING THE EXCHANGE OF POSTAL PARCELS BETWEEN THE UNITED STATES OF AMERICA AND THE TERRITORY OF PAPUA AND THE TRUST TERRITORY OF NEW GUINEA. SIGNED AT CANBERRA, ON 22 MAY 1958, AND AT WASHINGTON, ON 20 JUNE 1958

The undersigned, being duly authorized by their respective governments, have by mutual consent agreed to the following Articles :

Article I

OBJECT OF THE AGREEMENT

1. Between the United States of America (including Alaska, Puerto Rico, the Virgin Islands, Guam, Samoa, and Hawaii) on the one hand and the Territory of Papua and the Trust Territory of New Guinea on the other hand, there may be exchanged parcels up to the limits of weight and dimensions stated in the Detailed Regulations for the Execution of the Agreement.²

2. (a) In this Agreement, the terms "Postal Administration" and "Administration" shall, as the context requires, mean the Postal Administration of the United States of America and the Postal Administration of the Territory of Papua and New Guinea.

(b) The Postal Administration of the Territory of Papua and New Guinea shall as the context requires mean the Postal Administration of the Territory of Papua and the Postal Administration of the Trust Territory of New Guinea.

Article II

TRANSIT PARCELS

1. Each Postal Administration agrees to accept in transit through its service, to or from any country with which it has parcel-post communication, parcels, originating in, or addressed for delivery in the service of, the other contracting Administration.

¹ Came into force on 1 October 1958, the date mutually settled between the two Administrations, in accordance with article XXXI.

² See p. 124 of this volume.

[TRADUCTION — TRANSLATION]

N^o 4802. ARRANGEMENT¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU COMMONWEALTH D'AUSTRALIE RELATIF À L'ÉCHANGE DE COLIS POSTAUX ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE TERRITOIRE DU PAPUA ET LE TERRITOIRE SOUS TUTELLE DE LA NOUVELLE-GUINÉE. SIGNÉ À CANBERRA, LE 22 MAI 1958, ET À WASHINGTON, LE 20 JUIN 1958

Les soussignés, dûment autorisés par leur Gouvernement respectif, sont convenus des articles ci-après :

Article premier

OBJET DE L'ACCORD

1. Des colis n'excedant pas les limites de poids et les dimensions stipulées dans le Règlement d'exécution du présent Arrangement² peuvent être échangés entre les États-Unis d'Amérique (y compris l'Alaska, Porto-Rico, les îles Vierges, Guam, Samoa et Hawaii), d'une part, et le Territoire du Papua et le Territoire sous tutelle de la Nouvelle-Guinée, d'autre part.

2. a) Aux fins du présent Arrangement, les termes « administration postale » et « administration » désignent, selon le contexte, l'administration postale des États-Unis d'Amérique et l'administration postale du Territoire du Papua et de la Nouvelle-Guinée;

b) L'administration postale du Territoire du Papua et de la Nouvelle-Guinée désigne, selon le contexte, l'administration postale du territoire du Papua et l'administration postale du Territoire sous tutelle de la Nouvelle-Guinée.

Article II

COLIS EN TRANSIT

1. Chacune des deux administrations postales s'engage à accepter en transit, par l'intermédiaire de ses services, à destination ou en provenance de tout pays avec lequel elle entretient un échange de colis postaux, les colis originaires de l'autre administration contractante ou destinés à être livrés dans le ressort de celle-ci.

¹ Entré en vigueur le 1^{er} octobre 1958, date mutuellement convenue par les deux Administrations, conformément à l'article XXXI.

² Voir p. 125 de ce volume.

2. Each Postal Administration shall inform the other to which countries parcels may be sent through it as intermediary, and the amount of the charges due to it therefor, as well as other conditions.

3. To be accepted for onward transmission, parcels sent by one of the Postal Administrations through the service of the other Administration must comply with the conditions prescribed from time to time by the intermediate Administration.

Article III

POSTAGE AND FEES

1. The Administration of origin is entitled to collect from the sender of each parcel the postage and the fees for requests for information as to the disposal of a parcel made after it has been posted, and also, in the case of insured parcels, the insurance fees and the fees for return receipts that may from time to time be prescribed by its regulations.

2. Except in the case of returned or redirected parcels, the postage and such of the fees mentioned in the preceding section as are applicable must be prepaid.

Article IV

PREPARATION OF PARCELS

Every parcel shall be packed in a manner adequate for the length of the journey and the protection of the contents as set forth in the Detailed Regulations.

Article V

PROHIBITIONS

1. The following articles are prohibited transmission by parcel post :

- (a) A letter or a communication having the character of an actual and personal correspondence. Nevertheless, it is permitted to enclose in a parcel an open invoice confined to the particulars which constitute an invoice, and also a simple copy of the address of the parcel, that of the sender being added.
- (b) An enclosure which bears an address different from that placed on the cover of the parcel.
- (c) Any live animal, except bees.
- (d) Any article the admission of which is forbidden by the customs or other laws or regulations in force in either country.

2. Chacune des deux administrations postales fera connaître à l'autre les pays à destination desquels des colis peuvent être expédiés par son intermédiaire et le montant des taxes qu'elle perçoit pour ce service, ainsi que toutes autres conditions.

3. Pour être admis aux fins d'acheminement, les colis expédiés par l'une des administrations postales par l'intermédiaire des services de l'autre administration doivent remplir les conditions prescrites de temps à autre par l'administration intermédiaire.

Article III

AFFRANCHISSEMENT ET DROITS

1. L'administration du pays d'origine est autorisée à percevoir de l'expéditeur d'un colis les taxes d'affranchissement, les droits pour demandes de renseignements sur le sort du colis faites après le dépôt et, dans le cas des colis avec valeur déclarée, le droit d'assurance et les droits de délivrance d'avis de réception qui peuvent être prescrits de temps à autre par son règlement.

2. Sauf en cas de retour des colis à l'origine ou de réexpédition, l'affranchissement et les droits prévus au paragraphe précédent doivent être acquittés au départ.

Article IV

CONDITIONNEMENT DES COLIS

Chaque colis doit être emballé d'une manière répondant à la durée de transport et à la protection du contenu du colis, ainsi qu'il est prescrit par le Règlement d'exécution.

Article V

INTERDICTIONS

1. Il est interdit d'expédier par colis postal :

- a) Des lettres ou des communications ayant le caractère d'une correspondance proprement dite et personnelle. Toutefois, il est permis d'insérer dans un colis une facture ouverte, réduite à ses énonciations constitutives, ainsi qu'une simple copie de la suscription du colis, avec mention de l'adresse de l'expéditeur;
- b) Des objets portant une autre adresse que celle figurant sur l'emballage du colis;
- c) Des animaux vivants (à l'exception des abeilles);
- d) Des objets dont l'importation est interdite par les droits et règlements en vigueur dans les deux pays en matière douanière et autre;

- (e) Any explosive or inflammable article and, in general any article the conveyance of which is dangerous, including articles which from their nature or packing may be a source of danger to postal employees or may soil or damage other articles.
- (f) Articles of an obscene or immoral nature.
- (g) It is, moreover, forbidden to send coin, bank notes, currency notes, or any kind of securities payable to bearer; platinum, gold, or silver (whether manufactured or unmanufactured); precious stones, jewelry, or other precious articles in uninsured parcels.

If a parcel which contains coin, bank notes, currency notes, or any kind of securities payable to bearer, platinum, gold, or silver (whether manufactured or unmanufactured); precious stones, jewelry, or other precious articles is sent uninsured, it shall be placed under insurance by the Administration of destination and treated accordingly.

2. If a parcel contravening any of these prohibitions is handed over by one Administration to the other, the latter shall proceed in accordance with its laws and inland regulations. Explosives or inflammable articles, as well as documents, pictures, and other articles injurious to public morals, may be destroyed on the spot by the Administration which finds them in the mails.
3. The fact that a parcel contains a letter, or a communication having the nature of a letter, may not in any case entail return of the parcel to the sender. The letter, however, shall be marked for collection of postage calculated at double the rate applicable to the letter service from the country of origin to the country of destination.
4. The two Administrations shall advise each other, by means of the list of Prohibited Articles published by the International Bureau of the Universal Postal Union, of all prohibited articles. However, they do not on that account assume any responsibility towards the customs or police authorities, or the sender.
5. If a parcel wrongly admitted to the post is neither returned to origin nor delivered to the addressee, the Administration of origin shall be informed as to the precise treatment accorded to the parcel in order that it may take such steps as are necessary.

Article VI

INSURANCE

1. Parcels may be insured up to the amount of 250 gold francs or its equivalent in the currency of the country of origin. However, the Chiefs of the two con-

- e) Des matières explosibles ou inflammables et, d'une manière générale, tout objet dont le transport est dangereux, notamment les objets qui, par leur nature et leur emballage, peuvent présenter du danger pour les agents de la poste, ou peuvent salir ou détériorer d'autres articles;
- f) Des objets obscènes ou immoraux;
- g) Il est interdit, en outre, d'expédier dans des colis sans valeur déclarée des pièces de monnaie, des billets de banque, des billets de monnaie ou des valeurs quelconques au porteur, du platine, de l'or ou de l'argent manufacturés ou non, des pierreries, des bijoux ou d'autres objets précieux.

Si un colis contenant des pièces de monnaie, des billets de banque, des billets de monnaie ou des valeurs quelconques au porteur, du platine, de l'or ou de l'argent, manufacturés ou non, des pierreries, des bijoux ou d'autres objets précieux, est expédié sans avoir fait l'objet d'une déclaration de valeur, il sera assuré d'office par l'administration de destination et traité comme colis avec valeur déclarée.

2. Si un colis contrevenant aux interdictions énumérées ci-dessus est transmis par une administration à l'autre, cette dernière procédera conformément aux lois et règlements du pays. Les matières explosibles ou inflammables, ainsi que les documents, images ou autres objets immoraux pourront être détruits sur le champ par l'administration qui en aura constaté la présence dans le colis.

3. Le fait, pour un colis, de contenir une lettre ou un document qui constitue un objet de correspondance ne saurait en aucun cas avoir pour conséquence le renvoi du colis à l'expéditeur. Toutefois, une mention sera apposée sur la lettre pour indiquer le montant de la taxe à percevoir, laquelle sera fixée au double du tarif applicable pour le transport du courrier du pays d'origine au pays de destination.

4. Les deux administrations se communiqueront, au moyen de la liste des objets interdits publiée par le Bureau international de l'Union postale universelle, la désignation de tous les objets dont l'expédition est interdite. Toutefois, elles n'assument aucune responsabilité de ce fait à l'égard soit des autorités douanières, soit de la police, soit de l'expéditeur.

5. Dans le cas où un colis accepté à tort à l'expédition n'est ni renvoyé à l'origine ni remis au destinataire, l'administration d'origine doit être informée avec précision du sort réservé audit colis afin qu'elle puisse prendre les dispositions nécessaires.

Article VI

COLIS AVEC VALEUR DÉCLARÉE

1. Les colis peuvent comporter une déclaration de valeur jusqu'à concurrence de 250 francs-or ou l'équivalent de cette somme dans la monnaie du pays d'ori-

tracting Postal Administrations may, by mutual consent, increase or decrease this maximum amount of insurance.

2. A parcel cannot give rise to the right to an indemnity higher than the actual value of its contents, but it is permissible to insure it for only part of that value.

Article VII

RESPONSIBILITY. INDEMNITY

1. Neither Postal Administration will be responsible for the loss, abstraction, or damage of an ordinary parcel.

2. Except in the cases mentioned in the Article following, the contracting Administrations are responsible for the loss of insured parcels mailed in one of the two countries for delivery in the other and for the loss, abstraction of, or damage to their contents or a part thereof.

The sender or other rightful claimant, is entitled to compensation corresponding to the actual amount of the loss, abstraction, or damage. The amount of indemnity is calculated on the basis of the actual value (current price or, in the absence of current price, the ordinary estimated value) at the place where and the time when the parcel was accepted for mailing; provided in any case that the indemnity may not be greater than the amount for which the parcel was insured and on which the insurance fee has been collected, or the maximum amount of 250 gold francs.

In cases where the loss, damage, or abstraction occurs in the service of the country of destination, the Administration of destination may pay compensation to the addressee at its own expense and without consulting the Administration of origin; provided that the addressee can prove that the sender has waived his rights in the addressee's favor.

3. No indemnity is paid for indirect damages or loss of profits resulting from the loss, rifling, damage, non-delivery, misdelivery, or delay of an insured parcel dispatched in accordance with the conditions of the present Agreement.

4. In the case where indemnity is payable for the loss of a parcel or for the destruction or abstraction of the whole of the contents thereof, the sender is entitled to return of the postal charges, if claimed. However, insurance fees are not returned in any case.

5. In the absence of special agreement to the contrary between the Administrations involved, which agreement may be made by correspondence, no indemnity will be paid by either Administration for the loss, rifling, or damage of transit insured parcels; that is, parcels originating in a country not participating in this Agreement and destined for one of the two participating countries, or parcels originating in one of the two participating countries and destined for a country not participating in this Agreement.

gine. Toutefois, les chefs des deux administrations postales contractantes peuvent, d'un commun accord, augmenter ou diminuer le montant maximum pour lequel un colis peut être assuré.

2. Aucun colis ne peut donner droit à une indemnité supérieure à la valeur réelle de son contenu, mais il est permis de ne déclarer qu'une partie de cette valeur.

Article VII

RESPONSABILITÉ. INDEMNITÉS

1. Aucune des deux administrations postales ne répond de la perte, de la spoliation ou de l'avarie d'un colis ordinaire.

2. Sauf dans les cas prévus à l'article suivant, les administrations contractantes répondent de la perte des colis avec valeur déclarée expédiés de l'un des deux pays à destination de l'autre, et de la perte, de la spoliation ou de l'avarie de leur contenu ou d'une partie de celui-ci.

L'expéditeur ou tout autre réclamant légitime a droit, de ce chef, à une indemnité correspondant au montant réel de la perte, de la spoliation ou de l'avarie. Le montant de l'indemnité est calculé sur la base de la valeur réelle (prix courant ou, à défaut de prix courant, valeur normale d'estimation) au lieu et à l'époque où le colis a été accepté à l'expédition; étant entendu qu'en aucun cas le montant de l'indemnité ne peut dépasser le montant de la déclaration de valeur sur laquelle la taxe a été perçue ou la somme maximum de 250 francs-or.

Si la perte, l'avarie ou la spoliation s'est produite dans le pays de destination, l'administration de destination peut, à ses frais et sans consulter l'administration d'origine, payer l'indemnité de dédommagement au destinataire, à condition que celui-ci puisse établir que l'expéditeur s'est désisté de ses droits en sa faveur.

3. Aucune indemnité n'est versée pour les dommages indirects ou les bénéfices non réalisés par suite de perte, de pillage, d'avarie, de non-livraison, d'erreur de livraison ou de retard d'un colis avec valeur déclarée expédié conformément aux prescriptions du présent Arrangement.

4. Dans le cas où une indemnité est due pour la perte d'un colis ou pour la destruction ou pour la spoliation de son contenu intégral, l'expéditeur a droit, s'il en fait la demande, au remboursement des droits acquittés. Toutefois, les droits d'assurance ne sont en aucun cas remboursés.

5. En l'absence d'un accord spécial en sens contraire entre les administrations intéressées, accord qui pourra aussi être conclu par échange de correspondance, aucun des deux pays ne paiera d'indemnité pour la perte, le pillage ou l'avarie de colis avec valeur déclarée transportés en transit, c'est-à-dire de colis expédiés d'un pays qui n'est pas partie au présent Arrangement à destination de l'un des deux pays contractants ou de colis de l'un des deux pays contractants à destination d'un pays qui n'est pas partie au présent Arrangement.

6. When an insured parcel originating in one country and destined to be delivered in the other country is reforwarded from there to a third country or is returned to a third country at the request of the sender or of the addressee, the party entitled to the indemnity in case of loss, rifling, or damage occurring subsequent to the reforwarding or return of the parcel by the original country of destination, can lay claim, in such a case, only to the indemnity which the Administration of the country where the loss, rifling, or damage occurred consents to pay, or which that Administration is obliged to pay in accordance with the agreement made between the Administrations directly interested in the reforwarding or return. If either of the two Administrations wrongly forwards an insured parcel to a third country it shall be responsible to the sender to the same extent as the country of origin; that is, within the limits of the present Agreement.

Article VIII

EXCEPTIONS TO THE PRINCIPLE OF RESPONSIBILITY

1. The two Administrations are relieved from all responsibility :
 - (a) When the parcel has been delivered to the addressee or it has been returned to the sender, and the addressee or the sender, as the case may be, has accepted delivery without any reservation.
 - (b) In case of loss or damage through force majeure, although either Administration may at its option and without recourse to the other Administration pay indemnity for loss or damage due to force majeure even in cases where the Administration of the country in the service of which the loss or damage occurred recognizes that the damage was due to force majeure. The Administration responsible for the loss, abstraction, or damage must decide in accordance with the internal legislation of the country whether this loss, abstraction, or damage was due to circumstances constituting a case of force majeure.
 - (c) When, their responsibility not having been proved otherwise, they are unable to account for parcels in consequence of the destruction of official documents through force majeure.
 - (d) When the damage has been caused by the fault or negligence of the sender, or the addressee, or the representative of either; or when it is due to the nature of the article.
 - (e) For parcels which contain prohibited articles.
 - (f) In case the sender of an insured parcel, with intent to defraud, shall declare the contents to be above their real value; this rule, however, shall not prejudice any legal proceedings necessitated by the legislation of the country of origin.
 - (g) For parcels seized by the Customs because of false declaration of contents.

6. Si un colis avec valeur déclarée, expédié de l'un des deux pays à destination de l'autre, est réexpédié de ce dernier pays sur un pays tiers ou est renvoyé à un pays tiers, sur la demande de l'expéditeur ou du destinataire, la personne ayant droit à l'indemnité en cas de perte, de pillage ou d'avarie survenant postérieurement à la réexpédition ou au renvoi du colis par le pays de première destination peut uniquement réclamer l'indemnité que l'administration du pays où la perte, le pillage ou l'avarie s'est produit consent à payer, ou qu'elle est tenue de payer conformément à l'accord intervenu entre les administrations directement intéressées à la réexpédition ou au renvoi. Si l'une des deux administrations expédie par erreur vers un pays tiers un colis avec valeur déclarée, elle sera responsable à l'égard de l'expéditeur au même titre que le pays d'origine, c'est-à-dire dans les limites du présent Arrangement.

Article VIII

EXCEPTIONS AU PRINCIPE DE LA RESPONSABILITÉ

1. Les deux administrations sont dégagées de toute responsabilité :
 - a) Après livraison du colis au destinataire ou son retour à l'expéditeur et après que le destinataire ou l'expéditeur, selon le cas, a pris livraison du colis sans formuler de réserves.
 - b) En cas de perte ou d'avarie due à la force majeure, étant entendu que chaque administration a la faculté, sans droit de recours contre l'autre administration, de payer une indemnité au titre de la perte ou de la spoliation due à la force majeure, même dans le cas où l'administration du pays dans le service duquel la perte ou la spoliation s'est produite reconnaît que l'avarie est due à un cas de force majeure. Il appartient à l'administration responsable de la perte, de la spoliation ou de l'avarie, de décider, conformément aux lois et règlements en vigueur dans ce pays, si la perte, la spoliation ou l'avarie est imputable à des circonstances qui constituent un cas de force majeure.
 - c) Lorsque, la preuve de leur responsabilité n'ayant pas été administrée autrement, elles ne peuvent rendre compte des colis par suite de la destruction des documents de service résultant d'un cas de force majeure.
 - d) Lorsque le dommage a été causé par la faute ou la négligence de l'expéditeur, du destinataire ou du représentant de l'un ou de l'autre ou provient de la nature de l'objet.
 - e) Lorsqu'il s'agit de colis dont le contenu tombe sous le coup d'une interdiction.
 - f) Lorsqu'il s'agit d'un colis avec valeur déclarée dont l'expéditeur, dans une intention frauduleuse, a déclaré le contenu pour une valeur supérieure à sa valeur réelle; toutefois, cette disposition est sans préjudice des poursuites judiciaires prévues par la législation du pays d'origine.
 - g) Lorsque les colis ont été saisis par l'administration des douanes, pour fausse déclaration du contenu.

- (h) When no inquiry or application for indemnity has been made by a claimant or his representative within a year commencing with the day following the posting of an insured parcel.
- (i) For parcels which contain matter of no intrinsic value or perishable matter, or which did not conform to the stipulations of this Agreement, or which were not posted in the manner prescribed; but the Administration responsible for the loss, rifling, or damage may pay indemnity in respect of such parcels without recourse to the other Administration.

2. The responsibility of properly enclosing, packing, and sealing insured parcels rests upon the sender, and the postal service of neither country will assume liability for loss, rifling, or damage arising from defects which may not be observed at the time of posting.

Article IX

TERMINATION OF RESPONSIBILITY

1. The two Administrations shall cease to be responsible for parcels which have been delivered in accordance with their internal regulations and of which the owners or their agents have accepted delivery.
2. Responsibility is, however, maintained when the addressee or, in case of return, the sender makes reservation in taking delivery of a parcel the contents of which have been abstracted or damaged.

Article X

PAYMENT OF COMPENSATION

Payment of compensation shall be undertaken by the Administration of origin except in the cases indicated in Article VII, Section 2, where payment is made by the Administration of destination. The Administration of origin may, however, after obtaining the sender's consent, authorize the Administration of destination to settle with the addressee. The paying Administration shall retain the right to make a claim against the Administration responsible.

Article XI

PERIOD OF PAYMENT OF COMPENSATION

1. The payment of compensation for an insured parcel shall be made to the rightful claimant as soon as possible and at the latest within a period of one year counting from the day following that on which the application is made.

- h) Lorsque l'intéressé ou son représentant n'a formulé aucune réclamation ni aucune demande d'indemnité dans le délai d'un an à compter du lendemain du dépôt d'un colis avec valeur déclarée.
- i) Lorsqu'il s'agit de colis dont le contenu n'a pas de valeur intrinsèque ou est de nature périssable, ou de colis qui ne sont pas conformes aux stipulations du présent Arrangement, ou dont le dépôt n'a pas été effectué de la manière prescrite; l'administration responsable de la perte, du pillage ou de l'avarie peut cependant payer l'indemnité relative à ces colis, sans droit de secours contre l'autre administration.

2. Il incombe à l'expéditeur de veiller à ce qu'un colis avec valeur déclarée soit convenablement emballé, fermé et scellé et les services postaux d'aucun des deux pays ne seront responsables d'une perte, d'un pillage ou d'une avarie causés par des défauts qui n'auraient pas été remarqués au moment de l'expédition.

Article IX

CESSATION DE LA RESPONSABILITÉ

1. Les deux administrations cessent d'être responsables des colis dont elles ont effectué la remise dans les conditions prescrites par leurs règlements internes et dont les propriétaires, ou leurs représentants, ont pris livraison.
2. Toutefois, leur responsabilité reste engagée si, en prenant livraison d'un colis dont le contenu a été spolié ou avarié, le destinataire ou, en cas de renvoi, l'expéditeur, a formulé des réserves.

Article X

PAIEMENT DE L'INDEMNITÉ

L'obligation de payer l'indemnité incombe à l'administration d'origine sauf dans les cas prévus au paragraphe 2 de l'article VII, où cette obligation incombe à l'administration de destination. Toutefois, l'administration d'origine peut, avec l'assentiment préalable de l'expéditeur, autoriser l'administration de destination à désintéresser le destinataire. L'administration qui effectue le paiement garde son droit de recours contre l'administration responsable.

Article XI

DÉLAI DE PAIEMENT DE L'INDEMNITÉ

1. L'indemnité pour un colis avec valeur déclarée doit être versée au réclamant légitime le plus tôt possible et au plus tard dans un délai d'un an à compter du lendemain du jour de la réclamation.

However, the Administration responsible for making payment may exceptionally defer payment of indemnity for a longer period than that stipulated if, at the expiration of that period, it has not been able to determine the disposition made of the article in question or the responsibility incurred.

2. Except in cases where payment is exceptionally deferred as provided in the second paragraph of the foregoing Section, the Postal Administration which undertakes the payment of compensation is authorized to pay indemnity on behalf of the Office which, after being duly informed of the application for indemnity, has let nine months pass without settling the matter.

Article XII

FIXING OF RESPONSIBILITY

1. Until the contrary is proved, responsibility for an insured parcel shall rest with the Administration which, having received the parcel from the other Administration without making any reservation and having been furnished with all the particulars for investigation prescribed by the regulations, cannot establish either proper delivery to the addressee or his agent, or other proper disposal of the parcel.

2. When the loss, rifling, or damage of an insured parcel is detected upon opening the receptacle at the receiving exchange office and after it has been regularly pointed out to the dispatching exchange office, the responsibility falls on the Administration to which the latter office belongs; unless it be proved that the irregularity occurred in the service of the receiving Administration.

3. If, in the case of a parcel dispatched from one of the two countries for delivery in the other, the loss, damage, or abstraction has occurred in course of conveyance without its being possible to prove in the service of which country the irregularity took place, the two Administrations shall bear the amount of compensation in equal shares.

4. By paying compensation, the Administration concerned shall take over, to the extent of the amount paid, the rights of the person who has received compensation in any action which may be taken against the addressee, the sender, or a third party.

5. If a parcel which has been regarded as lost is subsequently found, in whole or in part, the person to whom compensation has been paid shall be informed that he is at liberty to take possession of the parcel against repayment of the amount paid as compensation.

Article XIII

REPAYMENT OF COMPENSATION

1. The Administration responsible for the loss, rifling, or damage and on whose account the payment is effected, is bound to repay the amount of the indemnity

Toutefois, l'administration à laquelle incombe le paiement pourra différer exceptionnellement celui-ci au-delà du délai fixé si, à l'expiration de ce délai, elle n'a pas été en mesure de déterminer qui est responsable ou ce qu'il est advenu de l'article en question.

2. Sauf dans les cas exceptionnels de paiement différé qui sont prévus au deuxième alinéa du paragraphe 1 ci-dessus, l'administration postale qui assume le paiement de l'indemnité est autorisée à en verser le montant pour le compte de l'administration qui, après avoir été régulièrement saisie de la demande d'indemnité, a laissé s'écouler neuf mois sans donner de solution à l'affaire.

Article XII

DÉTERMINATION DE LA RESPONSABILITÉ

1. Jusqu'à preuve du contraire, la responsabilité pour un colis avec valeur déclarée incombe à l'administration qui, ayant reçu le colis de l'autre administration sans faire de réserves et ayant été mise en possession, aux fins d'investigation, de tous les renseignements prescrits par les règlements, ne peut établir que le colis a été régulièrement livré au destinataire ou à son représentant ou qu'elle en a régulièrement disposé d'une autre manière.

2. Lorsque la perte, le pillage ou l'avarie d'un colis avec valeur déclarée a été constaté au moment de l'ouverture du récipient au bureau d'échange d'arrivée et que le bureau d'échange de départ a été régulièrement informé du fait, la responsabilité incombe à l'administration dont relève ce dernier bureau, à moins qu'il ne soit établi que le fait s'est produit dans le service de l'administration d'arrivée.

3. Si, dans le cas d'un colis expédié de l'un des deux pays à destination de l'autre, la perte, le pillage ou l'avarie s'est produit en cours de transport sans qu'il soit possible d'établir dans le service de quel pays le fait s'est accompli, les deux administrations supportent le dommage par parts égales.

4. L'administration qui a versé l'indemnité est subrogée, jusqu'à concurrence du montant de cette indemnité, dans les droits de la personne qui l'a reçue, pour tout recours éventuel, soit contre le destinataire, soit contre l'expéditeur ou contre des tiers.

5. En cas de découverte ultérieure d'un colis considéré comme perdu, retrouvé totalement ou en partie, la personne à qui l'indemnité a été versée sera avisée qu'elle peut prendre livraison du colis contre remboursement du montant de l'indemnité.

Article XIII

REMBOURSEMENT DE L'INDEMNITÉ

1. L'administration responsable de la perte, du pillage ou de l'avarie et pour le compte de laquelle le paiement est effectué est tenue de rembourser le montant

to the Administrations which has effected payment. This reimbursement must take place without delay and at the latest within the period of nine months after notification of payment.

2. These repayments to the creditor Administration must be made without expense for that Office, by money order or draft, in money valid in the creditor country or in any other way to be agreed upon mutually by correspondence.

Article XIV

CERTIFICATE OF MAILING. RECEIPTS

1. On request made at the time of mailing an ordinary (uninsured) parcel, the sender may receive a certificate of mailing from the post office where the parcel is mailed, on a form provided for the purpose; and each Administration may fix a reasonable fee therefor.

2. The sender of an insured parcel shall receive without charge, at the time of posting, a receipt for his parcel.

Article XV

RETURN RECEIPTS AND INQUIRIES

1. The sender of an insured parcel may obtain an advice of delivery (return receipt) on payment of such additional charge, if any, as the Administration of origin of the parcel shall stipulate and under the conditions laid down in the Regulations.

2. A fee may be charged, at the option of the Administration of origin, on a request for information as to the disposal of an ordinary parcel and also of an insured parcel made after it has been posted if the sender has not already paid the special fee to obtain an advice of delivery.

3. A fee may also be charged, at the option of the Administration of origin, in connection with any complaint of any irregularity which *prima facie* was not due to the fault of the Postal Service.

Article XVI

CUSTOMS CHARGES

Parcels shall be subject to all customs laws and regulations in force in the country of destination. The duties collectible on that account shall be collected from the addressee on delivery of the parcel in accordance with the customs regulations.

de l'indemnité à l'administration qui a effectué le paiement. Le remboursement doit se faire sans délai et, au plus tard, dans les neuf mois de l'envoi de la notification de paiement.

2. Les remboursements à l'administration créditrice s'opéreront, sans frais pour elle, par mandat-poste ou par traite, en monnaie ayant cours légal dans le pays créditrice ou par tout autre mode de règlement dont il sera convenu par correspondance.

Article XIV

CERTIFICAT DE DÉPÔT. RÉCÉPISSÉS

1. L'expéditeur d'un colis ordinaire (sans valeur déclarée) recevra, s'il en fait la demande au moment du dépôt, un certificat de dépôt délivré par le bureau d'acceptation, établi sur une formule à ce destinée; chaque administration peut percevoir un droit raisonnable pour ce service.

2. L'expéditeur d'un colis avec valeur déclarée reçoit gratuitement, au moment du dépôt, un récépissé y relatif.

Article XV

AVIS DE RÉCEPTION ET RÉCLAMATIONS

1. L'expéditeur d'un colis avec valeur déclarée peut obtenir un avis de livraison (avis de réception) dans les conditions prescrites par le règlement d'exécution et en acquittant, le cas échéant, la taxe additionnelle fixée par l'administration d'origine du colis.

2. Lorsque, postérieurement au dépôt, l'expéditeur demande à être informé du sort qui a été réservé à un colis ordinaire ou à un colis avec valeur déclarée, le pays d'origine a la faculté de percevoir un droit à cette occasion, à moins que ledit expéditeur n'ait déjà acquitté la taxe spéciale perçue pour un avis de réception.

3. L'administration d'origine a également la faculté de percevoir un droit à l'occasion d'une réclamation visant une irrégularité dont, à première vue, les services postaux ne sont pas responsables.

Article XVI

DROITS DE DOUANE

Les colis sont soumis aux lois et règlements douaniers en vigueur dans le pays de destination. Les droits exigibles de ce chef sont perçus sur le destinataire lors de la livraison du colis, conformément aux règlements douaniers.

Article XVII

CUSTOMS CHARGES TO BE CANCELLED

The Administrations agree to cancel customs duties and other non-postal charges on parcels which are returned to the country of origin, abandoned by the senders, destroyed because the contents are completely damaged, or redirected to a third country.

Article XVIII

FEE FOR CUSTOMS CLEARANCE

The office of delivery may collect from the addressee either in respect of delivery to the Customs and clearance through the Customs, or in respect of delivery to the Customs only, a fee not exceeding 50 gold centimes per parcel or such other fee as it may from time to time fix for similar service in the parcel-post relations with other countries generally.

Article XIX

DELIVERY TO THE ADDRESSEE. FEE FOR DELIVERY AT THE PLACE OF ADDRESS

Parcels shall be delivered to the addressees as quickly as possible in accordance with the conditions in force in the country of destination. The Administration of that country may collect in respect of delivery of parcels to the addressee a fee not exceeding 50 gold centimes per parcel. The same fee may be charged, if the case arises, for each presentation after the first at the addressee's residence or place of business.

Article XX

WAREHOUSING CHARGE

The Administration of destination is authorized to collect the warehousing charge fixed by its legislation for parcels addressed "General Delivery" or "Poste Restante" or which are not claimed within the prescribed period. This charge may in no case exceed five gold francs.

Article XXI

RECALL AND CHANGE OF ADDRESS

So long as a parcel has not been delivered to the addressee, the sender may recall it or cause its address to be changed. The Postal Administration of the country of origin may collect and retain for this service the charge fixed by its regulations. The requests for recall or change of address must be sent to the Central Administration at Washington in case of parcels destined for the United States, and to the Director, Posts and Telegraphs Department, Port Moresby, Papua in the case of parcels destined for Papua and New Guinea.

Article XVII

ANNULATION DES DROITS DE DOUANE

Les administrations s'engagent à annuler les droits de douane et autres taxes non postales sur les colis renvoyés au pays d'origine, abandonnés par les expéditeurs, détruits par suite de l'avarie totale de leur contenu ou réexpédiés sur un pays tiers.

Article XVIII

DROIT DE DÉDOUANEMENT

Le bureau qui effectue la livraison du colis peut percevoir du destinataire, pour la remise à la douane et le dédouanement, ou pour la remise à la douane seulement, un droit dont le montant ne dépassera pas 50 centimes-or par colis, ou tous autres droits qu'elle aura fixés de temps à autre pour l'accomplissement de services analogues dans le cadre de ses relations générales en matière de colis postaux avec les autres pays.

Article XIX

REMISE AU DESTINATAIRE. DROIT DE REMISE À DOMICILE

Les colis sont remis au destinataire dans le plus bref délai possible, compte tenu des conditions existant dans le pays de destination. L'administration de ce pays peut percevoir, pour la remise des colis à domicile, un droit s'élevant à 50 centimes-or au maximum par colis. Le même droit est applicable, le cas échéant, à toute présentation autre que la première faite au domicile ou au siège d'affaire du destinataire.

Article XX

DROITS DE MAGASINAGE

Pour les colis adressés « Poste restante » ou « *General Delivery* » ou qui n'ont pas été retirés dans les délais prescrits, l'administration de destination peut percevoir les droits de magasinage fixés par ses règlements. En aucun cas, ces droits ne peuvent dépasser 5 francs-or.

Article XXI

RETOUR ET CHANGEMENT D'ADRESSE

Aussi longtemps qu'un colis n'a pas été remis à son destinataire, l'expéditeur peut demander qu'il lui soit retourné ou faire modifier l'adresse de destination. L'administration postale du pays d'origine peut percevoir ou retenir, pour cette opération, le droit prévu par ses règlements. La demande de retour ou de changement d'adresse doit être adressée à l'Administration centrale à Washington, pour les colis destinés aux États-Unis, et au Directeur du Service des postes et télégraphes, à Port Moresby (Papua) pour les colis destinés au Papua ou à la Nouvelle-Guinée.

Article XXII

MISSENT PARCELS

Parcels received out of course, or wrongly allowed to be dispatched, shall be retransmitted or returned in accordance with the provisions of the Detailed Regulations.

Article XXIII

REDIRECTION

1. A parcel may be redirected in consequence of the addressee's change of address in the country of destination. The Administration of destination may collect the redirection charge prescribed by its internal regulations. Similarly, a parcel may be redirected from one of the two countries whose Postal Administrations are parties to this Agreement to a third country provided that the parcel complies with the conditions required for its further conveyance and provided, as a rule, that the extra postage is prepaid at the time of redirection or documentary evidence is produced that the addressee will pay it.

2. Additional charges levied in respect of redirection and not paid by the addressee or his representative shall not be cancelled in case of further redirection or of return to origin, but shall be collected from the addressee or from the sender as the case may be, without prejudice to the payment of any special charges incurred which the Administration of destination does not agree to cancel.

Article XXIV

NONDELIVERY

1. The sender must state at the time of mailing, that, if the parcel cannot be delivered as addressed, it may be either (a) tendered for delivery at a second address in the country of destination, (b) treated as abandoned or (c) returned to sender. No other alternative is permissible. The request must appear on the parcel and the customs declaration and must be in conformity with or analogous to, one of the following forms :

“ If undeliverable as addressed, deliver to . . . ”

“ If undeliverable as addressed, abandon. ”

“ If undeliverable as addressed, return to sender. ”

2. In the absence of a request by the sender to the contrary, a parcel which cannot be delivered shall be returned to the sender without previous notification and at his expense thirty days after its arrival at the office of destination. Insured parcels shall be returned as such.

Article XXII

COLIS EN FAUSSE DIRECTION

Les colis acceptés à tort à l'expédition ou envoyés en fausse direction sont retournés ou réexpédiés conformément aux dispositions du Règlement d'exécution.

Article XXIII

RÉEXPÉDITION

1. Tout colis peut être réexpédié par suite du changement d'adresse du destinataire dans le pays de destination. L'administration postale du pays de destination peut percevoir la taxe de réexpédition fixée par ses règlements intérieurs. De même, tout colis peut être réexpédié de l'un des deux pays dont les administrations postales sont parties au présent Arrangement sur un pays tiers, pourvu que le colis remplisse les conditions requises pour le nouveau transport et que, d'une manière générale, la taxe additionnelle soit acquittée d'avance au moment de la réexpédition ou qu'il soit établi, par la production de preuves écrites, qu'elle sera acquittée par le destinataire.
2. La taxe additionnelle perçue pour la réexpédition et non acquittée par le destinataire ou son représentant n'est pas annulée en cas de nouvelle réexpédition ou de retour à l'origine; elle sera perçue, soit sur le destinataire, soit sur l'expéditeur, selon le cas, sans préjudice du paiement de toutes taxes spéciales que l'administration de destination refuserait d'annuler.

Article XXIV

NON-REMISE

1. L'expéditeur doit déclarer, au moment du dépôt, que si le colis ne peut pas être livré à l'adresse indiquée, il sera soit : *a*) présenté pour livraison à une deuxième adresse dans le pays de destination, *b*) considéré comme abandonné ou *c*) retourné à l'expéditeur. Aucune autre solution n'est admise. Les instructions doivent figurer sur l'emballage du colis et sur la déclaration en douane et elles doivent être conformes ou analogues à l'une des formules suivantes :

« S'il ne peut pas être livré à l'adresse indiquée, le colis doit être remis à... »

« S'il ne peut pas être livré à l'adresse indiquée, le colis doit être abandonné. »

« S'il ne peut pas être livré à l'adresse indiquée, le colis doit être retourné à l'expéditeur. »

2. En l'absence d'une demande contraire de l'expéditeur, tout colis qui ne peut être remis à son destinataire est renvoyé à l'expéditeur sans avis préalable et aux frais de ce dernier, trente jours après son arrivée au bureau de destination. Les colis avec valeur déclarée seront retournés comme tels.

Nevertheless, a parcel which is definitely refused by the addressee shall be returned immediately.

3. The charges due on returned undeliverable parcels shall be recovered in accordance with the provisions of Article 19, Section 5, of the Detailed Regulations.

Article XXV

SALE. DESTRUCTION

Articles of which the early deterioration or corruption is to be expected, and these only, may be sold immediately, even when in transit on the outward or return journey, without previous notice or judicial formality. If, for any reason, a sale is impossible, the spoilt or putrid articles shall be destroyed.

Article XXVI

ABANDONED PARCELS

Parcels which cannot be delivered to the addressees and which the senders have abandoned shall not be returned by the Administration of destination, but shall be treated in accordance with its legislation. No claim shall be made by the Administration of destination against the Administration of origin in respect of such parcels.

Article XXVII

CHARGES

1. For each parcel exchanged between the contracting countries, the dispatching office shall credit to the office of destination in the parcel bills the quotas due to the latter and indicated in the Regulations of Execution.

2. In case of reforwarding or return to origin of a parcel, if new postage and new insurance fees (in the case of insured parcels) are collected by the redispaching office, the parcel shall be treated as if it had originated in that country. Otherwise, the redispaching office shall recover from the other office the quota due to it, namely, as the case may be :

(a) The charges prescribed by Section 1 above.

(b) The charges for reforwarding or return.

3. The sums to be paid for a parcel in transit, that is, parcels destined either for a possession or for a third country, shall either be indicated in the Detailed Regulations or may be fixed by each Administration and advised by correspondence.

Toutefois, tout colis expressément refusé par le destinataire sera immédiatement renvoyé.

3. Les droits sur les colis qui ne peuvent être remis au destinataire et qui sont renvoyés à l'origine sont perçus conformément aux dispositions du paragraphe 5 de l'article 19 du Règlement d'exécution.

Article XXV

VENTE. DESTRUCTION

Les objets sujets à détérioration ou à corruption rapide, et eux seuls, peuvent être vendus immédiatement, même en cours de transport, à l'aller ou au retour, sans avis préalable et sans formalités judiciaires. Si, pour une cause quelconque, la vente est impossible, les objets détériorés ou avariés sont détruits.

Article XXVI

COLIS ABANDONNÉS

Les colis qui n'ont pu être remis au destinataire et dont l'expéditeur a fait abandon ne sont pas renvoyés par l'administration de destination, mais celle-ci les traite conformément à ses règlements. L'administration de destination ne peut formuler, au sujet de ces colis, aucune réclamation à l'encontre de l'administration d'origine.

Article XXVII

BONIFICATIONS

1. Pour chaque colis expédié d'un des deux pays contractants à l'autre, le bureau expéditeur bonifie au bureau de destination, sur les feuilles de route, les quotes-parts qui reviennent à celui-ci, conformément aux dispositions du Règlement d'exécution.

2. Lorsque, pour un colis réexpédié ou renvoyé à l'origine, le bureau réexpéditeur perçoit une nouvelle taxe d'affranchissement ou de nouveaux droits d'assurance (s'il s'agit de colis avec valeur déclarée), ledit colis est traité comme s'il était originaire dudit pays. Dans les autres cas, le bureau réexpéditeur recouvre de l'autre bureau la quote-part qui lui revient, à savoir, selon le cas :

- a) Les droits prévus au paragraphe 1 ci-dessus;
- b) Les droits afférents à la réexpédition ou au renvoi.

3. Les bonifications relatives aux colis en transit, c'est-à-dire aux colis destinés soit à une possession, soit à un pays tiers, sont indiquées dans le Règlement d'exécution; elles peuvent aussi être déterminées par chacune des administrations, qui en avise l'autre par correspondance.

Article XXVIII

AIR PARCELS

Each Postal Administration has the right to fix by consent with the other the air surtax and other conditions in the case where parcels are conveyed by air routes.

Article XXIX

MISCELLANEOUS PROVISIONS

1. The francs and centimes mentioned in this Agreement are gold francs and centimes as defined in the Universal Postal Union Convention.¹
2. Parcels shall not be subjected to any postal charges other than those contemplated in this Agreement, except by mutual consent of the two Administrations.
3. In extraordinary circumstances either Administration may temporarily suspend the parcel post, either entirely or partially, on condition of giving immediate notice, if necessary by telegraph, to the other Administration.

Article XXX

MATTERS NOT PROVIDED FOR IN THE PRESENT AGREEMENT

1. Unless they are provided for in the present Agreement, all questions concerning requests for recall or return of parcels, obtaining and disposition of return receipts, and adjustment of indemnity claims in connection with insured parcels shall be governed by the provisions of the Universal Postal Convention and its Regulations of Execution insofar as they are applicable and are not contrary to the foregoing provisions. If the case is not provided for at all, the domestic legislation of the United States of America or of the Territory of Papua and New Guinea or the decisions made by one country or the other are applicable in the respective country.
2. The details relative to the application of the present Agreement will be fixed by the two Administrations in the Detailed Regulations, the provisions of which may be modified or completed by mutual consent by way of correspondence.

¹ United Nations, *Treaty Series*, Vol. 169, p. 3; Vol. 186, p. 356; Vol. 202, p. 340, and Vol. 227, p. 390.

Article XXVIII

COLIS PAR AVION

Chacune des deux administrations postales a le droit de fixer, d'accord avec l'autre, le montant de la surtaxe aérienne et d'arrêter les autres conditions régissant l'envoi des colis par la voie aérienne.

Article XXIX

DISPOSITIONS DIVERSES

1. Les francs et centimes mentionnés dans le présent Arrangement sont les francs-or et les centimes-or définis dans la Convention de l'Union postale universelle¹.
2. Sauf accord mutuel entre les deux administrations, les colis ne doivent être soumis à aucune taxe postale autre que celles qui sont prévues dans le présent Arrangement.
3. Lorsque des circonstances exceptionnelles justifieront cette mesure, chacune des deux administrations pourra suspendre temporairement le service des colis postaux, en totalité ou en partie, à condition d'en aviser immédiatement l'autre administration, au besoin par télégraphe.

Article XXX

QUESTIONS NON PRÉVUES PAR LE PRÉSENT ARRANGEMENT

1. Les questions qui ne sont pas prévues par le présent Arrangement en ce qui concerne les demandes de retour ou de changement d'adresse des colis, la délivrance et l'utilisation des avis de réception, ainsi que le règlement des demandes d'indemnité au titre des colis avec valeur déclarée, seront traitées conformément aux dispositions de la Convention postale universelle et de son Règlement d'exécution dans la mesure où celles-ci seront applicables et ne seront pas incompatibles avec les dispositions qui précèdent. Si ces questions ne sont prévues nulle part, la législation interne des États-Unis d'Amérique ou du Territoire du Papua et de la Nouvelle-Guinée ou les décisions prises par l'un ou l'autre pays s'appliqueront respectivement dans chacun des pays.
2. Les modalités d'application du présent Arrangement seront arrêtées par les deux administrations au moyen d'un règlement d'exécution dont les dispositions pourront être modifiées ou complétées d'un commun accord par voie de correspondance.

¹ Nations Unies, *Recueil des Traités*, vol. 169, p. 3; vol. 186, p. 357; vol. 202, p. 341, et vol. 227, p. 391.

3. The two Administrations may notify each other of their laws, ordinances and tariffs concerning the exchange of parcel post. They must advise each other of all modifications in rates which may be subsequently made.

Article XXXI

ENTRY INTO FORCE AND DURATION OF AGREEMENT

This Agreement shall become effective on a date to be mutually settled between the two Administrations.

It shall remain in effect as long as it has not been terminated six months in advance by one or the other of the two Administrations.

DONE in duplicate and signed at Canberra, Australia, the 22nd day of May, 1958, and at Washington, the 20th day of June, 1958.

For the Government of the Commonwealth of Australia :

R. G. CASEY

[SEAL]

For the Government of the United States of America :

Arthur E. SUMMERFIELD

The Postmaster General of the United States of America

[SEAL]

3. Les deux administrations peuvent se tenir au courant des lois, ordonnances et tarifs concernant l'échange des colis postaux. Elles doivent s'avertir mutuellement de toutes modifications des taux applicables qui pourraient être décidées ultérieurement.

Article XXXI

ENTRÉE EN VIGUEUR ET DURÉE DE L'ARRANGEMENT

Le présent Arrangement prendra effet à compter de la date que les deux administrations fixeront d'un commun accord.

Il demeurera en vigueur jusqu'à l'expiration d'un délai de six mois à compter de la date à laquelle l'une des administrations aura notifié à l'autre son intention d'y mettre fin.

FAIT en double exemplaire et signé à Canberra (Australie), le 22 mai 1958, et à Washington, le 20 juin 1958.

Pour le Gouvernement du Commonwealth d'Australie :

R. G. CASEY

[SCEAU]

Pour le Gouvernement des États-Unis d'Amérique :

Arthur E. SUMMERFIELD

Directeur général des postes des États-Unis d'Amérique

[SCEAU]

DETAILED REGULATIONS¹ FOR THE EXECUTION OF THE AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA CONCERNING THE EXCHANGE OF POSTAL PARCELS BETWEEN THE UNITED STATES OF AMERICA AND THE TERRITORY OF PAPUA AND THE TRUST TERRITORY OF NEW GUINEA.² SIGNED AT CANBERRA, ON 22 MAY 1958, AND AT WASHINGTON, ON 20 JUNE 1958

The following Detailed Regulations for the Execution of the Agreement between the Government of the United States of America and the Government of the Commonwealth of Australia concerning the exchange of Postal Parcels between the United States of America and the Territory of Papua and the Trust Territory of New Guinea² have been agreed upon by the said two Governments.

Article 1

CIRCULATION

1. Each Administration shall forward by the routes and means which it uses for its own parcels, parcels delivered to it by the other Administration for conveyance in transit through its territory.
2. Missent parcels shall be retransmitted to their proper destination by the most direct route at the disposal of the office retransmitting them. Insured parcels, when missent, may not be reforwarded to their destination except as insured mail. If this is impossible, they must be returned to origin.

Article 2

LIMITS OF WEIGHT AND SIZE

1. The parcels to be exchanged under the provisions of this Agreement may not exceed 11 pounds (5 kilograms) in weight nor the following dimensions :

Length, breadth, or depth, 3½ feet;
Length and girth combined, 6 feet.

¹ Came into force on 1 October 1958, in accordance with article 23.

² See p. 98 of this volume.

RÈGLEMENT D'EXÉCUTION¹ DE L'ARRANGEMENT
ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS
D'AMÉRIQUE ET LE GOUVERNEMENT DU COMMON-
WEALTH D'AUSTRALIE RELATIF À L'ÉCHANGE DE
COLIS POSTAUX ENTRE LES ÉTATS-UNIS D'AMÉ-
RIQUE ET LE TERRITOIRE DU PAPUA ET LE TERRI-
TOIRE SOUS TUTELLE DE LA NOUVELLE-GUINÉE².
SIGNÉ À CANBERRA, LE 22 MAI 1958, ET À WASHING-
TON, LE 20 JUIN 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Commonwealth d'Australie ont arrêté ci-après le Règlement d'exécution de l'Arrangement relatif à l'échange de colis postaux entre les États-Unis d'Amérique et le Territoire du Papua et le Territoire sous tutelle de la Nouvelle-Guinée.

Article premier

ACHEMINEMENT DES COLIS

1. Chaque administration doit acheminer, par les voies et moyens qu'elle emploie pour ses propres colis, les colis qui lui sont remis par l'autre administration pour être expédiés en transit par son territoire.
2. Les colis envoyés en fausse direction sont réexpédiés sur leur véritable destination par la voie la plus directe dont dispose le bureau réexpéditeur. Les colis avec valeur déclarée qui sont envoyés en fausse direction ne peuvent être réexpédiés à leur destination que sous le régime de la déclaration de valeur. S'il est impossible de procéder de la sorte, ils doivent être retournés à l'origine.

Article 2

LIMITES DE POIDS ET DE DIMENSIONS

1. Les colis échangés aux termes des dispositions du présent Arrangement ne peuvent peser plus de 11 livres (5 kilogrammes) ni dépasser les dimensions suivantes :

Longueur, largeur ou profondeur, 3 pieds $\frac{1}{2}$;

Somme de la longueur et du pourtour en largeur, 6 pieds.

¹ Entré en vigueur le 1^{er} octobre 1958, conformément à l'article 23.

² Voir p. 99 de ce volume.

In regard to the exact calculation of the weight and dimensions, the indications furnished by the dispatching office will be accepted save in the case of obvious error.

2. The limits of weight and maximum dimensions may be changed from time to time by agreement made through correspondence.

Article 3

RECEPTACLES

1. Each Postal Administration shall provide the respective bags necessary for the dispatch of their parcels and each bag shall be marked to show the name of the office or country to which it belongs.

2. Bags must be returned empty to the dispatching office, made up in bundles to be enclosed in one of the bags. The total number of bags returned shall be entered on the relative parcel bills.

3. Each Administration shall be required to make good the value of any bags which it fails to return.

Article 4

METHOD OF EXCHANGE OF PARCELS

1. The parcels shall be exchanged in sacks duly fastened and sealed by the offices appointed by agreement between the two Administrations and shall be dispatched to the country of destination by the country of origin at its cost and by such means as it provides.

2. Insured parcels shall be enclosed in separate sacks from those in which ordinary parcels are contained and the labels of sacks containing insured parcels shall be marked with such distinctive symbols as may from time to time be agreed upon.

3. The weight of any sack of parcels shall not exceed 40 kilograms (88 pounds).

Article 5

FIXING OF EQUIVALENTS

In fixing the charges for parcels, either Administration shall be at liberty to adopt such approximate equivalents as may be convenient in its own currency.

Sauf erreur évidente, les renseignements fournis par le bureau d'origine en ce qui concerne le calcul exact du poids et des dimensions seront acceptés.

2. La limite de poids et les dimensions maxima peuvent être modifiées de temps à autre d'un commun accord par voie de correspondance.

Article 3

FOURNITURE DE SACS

1. Chacune des deux administrations postales fournit les sacs nécessaires à l'expédition de ces colis et chaque sac doit porter l'indication du nom du bureau ou du pays auquel il appartient.
2. Les sacs doivent être renvoyés vides au bureau d'expédition, réunis par paquets, l'un des sacs renfermant les autres. Le nombre de sacs ainsi renvoyés doit être inscrit sur les feuilles de route correspondantes.
3. Chaque administration est tenue de rembourser la valeur des sacs qu'elle n'est pas en mesure de renvoyer.

Article 4

MODE DE TRANSMISSION DES COLIS

1. Les colis sont échangés dans des sacs dûment clos et scellés par les bureaux désignés d'un commun accord par les deux administrations et ils sont expédiés au pays de destination par le pays d'origine aux frais de ce dernier et par les voies et moyens dont il dispose.
2. Les colis avec valeur déclarée ne sont pas expédiés dans les mêmes sacs que les colis ordinaires; les étiquettes des sacs contenant des colis avec valeur déclarée doivent porter les marques distinctives dont les administrations pourront convenir de temps à autre.
3. Les sacs contenant des colis ne doivent pas peser plus de 40 kilogrammes (88 livres).

Article 5

FIXATION DES ÉQUIVALENTS

Lors de la détermination des droits à acquitter, chacune des deux administrations a la faculté d'adopter les équivalents approximatifs les plus commodes dans sa propre monnaie.

Article 6

PREPARATION OF PARCELS

Every parcel shall :

- (a) Bear the exact address of the addressee in Roman characters. Addresses in pencil shall not be allowed except that parcels bearing addresses written with indelible pencil on a previously dampened surface shall be accepted. The address shall be written on the parcel itself or on a label so firmly attached to it that it cannot become detached. The sender of the parcel shall be advised to enclose in the parcel a copy of the address together with a note of his own address.
- (b) Be packed in a manner adequate for the length of the journey and for the protection of the contents. Articles liable to injure postal employees or to damage other parcels shall be so packed as to prevent any risk.

Article 7

SPECIAL PACKING

1. Liquids and easily liquefiable substances must be packed in a double receptacle. Between the inner receptacle (bottle, flask, box, etc.) and the outer receptacle (box of metal, strong wood, strong corrugated cardboard, or strong carton of fibreboard, or receptacle of equal strength), there must be left a space to be filled with sawdust, bran, or other absorbent material, in sufficient quantity to absorb all the liquid in case that the receptacle is broken.
2. Dry coloring powders, such as aniline blue, etc., are admitted only in resistant metal boxes which in turn are placed in boxes of wood or strong corrugated cardboard, with sawdust or any other absorbent or protective matter between the two containers. Dry non-coloring powders must be placed in boxes of metal, wood or cardboard. These boxes should, in turn, be enclosed in a linen, parchment or heavy paper cover.

Article 8

CUSTOMS DECLARATIONS

1. The sender shall prepare one customs declaration for each parcel sent from either country, upon a special form provided for the purpose by the country of origin.

The customs declaration shall give an accurate statement of the contents and value of the parcel, date of mailing, actual weight, the sender's name and address, and the name and address of the addressee, and shall be securely attached to the parcel.

Article 6

CONDITIONNEMENT DES COLIS

Chaque colis doit :

- a) Porter, en caractères romains, l'adresse exacte du destinataire. Les adresses au crayon ne sont pas admises. Sont autorisées toutefois les adresses écrites au crayon indélébile sur un fond préalablement mouillé. L'adresse doit être écrite sur le colis même ou sur une étiquette attachée solidement à ce dernier, de manière qu'elle ne puisse se détacher. Il sera recommandé à l'expéditeur d'insérer dans les colis une copie de la suscription, ainsi qu'une fiche portant sa propre adresse.
- b) Être emballé en prévision de la durée du transport et en considération du contenu à protéger. Les articles pouvant blesser les agents des postes ou endommager les autres colis doivent être emballés de manière à éviter tout danger.

Article 7

EMBALLAGES SPÉCIAUX

1. Les liquides ou les corps facilement liquéfiables doivent être emballés dans un double récipient. Entre le premier (bouteille, flacon, boîte, etc.) et le second (boîte en métal, ou en bois résistant, ou en carton fort ondulé, ou en panneaux de fibre, ou tout autre récipient de résistance équivalente), il doit être ménagé un espace qui sera rempli de sciure de bois, de son ou d'une autre matière absorbante, en quantité suffisante pour absorber tout le liquide en cas de bris du récipient.

2. Les poudres sèches colorantes, telles que le bleu d'aniline, ne sont admises que dans des boîtes en métal résistantes, placées dans des boîtes en bois ou en carton ondulé fort, avec de la sciure de bois ou toute autre matière absorbante et protectrice entre les deux emballages. Les poudres sèches non colorantes doivent être placées dans des boîtes en métal, en bois ou en carton. Ces boîtes doivent être, à leur tour, enfermées dans un sac en toile, en parchemin ou en papier fort.

Article 8

DÉCLARATIONS EN DOUANE

I. Pour chaque colis expédié de l'un des deux pays, l'expéditeur doit établir une déclaration en douane sur une formule spéciale fournie à cet effet par le pays d'origine.

Cette déclaration doit comporter un énoncé exact du contenu et de la valeur du colis, la date d'expédition, le poids net, le nom et l'adresse de l'expéditeur et le nom et l'adresse du destinataire; elle doit être solidement attachée au colis.

2. The two Administrations accept no responsibility for the accuracy of customs declarations.

Article 9

RETURN RECEIPTS

1. As to an insured parcel for which a return receipt is asked, the office of origin places on the parcel the letters or words "A.R." or "Avis de réception", or "Return receipt requested." The office of origin or any other office appointed by the dispatching Administration shall fill out a return receipt form and attach it to the parcel. If the form does not reach the office of destination, that office shall make out a duplicate.

2. The office of destination, after having duly filled out the return receipt form, shall return it free of postage to the address of the sender of the parcel.

3. When the sender applies for a return receipt after a parcel has been mailed, the office of origin shall duly fill out a return receipt form and attach it to a form of inquiry which shall be entered with the details concerning the transmission of the parcel and shall then forward it to the office of destination of the parcel. In the case of the due delivery of the parcel, the office of destination shall withdraw the inquiry form, and the return receipt shall be treated in the manner prescribed in the foregoing Section.

Article 10

INDICATION OF INSURED VALUE

Every insured parcel and the relative customs declaration shall bear an indication of the insured value in the currency of the country of origin. The indication on the parcel shall be both in Roman letters written in full and in Arabic figures.

Article 11

INSURANCE NUMBERS, LABELS, SEALS

1. Each insured parcel must bear on the address side, an insurance number and must bear a label with the word "Insured" or "Valeur Déclarée". The word used may be marked or stamped on the parcel. The insurance number will also be shown on the customs declaration.

2. The wax or other seals, the labels of whatever kind and any postage stamps affixed to insured parcels shall be so spaced that they cannot conceal injuries to the cover. Neither shall the labels or postage stamps, if any, be folded over two sides of the wrapping so as to hide the edge.

2. Les deux administrations n'assument aucune responsabilité en ce qui concerne l'exactitude des déclarations en douane.

Article 9

AVIS DE RÉCEPTION

1. Les colis avec valeur déclarée pour lesquels l'expéditeur demande un avis de réception doivent porter l'annotation « A.R. » ou « Avis de réception » ou « *Return receipt requested* » inscrite sur le colis par le bureau d'origine. Le bureau d'origine ou tout autre bureau désigné par l'administration expéditrice doit établir une formule d'avis de réception et l'attacher au colis. Si cette formule ne parvient pas au bureau de destination, ce dernier en établit un duplicata.
2. Après avoir dûment rempli la formule d'avis de réception, le bureau de destination la renvoie sans frais à l'adresse de l'expéditeur du colis.
3. Lorsque l'expéditeur demande un avis de réception après l'expédition d'un colis, le bureau d'origine remplit une formule d'avis de réception qu'il attache à une fiche de réclamation comportant les renseignements concernant la transmission du colis et il envoie cette fiche au bureau de destination du colis. En cas de livraison régulière du colis, le bureau de destination détache la fiche de réclamation et l'avis de réception est traité de la manière prescrite au paragraphe précédent.

Article 10

INDICATION DU MONTANT DE LA VALEUR DÉCLARÉE

Tout colis avec valeur déclarée et la déclaration en douane correspondante doivent porter l'indication du montant de cette valeur exprimé dans la monnaie du pays d'origine. L'indication sera portée sur le colis en caractères romains, en toutes lettres, et en chiffres arabes.

Article 11

NUMÉROS D'ORDRE, ÉTIQUETTES ET CACHETS DES COLIS AVEC VALEUR DÉCLARÉE

1. Chaque colis avec valeur déclarée doit porter, du côté de l'adresse, un numéro d'ordre et une étiquette où figure la mention « *Insured* » ou « Valeur déclarée ». Cette mention peut également être inscrite ou estampillée sur le colis. Le numéro d'ordre doit figurer également sur la déclaration en douane.
2. Les cachets à la cire ou autres sceaux, de même que les étiquettes de toute nature et les timbre-poste apposés sur les colis avec valeur déclarée, doivent être espacés de manière à ne pouvoir cacher les lésions de l'emballage. En outre, les étiquettes et, le cas échéant, les timbres-poste, ne doivent pas être repliés sur deux des faces de l'emballage de manière à couvrir l'arête.

Article 12

SEALING OF PARCELS

1. Ordinary parcels may be sealed at the option of the senders, or careful tying is sufficient as a mode of closing.
2. Every insured parcel shall be sealed by means of wax or by lead or other seals, the seals being sufficient in number to render it impossible to tamper with the contents without leaving an obvious trace of violation. Either Administration may require a special design or mark of the sender on the sealing of insured parcels mailed in its service, as a means of protection.
3. The Customs Administration of the country of destination is authorized to open the parcels. To that end, the seals or other fastenings may be broken. Parcels opened by the Customs must be refastened and also officially resealed.

Article 13

INDICATION OF WEIGHT OF INSURED PARCELS

The exact weight in pounds and ounces of each insured parcel shall be entered by the Administration of origin.

- (a) On the address side of the parcel.
- (b) On the customs declaration, in the place reserved for this purpose.

Article 14

PLACE OF POSTING

Each parcel and the relative customs declaration shall bear the name of the office and the date of posting.

Article 15

RETRANSMISSION

1. The Administration retransmitting a missent parcel shall not levy customs or other non-postal charges upon it.

When an Administration returns such a parcel to the country from which it has been directly received, it shall refund the credits received and report the error by means of a verification note.

Article 12

MANIÈRE DE SCELLER LES COLIS

1. Les colis ordinaires peuvent être scellés si les expéditeurs le désirent, mais il suffit qu'ils soient ficelés avec soin pour être dûment fermés.
2. Les colis avec valeur déclarée doivent être scellés par des cachets à la cire ou par des sceaux de plomb ou autres; les cachets ou sceaux doivent être suffisamment nombreux pour qu'il soit impossible à quiconque de commettre une spoliation sans laisser une trace apparente de violation. Chacun des deux administrations peut exiger, par mesure de protection, que les cachets ou sceaux apposés sur les colis avec valeur déclarée expédiés par ses services portent une marque ou empreinte spéciale à l'expéditeur.
3. L'administration des douanes du pays de destination est autorisée à ouvrir les colis. Les cachets, sceaux ou autres attaches peuvent être brisés à cette fin. Les colis ouverts par les agents des douanes doivent être rattachés et officiellement rescellés.

Article 13

INDICATION DU POIDS DES COLIS AVEC VALEUR DÉCLARÉE

Le poids exact en livres et en onces de chaque colis avec valeur déclarée doit être inscrit par l'administration d'origine :

- a) Sur le côté du colis portant la suscription;
- b) Sur la déclaration en douane, à l'endroit réservé à cette fin.

Article 14

LIEU DE DÉPÔT

Tout colis et la déclaration en douane correspondante doivent porter le nom du bureau et la date de dépôt.

Article 15

RÉEXPÉDITION

I. Les colis réexpédiés par suite de fausse direction ne peuvent être frappés de droits de douane ou d'autres taxes non postales par l'administration réexpéditrice.

Lorsqu'une administration renvoie un tel colis au pays d'où il provenait en dernier lieu, elle restitue les bonifications reçues par elle et signale l'erreur au moyen d'un bulletin de vérification.

In other cases, and if the amount credited to it is insufficient to cover the expenses of retransmission which it has to defray, the retransmitting Administration shall allow to the Administration to which it forwards the parcel the credits due for onward conveyance; it shall then recover the amount of the deficiency by claiming it from the office of exchange from which the missent parcel was directly received. The reason for this claim shall be notified to the latter by means of a verification note.

2. When a parcel has been wrongly allowed to be dispatched in consequence of an error attributable to the postal service and has, for this reason, to be returned to the country of origin, the Administration which sends the parcel back shall allow to the Administration from which it was received the sums credited in respect of it.

3. The charges on a parcel redirected to a third country shall be claimed from the Administration to which the parcel is forwarded; unless the charge for conveyance is paid at the time of redirection, in which case the parcel shall be dealt with as if it had been addressed directly from the retransmitting country to the new country of destination. In case the Administration of the third country to which the parcel is forwarded refuses to assume the charges because they cannot be collected from the sender or the addressee, as the case may be, or for any other reason, they shall be charged back to the Administration of origin.

4. In the case of a parcel returned or reforwarded in transit through one of the two Administrations to or from the other, the intermediary Administration may claim also the sum due to it for any additional territorial or sea service provided, together with any amounts due to any other Administration or Administrations concerned.

5. A parcel which is redirected shall be retransmitted in its original packing and shall be accompanied by the original customs declaration. If the parcel, for any reason whatsoever has to be repacked or if the original customs declaration has to be replaced by a substitute declaration, the name of the office of origin of the parcel and the original serial number and, if possible, the date of posting at that office shall be entered both on the parcel and on the customs declaration.

Article 16

RETURN OF UNDELIVERABLE PARCELS

I. If the sender of an undeliverable parcel has made a request not provided for by Article XXIV, Section 1, of the Agreement, the Administration of destination need not comply with it but may return the parcel to the country of origin, after retention for the prescribed period.

Dans les autres cas, et si le montant des taxes qui lui a été attribué est insuffisant pour couvrir les frais de réexpédition, l'administration réexpéditrice bonifie à l'administration à laquelle elle a fait suivre le colis les droits de transport que comporte l'acheminement; elle se crédite de la somme dont elle est à découvert par une reprise sur le bureau d'échange qui a transmis en dernier lieu le colis en fausse direction. Le motif de cette reprise est notifié audit bureau d'échange au moyen d'un bulletin de vérification.

2. Lorsqu'un colis a été accepté à tort à l'expédition par suite d'une erreur imputable au service postal et doit, pour ce motif, être renvoyé au bureau d'origine, l'administration qui renvoie le colis alloue à l'administration expéditrice les bonifications qu'elle a reçues.

3. Les droits afférents à un colis réexpédié à un pays tiers sont mis à la charge de l'administration à destination de laquelle le colis est réexpédié, à moins que les droits de réexpédition n'aient été acquittés au moment de la réexpédition; dans ce dernier cas, le colis est considéré comme expédié directement du pays réexpéditeur au pays de nouvelle destination. Au cas où l'administration du pays tiers à destination duquel le colis est expédié refuserait de prendre les droits à sa charge parce qu'ils ne peuvent pas être recouverts sur l'expéditeur ou, selon le cas, le destinataire, ou pour toute autre raison, ces droits sont remis à la charge de l'administration d'origine.

4. Dans le cas d'un colis renvoyé ou réexpédié en transit par l'intermédiaire de l'une des deux administrations, à destination ou en provenance de l'autre, l'administration intermédiaire peut réclamer également la somme qui lui serait due pour tout service supplémentaire qu'elle aurait assuré sur terre ou sur mer, ainsi que le montant des droits dus à l'une ou l'autre des administrations intéressées ou à toutes les deux.

5. Tout colis faisant l'objet d'une réexpédition doit être acheminé dans son emballage primitif et accompagné de la déclaration en douane initiale. Si, pour un motif quelconque, le colis doit être remballé ou si la déclaration en douane initiale doit être remplacée, le nom du bureau d'origine et le numéro d'ordre initial et, autant que possible, la date de dépôt audit bureau, doivent être portés sur le colis et sur la déclaration en douane.

Article 16

RENVOIS DES COLIS NON REMIS AU DESTINATAIRE

1. Lorsque l'expéditeur d'un colis qui n'a pu être remis à son destinataire a formulé une demande non conforme aux dispositions du paragraphe 1 de l'article XXIV de l'Arrangement, l'administration de destination n'est pas tenue de donner suite à cette demande; elle peut renvoyer le colis au pays d'origine après l'avoir conservé pendant le délai prescrit.

2. The Administration which returns a parcel to the sender shall indicate clearly and concisely on the parcel and on the relative customs declaration the cause of non-delivery. This information may be furnished in manuscript or by means of a stamped impression or a label. The original customs declaration belonging to the returned parcel must be sent back to the country of origin with the parcel.
3. A parcel to be returned to the sender shall be entered on the parcel bill with the word " Rebut " in the " Observations " column. It shall be dealt with and charged like a parcel redirected to a third country.

Article 17

SALE. DESTRUCTION

When an insured parcel has been sold or destroyed in accordance with the provisions of Article XXV of the Agreement, a report of the sale or destruction shall be prepared, a copy of which shall be transmitted to the Administration of origin.

Article 18

INQUIRIES CONCERNING PARCELS

For inquiries concerning parcels which have not been returned, a form shall be used similar to the specimen annexed to the Detailed Regulations of the Parcel Post Agreement of the Universal Postal Union.¹ These forms shall be forwarded to the offices appointed by the two Administrations to deal with them and they shall be dealt with in the manner mutually arranged between the two Administrations.

Article 19

PARCEL BILLS

1. Separate parcel bills must be prepared for ordinary parcels on the one hand and for insured parcels on the other. The parcel bills shall be prepared and distributed in accordance with the needs of the services of each Administration. The bag containing the parcel bills shall be designated with the letter " F " conspicuously marked on the label.
2. Ordinary parcels sent from either country to the other shall be entered on the parcel bills to show the total weight thereof.
3. Insured parcels, sent from either country shall be entered individually on the parcel bills to show the insurance number and the name of the office of origin, as well as the total weight of the parcels.

¹ United Nations, *Treaty Series*, Vol. 170, p. 63; Vol. 186, p. 360; Vol. 202, p. 348, and Vol. 227, p. 394.

2. L'administration qui renvoie un colis à l'expéditeur doit indiquer d'une manière claire et concise, sur le colis même et sur la déclaration en douane correspondante, la cause de la non-remise. Cette indication peut être manuscrite ou être fournie par l'application d'un timbre ou l'apposition d'une étiquette. La déclaration en douane initiale relative au colis renvoyé doit être retournée au pays d'origine en même temps que le colis.

3. Les colis à renvoyer à l'expéditeur sont inscrits sur la feuille de route avec la mention « Rebut » dans la colonne réservée aux « Observations ». Ils sont traités comme les colis réexpédiés à destination d'un pays tiers et grevés de la taxe afférente aux colis ainsi réexpédiés.

Article 17

VENTE. DESTRUCTION

Lorsqu'un colis avec valeur déclarée a été vendu ou détruit conformément aux prescriptions de l'article XXV de l'Arrangement, il est dressé procès-verbal de la vente ou de la destruction et copie en est envoyée à l'administration d'origine.

Article 18

RÉCLAMATIONS CONCERNANT LES COLIS

Toute réclamation relative à un colis qui n'a pas été renvoyé est établie sur une formule analogue au modèle annexé au Règlement d'exécution de l'Arrangement de l'Union postale universelle concernant les colis postaux¹. Ces réclamations sont dirigées sur les bureaux désignés à cet effet par les deux administrations postales et sont traitées de la manière que celles-ci déterminent d'un commun accord.

Article 19

FEUILLES DE ROUTE

1. Des feuilles de route distinctes sont établies pour les colis ordinaires, d'une part, et pour les colis avec valeur déclarée, d'autre part. Les feuilles de route sont établies et distribuées selon les besoins des services de chacune des deux administrations. Le sac qui contient les feuilles de route doit être désigné par la lettre « F » inscrite d'une manière apparente sur l'étiquette.

2. Pour les colis ordinaires envoyés d'un pays à l'autre, la feuille de route indique leur poids total.

3. Les colis avec valeur déclarée, expédiés par l'un des deux pays, sont inscrits séparément sur les feuilles de route, avec l'indication du numéro d'ordre et la désignation du bureau d'origine ainsi que le poids total des colis.

¹ Nations Unies, *Recueil des Traités*, vol. 170, p. 63; vol. 186, p. 361; vol. 202, p. 349, et vol. 227, p. 395.

4. Parcels sent “ *à découvert* ” must be entered separately.
5. In the case of returned or redirected parcels the word “ Returned ” or “ Redirected ”, as the case may be, must be entered on the bill against the individual entry. A statement of the charges which may be due on these parcels should be shown in the “ Observations ” column.
6. The total number of bags comprising each dispatch must also be shown on the parcel bill.
7. Each dispatching office of exchange shall number the parcel bills in the top left-hand corner in an annual series. A note of the last number of the year shall be made on the first parcel bill of the following year.
8. The exact method of advising parcels or the receptacles containing them sent by one Administration in transit through the other, together with any details of procedure in connection with the advice of such parcels or receptacles for which provision is not made in this Agreement, shall be settled by mutual consent through correspondence between the two Administrations.

Article 20

VERIFICATION BY THE EXCHANGE OFFICES

1. Upon receipt of a dispatch, the exchange office of destination shall proceed to verify it. The entries in the parcel bill must be verified exactly. Each error or omission must be brought immediately to the knowledge of the dispatching exchange office by means of a bulletin of verification. A dispatch shall be considered as having been found in order in all regards when no bulletin of verification is made up.

If any error or irregularity is found upon receipt of a dispatch, all objects which may serve later on for investigations or for examination of requests for indemnity must be kept.

2. The dispatching exchange office to which a bulletin of verification is sent shall return it after having examined it and entered thereon its observations, if any. That bulletin shall then be attached to the parcel bills of the parcels to which it relates. Corrections made on a parcel bill which are not justified by supporting papers shall be considered as devoid of value.
3. If necessary, the dispatching exchange office may also be advised by telegram, at the expense of the office sending such telegram.
4. In case of shortage of a parcel bill, a duplicate shall be prepared, a copy of which shall be sent to the exchange office of origin of the dispatch.

4. Les colis envoyés à découvert sont inscrits séparément sur les feuilles de route.
5. Dans le cas de colis renvoyés ou réexpédiés, la mention « Renvoyé à l'expéditeur » ou « Réexpédié », selon le cas, doit figurer sur la feuille de route, en regard de chaque inscription. Le montant des droits pouvant grever lesdits colis doit être indiqué dans la colonne réservée aux « Observations ».
6. Le nombre total des sacs dont se compose chaque expédition doit également figurer sur la feuille de route.
7. Chaque bureau d'échange expéditeur doit numéroter les feuilles de route au coin supérieur gauche, d'après la série adoptée chaque année. Le dernier numéro de l'année écoulée doit être porté sur la première feuille de route de l'année suivante.
8. La manière précise de notifier les colis ou les sacs les contenant que l'une des deux administrations expédie en transit à travers le territoire de l'autre, ainsi que les détails relatifs à la notification de tels colis ou de tels sacs qui ne sont pas prévus dans le présent arrangement, seront arrêtés de commun accord par voie de correspondance entre les deux administrations.

Article 20

VÉRIFICATION PAR LES BUREAUX D'ÉCHANGE

1. À la réception d'une dépêche, le bureau d'échange de destination procède à la vérification de son contenu. Les inscriptions figurant sur les feuilles de route doivent être soigneusement vérifiées. Toute erreur ou omission doit être immédiatement signalée à l'attention du bureau d'échange expéditeur au moyen d'un bulletin de vérification. A défaut d'un tel bulletin de vérification, toute dépêche sera considérée comme régulièrement transmise.

Si l'on constate une erreur ou une irrégularité lors de la réception d'une dépêche, tous les objets pouvant ultérieurement servir à des enquêtes ou à l'examen des demandes d'indemnité doivent être conservés.

2. Le bureau d'échange expéditeur auquel on envoie un bulletin de vérification doit le retourner après l'avoir examiné et y avoir porté, le cas échéant, ses observations. Ce bulletin doit être ensuite attaché aux feuilles de route des colis auxquels il se rapporte. Les corrections faites sur une feuille de route et non appuyées de pièces justificatives sont considérées comme nulles.

3. En cas de besoin, le bureau d'échange expéditeur peut également être avisé par télégraphe, aux frais du bureau qui envoie le télégramme.

4. Si une feuille de route manque, on établit un duplicata dont une copie sera envoyée au bureau d'échange d'origine.

5. The office of exchange which receives from a corresponding office a parcel which is damaged or insufficiently packed must redispach such parcel after repacking, if necessary, preserving the original packing as far as possible.

If the damage is such that the contents of the parcel may have been abstracted, the office must first officially open the parcel and verify its contents.

In either case, the weight of the parcel will be verified before and after repacking, and indicated on the wrapper of the parcel itself. That indication will be followed by the note " Repacked at . . . " and the signature of the agents who have effected such repacking.

Article 21

PAYMENT

1. For the parcels, ordinary or insured, sent to Papua and New Guinea, a payment of 23 centimes gold per pound, based on the bulk net weight of each dispatch, shall be made.

For the parcels, ordinary or insured, sent to the United States of America or to the possessions, payment shall be made as follows, based on the bulk net weight of each dispatch :

32 centimes gold per pound for parcels for the United States of America.

16 centimes gold per pound for parcels for the Virgin Islands, Hawaii, Puerto Rico, Guam and Samoa.

32 centimes gold per pound for parcels for Alaska.

For insured parcels an additional payment of 10 centimes gold per parcel shall be made.

2. In addition, there shall be paid the following transit charges for parcels, ordinary or insured, for the possessions of the United States of America, based on the bulk net weight of each dispatch :

32 centimes gold per pound when only sea service is provided.

52 centimes gold per pound when only land service is provided.

68 centimes gold per pound when both land and sea services are provided.

For insured parcels, an additional payment of 10 centimes gold per parcel shall be made for each land or sea service provided.

3. The terminal quotas and transit charges above mentioned may be reduced or increased on three months' previous notice given by one country to the other. The reduction or increase shall remain in force for at least one year.

5. Le bureau d'échange qui reçoit d'un bureau correspondant un colis endommagé ou emballé d'une manière défectueuse ne doit le réexpédier qu'après l'avoir remballé, s'il en est besoin, en respectant autant que possible l'emballage primitif.

Si l'avarie est telle qu'on peut craindre la spoliation du contenu, ledit bureau doit tout d'abord officiellement ouvrir le colis et en vérifier le contenu.

Dans chaque cas, le poids du colis doit être vérifié avant et après le remballage et indiqué sur l'emballage du colis lui-même. Cette indication doit être suivie de la mention « Remballé à ... » et de la signature des agents qui ont effectué le remballage.

Article 21

DROITS

1. Pour les colis ordinaires ou avec valeur déclarée expédiés au Papua ou en Nouvelle-Guinée, il sera perçu un droit de 23 centimes-or par livre, calculé d'après le poids net total de l'expédition.

Pour les colis ordinaires ou avec valeur déclarée expédiés aux États-Unis d'Amérique ou dans leurs possessions, les droits sont les suivants, calculés d'après le poids net total de chaque expédition :

32 centimes-or par livre pour les colis destinés aux États-Unis d'Amérique.

16 centimes-or par livre pour les colis destinés aux îles Vierges, Hawaii, Porto-Rico, Guam et Samoa.

32 centimes-or par livre pour les colis destinés à l'Alaska.

Pour les colis avec valeur déclarée, il sera perçu une surtaxe additionnelle de 10 centimes-or par colis.

2. En outre, les droits de transit ci-après seront perçus, calculés d'après le poids net total de chaque expédition, pour les colis ordinaires ou avec valeur déclarée destinés aux possessions des États-Unis d'Amérique :

32 centimes-or par livre lorsque seul le service par mer est assuré.

52 centimes-or par livre lorsque seul le service par terre est assuré.

68 centimes-or par livre lorsque les services par terre et par mer sont assurés.

Pour les colis avec valeur déclarée, il sera perçu une surtaxe additionnelle de 10 centimes-or par colis pour tout transport par terre ou par mer qui aura été fourni.

3. Les quotes-parts territoriales et les droits de transit indiqués ci-dessus peuvent être réduits ou augmentés moyennant un préavis de trois mois donné par l'un des deux pays à l'autre. La réduction ou l'augmentation restera en vigueur pendant un an au moins.

Article 22

ACCOUNTING

1. At the end of each quarter the receiving Administration shall make up an account on the basis of the parcel bills covering dispatches during the quarter.
2. These accounts shall be submitted to the dispatching Administration for examination and acceptance as early as possible after the end of the quarter to which the accounts relate. Accepted copies of accounts shall be returned without delay.
3. Upon acceptance of the accounts of parcels forwarded in both directions the debtor Administration shall take steps to settle the net balance without delay by remittance means mutually agreed upon by correspondence. The expenses of payment shall be charged to the debtor Administration.

Article 23

ENTRY INTO FORCE AND DURATION OF THE DETAILED REGULATIONS

The present Detailed Regulations shall come into force on the day on which the Parcel Post Agreement comes into force and shall have the same duration as the Agreement. The Administrations concerned shall, however, have the power by mutual consent to modify the details from time to time.

DONE in duplicate and signed at Canberra, Australia, the 22nd day of May, 1958, and at Washington, the 20th day of June, 1958.

For the Government of the Commonwealth of Australia :

R. G. CASEY

[SEAL]

For the Government of the United States of America :

Arthur E. SUMMERFIELD

The Postmaster General of the United States of America

[SEAL]

Article 22

DÉCOMPTES

1. À la fin de chaque trimestre, l'administration de destination établit un relevé sur la base des feuilles de route se rapportant aux expéditions faites au cours du trimestre.
2. Les relevés sont ensuite soumis à l'administration expéditrice, pour examen et acceptation aussi tôt que possible après la fin du trimestre auquel ledit relevé se rapporte. Les exemplaires des relevés visés pour acceptation doivent être retournés sans délai.
3. Après acceptation des relevés se rapportant aux colis expédiés dans les deux sens, l'administration débitrice doit prendre les dispositions nécessaires pour régler sans délai le solde net par le mode de règlement dont les administrations seront convenues par voie de correspondance. Les frais relatifs au paiement sont à la charge de l'administration débitrice.

Article 23

ENTRÉE EN VIGUEUR ET DURÉE DU RÈGLEMENT D'EXÉCUTION

Le présent Règlement d'exécution entrera en vigueur le même jour que l'Arrangement relatif à l'échange de colis postaux et il aura la même durée. Les administrations intéressées auront cependant la faculté d'en modifier les détails de temps à autre, d'un commun accord.

FAIT en double exemplaire et signé à Canberra (Australie), le 22 mai 1958, et à Washington, le 20 juin 1958.

Pour le Gouvernement du Commonwealth d'Australie :

R. G. CASEY

[SCEAU]

Pour le Gouvernement des États-Unis d'Amérique :

Arthur E. SUMMERFIELD

Directeur général des postes des États-Unis d'Amérique

[SCEAU]

No. 4803

**UNITED STATES OF AMERICA
and
TURKEY**

**Exchange of notes (with annex) constituting an agreement
concerning the loan of vessels to the Government of
Turkey. Ankara, 14 October 1958**

Official text: English.

Registered by the United States of America on 25 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
TURQUIE**

**Échange de notes (avec annexe) constituant un accord
relatif au prêt de navires au Gouvernement turc.
Ankara, 14 octobre 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

No. 4803. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND TURKEY CONCERNING THE LOAN OF VESSELS TO THE GOVERNMENT OF TURKEY. ANKARA, 14 OCTOBER 1958

I

The American Chargé d'Affaires ad interim to the Turkish Minister for Foreign Affairs

No. 762

Ankara, October 14, 1958

Excellency :

I have the honor to refer to the conversation between representatives of our two Governments concerning the loan of vessels by the Government of the United States to the Government of Turkey, and to confirm the following understandings reached between our Governments on this subject :

1. The Government of the United States will lend to the Government of Turkey, for the period set out below, the vessels identified in the annex² to this note.

2. The Government of Turkey will retain possession of, and will use, the vessels subject to the terms and conditions contained in this note, agreement on aid to Turkey between our two Governments signed July 12, 1947,³ and an agreement between our two Governments effected by an exchange of notes signed January 7, 1952.⁴

3. Each loan shall remain in effect for a period of not more than five years from date of delivery of each vessel. The Government of the United States may, however, request the return of any or all of the vessels at an earlier date if such action is necessitated by its own defense requirements, in which event the Government of Turkey will promptly return such vessel or vessels in accordance with paragraph 7 of this note.

4. Each vessel, together with its available on-board spares and allowances, including consumable stores and fuel, will be delivered to the Government of Turkey at a place and time to be mutually agreed upon, each delivery to be evidenced by a delivery certificate. The Government of Turkey shall have the use of all outfittings, equipment, appliances, fuel, consumable stores, and spares and replacement parts on board each vessel at the time of its delivery.

5. While the Government of Turkey may place vessels under the Turkish Flag, title to the vessels, and appurtenances enumerated in paragraph 4 of this note, except fuel, consumable stores, spares and replacement parts, shall remain in the Government

¹ Came into force on 14 October 1958 by the exchange of the said notes.

² See p. 148 of this volume.

³ United Nations, *Treaty Series*, Vol. 7, p. 299.

⁴ United Nations, *Treaty Series*, Vol. 179, p. 121.

[TRADUCTION — TRANSLATION]

N^o 4803. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA TURQUIE RELATIF AU PRÊT DE NAVIRES AU GOUVERNEMENT TURC. ANKARA, 14 OCTOBRE 1958

I

Le Chargé d'affaires des États-Unis d'Amérique au Ministre des affaires étrangères de Turquie

N^o 762

Ankara, le 14 octobre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'entretien qui a eu lieu entre des représentants de nos deux pays au sujet du prêt d'unités navales au Gouvernement turc par le Gouvernement des États-Unis, et de confirmer que nos deux Gouvernements se sont mis d'accord sur les points suivants :

1. Le Gouvernement des États-Unis prêter a au Gouvernement turc, pour la durée indiquée ci-dessous, les unités navales énumérées en annexe² à la présente note.

2. Le Gouvernement turc gardera en sa possession et utilisera les navires en question conformément aux stipulations énoncées dans la présente note, dans l'Accord d'aide à la Turquie que nos deux Gouvernements ont signé le 12 juillet 1947³ et dans l'Accord conclu entre nos deux Gouvernements par un échange de notes signées le 7 janvier 1952⁴.

3. Chaque prêt est consenti pour cinq ans au maximum à compter de la date de livraison du navire. Toutefois, le Gouvernement des États-Unis pourra demander la restitution anticipée de tout navire si les besoins de sa propre défense l'exigent, auquel cas le Gouvernement turc opérera la restitution sans délai conformément aux dispositions du paragraphe 7 de la présente note.

4. Chaque navire, avec tout l'équipement se trouvant à bord, y compris les approvisionnements et le combustible, sera livré au Gouvernement turc à la date et au lieu qui seront fixés d'un commun accord, et la livraison en sera effectuée contre reçu. Le Gouvernement turc aura le droit d'utiliser l'armement, l'équipement, les appareils, le combustible, les approvisionnements et les pièces de rechange se trouvant à bord au moment de la livraison.

5. Le Gouvernement turc pourra faire battre pavillon turc sur les navires, mais le Gouvernement des États-Unis restera propriétaire des navires et de tout l'équipement désigné au paragraphe 4 de la présente note, exception faite du combustible, des appro-

¹ Entré en vigueur le 14 octobre 1958 par l'échange desdites notes.

² Voir p. 149 de ce volume.

³ Nations Unies, *Recueil des Traités*, vol. 7, p. 299.

⁴ Nations Unies, *Recueil des Traités*, vol. 179, p. 121.

of the United States. The Government of Turkey shall not, without the consent of the Government of the United States relinquish physical possession of the vessels or any such appurtenances.

6. The Government of Turkey renounces all claims which might arise against the Government of the United States in connection with the transfer, use, or operation of vessels, and will save the Government of the United States harmless from any claim asserted by third parties in such connection.

7. Upon expiration or termination of the loan, as provided in paragraph 3 of this note, each vessel, unless lost, shall be returned at the place and time to be specified by the Government of the United States in substantially the same condition, fair wear and tear excepted, as it was when transferred to the Government of Turkey. Any appurtenances of the type enumerated in paragraph 4 of this note on board the vessels at the time of return shall, if they are not already property of the Government of the United States, become property of the Government of the United States. Should any vessel sustain damage from any cause, such as to render it, in the opinion of the Government of Turkey, a total loss, the Government of Turkey shall consult with the Government of the United States before declaring it to be a total loss. If any vessel is lost, or if it is not substantially in the same condition upon return as it was when originally transferred, the Government of Turkey agrees to pay the Government of the United States fair and reasonable compensation as may be agreed upon, taking into consideration whether such loss or damage was caused through action by a hostile force.

If these understandings are acceptable to Your Excellency's Government, I have the honor to propose that this note, including the annex hereto, and Your Excellency's reply shall constitute an agreement between our two Governments, effective on the date of Your Excellency's reply.

Accept, Excellency, the renewed assurances of my highest consideration.

Carlos C. HALL
Chargé d'Affaires a.i.

His Excellency Fatin Rüştü Zorlu
Minister for Foreign Affairs
Ankara

ANNEX 1

USS Bergall SS320
USS Mapir SS376
USS Mero SS378

visionnements et des pièces de rechange. Le Gouvernement turc ne pourra, sans le consentement du Gouvernement des États-Unis, se dessaisir des navires ou de cet équipement.

6. Le Gouvernement de la Turquie renonce à toutes réclamations contre le Gouvernement des États-Unis nées du transfert, de l'utilisation ou du fonctionnement des navires et il garantira le Gouvernement des États-Unis contre toute réclamation de ce genre présentée par des tiers.

7. Lorsque le prêt sera venu à expiration ou aura été résilié ainsi qu'il est prévu au paragraphe 3 de la présente note, chaque navire sera, sauf en cas de perte, restitué à la date et au lieu fixés par le Gouvernement des États-Unis, essentiellement dans l'état où il se trouvait au moment du transfert au Gouvernement turc, compte tenu de l'usure normale. Tout équipement des catégories énumérées au paragraphe 4 de la présente note qui se trouvera à bord des navires au moment de la restitution deviendra, s'il ne l'est pas déjà, propriété du Gouvernement des États-Unis. Si un navire subit, pour quelque cause que ce soit, des avaries telles que le Gouvernement turc le considère comme totalement perdu, le Gouvernement turc se concertera avec le Gouvernement des États-Unis avant de déclarer la perte totale du navire. En cas de perte totale, ou si un navire n'est pas, au moment de sa restitution, essentiellement dans le même état que lors du transfert, compte tenu de l'usure normale, le Gouvernement turc s'engage à verser au Gouvernement des États-Unis une indemnité juste et raisonnable qui sera fixée d'un commun accord, compte tenu éventuellement du cas où cette perte ou ces avaries seraient dues à l'action de forces adverses.

Si les stipulations ci-dessus rencontrent l'agrément du Gouvernement turc, je propose que la présente note, ainsi que son annexe, et la réponse de Votre Excellence constituent entre nos deux Gouvernements un accord qui entrera en vigueur à la date de ladite réponse.

Veillez agréer, etc.

Carlos C. HALL
Chargé d'affaires

Son Excellence Monsicur Fatin Rüştü Zorlu
Ministre des affaires étrangères
Ankara

ANNEXE 1

USS Bergall SS320
USS Mapir SS376
USS Mero SS378

II

*The Turkish Minister for Foreign Affairs to the American Chargé d'Affaires
ad interim*

TÜRKİYE CUMHURİYETİ
HARİCİYE VEKÂLETİ¹

6735

Oct. 14, 1958

Excellency :

I have the honor to acknowledge receipt of your Note dated October 14, 1958 and numbered 762, as follows :

[See note I]

I have the honor to inform you that my Government is in agreement with the foregoing.

I avail myself of this opportunity to renew to your Excellency the assurances of my highest consideration.

FATİN RÜŞTÜ ZORLU

His Excellency Carlos C. Hall
Chargé d'Affaires a.i.
Embassy of the United States of America
Ankara

¹ Republic of Turkey.
Ministry of Foreign Affairs.

II

*Le Ministre des affaires étrangères de Turquie au Chargé d'affaires des États-Unis
d'Amérique*

RÉPUBLIQUE DE TURQUIE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES

6735

14 octobre 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre note n° 762 du 14 octobre 1958,
dont le texte est le suivant :

[*Voir note I*]

Je tiens à vous informer que ce qui précède a l'agrément de mon Gouverne-
ment.

Agréez, etc.

FATIN RÜŞTÜ ZORLU

Monsieur Carlos C. Hall
Chargé d'affaires
Ambassade des États-Unis d'Amérique
Ankara

No. 4804

**UNITED STATES OF AMERICA
and
SPAIN**

Agreement for financing certain educational exchange programs. Signed at Madrid, on 16 October 1958

Official texts: English and Spanish.

Registered by the United States of America on 25 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
ESPAGNE**

Accord relatif au financement de certains programmes d'échanges dans le domaine de l'enseignement. Signé à Madrid, le 16 octobre 1958

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

No. 4804. AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF SPAIN FOR FINANCING CERTAIN EDUCATIONAL EXCHANGE PROGRAMS. SIGNED AT MADRID, ON 16 OCTOBER 1958

The Government of the United States of America and the Government of Spain :

Desiring to promote further mutual understanding between the peoples of the United States of America and Spain by an increase in scientific, technical, professional and cultural exchanges;

Considering that the Secretary of State of the United States of America may enter into an agreement for financing certain educational exchange programs from the currency of Spain held or available for such purposes;

Have agreed as follows :

Article 1

There shall be established a commission to be known as the Commission for Educational Exchange between the United States of America and Spain (hereinafter designated " the Commission "), which shall be recognized by the Government of the United States and the Government of Spain as an organization created and established to facilitate the administration of an educational program to be financed by funds made available to the Commission by the Government of the United States of America from funds held or available for expenditure by the United States for such purposes.

Except as provided in Article 3 hereof, the Commission shall be exempt from the domestic and local laws of the United States of America as they relate to the use and expenditure of currencies and credits for currencies for the purposes set forth in the present Agreement. Such funds, as well as the office equipment and supplies acquired for the furtherance of the Agreement, shall be regarded in Spain as property of a foreign government.

The funds made available under the present Agreement, within the conditions and limitations hereinafter set forth, shall be used by the Commission or such other instrumentality as may be agreed upon by the Government of the United States of America and the Government of Spain for the purpose of :

¹ Came into force on 16 October 1958, upon the date of signature, in accordance with article 11.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4804. ACUERDO ENTRE EL GOBIERNO DE ESPAÑA Y EL GOBIERNO DE LOS ESTADOS UNIDOS DE AMÉRICA PARA FINANCIAR CIERTOS PROGRAMAS DE INTERCAMBIO CULTURAL (ACUERDO FULBRIGHT). FIRMADO EN MADRID, EL 16 DE OCTUBRE DE 1958

El Gobierno de España y el Gobierno de los Estados Unidos de América :

Deseando fomentar un mayor entendimiento mutuo entre los pueblos de España y de los Estados Unidos de América mediante incremento de los intercambios científicos, técnicos, profesionales y culturales;

Considerando que el Secretario de Estado de los Estados Unidos de América está facultado para concertar un Acuerdo con el fin de sufragar el funcionamiento de ciertos programas de intercambio cultural, con los fondos en pesetas que los Estados Unidos poseen o de los que puedan disponer para estos fines;

Han acordado lo siguiente :

Artículo I

Se creará una Comisión titulada « Comisión de Intercambio Cultural entre España y los Estados Unidos de América » (que en lo sucesivo se denominará « la Comisión »), que será reconocida por los Gobiernos de España y de los Estados Unidos de América como organismo instituido con el fin de facilitar la administración de un programa cultural sufragado con los fondos que se pongan a disposición de la Comisión por el Gobierno de los Estados Unidos de América, procedentes de las sumas que poseen o de las que puedan disponer los Estados Unidos para gastos de esta índole.

Salvo lo dispuesto en el Artículo 3º de este Acuerdo, la Comisión no estará sometida a la legislación interna y local de los Estados Unidos de América en lo que se refiere al empleo y gasto de los fondos y créditos destinados a los fines del presente Acuerdo. Dichos fondos, así como el mobiliario y material de oficina adquiridos para la ejecución del Convenio, serán considerados en España como propiedad de un Gobierno extranjero.

Los fondos disponibles de conformidad con el presente Acuerdo, dentro de las condiciones y limitaciones que más adelante se señalan, serán utilizados por la Comisión o por cualquier otro organismo, según acuerden el Gobierno de España y el Gobierno de los Estados Unidos de América, para los siguientes fines :

- (1) Financing studies, research, instruction, and other educational activities of or for citizens of the United States of America in schools and institutions of higher learning located in Spain, or of the citizens of Spain in United States schools and institutions of learning located outside the continental United States, Hawaii, Alaska (including the Aleutian Islands), Puerto Rico, and the Virgin Islands, including payment of transportation, tuition, maintenance, and other expenses incident to scholastic activities; or
- (2) Furnishing transportation for citizens of Spain who desire to attend United States schools and institutions of higher learning in the continental United States, Hawaii, Alaska, (including the Aleutian Islands), Puerto Rico and the Virgin Islands, and whose attendance will not deprive citizens of the United States of an opportunity to attend such schools and institutions.

Article 2

In furtherance of the aforementioned purposes, the Commission may, subject to the provisions of the present Agreement, exercise all power necessary to the carrying out of the purposes of the present Agreement, including the following :

- (1) Plan, adopt and carry out programs in accordance with the present Agreement.
- (2) Recommend to the Board of Foreign Scholarships, provided for in Section 1641 (B), Title 50, appendix of the United States Code, such qualifications for the selection of participants in the program as it may deem necessary for achieving the purpose and objectives of the present Agreement.
- (3) Recommend to the aforesaid Board of Foreign Scholarships students, professors, research scholars, teachers, resident in Spain, and institutions of Spain qualified to participate in the program in accordance with the aforesaid Section.
- (4) Authorize the Treasurer of the Commission or such other person as the Commission may designate to receive funds to be deposited in a Spanish bank or banks designated by the Commission and approved by the Secretary of State of the United States of America, in the name of the Treasurer of the Commission or such other person as may be designated. The appointment of the Treasurer or such designee shall be approved by the Secretary of State of the United States of America.
- (5) Authorize the disbursement of funds and the making of grants and advances of funds for the authorized purposes of the present Agreement.
- (6) Provide for periodic audits of the accounts of the Treasurer of the Commission as directed by auditors selected by the Secretary of State of the United States of America.
- (7) Incur administrative expenses as may be deemed necessary out of funds made available under the present Agreement.

- 1) La financiación de estudios, investigaciones, enseñanzas y otras actividades de índole cultural de ciudadanos de los Estados Unidos de América, o para los mismos, en las escuelas e instituciones de enseñanza superior situadas en España, o de los españoles en las escuelas e instituciones de enseñanza norteamericanas situadas fuera de los Estados Unidos continentales, Hawai, Alaska (inclusive las Islas Aleutianas), Puerto Rico y las Islas Vírgenes, a saber, incluido el pago de transporte, matrícula, manutención y otros gastos que pudieran derivarse de las actividades escolares.
- 2) El pago de transporte a ciudadanos españoles que deseen acudir a escuelas e instituciones de enseñanza superior norteamericanas situadas en los Estados Unidos continentales, Hawai, Alaska (inclusive las Islas Aleutianas), Puerto Rico y las Islas Vírgenes, teniendo en cuenta que la asistencia a los mismos no impida la de ciudadanos de los Estados Unidos de América a dichas escuelas e instituciones.

Artículo II

Para el mejor cumplimiento de los fines arriba mencionados, la Comisión puede, de acuerdo con los términos del presente Convenio, ejercer todas las facultades necesarias para llevar a cabo los fines del programa previsto por el mismo, incluidas las siguientes :

- 1) Establecer, adoptar y ejecutar programas de acuerdo con los fines del presente Convenio.
- 2) Recomendar al Board of Foreign Scholarships, previsto por la Sección 1.641 (B), Título 50, Apéndice del Código de los Estados Unidos, los requisitos para seleccionar a los participantes en el programa que considere necesarios para el cumplimiento de los fines y objetivos del presente Acuerdo.
- 3) Recomendar al Board of Foreign Scholarships a estudiantes, profesores, investigadores, maestros residentes en España y a instituciones españolas aptas para participar en el programa según se dispone en la Sección mencionada en el anterior apartado.
- 4) Autorizar al Tesorero de la Comisión, o a aquella otra persona que la Comisión designe, para recibir fondos que serán depositados, en banco o bancos españoles designados por la Comisión y aprobados por el Secretario de Estado de los Estados Unidos de América, en cuenta corriente a nombre del Tesorero de la Comisión o de aquella otra persona que sea designada. El nombramiento del Tesorero o de aquella otra persona que sea designada, será aprobado por el Secretario de Estado de los Estados Unidos de América.
- 5) Autorizar el desembolso de fondos y la concesión de ayudas y anticipos para los fines autorizados por el presente Acuerdo.
- 6) Proveer intervenciones periódicas de las cuentas del Tesorero de la Comisión, de conformidad con instrucciones de los interventores seleccionados por el Secretario de Estado de los Estados Unidos de América.
- 7) Contraer los gastos administrativos que se consideren necesarios, con cargo a los fondos disponibles al amparo del presente Acuerdo.

Article 3

All commitments, obligations, and expenditures authorized by the Commission shall be made in accordance with an annual budget to be approved by the Secretary of State of the United States of America.

Article 4

The management and direction of the affairs of the Commission shall be vested in a Board of Directors consisting of ten members (hereinafter designated "the Board"), five of whom shall be citizens of the United States of America and five of whom shall be citizens of Spain. In addition the principal officer in charge of the Diplomatic Mission of the United States of America to Spain (hereinafter designated "Chief of Mission") shall be Honorary Chairman of the Board. He shall cast the deciding vote in the event of a tie vote by the Board. The Board will choose a Chairman by electing him from the members. The Chairman as a regular member of the Board shall have the right to vote. The Spanish members shall be appointed and removed by the Minister of Foreign Affairs of Spain. The citizens of the United States of America on the Board, at least two of whom shall be officers of the United States Foreign Service establishment in Spain, shall be appointed and removed by the Chief of Mission. In the event that the Spanish members have voted unanimously against a proposal, a period of two weeks will be allowed for appropriate consultation on the differing viewpoints before it is adopted.

Article 5

The Board shall adopt such by-laws and appoint such committees as it may deem necessary for the conduct of the affairs of the Commission. Such by-laws shall not be in conflict with Spanish legislation or that of the United States of America.

Article 6

Reports acceptable in form and content to the Secretary of State of the United States of America shall be made annually on the activities of the Commission to the Secretary of State of the United States of America and the Minister of Foreign Affairs of Spain.

Article 7

The principal office of the Commission shall be in the capital city of Spain but meetings of the Board and any of its committees may be held in such other places as the Board may from time to time determine, and the activities of any of the Commission's officers or staff may be carried out at such places as may be approved by the Board.

Artículo III

Todos los compromisos, obligaciones y gastos que la Comisión autorice serán realizados de acuerdo con un presupuesto anual, que será aprobado por el Secretario de Estado de los Estados Unidos de América.

Artículo IV

La dirección y administración de las actividades de la Comisión se confiará a una Junta Directiva compuesta de diez Miembros (que en lo sucesivo se denominará « la Junta »), cinco de los cuales serán ciudadanos españoles y cinco de los cuales serán ciudadanos de los Estados Unidos de América. Además el funcionario de mayor categoría al frente de la Misión Diplomática de los Estados Unidos de América en España (que en lo sucesivo se denominará « Jefe de Misión »), será el Presidente Honorario de la Junta. Su voto será decisivo en caso de empate en las votaciones de la misma. La Junta nombrará un Presidente, eligiéndolo entre sus Miembros; el cual, como Miembro regular de la Junta, tendrá derecho a voto. Los Miembros españoles serán designados y destituidos por el Ministro de Asuntos Exteriores de España. Los ciudadanos de los Estados Unidos de América que sean Miembros de la Junta, dos de los cuales, por lo menos, serán funcionarios de la Embajada de los Estados Unidos en Madrid, serán designados y destituidos por el Jefe de Misión. En el caso de que los Miembros españoles de la Junta hayan votado unánimemente contra una propuesta, se concederá un plazo de dos semanas antes de que la misma sea adoptada, para que puedan efectuarse las consultas pertinentes sobre las divergencias de opiniones.

Artículo V

La Junta adoptará los reglamentos y designará los comités que considere necesarios para el mejor funcionamiento de los asuntos de la Comisión. Dichos reglamentos deberán estar de acuerdo con la legislación española y la de los Estados Unidos de América.

Artículo VI

Se elevará anualmente al Ministro de Asuntos Exteriores español y al Secretario de Estado de los Estados Unidos de América una Memoria sobre las actividades de la Comisión que habrá de ser aceptable en su forma y contenido por el Secretario de Estado de Estados Unidos.

Artículo VII

La Comisión tendrá su sede en Madrid, pero las reuniones de la Junta o de uno cualquiera de sus comités podrán celebrarse en aquellos lugares que la Junta determine oportunamente y las actividades de cualquiera de los agentes o empleados de la Comisión podrán desarrollarse en cualquier lugar que sea aprobado por la Junta.

Article 8

The Government of the United States of America and the Government of Spain agree that currency of Spain acquired by the Government of the United States pursuant to the Surplus Agricultural Commodities Agreement dated April 20, 1955¹ (hereinafter referred to as the Commodities Agreement), up to an aggregate amount of the peseta equivalent of \$600,000 (United States currency) may be used for purposes of this Agreement. When currency of Spain acquired by the Government of the United States pursuant to the Commodities Agreement is drawn and deposited by the Government of the United States for purposes of this Agreement, the rate of exchange to be used in determining the amount of currency of Spain to be so drawn and deposited shall be the rate specified in paragraph 2 (b) of Article III of the Commodities Agreement.

The performance of this Agreement shall be subject to the availability of appropriations to the Secretary of State of the United States of America when required by the laws of the United States of America.

Article 9

The Government of the United States of America and the Government of Spain shall make every effort to facilitate the exchange of persons programs authorized in this Agreement and to resolve problems which may arise in the operations thereof.

Article 10

Wherever, in the present Agreement, the term " Secretary of State of the United States of America " is used, it shall be understood to mean the Secretary of State of the United States of America or any officer or employee of the Government of the United States designated by him to act in his behalf.

Article 11

The present Agreement may be amended by the exchange of diplomatic notes between the Government of the United States of America and the Government of Spain.

The present Agreement shall come into force upon the date of signature.

¹ United Nations, *Treaty Series*, Vol. 239, p. 117; Vol. 241, p. 534, and Vol. 303, p. 357.

Artículo VIII

El Gobierno de España y el Gobierno de los Estados Unidos de América acuerdan que podrán aplicarse a los fines del presente Convenio las pesetas adquiridas por el Gobierno de los Estados Unidos según el Acuerdo sobre Productos Agrícolas Excedentes de 20 de Abril de 1955 (que en lo sucesivo se designará « Acuerdo sobre Productos »), hasta una suma total de pesetas equivalente a 600.000.— dólares de los Estados Unidos. Cuando las pesetas adquiridas por el Gobierno de los Estados Unidos sean retiradas y depositadas por dicho Gobierno para cumplir los fines del presente Acuerdo, el cambio que se utilizará para determinar la cantidad de pesetas que hayan de retirarse y depositarse, será el especificado en el párrafo segundo (b), del artículo 3º del Acuerdo sobre Productos.

El cumplimiento de este Acuerdo quedará sujeto a la disponibilidad de consignaciones de fondos para el Secretario de Estado de los Estados Unidos de América cuando lo requieran las leyes de los Estados Unidos de América.

Artículo IX

El Gobierno de España y el Gobierno de los Estados Unidos de América harán todo lo posible para facilitar los programas de intercambio de personas autorizadas por este Acuerdo y para resolver los problemas que se deriven de su aplicación.

Artículo X

Siempre que en el presente Acuerdo se utilice el término « Secretario de Estado de los Estados Unidos de América » se entenderá que se hace referencia al Secretario de Estado de los Estados Unidos de América o a cualquier funcionario o empleado del Gobierno de los Estados Unidos de América designado por aquél para actuar en su representación.

Artículo XI

El presente Acuerdo podrá ser enmendado mediante Canje de Notas diplomáticas entre el Gobierno de España y el Gobierno de los Estados Unidos de América.

El presente Acuerdo entrará en vigor a partir de la fecha de su firma.

IN WITNESS THEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Agreement.

DONE at Madrid in duplicate, in the English and Spanish languages, both of which shall be of equal authenticity this 16th day of October, nineteen hundred and fifty-eight.

For the Government
of the United States of America :

John Davis LODGE
[SEAL]

For the Government
of Spain :

Fernando María CASTIELLA
[SEAL]

EN FE DE LO CUAL, los infrascritos, habiendo sido debidamente autorizados para ello por sus respectivos Gobiernos, firman el presente Acuerdo.

HECHO en Madrid, en dos ejemplares en los idiomas español e inglés, cada uno de los cuales tendrá igual validez, a dieciseis de Octubre de mil novecientos cincuenta y ocho.

Por el Gobierno
de España :
Fernando María CASTIELLA
[SELLO]

Por el Gobierno
de los Estados Unidos de América :
John Davis LODGE
[SELLO]

[TRADUCTION — TRANSLATION]

N^o 4804. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT ESPAGNOL RELATIF AU FINANCEMENT DE CERTAINS PROGRAMMES D'ÉCHANGES DANS LE DOMAINE DE L'ENSEIGNEMENT. SIGNÉ À MADRID, LE 16 OCTOBRE 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol, Désireux d'aider les peuples des deux pays à se mieux comprendre en multipliant les échanges dans les domaines scientifique, technique, professionnel et culturel;

Considérant que le Secrétaire d'État des États-Unis d'Amérique est habilité à conclure un Accord prévoyant le financement de certains programmes d'échanges dans le domaine de l'enseignement à l'aide de sommes en monnaie espagnole qui sont en la possession ou à la disposition des États-Unis pour être utilisées à cette fin;

Sont convenus de ce qui suit :

Article premier

Il sera institué une commission, appelée Commission pour les échanges éducatifs entre les États-Unis d'Amérique et l'Espagne (dénommée ci-après « la Commission ») qui sera reconnue par le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol comme étant créée et instituée pour faciliter l'exécution d'un programme éducatif financé à l'aide de fonds que le Gouvernement des États-Unis d'Amérique mettra à la disposition de la Commission par prélèvement sur les sommes qui se trouvent en la possession ou à la disposition des États Unis pour être utilisées à cette fin.

Sous réserve des dispositions de l'article 3 ci dessous, la Commission ne sera pas soumise aux lois nationales et locales des États-Unis d'Amérique pour ce qui est de l'utilisation et de l'affectation de devises et de crédits en devises aux fins énoncées dans le présent Accord. Lesdits fonds, ainsi que le matériel et les fournitures de bureau acquis pour accomplir les fins de l'Accord, seront traités, en Espagne, comme biens appartenant à un gouvernement étranger.

Les fonds fournis en application du présent Accord seront, sous réserve des conditions et dans les limites stipulées ci-après, utilisés par la Commission, ou tel autre organisme dont pourront convenir le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol, aux fins suivantes :

¹ Entré en vigueur le 16 octobre 1958, date de la signature, conformément à l'article 11.

1. Financer les études, les recherches, l'enseignement et les autres activités éducatives auxquels se consacrent des citoyens américains, ou qui sont organisés à leur intention, dans des écoles ou des établissements d'enseignement supérieur situés en Espagne ou auxquels se consacrent des citoyens espagnols dans des écoles ou des établissements d'enseignement supérieur des États-Unis situés hors du territoire continental des États-Unis, des îles Hawaii, de l'Alaska (y compris les îles Aléoutiennes), de Porto-Rico et des îles Vierges, et payer les frais de transport, d'enseignement, d'entretien et autres relatifs à ces activités éducatives; ou
2. Assurer le transport des citoyens espagnols qui désirent fréquenter des écoles ou des établissements d'enseignement supérieur des États-Unis situés sur le territoire continental des États-Unis, aux îles Hawaii, en Alaska (y compris les îles Aléoutiennes), à Porto-Rico ou aux îles Vierges, et dont la présence dans lesdits établissements ou écoles ne privera pas des citoyens américains de la possibilité de les fréquenter.

Article 2

La Commission pourra, sous réserve des dispositions du présent Accord, exercer tous les pouvoirs nécessaires à ces fins, et, notamment :

1. Préparer, adopter et exécuter des programmes dans le cadre du présent Accord.
2. Recommander au Conseil des bourses d'études pour l'étranger prévu à l'article 1.641, B, titre 50, de l'appendice au Code des États-Unis les conditions qu'il pourra juger nécessaires, en ce qui concerne le choix des participants au programme, pour atteindre les objectifs du présent Accord.
3. Recommander audit Conseil des étudiants, professeurs, chercheurs et maîtres résidant en Espagne, ainsi que des établissements espagnols, qui réunissent les conditions requises pour participer à l'exécution du programme conformément aux dispositions de l'article susvisé.
4. Autoriser le trésorier de la Commission, ou telle autre personne qu'elle pourra désigner, à recevoir des fonds qui devront être déposés dans une ou plusieurs banques espagnoles désignées par elle et approuvées par le Secrétaire d'État des États-Unis d'Amérique, au nom du trésorier de la Commission ou de la personne désignée. La nomination du trésorier ou de la personne désignée sera soumise à l'approbation du Secrétaire d'État des États-Unis d'Amérique.
5. Autoriser le déboursement des fonds ainsi que l'octroi de subventions et d'avances aux fins prévues par le présent Accord.
6. Assurer la vérification périodique des comptes du trésorier de la Commission suivant les instructions de commissaires aux comptes choisis par le Secrétaire d'État des États-Unis d'Amérique.
7. Régler les dépenses d'administration jugées nécessaires à l'aide des fonds fournis en vertu du présent Accord.

Article 3

Pour tous les engagements, obligations et dépenses qu'elle autorisera, la Commission devra se conformer à un budget annuel qui sera soumis à l'approbation du Secrétaire d'État des États-Unis d'Amérique.

Article 4

La gestion des affaires de la Commission sera confiée à un Conseil d'administration (dénommé ci-après « le Conseil ») composé de dix membres, dont cinq seront des citoyens des États-Unis d'Amérique et les cinq autres des citoyens espagnols. Fera en outre partie du Conseil, en tant que président d'honneur, le responsable de la Mission diplomatique des États-Unis d'Amérique en Espagne (dénommé ci-après « le Chef de la Mission »). Il aura voix prépondérante en cas de partage des voix au Conseil. Le Conseil élira son Président parmi ses membres. Le Président, étant membre régulier du Conseil, aura le droit de vote. Les membres espagnols seront nommés et révoqués par le Ministre des affaires étrangères d'Espagne. Les citoyens des États-Unis d'Amérique membres du Conseil, dont deux au moins devront être des fonctionnaires du Service diplomatique des États-Unis en poste en Espagne, seront nommés et révoqués par le Chef de la Mission. Au cas où les membres espagnols voteraient unanimement contre une proposition, il devra s'écouler, avant que celle-ci puisse être adoptée, un délai de deux semaines qui permettra des consultations sur les divergences de vues.

Article 5

Le Conseil adoptera les statuts et nommera les comités qu'il jugera nécessaires à la conduite des affaires de la Commission. Ces statuts ne devront pas être contraires à la législation espagnole ni à celle des États-Unis d'Amérique.

Article 6

Des rapports sur l'activité de la Commission, dont la présentation et le contenu devront agréer au Secrétaire d'État des États-Unis d'Amérique, seront adressés annuellement au Secrétaire d'État des États-Unis d'Amérique et au Ministre des affaires étrangères d'Espagne.

Article 7

La Commission aura son siège dans la capitale de l'Espagne; toutefois, les réunions du Conseil et de ses comités pourront se tenir dans tels autres lieux qu'il sera loisible au Conseil de fixer, et tout membre ou collaborateur de la Commission pourra être appelé à exercer son activité en tout lieu que le Conseil approuvera.

Article 8

Le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol conviennent que les sommes en monnaie espagnole acquises par le Gouvernement des États-Unis en application de l'Accord du 20 avril 1955¹ relatif aux produits agricoles en surplus (dénommé ci-après « Accord sur les produits agricoles ») pourront être utilisées aux fins du présent Accord jusqu'à concurrence de l'équivalent en pesetas de 600.000 dollars (des États-Unis). Lorsque des sommes en monnaie espagnole acquises par le Gouvernement des États-Unis, en application de l'Accord sur les produits agricoles, seront retirées et déposées par le Gouvernement des États-Unis aux fins du présent Accord, le taux de change utilisé pour fixer le montant en monnaie espagnole à retirer et à déposer sera celui qui est défini au paragraphe 2, *b*, de l'article III de l'Accord sur les produits agricoles.

Lorsque la législation des États-Unis l'exigera, l'exécution du présent Accord sera subordonnée à la condition que le Secrétaire d'État des États-Unis d'Amérique dispose des crédits nécessaires.

Article 9

Le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol n'épargneront aucun effort pour faciliter l'exécution de programmes d'échange de personnel autorisés par le présent Accord et résoudre les problèmes que pourrait poser leur mise en œuvre.

Article 10

Aux fins du présent Accord, l'expression « le Secrétaire d'État des États-Unis d'Amérique » désigne le Secrétaire d'État ou tout fonctionnaire ou agent du Gouvernement des États-Unis d'Amérique désigné par lui pour agir en son nom.

Article 11

Le présent Accord pourra être modifié par un échange de notes diplomatiques entre le Gouvernement des États-Unis d'Amérique et le Gouvernement espagnol.

Le présent Accord entrera en vigueur à la date de sa signature.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT à Madrid le 16 octobre 1958, en double exemplaire, dans les langues anglaise et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
des États-Unis d'Amérique :
John Davis LODGE
[SCEAU]

Pour le Gouvernement
espagnol :
Fernando María CASTIELLA
[SCEAU]

¹ Nations Unies, *Recueil des Traités*, vol. 239, p. 117; vol. 241, p. 536, et vol. 303, p. 359.

No. 4805

**UNITED STATES OF AMERICA
and
GHANA**

**Exchange of notes constituting an agreement relating to the
guaranty of private investments. Accra, 30 September
1958**

Official text: English.

Registered by the United States of America on 25 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
GHANA**

**Échange de notes constituant un accord relatif à la garantie
des investissements privés. Accra, 30 septembre 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

No. 4805. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND GHANA RELATING TO THE GUARANTY OF PRIVATE INVESTMENTS. ACCRA, 30 SEPTEMBER 1958

I

The American Chargé d'Affaires ad interim to the Prime Minister and Minister of External Affairs of Ghana

EMBASSY OF THE UNITED STATES OF AMERICA

No. 12

Accra, September 30, 1958

Excellency :

I have the honor to refer to conversations which have recently taken place between representatives of our two Governments, relating to guaranties authorized by Section 413 (b) (4) of the Mutual Security Act of 1954, as amended. I also have the honor to confirm the following understandings reached as a result of these conversations :

1. The Governments of Ghana and of the United States of America will, upon the request of either of them, consult respecting projects in Ghana proposed by nationals of the United States of America with regard to which guaranties under Section 413 (b) (4) of the Mutual Security Act of 1954, as amended, have been made or are under consideration.

2. The Government of the United States of America agrees that it will issue no guaranty with regard to any project unless it is approved by the Government of Ghana.

3. With respect to such guaranties extending to projects which are approved by the Government of Ghana in accordance with the provisions of the aforesaid Section 413 (b) (4), the Government of Ghana agrees :

a. That if the Government of the United States of America makes payment in United States dollars to any person under any such guaranty, the Government of Ghana will recognize the transfer to the United States of America of any right, title or interest of such person in assets, currency, credits, or other property on account of which such payment was made and the subrogation of the United States of America to any claim or cause of action, or right of such person arising in connection therewith.

b. That Ghana pound amounts acquired by the Government of the United States of America pursuant to such guaranties shall be accorded treatment not less favorable

¹ Came into force on 30 September 1958 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N° 4805. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE GHANA RELATIF À LA GARANTIE DES INVESTISSEMENTS PRIVÉS. ACCRA, 30 SEPTEMBRE 1958

I

Le Chargé d'affaires des États-Unis d'Amérique au Premier Ministre et Ministre des affaires extérieures du Ghana

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

N° 12

Accra, le 30 septembre 1958

Monsieur le Ministre,

Me référant aux entretiens qui ont récemment eu lieu entre les représentants de nos deux Gouvernements au sujet de garanties autorisées aux termes du paragraphe *b*, 4, de l'article 413 de la loi de 1954 sur la sécurité mutuelle, sous sa forme modifiée, j'ai l'honneur de confirmer que ces entretiens ont abouti aux arrangements ci-après :

1. Le Gouvernement ghanéen et le Gouvernement des États-Unis d'Amérique se consulteront, à la demande de l'un deux, sur les projets que des ressortissants des États-Unis d'Amérique se proposent de réaliser au Ghana et pour lesquels des garanties au titre du paragraphe *b*, 4, de l'article 413 de la loi de 1954 sur la sécurité mutuelle, sous sa forme modifiée, ont déjà été accordées ou sont à l'étude.

2. Le Gouvernement des États-Unis d'Amérique s'engage à n'octroyer de garantie pour un projet quelconque que si ce projet est approuvé par le Gouvernement ghanéen.

3. En ce qui concerne les garanties de cet ordre qui s'appliqueront à des projets approuvés par le Gouvernement ghanéen conformément aux dispositions du paragraphe *b*, 4, de l'article 413 susmentionné, le Gouvernement ghanéen accepte ce qui suit :

- a) Lorsque le Gouvernement des États-Unis d'Amérique fera à quiconque un paiement en dollars des États-Unis correspondant à une garantie de cet ordre, le Gouvernement ghanéen reconnaîtra le Gouvernement des États-Unis d'Amérique comme cessionnaire de tous droits, titres, ou intérêts que le bénéficiaire du paiement possédait sur les avoirs, espèces, crédits ou autres biens qui auront donné lieu audit paiement et il le considérera comme subrogé dans toute créance ou action y relative ou dans tout droit s'y rapportant.
- b) Les sommes en livres ghanéennes que le Gouvernement des États-Unis d'Amérique aura acquises par le jeu des garanties susvisées bénéficieront d'un régime au moins

¹ Entré en vigueur le 30 septembre 1958 par l'échange desdites notes.

than that accorded to private funds arising from transactions of United States nationals which are comparable to the transactions covered by such guaranties, and that such Ghana pound amounts will be freely available to the Government of the United States of America for administrative expenditures.

- c. That any claim against the Government of Ghana to which the Government of the United States of America may be subrogated as a result of any payment under such a guaranty, shall be the subject of direct negotiations between the two Governments. If within a reasonable period, they are unable to settle the claim by agreement, it shall be referred for final and binding determination to a sole arbitrator selected by mutual agreement. If the Governments are unable, within a period of three months, to agree upon such selection, the arbitrator shall be one who may be designated by the President of the International Court of Justice at the request of either Government.

Upon receipt of a note from Your Excellency indicating that the foregoing provisions are acceptable to the Government of Ghana, the Government of the United States of America will consider that this note and your reply thereto constitute an agreement between the two Governments on this subject, the agreement to enter into force on the date of your note in reply.

Accept, Excellency, the renewed assurances of my distinguished consideration.

Peter RUTTER

His Excellency Doctor Kwame Nkrumah
Prime Minister and Minister of External Affairs
Accra

II

*The Prime Minister and Minister of External Affairs of Ghana to the American
Chargé d'Affaires ad interim*

GHANA
PRIME MINISTER

No. 408/6

30th September, 1958

Sir,

I have the honour to refer to your Note No. 12 of 30th September, 1958, proposing certain principles on behalf of the United States Government to govern the institution of the United States Investment Guarantee Programme (covering both convertibility and expropriation guarantees) in Ghana.

aussi favorable que celui qui sera accordé aux fonds privés provenant d'opérations réalisées par des ressortissants des États-Unis et comparables à celles auxquelles s'appliquent lesdites garanties; le Gouvernement des États-Unis d'Amérique pourra disposer librement desdites sommes en livres ghanéennes pour le règlement de dépenses administratives.

- c) Toute réclamation contre le Gouvernement ghanéen dans laquelle le Gouvernement des États-Unis d'Amérique serait subrogé en raison d'un paiement effectué en vertu d'une telle garantie donnera lieu à des négociations directes entre les deux Gouvernements. Si, dans un délai raisonnable, les deux Gouvernements ne parviennent pas à se mettre d'accord sur le règlement de la réclamation, celle-ci sera renvoyée pour décision finale et obligatoire à un arbitre unique désigné d'un commun accord. Si, dans un délai de trois mois, les deux Gouvernements ne parviennent pas à s'entendre sur le choix de l'arbitre, celui-ci pourra être désigné par le Président de la Cour internationale de Justice, à la demande de l'un ou l'autre Gouvernement.

Dès réception d'une note de Votre Excellence indiquant que les dispositions ci-dessus rencontrent l'agrément du Gouvernement ghanéen, le Gouvernement des États-Unis d'Amérique considérera que la présente note et la réponse de Votre Excellence constituent entre nos deux Gouvernements un accord en la matière qui entrera en vigueur à la date de ladite réponse.

Veillez agréer, etc.

Peter RUTTER

Son Excellence Monsieur Kwame Nkrumah
Premier Ministre et Ministre des affaires extérieures
Accra

II

*Le Premier Ministre et Ministre des affaires extérieures du Ghana au Chargé
d'affaires des États-Unis d'Amérique*

LE PREMIER MINISTRE DU GHANA

N° 408/6

Le 30 septembre 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur de me référer à votre note n° 12 du 30 septembre 1958 dans laquelle vous proposez, au nom du Gouvernement des États-Unis d'Amérique, certains principes qui régiraient la création d'un Programme américain de garantie des investissements (portant à la fois sur les garanties de convertibilité et les garanties contre l'expropriation) au Ghana.

I am pleased to inform you that my Government concurs in the principles set forth in your Note. My Government further agrees that your Note and this reply shall constitute an agreement between our two Governments effective as from today.

Accept, Sir, the renewed assurance of my highest respect.

Kwame NKRUMAH
Prime Minister
and Minister for External Affairs

Mr. Peter Rutter
Chargé d'Affaires ad interim
The Embassy of the United States of America
Accra

Je suis heureux de vous faire savoir que mon Gouvernement approuve les principes énoncés dans votre note. Il accepte, en outre, que votre note et la présente réponse constituent entre nos deux Gouvernements un accord qui prendra effet à la date de ce jour.

Agréez, etc.

Kwame NKRUMAH
Premier Ministre
et Ministre des affaires extérieures

Monsieur Peter Rutter
Chargé d'affaires
Ambassade des États-Unis d'Amérique
Accra

No. 4806

**BELGIUM, FRANCE, GREECE,
ISRAEL, ITALY, etc.**

**International Agreement on Olive Oil, 1956, as amended by
the Protocol of 3 April 1958**

Official texts: English, French and Spanish.

Registered ex officio on 26 June 1959.

**BELGIQUE, FRANCE, GRÈCE,
ISRAËL, ITALIE, etc.**

**Accord international sur l'huile d'olive, 1956, modifié par
le Protocole du 3 avril 1958**

Textes officiels anglais, français et espagnol.

Enregistré d'office le 26 juin 1959.

No. 4806. INTERNATIONAL AGREEMENT¹ ON OLIVE OIL, 1956, AS AMENDED BY THE PROTOCOL OF 3 APRIL 1958²

The contracting Governments have agreed as follows :

CHAPTER I. GENERAL OBJECTIVES

Article 1

The objectives of this Agreement are :

1. To ensure fair competition among countries producing and exporting olive oil and to guarantee to consumers delivery of a commodity that conforms to the specifications of the contracts concluded;
2. To reduce the disadvantages due to fluctuations of supplies on the market, without hindering long-term changes in demand and productivity.

CHAPTER II. PARTICIPATION

Article 2

Participation in the Agreement is open to the Governments of all countries which consider themselves interested in the production or consumption of olive oil.

¹ In accordance with paragraph 5 of article 36, the Agreement as amended came into force on 26 June 1959, the day on which the Governments of the five main producing countries and the Governments of at least two mainly importing countries have deposited their instruments of ratification or accession. (For the purpose of the entry into force of the Agreement as amended, an undertaking by a Government to seek to obtain as rapidly as possible under its constitutional procedure ratification or accession will be considered as equivalent to ratification or accession.) The following countries have deposited their instruments of ratification or accession (a) or have transmitted the notifications containing the undertaking to seek to obtain ratification or accession (a):

<i>Ratifications and accessions (a)</i>	<i>Date of deposit of the instrument</i>	<i>Undertakings</i>	<i>Date of receipt of the notification</i>	
Morocco	11 August 1958 (a)	Belgium**	21 April	1959 (a)
Israel	10 September 1958 (a)	Greece*	23 April	1959
France	3 June 1959	Tunisia*	12 May	1959
Portugal*	9 June 1959	Italy*	22 May	1959
United Kingdom of Great Britain and Northern Ireland**	19 June 1959	Spain*	26 June	1959

* Main producing countries.

** Mainly importing countries.

² United Nations, *Treaty Series*, Vol. 302, p. 121, and Vol. 307, p. 335.

N° 4806. ACCORD INTERNATIONAL¹ SUR L'HUILE D'OLIVE, 1956, MODIFIÉ PAR LE PROTOCOLE DU 3 AVRIL 1958²

Les Gouvernements parties au présent Accord sont convenus de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS GÉNÉRAUX

Article premier

Le présent Accord a pour but :

1. D'assurer entre les pays producteurs et exportateurs d'huile d'olive une concurrence loyale, et aux consommateurs la livraison d'une marchandise conforme aux termes des contrats passés;

2. De réduire les inconvénients qui tiennent aux fluctuations des disponibilités sur le marché, sans gêner l'évolution à long terme de la demande ni de la productivité.

CHAPITRE II. MEMBRES

Article 2

L'Accord est ouvert aux Gouvernements de tous les pays qui s'estiment intéressés à la production à la consommation de l'huile d'olive.

¹ Conformément au paragraphe 5 de l'article 36, l'Accord tel qu'il a été modifié est entré en vigueur le 26 juin 1959, date à laquelle les Gouvernements des cinq principaux pays producteurs et les Gouvernements d'au moins deux pays principalement importateurs ont déposé leurs instruments de ratification ou d'adhésion. (Aux fins de l'entrée en vigueur de l'Accord, sous sa forme modifiée, l'engagement pris par un Gouvernement de s'efforcer d'obtenir aussi rapidement que possible, selon sa procédure constitutionnelle, la ratification ou l'adhésion, sera considéré comme équivalant à la ratification ou à l'adhésion.) Les pays ci-après ont déposé leurs instruments de ratification ou d'adhésion (a) ou ont adressé des notifications contenant l'engagement de s'efforcer d'obtenir la ratification ou l'adhésion (a) :

<i>Ratifications et adhésions (a)</i>	<i>Date du dépôt de l'instrument</i>		<i>Engagements</i>	<i>Date de la réception de la notification</i>	
Maroc	11 août	1958 (a)	Belgique**	21 avril	1959 (a)
Israël	10 septembre	1958 (a)	Grèce*	23 avril	1959
France	3 juin	1959	Tunisie*	12 mai	1959
Portugal*	9 juin	1959	Italie*	22 mai	1959
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord**.	19 juin	1959	Espagne*	26 juin	1959

* Principaux pays producteurs.

** Pays principalement importateurs.

² Nations Unies, *Recueil des Traités*, vol. 302, p. 121, et vol. 307, p. 335.

CHAPTER III. DEFINITIONS

Article 3

1. The " Council " means the Olive Oil Council established under article 21 of this Agreement.
2. The " Executive Committee " means the Committee established under the conditions laid down in article 31 of this Agreement.
3. The " olive crop year " means the period between the first of October of each year and the thirtieth of September of the following year.
4. The " Government of a mainly producing country " means a participating Government whose territory or territories, whether metropolitan, dependent or autonomous, taken as a whole, produced on the average, during the olive crop years 1949/50 to 1954/55, a volume of olive oil greater than the average annual imports of olive oil during the period 1951 to 1954.
5. The " Government of a mainly importing country " means a participating Government whose territory or territories, whether metropolitan, dependent or autonomous, taken as a whole, produced on the average, during the olive crop years 1949/50 to 1954/55, a volume of olive oil smaller than the average annual imports of olive oil during the period 1951 to 1954.

CHAPTER IV. GENERAL COMMITMENTS OF PARTICIPATING GOVERNMENTS

Article 4

PROGRAMME OF ECONOMIC ADJUSTMENT

Each participating Government shall undertake not to adopt any measures contrary to the obligations contracted under this Agreement or to the general objectives set forth in article 1.

Article 5

PROMOTION OF TRADE IN AND CONSUMPTION OF OLIVE OIL

Each participating Government shall undertake to adopt such measures as it deems appropriate to facilitate trade in and to develop consumption of olive oil. It shall also undertake not to impose restrictions on the production of olive oil.

CHAPITRE III. DÉFINITIONS

Article 3

1. Le « Conseil » désigne le Conseil oléicole institué en vertu de l'article 21 du présent Accord.

2. Le « Comité exécutif » désigne le Comité institué dans les conditions définies à l'article 31 du présent Accord.

3. La « campagne oléicole » désigne la période allant du 1^{er} octobre de chaque année au 30 septembre de l'année suivante.

4. Par « Gouvernement d'un pays principalement producteur » on entend un Gouvernement participant dont le territoire ou les territoires, métropolitains, sous dépendance ou autonomes, pris dans leur ensemble, ont produit en moyenne, au cours des campagnes oléicoles 1949/1950 à 1954/1955, une quantité d'huile d'olive plus grande que leurs importations annuelles moyennes d'huile d'olive au cours de la période 1951 à 1954.

5. Par « Gouvernement d'un pays principalement importateur » on entend un Gouvernement participant dont le territoire ou les territoires, métropolitains, sous dépendance ou autonomes, pris dans leur ensemble, ont produit en moyenne, au cours des campagnes oléicoles 1949/1950 à 1954/1955, une quantité d'huile d'olive inférieure à leurs importations annuelles moyennes d'huile d'olive au cours de la période 1951 à 1954.

CHAPITRE IV. ENGAGEMENTS GÉNÉRAUX DES GOUVERNEMENTS PARTICIPANTS

Article 4

PROGRAMME D'AMÉNAGEMENTS ÉCONOMIQUES

Chaque Gouvernement participant s'engage à ne prendre aucune mesure allant à l'encontre des obligations contractées aux termes du présent Accord et des objectifs généraux définis à l'article premier.

Article 5

MESURES DESTINÉES À FAVORISER LE DÉVELOPPEMENT DES ÉCHANGES ET DE LA CONSOMMATION EN HUILE D'OLIVE

Chaque Gouvernement participant s'engage à prendre les mesures qu'il estime appropriées pour faciliter les échanges et développer la consommation de l'huile d'olive. Il s'engage également à ne pas imposer de restrictions à la production de l'huile d'olive.

Article 6

MAINTENANCE OF FAIR LABOUR STANDARDS

The participating Governments declare that, in order to raise the standard of living of populations and to avoid the introduction of unfair competitive practices in world trade in olive oil, they will endeavour to maintain fair standards in working conditions throughout the olive-growing and olive oil industry and in activities deriving therefrom.

Article 7

INFORMATION AND DOCUMENTATION

The participating Governments shall make available and supply all statistics and data required by the Council to enable it to discharge its functions under this Agreement and, in particular, all information required to establish the olive oil balance-sheet and to acquire a knowledge of the national olive oil policies of participating Governments.

CHAPTER V. INTERNATIONAL CLASSIFICATION AND LABELLING OF OLIVE OILS

Article 8

1. The designation "olive oil" shall be restricted to the oil extracted exclusively from olives, without any admixture of oil derived from any other oil-bearing fruits or seeds.
2. Participating Governments shall undertake to suppress in their countries, within two years at the most after the ratification of this Agreement and if necessary by suitable legislation, any use of the designation "olive oil", alone or in combination with other words, which is not in conformity with this article.

Article 9

1. For international trade purposes, the designation of olive oils of different grades and qualities is given in Annex "A"¹ to this Agreement, which specifies for each designation the corresponding characteristics.
2. The use of those designations shall be compulsory for each grade of olive oil and they shall appear in clearly legible characters on all containers.

¹ See p. 214 of this volume.

Article 6

MAINTIEN DE CONDITIONS DE TRAVAIL ÉQUITABLES

Les Gouvernements participants déclarent qu'en vue d'élever le niveau de vie des populations et d'éviter l'introduction de pratiques de concurrence déloyale dans le commerce mondial de l'huile d'olive, ils s'efforceront de maintenir des normes de travail équitables dans toutes les activités oléicoles ou dérivées de l'oléiculture.

Article 7

INFORMATIONS ET DOCUMENTATION

Les Gouvernements participants s'engagent à rendre disponibles et à fournir toutes les statistiques et informations nécessaires au Conseil pour permettre à celui-ci de remplir les fonctions qui lui sont dévolues par le présent Accord et, notamment, toutes les indications utiles à l'établissement du bilan oléicole et à la connaissance de la politique nationale oléicole des Gouvernements participants.

CHAPITRE V. APPELLATIONS D'ORIGINE ET DÉNOMINATIONS INTERNATIONALES DES HUILES D'OLIVE

Article 8

1. La dénomination « huile d'olive » est réservée à l'huile obtenue exclusivement de l'olive, sans mélange avec une huile provenant d'un autre fruit ou graine oléagineuse.

2. Les Gouvernements des pays participants s'engagent à supprimer, sur leur territoire, dans un délai maximum de deux ans à partir de la ratification du présent Accord, au besoin par la législation propre à chaque pays, tout emploi de la dénomination « huile d'olive », seule ou combinée avec d'autres mots, qui n'est pas en conformité du présent article.

Article 9

1. Pour le commerce international, les dénominations des huiles d'olive de différentes qualités sont données dans l'annexe A¹ au présent Accord, qui précise pour chaque dénomination la définition caractéristique correspondante.

2. Ces dénominations doivent obligatoirement être employées pour chaque qualité d'huile d'olive et figurer en caractères très lisibles sur tous les emballages.

¹ Voir p. 215 de ce volume.

Article 10

1. Participating Governments shall undertake to adopt all necessary measures, in the manner prescribed by their domestic legislation, to ensure the application of the principles and provisions set forth in articles 8, 9, 11 and 12 of this Agreement.

2. They shall undertake in particular to prohibit and repress the use within their territories, for international trade purposes, of indications of origin and designations of olive oils contrary to those principles. This undertaking shall apply to all inscriptions placed on containers, invoices, waybills or commercial documents, as well as in advertising, trade marks, registered brand names or illustrations used in the international marketing of olive oils, in so far as such inscriptions might constitute false statements or give rise to confusion as to the origin or quality of the olive oils.

Article 11

1. Indications of origin, when given, may only be applied to virgin olive oils coming exclusively from the country, region or locality mentioned by such labelling.

2. Blended olive oil, whatever its origin, may only bear the indication of origin of the exporting country. Nevertheless, when the oil has been prepared and exported by the country supplying the virgin oils used in the blend, it may be identified by the geographical place-name of origin of the virgin olive oil used in the said blend. Where use is made of the generic name "Riviera", well known in international trade as a blend of virgin and refined virgin olive oil, this name must in every case be preceded by the word "type." The word "type" must appear on all containers in printed characters of the same size and manner of presentation as the word "Riviera."

Article 12

1. As regards indications of origin, any disputes arising from the interpretation of the clauses of this chapter of the Agreement, or from difficulties in applying these provisions, which have not been settled by direct negotiation shall be examined by the Council.

2. The Council shall endeavour to bring about conciliation after consultation with the International Federation of Olive Growers and with a competent professional organization of a mainly importing country, and, if it considers it to be necessary, with the International Chamber of Commerce and the Permanent International Bureau of Analytical Chemistry; should it be unsuccessful and

Article 10

1. Les Gouvernements des pays participants s'engagent à prendre toutes les mesures qui, dans la forme requise par leur législation intérieure, assurent l'application des principes et dispositions fixés par les articles 8, 9, 11 et 12 du présent Accord.

2. Ils s'engagent notamment à prohiber et à réprimer l'emploi sur leurs territoires, aux fins des échanges internationaux, d'appellations d'origine et dénominations des huiles d'olive contraires à ces principes. Cet engagement vise toutes mentions apposées sur les emballages, factures, lettres de voiture et papiers de commerce, ainsi que dans la publicité, marques, noms enregistrés et illustrations se rapportant à la commercialisation internationale des huiles d'olive, en tant que ces mentions pourraient constituer de fausses indications ou pourraient prêter à confusion sur l'origine ou la qualité des huiles d'olive.

Article 11

1. Les appellations d'origine, lorsqu'elles sont données, ne pourront s'appliquer qu'à des huiles d'olive vierges, provenant exclusivement du pays, de la région ou de la localité mentionnés par ces appellations.

2. Les mélanges d'huiles d'olive, et quelle que soit leur origine, ne pourront bénéficier que de l'indication de provenance du pays exportateur. Cependant, lorsque les huiles auront été conditionnées et exportées du pays fournissant les huiles vierges entrant dans le mélange, elles pourront être identifiées par l'appellation géographique d'origine de l'huile d'olive vierge entrant dans la composition dudit mélange. Lorsqu'il sera fait état de l'appellation générique « Riviera », notoirement connue dans le commerce international de l'huile d'olive pour des mélanges d'huile d'olive vierge et de raffinée de vierge, cette appellation devra obligatoirement être précédée du mot « type ». Le mot « type » devra figurer sur tous les contenants en caractères typographiques de même dimension et de même présentation que le mot « Riviera ».

Article 12

1. En ce qui concerne les appellations d'origine, les contestations suscitées par l'interprétation des clauses du présent chapitre de l'Accord ou par les difficultés d'application qui n'auraient pas été résolues par voie de négociations directes seront examinées par le Conseil.

2. Le Conseil procédera à un essai de conciliation, après consultation de la Fédération internationale d'oléiculture, d'une organisation professionnelle qualifiée de pays principalement importateur et, s'il l'estime opportun, après consultation de la Chambre de commerce internationale et du Bureau international permanent de chimie analytique; en cas d'insuccès et après que tous les

after all efforts to reach agreement have been exhausted, the Governments of the participating countries concerned shall have the right of recourse, as a last resort, to the International Court of Justice.

CHAPTER VI. WORLD-WIDE PUBLICITY TO PROMOTE OLIVE OIL CONSUMPTION

Article 13

PUBLICITY PROGRAMMES

1. The participating Governments shall undertake jointly to conduct a general olive oil publicity campaign, with a view to increasing olive oil consumption throughout the world. This campaign shall be based on the use of the designation "olive oil" as defined in paragraph 1 of article 8 of this Agreement.

2. It shall take the form of an educational and advertising campaign dealing with the taste, smell and colour and the nutritive, therapeutic and other properties of olive oil, but excluding any indication of quality, origin or type.

Article 14

The general and the more limited publicity campaigns to be conducted under article 13 above shall be organized by the Council, after consultation with the appropriate agencies and organizations, in accordance with the funds supplied to it for the purpose.

Article 15

The Council shall be responsible for administering the funds allotted to the joint publicity programme. The Council shall prepare annually, as an annex to its own budget, an estimate of receipts and expenditure relating to this publicity.

Article 16

PUBLICITY FUND

1. Participating Governments of mainly producing countries shall undertake to make available to the Council for joint publicity purposes, for each olive crop year, a sum to be fixed annually by the Council. This sum shall not be less than the equivalent of 300,000 United States dollars, and shall be payable in that currency. However, the Council shall decide the proportion in which each government may pay its contribution in other currencies.

These contributions shall be provided :

(a) As to 90 per cent on the basis of the average olive oil exports of each

moyens auront été mis en œuvre pour arriver à un accord, les Gouvernements des pays participants intéressés auront le droit de recourir en dernière instance à la Cour internationale de Justice.

CHAPITRE VI. PROPAGANDE MONDIALE EN FAVEUR DE L'HUILE D'OLIVE

Article 13

PROGRAMMES DE PROPAGANDE

1. Les Gouvernements participants s'engagent à entreprendre en commun une action de propagande générale en faveur de l'huile d'olive, en vue d'augmenter la consommation de cette denrée dans le monde, en se fondant sur l'utilisation de la dénomination « huile d'olive », telle qu'elle est définie au paragraphe 1 de l'article 8 du présent Accord.

2. Ladite action sera entreprise sous la forme d'une campagne éducative et publicitaire portant sur la saveur, l'odeur et la couleur ainsi que sur les propriétés nutritives, thérapeutiques et autres de l'huile d'olive, à l'exclusion de toute indication de qualité, d'origine et de provenance.

Article 14

Les programmes généraux et partiels de la propagande à entreprendre en vertu de l'article 13 ci-dessus sont arrêtés par le Conseil, après consultation des organismes et institutions appropriés, en fonction des ressources qui sont mises à sa disposition à cet effet.

Article 15

Le Conseil est chargé d'administrer les ressources affectées à la propagande commune. Il établit chaque année en annexe à son propre budget un état prévisionnel des recettes et des dépenses destinées à cette propagande.

Article 16

FONDS DE PROPAGANDE

1. Les Gouvernements participants des pays principalement producteurs s'engagent à mettre à la disposition du Conseil, pour chaque campagne oléicole, en vue de la propagande commune, une somme à fixer annuellement par le Conseil. Cette somme ne devra pas être inférieure à l'équivalent de 300.000 dollars des États-Unis d'Amérique et sera payable en cette devise. Toutefois, le Conseil pourra décider dans quelle proportion chaque Gouvernement pourra verser sa contribution dans d'autres devises.

Les contributions seront couvertes :

a) À raison de 90 pour 100 en fonction de la moyenne des exportations

mainly producing country to mainly importing countries during the last four olive crop years preceding the entry into force of this Agreement. For the purposes of this article, exports shall not include trade either way between a metropolitan country and the dependent or self-governing territories which it represents in international affairs;

(b) As to 10 per cent, on the basis of the average olive oil production of each mainly producing country during the same period.

For the purpose of calculating each country's contribution, the term "olive oil" shall have the same meaning as in paragraph 1 of article 8 of this Agreement, but shall not include industrial oils.

2. If the Agreement expires and is not renewed, any funds not used for the publicity campaign shall be refunded to the participating Governments proportionately to their total contributions to the campaign during the period of validity of the Agreement.

Article 17

The technical execution of publicity programmes may be entrusted by the Council to a specialized agency of its own choice, representative of the olive-growing and olive oil industries, in particular the International Federation of Olive Growers.

Article 18

The Council may receive voluntary contributions from Governments or from public or private sources for joint publicity.

CHAPTER VII. ECONOMIC MEASURES

Article 19

1. The Council shall, at the beginning of each crop year, make a detailed examination of olive oil balance sheets and an over-all appraisal of olive oil supplies and requirements, on the basis of the information supplied by each participating Government in conformity with article 7 of this Agreement, the statistical records held by the Council and any other data which it may collect directly.

2. The Council shall make a further examination of the balance of supplies and requirements :

(a) Annually, after the harvest and not later than 30 April;

(b) Whenever a significant change in the situation appears to warrant such action.

d'huile d'olive de chaque pays principalement producteur vers les pays principalement importateurs durant les quatre dernières années oléicoles ayant précédé l'entrée en vigueur de l'Accord. Ne sont pas considérés comme exportations, pour l'application du présent article, les échanges dans un sens ou dans l'autre entre la métropole et les territoires dépendants ou autonomes dont elle assure la représentation internationale;

b) À raison de 10 pour 100 en fonction de la moyenne des productions d'huile d'olive de chaque pays principalement producteur durant la même période.

Aux fins du calcul de la contribution de chaque pays, le terme « huile d'olive » s'entendra au sens qu'il a au paragraphe 1 de l'article 8 du présent Accord, exception faite des huiles industrielles.

2. À l'expiration de l'Accord, et sauf renouvellement de celui-ci, les fonds éventuellement inutilisés pour la propagande seront reversés aux Gouvernements participants au prorata du total de leurs contributions à cette propagande pendant la durée de l'Accord.

Article 17

L'exécution technique des programmes de propagande peut être confiée par le Conseil à l'organisme spécialisé de son choix, représentatif des activités oléicoles, notamment la Fédération internationale d'oléiculture.

Article 18

Le Conseil est habilité à recevoir des dons de Gouvernements ou d'origine publique ou privée pour la propagande commune.

CHAPITRE VII. MESURES ÉCONOMIQUES

Article 19

1. Le Conseil doit, au début de chaque campagne, procéder à un examen détaillé des bilans oléicoles et à une estimation globale des ressources et des besoins en huile d'olive, à partir des informations fournies par chaque Gouvernement participant, en conformité de l'article 7 du présent Accord, de la documentation statistique détenue par le Conseil et de tous autres renseignements recueillis directement par lui.

2. Le Conseil procédera à un nouvel examen du bilan des ressources et des besoins :

a) Chaque année, après la récolte, et, au plus tard, le 30 avril;

b) Chaque fois qu'une modification notable de la situation en fera apparaître le besoin.

3. On the basis of its conclusions after examination of the olive oil balance-sheets of each country and the appraisal of the over-all balance of supplies and requirements, the Council shall submit to the Governments participating in the Agreement such recommendations as it deems appropriate for the stabilization of the olive oil market.

Article 20

In accordance with the general objectives set forth in article 1 of this Agreement for stabilizing the olive oil market, and in order to reduce disequilibria between international supply and demand due to crop fluctuations, the Council, as soon as it has been established, shall study and propose as soon as possible to participating Governments economic, financial and technical measures, including the creation of an international olive oil fund.

CHAPTER VIII. ADMINISTRATION

Article 21

OLIVE OIL COUNCIL

An Olive Oil Council shall be entrusted with the administration of this Agreement.

Article 22

FUNCTIONS OF THE COUNCIL

1. Within the framework of its administrative functions under the terms of the Agreement and apart from its particular duties in connexion with the Joint Publicity Fund and, if applicable, an International Olive Oil Fund, the Council shall be responsible for promoting action for the stabilization and expansion of the world olive oil economy, by every means in its power, in the fields of production, trade and consumption.

2. The Council shall examine ways and means of securing a suitable increase in olive oil consumption. It shall in particular make to participating Governments appropriate recommendations concerning the adoption of a standard international contract, the functioning of International Arbitration Boards, the setting of uniform chemical and physical standards for, and methods of analysis of, olive oil.

3. The Council shall draft a code of standard fair trade practices for the international olive oil trade, particularly with respect to margins of tolerance. It may also undertake studies on questions relating to olive oil, and the stabilization and expansion of the olive oil market.

3. Sur la base des conclusions auxquelles il sera parvenu après examen des bilans oléicoles de chaque pays et estimation du bilan global des ressources et besoins, le Conseil soumettra aux Gouvernements participants à l'Accord, en vue de la normalisation du marché oléicole, les recommandations qu'il jugera appropriées.

Article 20

Dans le cadre des objectifs généraux définis à l'article premier du présent Accord et de la normalisation du marché de l'huile d'olive, et en vue de pallier les déséquilibres entre l'offre et la demande internationales provenant de l'irrégularité des récoltes, le Conseil étudiera dès son installation et proposera dès que possible aux Gouvernements participants toutes mesures d'ordre économique, financier et technique, y compris l'institution d'un Fonds oléicole international.

CHAPITRE VIII. ADMINISTRATION

Article 21

CONSEIL

Il est institué un Conseil oléicole chargé d'administrer le présent Accord.

Article 22

FONCTIONS DU CONSEIL

1. Dans le cadre des fonctions d'administration qui lui incombent aux termes de l'Accord et indépendamment de ses attributions particulières tant en ce qui concerne le Fonds commun de propagande qu'éventuellement le Fonds oléicole international, le Conseil est chargé de promouvoir l'action de régularisation et d'expansion de l'économie oléicole mondiale par tous encouragements en son pouvoir dans l'ordre de la production, des échanges et de la consommation.

2. Le Conseil examine les moyens d'assurer une augmentation convenable de la consommation d'huile d'olive. Il est notamment chargé de faire aux Gouvernements participants toutes recommandations utiles concernant l'adoption d'un contrat type international, le fonctionnement de Bureaux d'arbitrage internationaux, l'unification des normes physiques et chimiques de l'huile d'olive, ainsi que l'unification des méthodes d'analyse de l'huile d'olive.

3. Le Conseil est chargé d'entreprendre la rédaction d'un code des usages loyaux et constants du commerce international de l'huile d'olive, notamment en matière de tolérance. Il peut également entreprendre des études sur les questions concernant l'huile d'olive, la régularisation du marché oléicole et son expansion.

4. Furthermore, the Council is hereby authorized to undertake or cause to be undertaken other work, in particular the collection of detailed information concerning special assistance in different forms to olive oil activities, so as to be able to formulate any suggestions it may deem advisable for the implementation of the general aims listed in article 1 and the resolution of problems concerning olive oil. All such studies should cover as large a number of countries as possible and take into account the general economic and social conditions of the countries concerned.

5. The studies undertaken in accordance with paragraphs 3 and 4 of this article shall be conducted in conformity with any directives the Council may issue. To this end, the Council may avail itself, if necessary, of the services of the International Federation of Olive Growers, as a specialized technical non-governmental international organization.

6. The participating Governments shall inform the Council of the conclusions at which they have arrived after considering the recommendations and suggestions referred to in this article.

Article 23

1. The Council shall draw up rules of procedure in conformity with the provisions of this Agreement. It shall keep such records as are required to enable it to discharge its functions under this Agreement, and such other records as it considers desirable. In the event of inconsistency between the rules of procedure thus adopted and the provisions of this Agreement, the Agreement shall prevail.

2. The Council shall draw up, prepare and publish any reports, studies, charts, analyses or other documents which it may deem desirable and useful.

3. The Council shall publish, at least once a year, a report on its activities and on the operation of this Agreement.

4. The Council may delegate to the Executive Committee, constituted under the conditions specified in article 31, the exercise of each of its powers and each of its functions other than those of administration of the Joint Publicity Fund and if applicable of the International Olive Oil Fund. The Council may, at any time, revoke such delegation of powers.

5. The Council may appoint such special committees as it deems advisable for assisting it in the exercise of its functions under this Agreement.

6. The Council shall exercise such other functions as are necessary for the execution of the terms of this Agreement.

4. En outre, le Conseil est autorisé à entreprendre ou à faire entreprendre d'autres travaux, notamment la recherche de renseignements détaillés se rapportant à une aide spéciale sous différentes formes aux activités oléicoles, afin de pouvoir formuler toutes suggestions qu'il estime appropriées quant aux objectifs d'ensemble énumérés à l'article premier et aux problèmes concernant l'huile d'olive. Toutes ces études doivent se rapporter au plus grand nombre possible de pays et tenir compte des conditions générales sociales et économiques des pays intéressés.

5. Les études entreprises en vertu des paragraphes 3 et 4 du présent article sont effectuées conformément aux directives éventuelles du Conseil, qui pourra, à cette fin, utiliser au besoin les services de la Fédération internationale d'oléiculture, considérée comme organisation internationale technique spécialisée non gouvernementale.

6. Les Gouvernements participants conviennent de faire part au Conseil des conclusions auxquelles les aura conduits l'examen des recommandations et des suggestions mentionnées au présent article.

Article 23

1. Le Conseil établit un règlement intérieur conforme aux dispositions du présent Accord. Il tient la documentation qui lui est nécessaire pour remplir les fonctions qui lui sont dévolues par le présent Accord, ainsi que toute autre documentation qu'il juge souhaitable. En cas de conflit entre le règlement intérieur ainsi adopté et les dispositions du présent Accord, l'Accord prévaut.

2. Le Conseil établit, prépare et publie tous rapports, études, graphiques, analyses et autres documents qu'il peut juger désirables et utiles.

3. Le Conseil publie, au moins une fois par an, un rapport sur ses activités et sur le fonctionnement du présent Accord.

4. Le Conseil peut déléguer au Comité exécutif constitué dans les conditions spécifiées à l'article 31 l'exercice de chacun de ses pouvoirs et de chacune de ses fonctions autres que celles d'administration du Fonds commun de propagande et éventuellement du Fonds oléicole international. Le Conseil peut, à tout moment, révoquer cette délégation de pouvoirs.

5. Le Conseil peut nommer les comités spéciaux qu'il juge désirables en vue de l'assister dans l'exercice des fonctions qui lui sont dévolues par le présent Accord.

6. Le Conseil exerce toutes autres fonctions nécessaires à l'exécution des dispositions du présent Accord.

Article 24

COMPOSITION OF THE COUNCIL

1. Subject to the provisions of paragraph 2 of this article, each participating Government shall be a member of the Council with a right to vote. It shall have the right to be represented on the Council by a delegate and it may designate alternates. The delegate and alternates may be accompanied at the meetings of the Council by as many advisers as each participating Government deems necessary.

2. A participating Government which is mainly interested in the importation or consumption of olive oil and which represents in international affairs one or more dependent or self-governing territories mainly interested in the production or exportation of olive oil, or vice versa, shall be entitled either to joint representation in the Council with the dependent or self-governing territories which it represents in international affairs or, if it so desires, to the separate representation of such territories.

3. The Council shall elect a Chairman who shall not be entitled to vote and who shall hold office for the period of one olive crop year. The Chairman shall receive no remuneration and shall be chosen from among the members of the delegations of the participating countries. In the event of the Chairman being a voting delegate, his right to vote shall be exercised by another member of the delegation of his country.

4. The Council shall also elect a Deputy Chairman from among the members of the delegations of the participating countries. He shall hold office for the period of one olive crop year and shall receive no remuneration.

5. Within each participating country, and in so far as the legislation of the country allows, the Council shall have the legal capacity to perform the functions conferred upon it by this Agreement.

Article 25

MEETINGS OF THE COUNCIL

1. The Council shall determine where its seat shall be. It shall hold its meetings there unless it decides, as an exception, to hold a particular meeting in another place.

2. The Council shall meet regularly at least twice a year. In addition, it may also be convened at any time by its Chairman at his discretion.

3. The Chairman shall also convene the Council if so requested by :

five participating Governments, or one or more participating Governments holding at least 10 per cent of the total votes, or the Executive Committee.

Article 24

COMPOSITION DU CONSEIL

1. Sous réserve des dispositions du paragraphe 2 du présent article, chaque Gouvernement participant est membre du Conseil avec droit de vote. Il a le droit de se faire représenter au Conseil par un délégué et il peut désigner des suppléants. Le délégué et les suppléants peuvent être accompagnés aux réunions du Conseil par des conseillers dans la mesure où chaque Gouvernement participant l'estime nécessaire.

2. Si un Gouvernement participant d'un pays principalement intéressé à l'importation ou à la consommation d'huile d'olive assure la représentation internationale d'un ou de plusieurs territoires dépendants ou autonomes principalement intéressés à la production ou à l'exportation d'huile d'olive, ou vice versa, ce Gouvernement a droit au sein du Conseil soit à une représentation commune avec les territoires dépendants ou autonomes dont il assure la représentation internationale, soit, s'il le désire, à une représentation distincte du ou des territoires définis ci-dessus.

3. Le Conseil élit un Président qui n'a pas le droit de vote et qui demeure en fonction pendant une campagne oléicole. Le Président n'est pas rétribué; il est choisi parmi les membres des délégations des pays participants. Dans le cas où le Président est un délégué votant, un autre membre de la délégation de son pays exercera à sa place le droit de vote.

4. Le Conseil élit également un Vice-Président parmi les membres de délégations des pays participants. Le Vice-Président demeure en fonction pendant une campagne oléicole et n'est pas rétribué.

5. Le Conseil a, sur le territoire de chaque pays participant, et pour autant que le permet la législation de celui-ci, la capacité juridique nécessaire à l'exercice des fonctions que lui confère le présent Accord.

Article 25

RÉUNIONS DU CONSEIL

1. Le Conseil détermine le lieu de son siège. Il y tient ses réunions, à moins qu'il ne décide de tenir exceptionnellement une réunion particulière en un autre lieu.

2. Le Conseil se réunit au moins deux fois par an. En outre, il peut également être convoqué à tout moment à la discrétion de son Président.

3. Le Président convoque aussi le Conseil si la demande en est faite par :
cinq gouvernements participants, ou un ou plusieurs gouvernements participants détenant au moins 10 pour 100 du total des voix, ou le Comité exécutif.

4. At least seven days' notice of each meeting as provided for in paragraph 2 and 3 of this article shall be given by the Chairman.

Article 26

Representatives holding two-thirds of the votes of mainly producing countries and two-thirds of the votes of mainly importing countries shall together constitute a quorum at any meeting of the Council. Nevertheless, if such a quorum is not reached on the day appointed for a meeting of the Council convened in conformity with article 25 above, the said meeting shall be held three days later and the presence of representatives holding at least 50 per cent of the total votes of the participating Governments shall then constitute a quorum.

Article 27

The Council may take decisions without holding a meeting, by an exchange of correspondence between the Chairman and the participating Governments, provided that no participating Government raises any objection to such procedure. Any decision thus taken shall be communicated as speedily as possible to all the participating Governments, and shall be entered in the record of the following meeting of the Council.

Article 28

1. The Governments parties to this Agreement shall be divided into two groups: the mainly producing countries and the mainly importing countries.

2. The Governments of the mainly producing countries shall have one vote in the Council per thousand metric tons of their annual average olive oil production during the period 1949/50 to 1954/55, on the understanding that no Government shall have less than one vote.

3. The Governments of the mainly importing countries shall have a number of votes in the Council equal to 25 per cent of the number of votes allotted to the Governments of the mainly producing countries. These votes shall be distributed among them proportionately to their average imports during the years 1951 to 1954, on the understanding that no Government shall have less than one vote.

4. There shall be no fractional votes.

5. If a participating Government takes advantage of the provisions of paragraph 2 of article 24 to ask for separate representation of one or more non-metropolitan territories which it represents in international affairs, such territory or territories shall be placed in the group corresponding to its or their main

4. Le Président doit annoncer chaque réunion convoquée comme il est prévu aux paragraphes 2 et 3 du présent article sept jours au moins avant la date à laquelle elle doit se tenir.

Article 26

Les représentants détenant deux tiers des voix des pays principalement producteurs et deux tiers des voix des pays principalement importateurs constitueront ensemble le quorum à toute réunion du Conseil. Cependant, si ce quorum n'est pas atteint le jour fixé pour une réunion du Conseil convoquée conformément à l'article 25 ci-dessus, ladite réunion se tiendra trois jours plus tard et la présence de représentants détenant 50 pour 100 au moins du total des voix des Gouvernements participants constituera alors le quorum.

Article 27

Le Conseil peut prendre des décisions sans tenir de réunion, par un échange de correspondance entre le Président et les Gouvernements participants, sous réserve qu'aucun Gouvernement participant ne fasse objection à cette procédure. Toute décision ainsi prise est communiquée le plus rapidement possible à tous les Gouvernements participants, et elle est consignée au procès-verbal de la réunion suivante du Conseil.

Article 28

1. Les Gouvernements parties au présent Accord sont répartis en deux groupes : celui des pays principalement producteurs et celui des pays principalement importateurs.

2. Les Gouvernements des pays principalement producteurs disposent au Conseil d'une voix par millier de tonnes métriques d'huile d'olive produite en moyenne par campagne pendant la période 1949/1950 à 1954/1955, sans qu'aucun Gouvernement puisse disposer de moins d'une voix au Conseil.

3. Les Gouvernements des pays principalement importateurs disposent au Conseil d'un nombre de voix égal à 25 pour 100 du nombre de voix attribuées aux Gouvernements des pays principalement producteurs. Ces voix sont réparties entre eux en proportion de la moyenne de leurs importations pendant les années 1951 à 1954, sans qu'aucun Gouvernement puisse disposer de moins d'une voix au Conseil.

4. Il n'y aura pas de fraction de voix.

5. Si un Gouvernement participant déclare se prévaloir des dispositions du paragraphe 2 de l'article 24 pour demander la représentation séparée d'un ou de plusieurs territoires non métropolitains dont il assure la représentation internationale, ce ou ces territoires sont classés dans le groupe correspondant à leur

activity in the olive-growing and olive oil industry, on the understanding that the total number of votes held by the participating Government and its territory or territories separately represented shall not thereby be altered.

Article 29

1. The Council shall determine at first session the number of votes to be allotted to each participating Government in accordance with the provisions of article 28 above.

2. Thereafter, the Council shall re-adjust or redistribute the votes allotted to the participating Governments

(a) When a Government accedes to this Agreement;

(b) When a Government withdraws from the Agreement;

(c) In the circumstances provided for in paragraph 2 of article 24 and in article 41.

Article 30

1. The decisions of the Council shall be taken by a majority of the votes cast.

2. The Government of a participating mainly producing country may authorize the voting delegate of another mainly producing country, and the Government of a participating mainly importing country may authorize the voting delegate of another mainly importing country to represent its interests and to exercise its vote at one or more meetings of the Council. Evidence of such authorization acceptable to the Council shall be submitted to the Council. Nevertheless, the voting delegate of a mainly producing country, in addition to the powers and the right to vote held by his own country, may only represent the interests and exercise the right to vote of one other mainly producing country. On the other hand, the voting delegate of a mainly importing country may, in addition to the powers and the right to vote held by his country, represent the interests and exercise the right to vote of several mainly importing countries.

Article 31

EXECUTIVE COMMITTEE

1. If the Council comprises at least eighteen members it shall appoint an Executive Committee composed of representatives of the Governments of seven participating mainly producing countries, five of which have the highest production of olive oil, and of representatives of the Governments of five participating mainly importing countries, two of which have the highest imports of olive oil.

2. If the Council has fewer than eighteen members, it may appoint an Executive Committee composed of three-fifths and two-fifths respectively of

principale activité oléicole, sans que le nombre des voix dont disposent au total les Gouvernements participants et leurs territoires représentés séparément puisse être modifié de ce fait.

Article 29

1. Le Conseil déterminera lors de sa première session le nombre de voix revenant à chaque Gouvernement participant conformément aux dispositions de l'article 28 ci-dessus.

2. Par la suite, le Conseil rajustera ou redistribuera les voix attribuées aux Gouvernements participants :

- a) Lorsqu'un Gouvernement accède au présent Accord;
- b) Lorsqu'un Gouvernement se retire de l'Accord;
- c) Dans les circonstances prévues au paragraphe 2 de l'article 24 et à l'article 41.

Article 30

1. Les décisions du Conseil sont prises à la majorité des suffrages exprimés.

2. Le Gouvernement participant d'un pays principalement producteur peut autoriser le délégué votant d'un autre pays principalement producteur, et le Gouvernement d'un pays principalement importateur autoriser le délégué votant d'un autre pays principalement importateur à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs réunions du Conseil. Une attestation de cette autorisation doit être soumise au Conseil sous une forme considérée par celui-ci comme satisfaisante. Toutefois, le délégué votant d'un pays principalement producteur ne peut, outre les pouvoirs et le droit de vote détenus par son pays, représenter les intérêts et exercer le droit de vote que d'un seul pays principalement producteur. Par contre, le délégué votant d'un pays principalement importateur peut, outre les pouvoirs et le droit de vote détenus par son pays, représenter les intérêts et exercer le droit de vote de plusieurs pays principalement importateurs.

Article 31

COMITÉ EXÉCUTIF

1. Si le Conseil compte au moins dix-huit membres, il désigne un Comité exécutif composé de représentants des Gouvernements de sept pays principalement producteurs participant à l'Accord, dont cinq ayant les productions d'huile d'olive les plus élevées, et de représentants des Gouvernements de cinq pays principalement importateurs participant à l'Accord, dont deux réalisant les importations d'huile d'olive les plus élevées.

2. Si le Conseil compte moins de dix-huit membres, il peut désigner un Comité exécutif, composé, dans la proportion de trois cinquièmes et de deux

representatives of Governments of participating mainly producing and participating mainly importing countries.

3. The members of the Executive Committee shall be appointed for one olive crop year by each of the groups respectively, and may be re-elected.

4. The Executive Committee shall exercise such powers and functions as shall be delegated to it by the Council in accordance with the provisions of paragraph 4 of article 23.

5. The Chairman of the Council shall be Chairman of the Executive Committee. He shall not be entitled to vote.

6. The Committee shall draw up its own rules of procedure, subject to the approval of the Council.

7. Each member of the Executive Committee shall have one vote. In the Committee, decisions shall be taken by a majority of the votes cast.

8. Any participating Government shall be entitled to appeal to the Council according to the procedure prescribed by the latter, against any decision of the Executive Committee, and the Executive Committee's decision shall be suspended pending the outcome of the appeal. In so far as a Council decision differs from that of the Executive Committee, the latter shall be amended accordingly as from the date on which the Council decision is taken.

Article 32

SECRETARIAT

1. The Council shall have a Secretariat composed of a Director and such staff as may be necessary to serve the Council and its Committees. The Council shall appoint the Director and shall define his responsibilities. The members of the staff shall be appointed under regulations established by the Council and shall not hold any office outside the organization nor engage in any outside employment. The Director shall submit to the Council for its approval the conditions of employment of any other auxiliary staff he may appoint.

2. It shall be a condition of employment for the Director and the staff of the Secretariat that they shall have no commercial or financial interests in any of the various sectors of the olive-growing and olive oil industries or in other activities connected with them, or, if they have, that they shall renounce them.

3. The responsibilities of the Director and of the members of the staff shall be exclusively international in character. In the discharge of their duties, they shall not seek or receive instructions from any government or from any other authority external to the organization. They shall refrain from any action which might reflect on their position as international officials.

cinquièmes, de représentants des Gouvernements de pays participants principalement producteurs et de pays participants principalement importateurs.

3. Les membres du Comité exécutif sont désignés pour une campagne oléicole au sein de chacun des groupes. Ils sont rééligibles.

4. Le Comité exécutif exerce tels pouvoirs et telles fonctions du Conseil que celui-ci lui aura délégués aux termes du paragraphe 4 de l'article 23.

5. Le Président du Conseil est *ipso facto* Président du Comité exécutif. Il n'a pas le droit de vote.

6. Le Comité établit son règlement intérieur, sous réserve de l'approbation du Conseil.

7. Chaque membre du Comité exécutif dispose d'une voix. Au Comité, les décisions sont prises à la majorité des suffrages exprimés.

8. Tout Gouvernement participant a le droit de faire appel au Conseil, dans les conditions que celui-ci peut déterminer, de toute décision du Comité exécutif, et la décision du Comité exécutif est suspendue jusqu'au moment où est connue l'issue de l'appel. Dans la mesure où la décision du Conseil ne concorde pas avec la décision du Comité exécutif, cette dernière est modifiée à compter de la date à laquelle intervient la décision du Conseil.

Article 32

SECRETARIAT

1. Le Conseil sera doté d'un Secrétariat composé d'un Directeur et du personnel nécessaire à l'exécution des travaux du Conseil et de ses Comités. Le Conseil désignera le Directeur et en fixera les attributions. Les membres du personnel seront nommés conformément à des règles qu'établira le Conseil; il leur sera interdit d'exercer des fonctions autres que celles de l'organisation ou d'accepter d'autres emplois. Le Directeur soumettra au Conseil, en vue d'obtenir son approbation, les conditions d'emploi de tout autre personnel qu'il recruterait à titre auxiliaire.

2. Il sera fixé comme condition à l'emploi du Directeur et du personnel du Secrétariat qu'ils ne possèdent aucun intérêt commercial ou financier dans l'une quelconque des diverses branches de l'industrie oléicole ou dans d'autres activités associées à cette industrie, ou qu'ils renoncent à ces intérêts.

3. Les fonctions du Directeur et des membres du Secrétariat auront un caractère exclusivement international. Dans l'accomplissement de leurs devoirs, ils ne solliciteront ni n'accepteront d'instructions d'aucun Gouvernement ni d'aucune autorité extérieure à l'organisation. Ils s'abstiendront de tout acte incompatible avec leur statut de fonctionnaire internationaux.

4. The participating Governments shall respect the international character of the responsibilities of the members of the Secretariat and shall not seek to influence them in the discharge of their duties.

CHAPTER IX. FINANCIAL PROVISIONS

Article 33

1. The expenses of delegations to the Council and of members of the Executive Committee shall be borne by their respective Governments. Other expenditures required for the administration of the Agreement, including the salaries paid by the Council, shall be met by means of annual contributions by participating Governments. The contribution of the Government of each participating mainly producing country for each olive crop year shall be proportionate to the number of votes it has when the budget for that year is adopted. The contribution of the Government of each participating mainly importing country shall be settled by special agreement between itself and the Council, taking into account its country's importance in the olive oil economy.

2. During its first meeting, the Council shall approve a provisional budget and fix the amount of the contribution to be paid for the first olive crop year by each participating Government.

3. During each year, the Council shall vote its budget for the following olive crop year and fix the amount of contributions by each participating Government for the aforesaid year.

4. The initial contribution of each participating Government acceding to this Agreement under article 36 shall be fixed by the Council on the basis of the number of votes allotted to the said country and of the fraction of the year remaining until the end of the current olive crop year. The contributions fixed for the other participating Governments for the current olive crop year, however, shall not be modified.

5. Payment of contributions under this article shall fall due at the beginning of each olive crop year for which such contributions have been fixed, and shall be payable in the currency of the country in which the seat of the Council is situated. Any participating Government which has failed to pay its contribution by the date of the next session of the Council following the end of the olive crop year for which such contribution has been fixed, shall have its right to vote suspended until its contribution is paid; nevertheless, except by a vote of the Council, it shall not be deprived of any of its other rights, nor released from any of its obligations under this Agreement.

6. The Government of the country in which the seat of the Council is situated should exempt from taxation, in so far as its legislation allows, the funds of the Council and the salaries paid by the Council to its personnel.

4. Les Gouvernements participants respecteront le caractère international des fonctions des membres du Secrétariat et ne chercheront pas à les influencer dans l'accomplissement de leurs devoirs.

CHAPITRE IX. DISPOSITIONS FINANCIÈRES

Article 33

1. Les dépenses des délégations au Conseil et des membres du Comité exécutif sont à la charge de leurs Gouvernements respectifs. Les autres dépenses nécessaires à l'administration du présent Accord, y compris les rémunérations versées par le Conseil, sont couvertes par voie de cotisations annuelles des Gouvernements participants. La cotisation de chaque Gouvernement de pays principalement producteur participant pour chaque campagne oléicole est proportionnelle au nombre de voix dont il dispose lorsque le budget pour cette campagne est adopté; la cotisation des pays principalement importateurs sera fixée par accord spécial entre chacun d'eux et le Conseil, compte tenu de leur importance dans l'économie oléicole.

2. Au cours de sa première réunion, le Conseil approuve un budget provisoire et détermine le montant de la cotisation à verser pour la première campagne oléicole par chaque Gouvernement participant.

3. Au cours de chaque année, le Conseil vote son budget pour la campagne oléicole suivante et détermine le montant de la cotisation à verser par chaque Gouvernement participant pour ladite campagne.

4. La cotisation initiale de tout Gouvernement participant accédant au présent Accord en vertu de l'article 36 est fixée par le Conseil sur la base du nombre de voix attribuées audit pays et de la fraction de l'année restant à courir jusqu'à la fin de la campagne oléicole en cours. Cependant, les cotisations fixées pour les autres Gouvernements participants pour la campagne oléicole en cours ne sont pas modifiées.

5. Les cotisations prévues au présent article sont exigibles au début de chaque campagne oléicole pour laquelle ces cotisations ont été fixées et elles sont payables dans la monnaie du pays où se trouve le siège du Conseil. Tout Gouvernement participant qui n'a pas versé sa cotisation lors de la session du Conseil qui suit la fin de la campagne oléicole pour laquelle cette cotisation a été fixée est suspendu de son droit de vote jusqu'à ce que sa cotisation ait été acquittée; toutefois, sauf par un vote du Conseil, il n'est privé d'aucun de ses autres droits, ni relevé d'aucune de ses obligations résultant du présent Accord.

6. Le Gouvernement du pays où se trouve le siège du Conseil doit exempter d'impôts, pour autant que le permet sa législation, les fonds du Conseil et les rémunérations versées par le Conseil à son personnel.

7. At the beginning of each olive crop year the Council shall publish a certified statement of its receipts and expenditure during the previous year.

8. Before its dissolution, the Council shall take the necessary steps for the settlement of its liabilities, the depositing of its archives and the disposal of any assets existing at the date of expiry of this Agreement.

CHAPTER X. CO-OPERATION WITH OTHER ORGANIZATIONS

Article 34

The Council may make any suitable arrangements for consultation and co-operation with the Food and Agriculture Organization of the United Nations and other appropriate governmental and non-governmental agencies or institutions. It may also make any arrangements it deems advisable to enable the representatives of such organizations to attend its meetings.

CHAPTER XI. DISPUTES AND COMPLAINTS

Article 35

1. Any dispute, other than as referred to in Article 12 concerning the interpretation of implementation of this Agreement, which has not been settled by negotiation shall, at the request of a participating Government which is a party to the dispute, be referred to the Council for decision after consulting, if necessary, an advisory commission, the composition of which shall be fixed by the Council's rules of procedure.

2. The advisory commission's opinion, with reasons stated, shall be submitted to the Council which shall settle the dispute after due consideration of all pertinent information.

3. Any complaint that any participating Government has not fulfilled the obligations imposed upon it by this Agreement shall, at the request of the participating Government making the complaint, be referred to the Council which shall take a decision on the subject.

4. A participating Government may be found by a vote of the Council to have committed a breach of this Agreement.

5. Should the Council find that a participating Government has committed a breach of this Agreement, it may apply sanctions to that Government which may range from a warning to a suspension of the right to vote of the Government concerned until it has complied with its obligations, or to the exclusion of such Government from the Agreement.

7. Au début de chaque campagne oléicole, le Conseil publie un état certifié de ses recettes et de ses dépenses au cours de la campagne oléicole précédente.

8. En cas de dissolution, le Conseil prendra les mesures nécessaires au règlement de son passif, au dépôt de ses archives et à l'affectation de l'actif existant à la date d'expiration du présent Accord.

CHAPITRE X. COOPÉRATION AVEC D'AUTRES ORGANISMES

Article 34

Le Conseil peut prendre tous arrangements en vue de consulter l'Organisation des Nations Unies pour l'alimentation et l'agriculture, ainsi que les institutions et organismes appropriés, gouvernementaux ou non gouvernementaux, et de coopérer avec eux. Il peut aussi prendre toutes dispositions qu'il estime convenables pour permettre aux représentants de ces organisations d'assister à ses réunions.

CHAPITRE XI. CONTESTATIONS ET RÉCLAMATIONS

Article 35

1. Toute contestation, autre que celles visées à l'article 12, relative à l'interprétation ou à l'application du présent Accord, qui n'est pas réglée par voie de négociations, est, à la demande d'un Gouvernement participant à l'Accord et partie au différend, déférée au Conseil pour décision, après avis, le cas échéant, d'une commission consultative dont la composition sera fixée par le règlement intérieur du Conseil.

2. L'opinion motivée de la Commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération tous les éléments d'informations utiles.

3. Une plainte selon laquelle un Gouvernement participant n'aurait pas rempli les obligations imposées par le présent Accord est, sur la demande du Gouvernement participant auteur de la plainte, déférée au Conseil, qui prend une décision en la matière.

4. Un Gouvernement participant peut être reconnu coupable de manquements au présent Accord par un vote du Conseil.

5. Si le Conseil constate qu'un Gouvernement participant s'est rendu coupable d'un manquement au présent Accord, il peut appliquer à ce Gouvernement des sanctions qui peuvent aller d'un simple avertissement à la suspension du droit de vote du Gouvernement en question, jusqu'à ce que celui-ci se soit acquitté de ses obligations, ou bien exclure ce Gouvernement de l'Accord.

CHAPTER XII. SIGNATURE, ACCEPTANCE, ENTRY INTO FORCE AND ACCESSION

Article 36

1. This Agreement shall be open for signature at the Headquarters of the United Nations until 1 August 1958 by the Governments which have been invited to the United Nations Conference on Olive Oil.

2. This Agreement shall be submitted for ratification or acceptance by the signatory Governments in conformity with their respective constitutional procedures and the instruments of ratification or acceptance shall be deposited with the Secretary-General of the United Nations.

3. This Agreement shall be open for accession by any Government invited to the United Nations Conference on Olive Oil. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations. After its coming into force accession to this Agreement by any other Government Member of the United Nations or the Food and Agriculture Organization of the United Nations may be accepted by the Council provided that the conditions of such accession are previously determined by agreement between the Council and the Government concerned.

4. A Government shall become a party to this Agreement from the date on which it has deposited its instruments of ratification, acceptance or accession with the Secretary-General of the United Nations.

5. This Agreement shall enter into force on the day that the Governments of the five main producing countries and the Governments of at least two mainly importing countries have ratified or acceded to it but not earlier than 1 October 1958 nor later than 1 October 1959; nevertheless, in the event of only the Governments of four of the five main producing countries and the Governments of two mainly importing countries having ratified or acceded to it, all the Governments which have ratified or acceded to it may decide by mutual agreement that it shall enter into force between them. For the purposes of this paragraph an undertaking by a Government to seek to obtain as rapidly as possible under its constitutional procedure ratification or accession will be considered as equivalent to ratification or accession.

6. The Council may determine the conditions under which the Governments that have failed to ratify or accept this Agreement or that have not acceded to it before its entry into force but have given notice of their intention to obtain as speedily as possible a decision to ratify, accept or accede to it, may, if they so desire, take part in the work of the Council as non-voting observers.

7. The Secretary-General of the United Nations shall notify all the participating Governments of any signature, ratification or acceptance of this

CHAPITRE XII. SIGNATURE, ACCEPTATION, ENTRÉE EN VIGUEUR ET ADHÉSION

Article 36

1. Le présent Accord sera ouvert jusqu'au 1^{er} août 1958 au Siège de l'Organisation des Nations Unies à la signature des Gouvernements invités à la Conférence des Nations Unies sur l'huile d'olive.

2. Le présent Accord sera soumis à ratification ou acceptation par les Gouvernements signataires conformément à leur procédure constitutionnelle respective, et les instruments de ratification ou d'acceptation seront déposés auprès du Secrétaire général des Nations Unies.

3. Le présent Accord est ouvert à l'adhésion de tout État invité à la Conférence des Nations Unies sur l'huile d'olive. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies. Après l'entrée en vigueur dudit Accord, le Conseil pourra accepter l'adhésion de tout autre État Membre de l'Organisation des Nations Unies ou de l'Organisation des Nations Unies pour l'alimentation et l'agriculture, sous réserve que les conditions de cette adhésion aient été préalablement déterminées d'un commun accord par le Conseil et l'État intéressé.

4. Un Gouvernement devient partie au présent Accord à compter de la date à laquelle il a déposé l'instrument de ratification, d'acceptation ou d'adhésion auprès du Secrétaire général des Nations Unies.

5. Le présent Accord entrera en vigueur le jour où les Gouvernements des cinq principaux pays producteurs et les Gouvernements d'au moins deux pays principalement importateurs l'auront ratifié ou y auront adhéré, mais pas avant le 1^{er} octobre 1958 ni après le 1^{er} octobre 1959; toutefois, dans le cas où seuls les Gouvernements de quatre des cinq principaux pays producteurs et les Gouvernements de deux pays principalement importateurs l'auraient ratifié ou y auraient adhéré, tous les Gouvernements qui l'auraient ratifié ou y auraient adhéré pourront décider d'un commun accord qu'il entrera en vigueur entre eux. Aux fins du présent paragraphe, l'engagement pris par un Gouvernement de s'efforcer d'obtenir aussi rapidement que possible, selon sa procédure constitutionnelle, la ratification ou l'adhésion, sera considéré comme équivalant à la ratification ou à l'adhésion.

6. Le Conseil peut déterminer les conditions auxquelles les Gouvernements qui n'auront pas ratifié ou accepté le présent Accord ou qui n'y auront pas adhéré avant son entrée en vigueur mais qui auront fait connaître leur intention d'obtenir aussi rapidement que possible une décision de ratification, d'acceptation ou d'adhésion, pourront, s'ils le souhaitent, prendre part aux travaux du Conseil en qualité d'observateurs n'ayant pas droit au vote.

7. Le Secrétaire général des Nations Unies notifiera aux Gouvernements participants toute signature, ratification ou acceptation du présent Accord ou

Agreement, or of any accession to the latter and shall inform all the participating Governments of any reservations or conditions attached hereto.

CHAPTER XIII. DURATION, AMENDMENT, SUSPENSION, WITHDRAWAL, EXPIRY,
RENEWAL

Article 37

1. This Agreement shall remain in force until the end of the fourth complete olive crop year of its operation.

2. The Council shall, at such time as it considers appropriate, communicate to the participating Governments its recommendations regarding renewal or replacement of this Agreement.

Article 38

1. In the event of circumstances arising which, in the opinion of the Council, hamper or threaten to hamper the functioning of this Agreement, the Council may recommend to the participating Governments an amendment of this Agreement.

2. The Council shall fix a time limit within which each participating Government shall notify the Secretary-General of the United Nations whether or not it accepts an amendment recommended under paragraph 1 of this article.

3. If, before the final date set in conformity with paragraph 2 of this article, all the participating Governments accept an amendment, it shall enter into force immediately after the receipt by the Secretary-General of the United Nations of the last acceptance. The Secretary-General shall immediately communicate this circumstance to the Council.

4. If, by the final date set in conformity with paragraph 2 of this article, an amendment is not accepted by the participating Governments holding two-thirds of the votes, such amendment shall not enter into force.

5. If, by the final date set in conformity with paragraph 2 of this article, an amendment is accepted by the Governments of the participating countries holding two-thirds of the votes, but not by the Governments of all the participating countries :

(a) The amendment shall enter into force for the participating Governments which have given notice of their acceptance in accordance with paragraph 2 of this article, at the beginning of the olive crop year immediately following the final date, in conformity with the provisions of this paragraph;

(b) The Council shall decide immediately whether the amendment is of such a nature that the participating Governments not accepting it must be

adhésion à ce dernier et informera les Gouvernements participants de toutes réserves ou conditions y afférentes.

CHAPITRE XIII. DURÉE, AMENDEMENT, SUSPENSION, RETRAIT, EXPIRATION, RENOUVELLEMENT

Article 37

1. Le présent Accord demeurera en vigueur jusqu'à la fin de la quatrième campagne oléicole qui suivra sa mise en application.

2. Le Conseil adressera aux Gouvernements participants, au moment qu'il jugera opportun, ses recommandations concernant le renouvellement ou le remplacement du présent Accord.

Article 38

1. En cas de circonstances qui, de l'avis du Conseil, entravent ou menacent d'entraver le fonctionnement du présent Accord, le Conseil peut recommander aux Gouvernements participants un amendement au présent Accord.

2. Le Conseil fixe le délai dans lequel chaque Gouvernement participant doit notifier au Secrétaire général des Nations Unies s'il accepte ou non un amendement recommandé en vertu du paragraphe I du présent article.

3. Si, avant la fin du délai fixé conformément au paragraphe 2 du présent article, tous les Gouvernements participants acceptent un amendement, celui-ci entre en vigueur immédiatement après réception par le Secrétaire général des Nations Unies de la dernière acceptation. Le Secrétaire général en avise immédiatement le Conseil.

4. Si, à la fin du délai fixé conformément au paragraphe 2 du présent article, un amendement n'est pas accepté par les Gouvernements participants détenant deux tiers des voix, cet amendement n'entre pas en vigueur.

5. Si, à la fin du délai fixé conformément au paragraphe 2 du présent article, un amendement est accepté par les Gouvernements des pays participants détenant deux tiers des voix, mais non par les Gouvernements de tous les pays participants :

a) L'amendement entre en vigueur pour les Gouvernements participants ayant notifié leur acceptation aux termes du paragraphe 2 du présent article au commencement de la campagne oléicole qui suit la fin du délai fixé, conformément aux dispositions de ce paragraphe;

b) Le Conseil décide sans délai si l'amendement est d'une nature telle que les Gouvernements participants qui ne l'acceptent pas doivent être suspendus

suspended from this Agreement as from the date on which such amendment enters into force in accordance with sub-paragraph (a) above, and shall inform all the participating Governments accordingly. Should the Council decide that the amendment is of such a nature, the participating Governments which have not accepted it shall inform the Council before the date on which the amendment is to enter into force in accordance with sub-paragraph (a) above, whether they still consider such an amendment unacceptable; the participating Governments which have so decided and those which have not given notice of their decision shall then be automatically suspended from this Agreement from the date of entry into force of the amendment. Nevertheless, should any such Government satisfy the Council that it was prevented from accepting the amendment before its entry into force, in accordance with sub-paragraph (a) above, on account of constitutional difficulties beyond its control, the Council may defer suspension until such difficulties have been overcome and the participating Government has notified the Council of its decision.

6. The Council shall lay down the rules under which a participating Government suspended in accordance with sub-paragraph (b) of paragraph 5 of this article may be reinstated, as well as the necessary rules for carrying out the provisions of this article.

Article 39

1. Should a participating Government consider its interests seriously endangered by the fact that a signatory Government fails to ratify or accept this Agreement, or because of conditions or reservations attached to a signing, ratification or acceptance, that Government shall notify the Secretary-General of the United Nations. On receipt of such notification, the Secretary-General shall inform the Council which shall examine the question either at its first meeting, or at one of its subsequent meetings held within a period of one month at the most after receipt of such notification. If, after examination of the question by the Council, the participating Government continues to consider its interests seriously endangered it may withdraw from the Agreement by giving notice of its withdrawal to the Secretary-General of the United Nations within a period of thirty days after being notified of the Council's decision.

2. The procedure laid down in paragraph 1 of this article shall be applied in the following cases :

(a) When a participating Government declares that circumstances beyond its control prevent it from fulfilling its obligations under this Agreement;

(b) When a participating Government considers its interests under the Agreement seriously prejudiced by the withdrawal of another participating Government, or by the withdrawal under article 41, paragraph 2, of all or some of the non-metropolitan territories of another participating Government;

du présent Accord à dater du jour où cet amendement entre en vigueur aux termes de l'alinéa *a*) ci-dessus, et en informe tous les Gouvernements participants. Si le Conseil décide que l'amendement est de telle nature, les Gouvernements participants qui ne l'ont pas accepté informent le Conseil avant la date à laquelle l'amendement doit entrer en vigueur aux termes de l'alinéa *a*) ci-dessus, s'ils continuent à considérer cet amendement comme inacceptable; les Gouvernements participants qui en ont jugé ainsi et ceux qui n'ont pas fait connaître leur décision sont automatiquement suspendus du présent Accord à partir de la date de l'entrée en vigueur de l'amendement. Toutefois, si l'un de ces Gouvernements participants prouve au Conseil qu'il a été empêché d'accepter l'amendement avant l'entrée en vigueur de celui-ci, aux termes de l'alinéa *a*) ci-dessus, en raison de difficultés d'ordre constitutionnel indépendantes de sa volonté, le Conseil peut ajourner la mesure de suspension jusqu'à ce que ces difficultés aient été surmontées et que le Gouvernement participant ait notifié sa décision au Conseil.

6. Le Conseil détermine les règles selon lesquelles est réintégré un Gouvernement participant suspendu aux termes de l'alinéa *b*) du paragraphe 5 du présent article ainsi que les règles nécessaires à la mise en application des dispositions de cet article.

Article 39

1. Si un Gouvernement participant s'estime gravement lésé dans ses intérêts du fait qu'un Gouvernement signataire ne ratifie pas ou n'accepte pas le présent Accord, ou en raison de conditions ou réserves mises à une signature, à une ratification ou à une acceptation, il le notifie au Secrétaire général des Nations Unies. Dès la réception de cette notification, le Secrétaire général en informe le Conseil, qui examine la question soit à sa première réunion, soit à une de ses réunions ultérieures tenue dans le délai d'un mois au plus après la réception de la notification. Si, après l'examen de la question par le Conseil, le Gouvernement participant continue à considérer que ses intérêts sont gravement lésés, il peut se retirer de l'Accord en notifiant son retrait au Secrétaire général des Nations Unies dans un délai de trente jours après la notification de la décision du Conseil.

2. La procédure prévue au paragraphe 1 du présent article s'applique dans les cas suivants :

a) Lorsqu'un Gouvernement participant déclare que des raisons indépendantes de sa volonté l'empêchent de remplir les obligations contractées aux termes du présent Accord;

b) Lorsqu'un Gouvernement participant considère que ses intérêts dans l'Accord sont dangereusement affectés par le retrait d'un autre Gouvernement participant, ou par le retrait, notifié aux termes du paragraphe 2 de l'article 41, de tout ou partie des territoires non métropolitains que représente un autre Gouvernement participant, ou par le retrait de certains desdits territoires;

(c) When a participating Government considers its interests under the Agreement seriously prejudiced through a measure taken by another participating Government if the said measure is not suspended or modified in accordance with the recommendations which the Council, on receipt of a complaint, may make;

(d) When a participating Government considers, contrary to a Council decision, taken in accordance with article 38, paragraph 5, sub-paragraph (b), that an amendment is of such a nature as to justify its withdrawal.

3. A participating Government may, by giving notice to the Secretary-General of the United Nations, withdraw from the Agreement if it is involved in hostilities.

4. Any notice of withdrawal given in conformity with the provisions of paragraphs 2 (b), 2 (c), 2 (d) of this article must be addressed to the Secretary-General of the United Nations and shall take effect two months before the beginning of the next olive crop year.

5. Any withdrawal notified in conformity with paragraphs 2 (a) or 3 of this article shall take effect as from the date of receipt of such notification by the Secretary-General of the United Nations.

Article 40

The Secretary-General of the United Nations shall inform without delay all participating Governments of any notification of withdrawal which has been brought to his notice in accordance with article 39 of this Agreement.

CHAPTER XIV. TERRITORIAL APPLICATION

Article 41

1. Any Government may, upon signature, ratification or acceptance of this Agreement, or of accession to the latter, or at any subsequent time, declare by notice to the Secretary-General of the United Nations that the Agreement shall extend to all or some of the non-metropolitan territories which it represents in international affairs and the Agreement shall apply on receipt of such notice to the territories mentioned therein.

2. In conformity with the provisions of article 39 concerning withdrawal, any participating Government may notify the Secretary-General of the United Nations of the separate withdrawal from this Agreement of all or any of the non-metropolitan territories which it represents in international affairs.

3. The Secretary-General shall inform participating Governments of such extensions or withdrawals.

c) Lorsqu'un Gouvernement participant considère que ses intérêts dans l'Accord sont gravement lésés par une mesure prise par un autre Gouvernement participant, si ladite mesure n'est pas rapportée ou modifiée conformément aux recommandations que le Conseil, saisi d'une réclamation, aura formulées à ce sujet;

d) Lorsqu'un Gouvernement participant considère, contrairement à une décision du Conseil prise aux termes de l'alinéa b) du paragraphe 5 de l'article 38, qu'un amendement est de nature à justifier son retrait.

3. Un Gouvernement participant peut, sur notification au Secrétaire général des Nations Unies, se retirer de l'Accord s'il est engagé dans des hostilités.

4. Tout retrait effectué en conformité des dispositions contenues dans les alinéas b), c) et d) du paragraphe 2 du présent article doit être notifié au Secrétaire général des Nations Unies. Il prend effet deux mois avant le commencement de la campagne suivante.

5. Tout retrait notifié en conformité avec l'alinéa a) du paragraphe 2 ou avec le paragraphe 3 du présent article entrera en vigueur à partir de la date de réception d'une telle notification par le Secrétaire général des Nations Unies.

Article 40

Le Secrétaire général des Nations Unies informe sans tarder tous les Gouvernements participants de toute notification de retraits qui ont été portés à sa connaissance aux termes de l'article 39 du présent Accord.

CHAPITRE XIV. APPLICATION TERRITORIALE

Article 41

1. Tout Gouvernement peut, au moment de la signature, de la ratification, de l'acceptation du présent Accord, ou de l'adhésion à celui-ci, ou à tout moment ultérieur, déclarer par notification au Secrétaire général des Nations Unies que l'Accord s'étend à tout ou partie des territoires non métropolitains dont il assure la représentation internationale, et l'Accord s'applique dès réception de cette notification aux territoires qui y sont mentionnés.

2. Conformément aux dispositions de l'article 39 relatives au retrait, tout Gouvernement participant peut notifier au Secrétaire général des Nations Unies le retrait séparé du présent Accord de tous les territoires non métropolitains ou de l'un quelconque des territoires non métropolitains dont il assure la représentation internationale.

3. Le Secrétaire général informera les Gouvernements participants de telles adhésions ou de tels retraits.

ANNEX A

CLASSIFICATIONS AND DEFINITIONS OF OLIVE OIL FOR
INTERNATIONAL TRADE1. *Virgin olive oils*

Olive oils produced by mechanical processes and free from any admixture of other types of oils or oils extracted in a different manner, classified as follows :

(a) *Extra*: Olive oil of absolutely perfect flavour, having a maximum acidity—i.e., oleic acid content—of 1 gramme per 100 grammes.

(b) *Fine*: Olive oil with the same characteristics as extra, except that its maximum acidity—i.e., oleic acid content—is 1.5 grammes per 100 grammes.

(c) *Ordinary*: Slightly off-flavour olive oil having a maximum acidity—i.e., oleic acid content—of 3 grammes per 100 grammes, with a tolerance of 10 per cent.

(d) *Lampante* (lamp oil): Off-flavour olive oil.

2. *Refined olive oils*

(a) *Pure olive oil, refined*: Oil obtained by refining virgin olive oil.

(b) *Second-quality olive oil, refined*: Oil obtained by refining oils extracted with solvents.

3. *Blended olive oils*

(a) *Pure olive oil* consisting of a blend of virgin olive oil and refined pure olive oil.

(b) *Blended olive oil* consisting of a blend of virgin olive oil and refined second-quality olive oil.

4. *Industrial oils*

Oils obtained by treating olive residues with solvents.

5. *Types*

Mixed oils may also be classified as types, the grading of which is determined by mutual agreement between buyers and sellers. The term "virgin oil" shall not be applied to blends of virgin and refined oils.

ANNEXE A

DÉNOMINATIONS ET DÉFINITIONS DES HUILES D'OLIVE POUR LE COMMERCE INTERNATIONAL

1. *Huiles d'olive vierges*

Huiles d'olive obtenues par des procédés mécaniques à l'exclusion de tout mélange avec d'autres huiles d'autre nature ou obtenues de façon différente. Elles sont classées comme suit :

a) *Extra*: huile d'olive de goût parfaitement irréprochable et dont l'acidité exprimée en acide oléique devra être au maximum de 1 gramme pour 100 grammes.

b) *Fine*: huile d'olive remplissant les conditions des extra — sauf en ce qui concerne l'acidité exprimée en acide oléique, qui devra être au maximum de 1,5 gramme pour 100 grammes.

c) *Courante*: huile d'olive légèrement défectueuse de goût et dont l'acidité exprimée en acide oléique devra être au maximum de 3 grammes pour 100 grammes, avec tolérance de 10 pour 100 sur celle exprimée.

d) *Lampante*: huile d'olive de goût défectueux.

2. *Huiles d'olive raffinées*

a) *Huile d'olive pure raffinée*: obtenue par le raffinage des huiles d'olive vierges.

b) *Huile d'olive de deuxième qualité raffinée*: obtenue par le raffinage des huiles extraites au solvant.

3. *Mélanges d'huiles d'olive*

a) *Huile d'olive pure*, constituée par un mélange d'huile d'olive vierge et d'huile d'olive pure raffinée.

b) *Huile d'olive de coupage*, constituée par un mélange d'huile d'olive vierge et d'huile d'olive de deuxième qualité raffinée.

4. *Huiles industrielles*

Obtenues par le traitement des grignons d'olive au solvant.

5. *Types*

Les mélanges peuvent également constituer des types dont les qualités peuvent être déterminées de gré à gré, entre les acheteurs et les vendeurs. Le qualificatif « vierge » ne pourra pas s'appliquer aux mélanges d'huiles vierges et d'huiles raffinées.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4806. CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA, 1956, MODIFICADO POR EL PROTOCOLO DE 3 DE ABRIL DE 1958

Los Gobiernos partes en este Convenio han acordado lo siguiente :

CAPÍTULO I. OBJETIVOS GENERALES

Artículo 1

Los objetivos del presente Convenio son :

1. Asegurar entre los países productores y exportadores de aceite de oliva una competencia leal y garantizar a los consumidores la entrega de una mercancía que sea conforme a lo estipulado en los contratos.

2. Reducir los inconvenientes debidos a las fluctuaciones de las disponibilidades del mercado, sin entorpecer la evolución a largo plazo de la demanda y de la productividad.

CAPÍTULO II. PARTES EN EL CONVENIO

Artículo 2

El presente Convenio estará abierto a los Gobiernos de todos los países que se consideren interesados en la producción o en el consumo del aceite de oliva.

CAPÍTULO III. DEFINICIONES

Artículo 3

1. El « Consejo » significa el Consejo Oleícola creado en virtud del artículo 21 del presente Convenio.

2. El « Comité Ejecutivo » significa el Comité creado en virtud del artículo 31 del presente Convenio.

3. « Campaña oleícola » significa el período de tiempo comprendido entre el 1.º de octubre de cada año y el 30 de septiembre del año siguiente.

4. « Gobierno de un país principalmente productor » significa un Gobierno participante en este Convenio cuyo territorio o territorios, metropolitanos, dependientes o autónomos, han producido en conjunto y como promedio,

durante las campañas oleícolas 1949/50 a 1954/55 una cantidad de aceite de oliva superior al promedio de sus importaciones anuales de aceite de oliva durante el período 1951 a 1954.

5. « Gobierno de un país principalmente importador » significa un Gobierno participante en este Convenio cuyo territorio o territorios, metropolitanos, dependientes o autónomos, han producido en conjunto y como promedio, durante las campañas oleícolas 1949/50 a 1954/55 una cantidad de aceite de oliva inferior al promedio de sus importaciones anuales de aceite de oliva durante el período 1951 a 1954.

CAPÍTULO IV. OBLIGACIONES GENERALES DE LOS GOBIERNOS PARTICIPANTES

Artículo 4

PROGRAMA DE ORDENACIÓN ECONÓMICA

Los Gobiernos participantes se comprometen a no adoptar ninguna medida opuesta a las obligaciones contraídas en virtud del presente Convenio ni a los objetivos generales definidos en el artículo 1.

Artículo 5

MEDIDAS ENCAMINADAS A FAVORECER EL COMERCIO Y EL CONSUMO DE ACEITE DE OLIVA

Los Gobiernos participantes se comprometen a adoptar las medidas que estimen adecuadas para facilitar el comercio y fomentar el consumo de aceite de oliva. Se comprometen también a no imponer restricciones a la producción de aceite de oliva.

Artículo 6

MANTENIMIENTO DE CONDICIONES EQUITATIVAS DE TRABAJO

Los Gobiernos participantes declaran que, a fin de elevar el nivel de vida de las poblaciones y evitar que se introduzcan prácticas de competencia desleal en el comercio mundial del aceite de oliva, procurarán mantener condiciones equitativas de trabajo en todas las actividades oleícolas o derivadas de la oleicultura.

Artículo 7

INFORMACIONES Y DOCUMENTACIÓN

Los Gobiernos participantes se comprometen a poner a disposición del Consejo y a facilitarle todas las estadísticas e informaciones necesarias para desempeñar las funciones que le asigna el presente Convenio, y especialmente todos los datos adecuados para establecer el balance oleícola y para conocer la política nacional oleícola de los Gobiernos participantes.

CAPÍTULO V. INDICACIONES DE ORIGEN Y DENOMINACIONES INTERNACIONALES DE
LOS ACEITES DE OLIVA

Artículo 8

1. La denominación « aceite de oliva » quedará reservada al aceite extraído exclusivamente de la aceituna, sin mezcla alguna de aceite procedente de otro fruto o semilla oleaginosos.

2. Los Gobiernos de los países participantes se comprometen a suprimir en sus territorios, dentro de un plazo máximo de dos años a contar de la fecha de la ratificación del presente Convenio, por medio de la legislación nacional de cada país, si fuere necesario, todo empleo de la denominación « aceite de oliva », sola o combinada con otras palabras, que no responda a lo dispuesto en el presente artículo.

Artículo 9

1. Las denominaciones que se emplearán en el comercio internacional para las diferentes calidades de los aceites de oliva, se dan en el Anexo A del presente Convenio, que precisa la definición característica correspondiente a cada denominación.

2. Estas denominaciones se han de emplear obligatoriamente para cada una de las calidades de aceite de oliva y han de figurar con caracteres bien legibles en todos los envases.

Artículo 10

1. Los Gobiernos de los países participantes se comprometen a adoptar todas las medidas que, en la forma que exijan sus respectivas legislaciones, aseguren la aplicación de los principios y disposiciones que establecen los artículos 8, 9, 11 y 12 del presente Convenio.

2. Se comprometen, de un modo especial, a prohibir y a reprimir en sus territorios el empleo, para el comercio internacional, de indicaciones de origen y de denominaciones de los aceites de oliva contrarias a estos principios. Este compromiso afecta a todas las menciones que figuren en envases, facturas, guías de transporte y documentos comerciales, así como en la publicidad, marcas, nombres registrados e ilustraciones que se relacionen con la comercialización internacional de los aceites de oliva, en la medida en que tales menciones puedan constituir falsas indicaciones o dar lugar a confusión sobre el origen o la calidad de los aceites de oliva.

Artículo 11

1. Cuando se hagan constar indicaciones de origen, éstas sólo podrán aplicarse a los aceites de oliva vírgenes procedentes exclusivamente del país, región o localidad mencionados en ellas.

2. Los aceites de oliva preparados a base de mezclas, cualquiera que sea su origen, sólo podrán llevar la indicación de procedencia del país exportador. No obstante, cuando el aceite haya sido preparado y exportado por el país que suministra los aceites vírgenes que entren en la mezcla, podrá ser identificado por la denominación geográfica de origen del aceite de oliva virgen utilizado en dicha mezcla. Cuando se emplee el nombre genérico de « Riviera », conocido de un modo notorio en el comercio internacional del aceite de oliva como una mezcla de aceite virgen y de aceite virgen refinado, esta denominación deberá obligatoriamente ir precedida de la palabra « tipo ». Esta palabra deberá figurar en todos los envases en caracteres tipográficos del mismo tamaño y disposición que la palabra « Riviera ».

Artículo 12

1. Respecto de las indicaciones de origen, los conflictos suscitados por la interpretación de las cláusulas del presente capítulo de este Convenio, o por las dificultades de aplicación que no hayan sido resueltas mediante negociaciones directas, serán examinados por el Consejo.

2. El Consejo intentará la conciliación después de consultar con la Federación Internacional de Oleicultura, con una organización profesional competente de un país principalmente importador y, si lo estima necesario, con la Cámara de Comercio Internacional y la Oficina Internacional Permanente de Química Analítica. Si no se logra ningún resultado, una vez agotados todos los medios de conciliación, los Gobiernos de los países participantes interesados tendrán el derecho de recurrir en última instancia a la Corte Internacional de Justicia.

CAPÍTULO VI. PROPAGANDA MUNDIAL EN FAVOR DEL ACEITE DE OLIVA

Artículo 13

PROGRAMAS DE PROPAGANDA

1. Los Gobiernos participantes se comprometen a emprender en común una propaganda general en favor del aceite de oliva, con objeto de aumentar su consumo mundial. Esta propaganda se basará en el empleo de la denominación « aceite de oliva », tal como la define el párrafo 1 del artículo 8 del presente Convenio.

2. Dicha propaganda habrá de consistir en una campaña educativa y publicitaria que insista sobre el sabor, el olor y el color del aceite de oliva, así como sobre sus propiedades nutritivas, terapéuticas y de otra naturaleza, sin ninguna indicación de calidad, origen o procedencia.

Artículo 14

Los programas generales y parciales de la propaganda que se emprenda en virtud del artículo 13 serán decididos por el Consejo, previa consulta con los

organismos y las instituciones competentes, teniendo en cuenta los recursos que se pongan a su disposición para este fin.

Artículo 15

El Consejo estará encargado de administrar los recursos asignados a la propaganda común. Establecerá anualmente, como anexo a su presupuesto, un estado estimativo de los ingresos y gastos destinados a esta propaganda.

Artículo 16

FONDO DE PROPAGANDA

1. Los Gobiernos participantes de los países principalmente productores se comprometen a poner a disposición del Consejo, para cada campaña oleícola y con destino a la propaganda común, una cantidad que el Consejo fijará anualmente. Esta cantidad no será inferior a la equivalencia de 300.000 dólares de los Estados Unidos de América y será pagadera en dólares de los Estados Unidos. No obstante, el Consejo podrá decidir en qué proporción podrá cada Gobierno hacer efectiva su contribución en otras divisas.

Las contribuciones se cubrirán de la manera siguiente :

a) En un 90 por ciento, sobre la base del promedio de las exportaciones de aceite de oliva de cada país principalmente productor a los países principalmente importadores, durante las cuatro campañas oleícolas anteriores a la entrada en vigor del Convenio. A los efectos de este artículo, no se considerarán exportaciones los intercambios en uno u otro sentido entre la metrópoli y los territorios dependientes o autónomos cuya representación internacional ostente;

b) En un 10 por ciento, sobre la base del promedio de la producción de aceite de oliva de cada país principalmente productor durante el mismo período de tiempo.

Para calcular la contribución de cada país, la denominación «aceite de oliva» se entenderá en el sentido que tiene el párrafo 1 del artículo 8 del presente Convenio, y no comprenderá los aceites industriales.

2. A la expiración del Convenio, salvo si fuese renovado, los fondos no utilizados para la propaganda serán devueltos a los Gobiernos participantes en proporción al total de sus contribuciones a dicha propaganda durante la vigencia del Convenio.

Artículo 17

El Consejo podrá confiar la ejecución técnica de los programas de propaganda a la organización especializada que estime conveniente y sea representativa de las actividades oleícolas, y, en particular, a la Federación Internacional de Oleicultura.

Artículo 18

El Consejo está facultado para recibir donativos de los Gobiernos o de procedencia pública o privada, destinados a la propaganda común.

CAPÍTULO VII. MEDIDAS ECONÓMICAS

Artículo 19

1. El Consejo, al comienzo de cada campaña, deberá proceder a un examen detallado de los balances oleícolas y a una estimación global de los recursos y de las necesidades en aceite de oliva, utilizando para ello los datos facilitados por cada Gobierno participante, según lo dispuesto en el artículo 7 del presente Convenio, la documentación estadística que obre en su poder y todos los demás datos que haya recogido directamente.

2. El Consejo procederá a un nuevo examen del balance de los recursos y las necesidades :

- a) Todos los años, después de la recolección y lo más tarde el 30 de abril;
- b) Cada vez que un cambio importante de la situación lo aconseje.

3. Basándose en las conclusiones a que haya llegado con el examen de los balances oleícolas de cada país y la estimación del balance global de los recursos y las necesidades, el Consejo someterá a los Gobiernos participantes en el Convenio las recomendaciones que estime oportunas para la normalización del mercado oleícola.

Artículo 20

Dentro de los objetivos generales definidos en el artículo I del presente Convenio y para normalizar el mercado del aceite de oliva, y atenuar el desequilibrio entre la oferta y la demanda internacionales provocado por la irregularidad de las cosechas, el Consejo, una vez constituido, estudiará y propondrá lo antes posible a los Gobiernos participantes medidas de carácter económico, financiero y técnico, y entre ellas, la creación de un Fondo oleícola internacional.

CAPÍTULO VIII. ADMINISTRACIÓN

Artículo 21

EL CONSEJO

Para administrar el presente Convenio se crea un Consejo Oleícola.

Artículo 22

FUNCIONES DEL CONSEJO

1. Dentro de las funciones administrativas que le incumben en virtud del presente Convenio, e independientemente de sus atribuciones especiales, tanto en lo que concierne al Fondo común de propaganda como eventualmente al Fondo oleícola internacional, el Consejo se encargará de impulsar la acción de regularización y de expansión de la economía oleícola mundial por todos los medios de que disponga en el campo de la producción, del comercio y del consumo.

2. El Consejo estudiará la manera de lograr un aumento importante en el consumo de aceite de oliva. Estará especialmente encargado de hacer a los Gobiernos participantes las recomendaciones apropiadas acerca de la adopción de un contrato-tipo internacional, del funcionamiento de órganos internacionales de arbitraje, de la unificación de las normas sobre características físicas y químicas del aceite de oliva, así como acerca de la unificación de los métodos de análisis de dicho aceite.

3. El Consejo se encargará de redactar un código de los usos leales y constantes del comercio internacional del aceite de oliva, especialmente en materia de tolerancia. Podrá, asimismo, emprender estudios sobre cuestiones referentes al aceite de oliva, a la regularización del mercado oleícola y a su expansión.

4. El Consejo estará autorizado también para emprender o hacer que se emprendan otros trabajos, en particular la recopilación de datos detallados sobre la ayuda especial que en diversas formas pueda prestarse a las actividades oleícolas, con objeto de que pueda formular todas las sugerencias que estime oportunas respecto de los objetivos generales enumerados en el artículo 1 y de los problemas relativos al aceite de oliva. Todos estos estudios deberán abarcar el mayor número posible de países, y tener en cuenta las condiciones generales de carácter social y económico de los países interesados.

5. Los estudios que se emprendan en virtud de los párrafos 3 y 4 del presente artículo se efectuarán siguiendo las instrucciones que dicte el Consejo, el cual podrá utilizar si fuere necesario los servicios de la Federación Internacional de Oleicultura, considerada como organización internacional técnica especializada no gubernamental.

6. Los Gobiernos participantes se comprometen a comunicar al Consejo las conclusiones que saquen del examen de las recomendaciones y sugerencias mencionadas en el presente artículo.

Artículo 23

1. El Consejo establecerá un reglamento interior siguiendo lo dispuesto en el presente Convenio. Llevará la documentación necesaria para el desempeño de

las funciones que le confía el presente Convenio y toda otra documentación que estime conveniente. En caso de conflicto entre el reglamento interior que dicte el Consejo y las disposiciones del presente Convenio, prevalecerán estas últimas.

2. El Consejo preparará, redactará y publicará todos los informes, estudios, gráficos, análisis y demás documentos que estime convenientes y útiles.

3. El Consejo publicará, por lo menos una vez al año, un informe sobre sus actividades y sobre el funcionamiento del presente Convenio.

4. El Consejo podrá delegar en el Comité Ejecutivo constituido según lo dispuesto en el artículo 31 el ejercicio de cada uno de sus poderes y de cada una de sus funciones, excepto la administración del Fondo común de propaganda y, eventualmente, del Fondo oleícola internacional. El Consejo podrá, en cualquier momento, revocar esta delegación de poderes.

5. El Consejo podrá nombrar los comités especiales que considere útiles para que le ayuden en el ejercicio de las funciones que le atribuye el presente Convenio.

6. El Consejo ejercerá todas las demás funciones que sean necesarias para la ejecución de las disposiciones del presente Convenio.

Artículo 24

COMPOSICIÓN DEL CONSEJO

1. A reserva de lo dispuesto en el párrafo 2 de este artículo, todo Gobierno participante será miembro del Consejo con derecho a voto. Tendrá el derecho de hacerse representar en el Consejo por un delegado y podrá designar suplentes. El delegado y los suplentes podrán asistir a las reuniones del Consejo acompañados por asesores en la medida en que los Gobiernos participantes estimen necesario.

2. Si un Gobierno participante de un país principalmente interesado en la importación o en el consumo de aceite de oliva ostenta la representación internacional de uno o varios territorios dependientes o autónomos principalmente interesados en la producción o en la exportación de aceite de oliva, o viceversa, dicho Gobierno tendrá derecho a estar representado en el Consejo en común con los territorios dependientes o autónomos cuya representación internacional ostente o, si así lo desea, a que los mencionados territorio o territorios tengan una representación aparte.

3. El Consejo elegirá un Presidente que no tendrá derecho de voto, y cuyo mandato durará una campaña oleícola. El Presidente no será retribuido y se elegirá entre los miembros de las delegaciones de los países participantes. En el caso de que la presidencia recaiga en un delegado con derecho a voto, este derecho será ejercido por otro miembro de la delegación de su país.

4. El Consejo elegirá también un vicepresidente entre los miembros de las delegaciones de los países participantes. Su mandato durará una campaña oleícola y tampoco será retribuido.

5. El Consejo tendrá, en el territorio de cada país participante, y en la medida en que lo permita la legislación nacional, la capacidad jurídica necesaria para el desempeño de las funciones que le confiere el presente Convenio.

Artículo 25

REUNIONES DEL CONSEJO

1. El Consejo fijará el lugar de su sede, y celebrará allí sus reuniones, a menos que, excepcionalmente, decida celebrar una reunión determinada en otro lugar.

2. El Consejo se reunirá por lo menos dos veces al año. Podrá, además, ser convocado en cualquier momento a discreción del Presidente.

3. El Presidente convocará también al Consejo si lo piden :

- i) cinco Gobiernos participantes;
- ii) uno o varios Gobiernos participantes que dispongan, por lo menos, del 10 por ciento del total de los votos;
- iii) el Comité Ejecutivo.

4. El Presidente deberá convocar con siete días de antelación, por lo menos, las reuniones que hayan de celebrarse con arreglo a lo dispuesto en los párrafos 2 y 3 de este artículo.

Artículo 26

Los representantes que dispongan de dos tercios de los votos de los países principalmente productores y de dos tercios de los votos de los países principalmente importadores constituirán conjuntamente el quórum en cualquier reunión del Consejo. Si este quórum no se obtuviera el día fijado para una reunión del Consejo convocada de conformidad con el artículo 25, dicha reunión se celebrará tres días después. La presencia de representantes que reúnan por lo menos el 50 por ciento del total de los votos de los Gobiernos participantes constituirá entonces el quórum.

Artículo 27

El Consejo podrá adoptar decisiones, sin reunirse, mediante un simple intercambio de correspondencia entre el Presidente y los Gobiernos participantes, siempre que ninguno de éstos se oponga a este procedimiento. Toda decisión así adoptada se comunicará lo antes posible a todos los Gobiernos participantes y será consignada en el acta de la siguiente reunión del Consejo.

Artículo 28

1. Los Gobiernos partes en el presente Convenio se reunirán en dos grupos : el de los países principalmente productores y el de los países principalmente importadores.

2. Los Gobiernos de los países principalmente productores dispondrán en el Consejo de un voto por cada mil toneladas métricas de aceite de oliva producidas como promedio, por campaña, durante el período comprendido entre 1949/50 y 1954/55; ningún Gobierno podrá disponer en el Consejo de menos de un voto.

3. Los Gobiernos de los países principalmente importadores dispondrán en el Consejo de un total de votos equivalente al 25 por ciento del número de votos atribuidos a los Gobiernos de los países principalmente productores. Estos votos se repartirán entre ellos proporcionalmente al promedio de sus importaciones durante los años 1951 a 1954; ningún Gobierno podrá disponer en el Consejo de menos de un voto.

4. No podrá haber fracciones de voto.

5. Si un Gobierno participante declara que se acoge a lo dispuesto en el párrafo 2 del artículo 24 para pedir que uno o varios de los territorios no metropolitanos cuya representación internacional ostente tenga una representación aparte, dicho territorio o territorios se incluirán en el grupo que corresponda a su principal actividad oleícola, sin que con ello se modifique el número de votos de que dispongan en total el Gobierno participante y sus territorios representados aparte.

Artículo 29

1. El Consejo determinará en su primera sesión el número de votos de que dispondrá cada uno de los Gobiernos participantes en virtud de lo dispuesto en el artículo 28.

2. El Consejo procederá a una nueva distribución o a un reajuste de los votos asignados a los Gobiernos participantes :

- a) Cuando un Gobierno se adhiera al Convenio;
- b) Cuando un Gobierno se retire del Convenio;
- c) En las circunstancias previstas en el párrafo 2 del artículo 24, y en el artículo 41.

Artículo 30

1. Las decisiones del Consejo se tomarán por mayoría de los votos emitidos.

2. El Gobierno de un país principalmente productor podrá autorizar al delegado con voto de otro país principalmente productor, y el Gobierno de un

país principalmente importador podrá autorizar al delegado con voto de otro país principalmente importador, para que represente sus intereses y ejerza su derecho de voto en una o varias reuniones del Consejo. Esta autorización deberá acreditarse en la forma que el Consejo estime apropiada. Sin embargo, el delegado con voto de un país principalmente productor sólo podrá, sin perjuicio de las facultades y del derecho de voto que su país posea, representar los intereses y ejercer el derecho de voto de un solo país principalmente productor. Por el contrario, el delegado con voto de un país principalmente importador podrá, sin perjuicio de las facultades y del derecho de voto de su país, representar los intereses y ejercer el derecho de voto de varios países principalmente importadores.

Artículo 31

EL COMITÉ EJECUTIVO

1. Si el Consejo se compone de un mínimo de dieciocho miembros designará un Comité Ejecutivo compuesto de representantes de los Gobiernos de siete países principalmente productores, partes en el Convenio, de los cuales cinco deberán ser los de mayor producción de aceite de oliva, y de representantes de los Gobiernos de cinco países principalmente importadores, partes en el Convenio, dos de los cuales deberán ser los que importen la mayor cantidad de aceite de oliva.

2. Si el Consejo se compone de menos de dieciocho miembros, podrá designar un Comité Ejecutivo, compuesto en sus tres quintas partes de representantes de los Gobiernos de países principalmente productores, y en sus dos quintas partes de representantes de los Gobiernos de países principalmente importadores.

3. Los miembros del Comité Ejecutivo serán designados para una campaña oleícola por cada uno de los grupos, y podrán ser reelegidos.

4. El Comité Ejecutivo ejercerá las facultades y funciones que el Consejo le haya delegado de conformidad con lo dispuesto en el párrafo 4 del artículo 23.

5. El Presidente del Consejo será Presidente nato del Comité Ejecutivo y no tendrá derecho de voto.

6. El Comité dictará su reglamento interior y lo someterá a la aprobación del Consejo.

7. Cada miembro del Comité Ejecutivo tendrá un voto. El Comité adoptará sus decisiones por mayoría de los sufragios emitidos.

8. Todo Gobierno participante tendrá derecho a recurrir ante el Consejo, en las condiciones que éste determine, contra cualquier decisión del Comité Ejecutivo, y la decisión del Comité Ejecutivo quedará suspendida en espera del resultado del recurso. En la medida en que la decisión del Consejo no concuerde con la adoptada por el Comité Ejecutivo, esta última quedará modificada a partir de la fecha de la decisión del Consejo.

Artículo 32

SECRETARÍA

1. El Consejo tendrá una Secretaría compuesta de un Director y del personal necesario para llevar a cabo la labor del Consejo y de sus comités. El Consejo nombrará el Director y determinará sus atribuciones. Los miembros del personal serán nombrados siguiendo las normas establecidas por el Consejo. No podrán ejercer funciones ajenas a la organización ni aceptar otros empleos. El Director someterá al Consejo las condiciones de empleo del personal que pueda contratar con carácter auxiliar.

2. Será condición exigida para el nombramiento del Director y del personal de la Secretaría que no tengan intereses comerciales o financieros en cualesquiera de los varios sectores de las actividades oleícolas o en otros sectores relacionados con ellas, o que renuncien a estos intereses.

3. Las funciones del Director y de los miembros de la Secretaría tendrán un carácter exclusivamente internacional. En el cumplimiento de sus deberes, no solicitarán ni aceptarán instrucciones de ningún gobierno ni de ninguna autoridad ajena a la organización. No realizarán ningún acto que sea incompatible con su condición de funcionarios internacionales.

4. Los Gobiernos participantes respetarán el carácter internacional de las funciones de los miembros de la Secretaría y no tratarán de influir sobre ellos en el cumplimiento de sus obligaciones.

CAPÍTULO IX. DISPOSICIONES FINANCIERAS

Artículo 33

1. Los gastos de las delegaciones en el Consejo y de los miembros del Comité Ejecutivo serán sufragados por sus respectivos Gobiernos. Los demás gastos necesarios para la administración del presente Convenio, incluyendo las remuneraciones que abone el Consejo, serán sufragados con contribuciones anuales de los Gobiernos participantes. La contribución del Gobierno de cada país principalmente productor para cada campaña oleícola será proporcional al número de votos de que disponga cuando se apruebe el presupuesto para esa campaña. La contribución del Gobierno de cada país principalmente importador será fijada por acuerdo especial entre dicho Gobierno y el Consejo, teniendo en cuenta la importancia del país en la economía oleícola.

2. En el curso de su primera reunión, el Consejo aprobará un presupuesto provisional y determinará la contribución que deberá pagar cada Gobierno participante para la primera campaña oleícola.

3. Cada año el Consejo aprobará su presupuesto para la campaña oleícola siguiente y determinará la contribución que deberá pagar cada Gobierno participante para dicha campaña.

4. La contribución inicial de cualquier Gobierno participante que se adhiera al presente Convenio en virtud del artículo 36 será fijada por el Consejo tomando como base el número de votos atribuidos al país interesado y el período no transcurrido de la campaña oleícola en curso. Las contribuciones asignadas a los demás Gobiernos participantes para la campaña oleícola en curso no serán modificadas.

5. Las contribuciones fijadas en virtud del presente artículo serán exigibles al comienzo de la campaña oleícola para la que hayan sido fijadas y se pagarán en la moneda del país donde el Consejo tenga su sede. Todo Gobierno participante que no haya satisfecho su contribución en el momento de la primera reunión que el Consejo celebre, una vez terminada la campaña oleícola para la que haya sido fijada, será suspendido en su derecho de voto hasta que haya hecho efectiva su contribución; pero, salvo por decisión del Consejo, no será privado de ninguno de los demás derechos ni relevado de ninguna de las obligaciones contraídas en virtud del presente Convenio.

6. Hasta donde su legislación lo permita, el Gobierno del país donde tenga su sede el Consejo concederá exención de impuestos a los fondos de éste y a las remuneraciones de su personal.

7. Al principio de cada campaña oleícola, el Consejo publicará un balance certificado de sus ingresos y gastos durante la campaña oleícola anterior.

8. En caso de que sea disuelto, el Consejo tomará las disposiciones necesarias para liquidar su pasivo y depositar sus archivos y determinará el destino que deba darse al activo existente en la fecha de expiración del presente Convenio.

CAPÍTULO X. COOPERACIÓN CON OTROS ORGANISMOS

Artículo 34

El Consejo podrá adoptar todas las disposiciones necesarias para consultar con la Organización de las Naciones Unidas para la Agricultura y la Alimentación, y con los organismos e instituciones competentes, tanto gubernamentales como no gubernamentales, y para cooperar con ellos. Podrá tomar también todas las disposiciones que estime convenientes para que los representantes de esos organismos asistan a sus reuniones.

CAPÍTULO XI. CONFLICTOS Y RECLAMACIONES

Artículo 35

1. Cualquier conflicto fuera de los tratados en el artículo 12, sobre la interpretación o la aplicación del presente Convenio, que no sea resuelto por medio de negociaciones, será, a petición de cualquier Gobierno participante que

sea parte en el conflicto, sometido al Consejo para que lo decida, una vez oída, si fuera necesario, una comisión consultiva cuya composición será determinada por el reglamento interior del Consejo.

2. La opinión razonada de la comisión consultiva se someterá al Consejo, el cual resolverá el caso después de haber examinado todos los elementos de juicio pertinentes.

3. Toda reclamación basada en que un Gobierno participante ha dejado de cumplir obligaciones impuestas por el presente Convenio será, a petición del Gobierno participante que la formule, sometida al Consejo, que decidirá sobre ella.

4. Cualquier Gobierno participante podrá ser declarado culpable de incumplimiento del presente Convenio por decisión del Consejo.

5. Si el Consejo declarase a un Gobierno participante culpable de incumplimiento del presente Convenio, podrá aplicarle sanciones que oscilarán entre una simple advertencia y la privación del derecho de voto hasta que haya cumplido sus obligaciones, o excluirle del Convenio.

CAPÍTULO XII. FIRMA, ACEPTACIÓN, ENTRADA EN VIGOR Y ADHESIÓN

Artículo 36

1. El presente Convenio estará abierto, en la Sede de las Naciones Unidas, hasta el 1.º de agosto de 1958, a la firma de los Gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva.

2. El presente Convenio estará sujeto a la ratificación o a la aceptación de los Gobiernos signatarios de acuerdo con sus procedimientos constitucionales respectivos, y los instrumentos de ratificación o de aceptación serán depositados en poder del Secretario General de las Naciones Unidas.

3. El presente Convenio estará abierto a la adhesión de todo Estado invitado a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas. Una vez que haya entrado en vigor el presente Convenio, el Consejo podrá aprobar la adhesión a él de cualquier otro Gobierno Miembro de las Naciones Unidas o de la Organización de las Naciones Unidas para la Agricultura y la Alimentación, siempre que las condiciones de la adhesión sean convenidas de antemano por el Consejo y el Estado interesado.

4. Un Gobierno se considerará parte en el presente Convenio a contar de la fecha en que haya depositado el instrumento de ratificación, aceptación o adhesión en poder del Secretario General de las Naciones Unidas.

5. El presente Convenio entrará en vigor el día en que los Gobiernos de los cinco principales países productores y por lo menos los Gobiernos de dos de los países principalmente importadores lo hayan ratificado o se hayan adherido a él, pero no antes del 1.º de octubre de 1958 ni después del 1.º de octubre de 1959. Sin embargo, si sólo lo han ratificado o se han adherido a él los Gobiernos de cuatro de los cinco principales países productores y de dos de los países principalmente importadores, todos los Gobiernos que lo hubieren ratificado o se hubieren adherido a él, podrán decidir de común acuerdo que el Convenio entre en vigor entre ellos. Para los fines del presente párrafo, se considerará que la ratificación o la adhesión equivalen al compromiso de un gobierno de tratar de obtener la ratificación o la adhesión con la mayor rapidez posible dentro de sus procedimientos constitucionales.

6. El Consejo podrá determinar las condiciones en que los Gobiernos que no hayan ratificado o aceptado el presente Convenio, o que no se hubieran adherido a él antes de que entrara en vigor, pero que hayan comunicado su intención de obtener lo antes posible una decisión de ratificación, de aceptación o de adhesión, podrán, si lo desean, tomar parte en las actividades del Consejo en calidad de observadores sin derecho de voto.

7. El Secretario General de las Naciones Unidas notificará a los Gobiernos participantes cada firma, ratificación o aceptación del presente Convenio, y cada adhesión al mismo, y les informará de las reservas o condiciones que las acompañen.

CAPÍTULO XIII. DURACIÓN, ENMIENDAS, SUSPENSIÓN, RETIRO, TERMINACIÓN Y RENOVACIÓN

Artículo 37

1. El presente Convenio permanecerá en vigor hasta que termine la cuarta campaña oleícola, a contar del día de su aplicación.

2. El Consejo comunicará a los gobiernos participantes, en el momento en que lo estime oportuno, sus recomendaciones sobre la renovación o la sustitución de este Convenio.

Artículo 38

1. Si se produjeran circunstancias que, a juicio del Consejo, dificultaran o amenazaran dificultar el funcionamiento del presente Convenio, el Consejo podrá recomendar a los Gobiernos participantes que se modifique el Convenio.

2. El Consejo fijará el plazo dentro del cual cada Gobierno participante deberá notificar al Secretario General de las Naciones Unidas si acepta o no una enmienda recomendada en virtud del párrafo 1 del presente artículo.

3. Si antes de terminar el plazo fijado según lo dispuesto en el párrafo 2 del presente artículo todos los Gobiernos participantes hubieran aceptado una enmienda, ésta entrará en vigor inmediatamente después que el Secretario General de las Naciones Unidas haya recibido la última aceptación. El Secretario General lo comunicará inmediatamente al Consejo.

4. Si transcurrido el plazo fijado según lo dispuesto en el párrafo 2 del presente artículo una enmienda no hubiese sido aceptada por los Gobiernos participantes que dispongan de dos tercios de los votos, la enmienda no entrará en vigor.

5. Si transcurrido el plazo fijado según lo dispuesto en el párrafo 2 del presente artículo una enmienda ha sido aceptada por los Gobiernos de los países participantes que dispongan de dos tercios de los votos, pero no por los Gobiernos de todos los países participantes :

a) La enmienda entrará en vigor, para los Gobiernos participantes que hubieran notificado su aceptación con arreglo a lo dispuesto en el párrafo 2 del presente artículo, al comienzo de la campaña oleícola siguiente a la terminación del plazo fijado, de conformidad con las disposiciones de dicho párrafo;

b) El Consejo decidirá sin demora si la enmienda es de tal naturaleza que los Gobiernos participantes que no la hubieran aceptado deben ser excluidos del presente Convenio a partir del día en que dicha enmienda entre en vigor según lo dispuesto en el apartado a), informando al efecto a todos los Gobiernos participantes. Si el Consejo decide que la enmienda es de esa naturaleza, los Gobiernos participantes que no la hubieran aceptado le informarán, antes de la fecha en que dicha enmienda deba entrar en vigor según lo dispuesto en el apartado a), si continúan considerándola inaceptable; los Gobiernos participantes que así opinen y los que no hayan comunicado su decisión serán separados automáticamente del presente Convenio a partir de la fecha de entrada en vigor de la enmienda. Sin embargo, si uno de dichos Gobiernos participantes demostrara al Consejo que no le ha sido posible aceptar la enmienda antes de su entrada en vigor, según lo dispuesto en el apartado a), por dificultades de carácter constitucional ajenas a su voluntad, el Consejo podrá aplazar la medida de separación hasta que esas dificultades hayan sido superadas y el Gobierno participante haya notificado su decisión al Consejo.

6. El Consejo determinará las normas con arreglo a las cuales podrá ser reincorporado un Gobierno participante separado con arreglo a lo dispuesto en el apartado b) del párrafo 5 del presente artículo, así como las que exija la aplicación de las disposiciones del presente artículo.

Artículo 39

1. Si un Gobierno participante se considerara gravemente lesionado en sus intereses por el hecho de que un Gobierno signatario no haya ratificado o aceptado el presente Convenio, o por las condiciones o reservas que acompañen

a una firma, a una ratificación o a una aceptación, lo notificará al Secretario General de las Naciones Unidas. Una vez recibida esta notificación, el Secretario General informará al Consejo, el cual estudiará el asunto en su primera reunión, o en una de las que celebre, lo más tarde, dentro del plazo de un mes a contar del momento en que reciba la notificación. Si después de examinada la cuestión por el Consejo, el Gobierno participante siguiera considerando gravemente lesionados sus intereses, podrá retirarse del Convenio, comunicándolo al Secretario General de las Naciones Unidas dentro del plazo de treinta días a contar de la notificación de la decisión del Consejo.

2. El procedimiento establecido en el párrafo 1 del presente artículo se aplicará en los casos siguientes :

a) Cuando un Gobierno participante declare que circunstancias ajenas a su voluntad le impiden cumplir las obligaciones contraídas en virtud de este Convenio;

b) Cuando un Gobierno participante considere gravemente lesionados sus intereses por la retirada de otro Gobierno participante, o por la retirada, notificada según lo dispuesto en el párrafo 2 del artículo 41, de todos o de una parte de los territorios no metropolitanos representados por otro Gobierno participante;

c) Cuando un Gobierno participante considere sus intereses gravemente lesionados por una medida adoptada por otro Gobierno participante, si esa medida no ha sido anulada o modificada de conformidad con las recomendaciones que el Consejo haya formulado, en vista de una reclamación;

d) Cuando un Gobierno participante considere, contrariamente a lo decidido por el Consejo, en aplicación del inciso *b)* del párrafo 5 del artículo 38, que el carácter de una enmienda justifica que se retire del Convenio.

3. Todo Gobierno participante podrá retirarse del Convenio, notificándolo al Secretario General de las Naciones Unidas, si se ve envuelto en un conflicto armado.

4. Toda retirada que se efectúe de conformidad con las disposiciones de los incisos *b)*, *c)* y *d)* del párrafo 2 de este artículo deberá ser notificada al Secretario General de las Naciones Unidas y surtirá efecto dos meses antes del comienzo de la siguiente campaña oleícola.

5. Toda retirada notificada con arreglo al inciso *a)* del párrafo 2 o con arreglo al párrafo 3 de este artículo surtirá efecto a partir de la fecha en que el Secretario General de las Naciones Unidas reciba la notificación.

Artículo 40

El Secretario General de las Naciones Unidas informará sin demora a todos los Gobiernos participantes sobre toda notificación de retirada que reciba según lo dispuesto en el artículo 39 del presente Convenio.

CAPÍTULO XIV. APLICACIÓN TERRITORIAL

Artículo 41

1. Cualquier Gobierno puede declarar en el momento de firmar, ratificar o de aceptar el presente Convenio o de adherirse a él, o en cualquier momento posterior, mediante notificación dirigida al Secretario General de las Naciones Unidas, que el Convenio se extiende a todos o a algunos de los territorios no metropolitanos cuya representación internacional ostente, y el Convenio se aplicará, una vez recibida la notificación, a los territorios mencionados en ella.

2. En virtud de las disposiciones del artículo 39 sobre el retiro, cualquier Gobierno participante podrá notificar al Secretario General de las Naciones Unidas la retirada por separado del presente Convenio de todos o de cualquiera de los territorios no metropolitanos cuya representación internacional ostente.

3. El Secretario General de las Naciones Unidas comunicará a los Gobiernos participantes las adhesiones y las retiradas.

ANNEXO A

DEFINICIONES Y DENOMINACIONES DE LOS ACEITES DE OLIVA PARA EL COMERCIO INTERNACIONAL

I. *Aceites de oliva vírgenes*

Aceites de oliva obtenidos por procedimientos mecánicos sin mezcla de ningún aceite de otra naturaleza u obtenido en distinta forma. Se clasifican como sigue :

a) *Extra*: aceite de oliva de sabor absolutamente irreprochable y cuya acidez en ácido oleico deberá ser como máximo de 1 gramo por 100 gramos.

b) *Fino*: aceite de oliva que reúne las condiciones del aceite virgen *extra*, salvo en cuanto a la acidez en ácido oleico, que será como máximo de 1,5 gramos por 100 gramos.

c) *Corriente*: aceite de oliva de sabor ligeramente defectuoso y cuya acidez en ácido oleico será de 3 gramos por 100 gramos como máximo, con una tolerancia de un 10 por ciento.

d) *Lampante o verde*: aceite de oliva de sabor defectuoso.

2. *Aceites de oliva refinados*

a) *Aceite de oliva puro refinado*: obtenido por refinación de aceites de oliva vírgenes.

b) *Aceite de oliva de segunda calidad refinado*: obtenido por refinación de aceite extraído por medio de disolventes.

3. *Aceites de oliva preparados a base de mezclas*

a) *Aceite puro de oliva*: compuesto de una mezcla de aceite de oliva virgen y de aceite de oliva puro refinado.

b) *Aceite de oliva de mezcla*: compuesto de una mezcla de aceite de oliva virgen y de aceite de oliva de segunda calidad refinado.

4. *Aceites industriales*

Obtenidos por tratamiento del orujo con un disolvente.

5. *Tipos*

Las mezclas pueden también constituir tipos cuyas calidades pueden ser determinadas de común acuerdo entre comprador y vendedor. El calificativo «virgen» no será aplicable en ningún caso a las mezclas de aceites vírgenes y refinados.

No. 4807

**UNITED STATES OF AMERICA
and
HAITI**

**Exchange of notes constituting an arrangement relating to
a temporary military training unit in Haiti. Port-au-
Prince, 16 and 27 October 1958**

Official texts: English and French.

Registered by the United States of America on 26 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
HAÏTI**

**Échange de notes constituant un arrangement relatif à
l'envoi en Haïti, à titre temporaire, d'une unité mili-
taire d'entraînement. Port-au-Prince, 16 et 27 octobre
1958**

Textes officiels anglais et français.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

No. 4807. EXCHANGE OF NOTES
CONSTITUTING AN ARRAN-
GEMENT¹ BETWEEN THE
UNITED STATES OF AMERICA
AND HAITI RELATING TO
A TEMPORARY MILITARY
TRAINING UNIT IN HAITI.
PORT-AU-PRINCE, 16 AND
27 OCTOBER 1958

N° 4807. ÉCHANGE DE NOTES
CONSTITUANT UN ARRAN-
GEMENT¹ ENTRE LES ÉTATS-
UNIS D'AMÉRIQUE ET HAÏTI
RELATIF À L'ENVOI EN
HAÏTI, À TITRE TEMPORAIRE,
D'UNE UNITÉ MILITAIRE
D'ENTRAÎNEMENT. PORT-
AU-PRINCE, 16 ET 27 OCTOBRE
1958

I

*The Haitian Minister of Foreign Affairs
to the American Ambassador*

*Le Ministre des affaires étrangères
d'Haïti à l'Ambassadeur des États-Unis
d'Amérique*

RÉPUBLIQUE D'HAÏTI
DÉPARTEMENT DES AFFAIRES ÉTRANGÈRES

SG/CG :

Port-au-Prince, le 16 octobre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de référer Votre Excellence au communiqué conjoint publié par l'Ambassade Américaine à Port-au-Prince et la Chancellerie Haïtienne à la date du 12 septembre 1958².

Il soulignait, pour l'opinion publique des deux Pays, le caractère de cordialité des conversations engagées entre les Représentants des Gouvernements Haïtien et Américain, au sujet de l'envoi en Haïti, d'une Mission militaire américaine tirée du Marine Corps des États-Unis, pour l'instruction et l'entraînement des Forces Armées d'Haïti.

Dans le même ordre d'idées, Mon Gouvernement sollicite de Celui de Votre Excellence l'envoi en Haïti, à titre temporaire, d'une Unité d'Instruction tirée du Marine Corps (U.S.A.) en attendant la conclusion des négociations ayant trait à la Mission militaire définitive.

Il demeure entendu que le Personnel américain qui accompagnera le groupe d'entraînement temporaire sera régi par les règlements disciplinaires des Forces Armées américaines et ne relèvera en matière pénale que de la seule juridiction des Autorités militaires américaines.

Celles-ci prendront toute mesure disciplinaire requise ou toute sanction correspondant aux infractions que pourrait commettre le personnel en question.

¹ Came into force on 27 October 1958 by the exchange of the said notes.

¹ Entré en vigueur le 27 octobre 1958 par l'échange desdites notes.

² Non publié par le Département d'État des États-Unis d'Amérique.

Cependant, sur requête du Gouvernement Haïtien, tout ou partie de ce personnel pourra être rappelé par celui des États-Unis.

J'ai l'honneur de suggérer de plus que la présente Note et la Réponse de Votre Excellence soient considérées comme un Protocole d'Entente entre nos deux Gouvernements sur la question.

Acceptez, Excellence, les assurances renouvelées de ma très haute considération.

Dr L. MARS

Son Excellence Monsieur Gerald A. Drew
Ambassadeur Extraordinaire et Plénipotentiaire
des États-Unis d'Amérique
Port-au-Prince

[TRANSLATION — TRADUCTION]

REPUBLIC OF HAITI
DEPARTMENT OF FOREIGN AFFAIRS

SG/CG :

Port-au-Prince, 27 October 1958

Excellency,

[See note II]

Dr. L. MARS

His Excellency Gerald A. Drew
Ambassador Extraordinary and Plenipotentiary
of the United States of America
Port-au-Prince

II

The American Ambassador to the Haitian Minister of Foreign Affairs *L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères d'Haïti*

No. 94

Port-au-Prince, October 16, 1958

Excellency :

I have the honor to acknowledge receipt of Your Excellency's note No. SG/CG dated October 16, 1958, which reads as follows :

“ I have the honor to refer Your Excellency to the Joint Communiqué published by the American Embassy in Port-au-Prince and the Haitian Foreign Office on September 12, 1958.¹

“ It underscored for the public opinion of the two countries the cordial character of the conversations held by the representatives of the Haitian and American Governments with regard to the dispatch to Haiti of

¹ Not printed by the Department of State of the United States of America.

an American Military Mission drawn from the Marine Corps of the United States for the instruction and training of the Haitian Armed Forces.

“ In that connection, my Government requests that of Your Excellency to send to Haiti on a temporary basis a training unit drawn from the Marine Corps (U.S.A.) pending negotiation of arrangements for the definitive Military Mission.

“ It is understood that American personnel accompanying the temporary training unit shall be governed by the disciplinary regulations of the American Armed Forces and shall be subject in any criminal matter to the sole jurisdiction of the United States military authorities.

“ Those authorities will take appropriate disciplinary or judicial action with respect to any offense committed by such personnel.

“ Nevertheless, upon request of the Government of Haiti, the United States shall remove any such personnel from the Republic of Haiti.

“ I have the honor to suggest furthermore that the present note and Your Excellency’s reply will be regarded as an agreement between our two Governments on this matter.

“ Accept, Excellency, the renewed assurances of my highest consideration.”

I am pleased to inform Your Excellency that this arrangement is agreeable to the Government of the United States of America.

Accept, Excellency, the renewed assurances of my highest consideration.

Gerald A. DREW

His Excellency Dr. Louis Mars
Minister of Foreign Affairs
Port-au-Prince

[TRADUCTION — TRANSLATION]

N° 94

Port-au-Prince, le 16 octobre 1958

Monsieur le Ministre,

J’ai l’honneur d’accuser réception de la note de Votre Excellence n° SG/CG, en date du 16 octobre 1958, qui est conçue comme suit :

[Voir note I]

Je suis heureux de faire savoir à Votre Excellence que cet arrangement a l’agrément du Gouvernement des États-Unis d’Amérique.

Veuillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

Gerald A. DREW

Son Excellence Monsieur Louis Mars
Ministre des affaires étrangères
Port-au-Prince

III

*Le Ministre des affaires étrangères
d'Haïti au Chargé d'affaires des
États-Unis d'Amérique*

*The Haitian Minister of Foreign Affairs
to the American Chargé d'Affaires ad
interim*

[TRANSLATION¹ — TRADUCTION²]

RÉPUBLIQUE D'HAÏTI
DÉPARTEMENT DES AFFAIRES
ÉTRANGÈRES

REPUBLIC OF HAITI
DEPARTMENT OF FOREIGN AFFAIRS

Port-au-Prince, le 27 octobre 1958

Port-au-Prince, October 27, 1958

SG/CG :

SG/CG :

Monsieur le Chargé d'Affaires,

Mr. Chargé d'Affaires :

Référant à la Note SG/CG, en date du 16 octobre 1958, du Département des Affaires Étrangères, concernant l'envoi en Haïti par le Gouvernement américain, d'une Mission temporaire d'entraînement tirée du Marine Corps (U.S.A.), j'ai l'avantage, selon instruction de mon Gouvernement, de confirmer que mon Gouvernement comprend que l'expression le « personnel qui accompagnera » embrasse le personnel militaire assigné à l'Unité d'entraînement, et les personnes qui accompagnent l'Unité d'Entraînement.

With reference to note SG/CG, dated October 16, 1958, from the Department of Foreign Affairs, concerning the dispatch to Haiti, by the American Government, of a temporary training unit drawn from the Marine Corps (U.S.A.), I have the privilege, in accordance with instructions from my Government, to confirm that it is the understanding of my Government that the term " personnel accompanying " includes the military personnel assigned to the training unit and the persons accompanying the training unit.

Acceptez, Monsieur le Chargé d'Affaires, l'expression de ma considération très distinguée.

Accept, Mr. Chargé d'Affaires, the expression of my very distinguished consideration.

Dr L. MARS

Dr. L. MARS

Monsieur Philip P. Williams
Chargé d'Affaires a.i.
des États-Unis d'Amérique
Port-au-Prince

Mr. Philip P. Williams
Chargé d'Affaires ad interim
of the United States of America
Port-au-Prince

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

No. 4808

**UNITED STATES OF AMERICA
and
BRAZIL**

**Agreement for a co-operative program of agriculture.
Signed at Rio de Janeiro, on 26 June 1953**

Official texts: English and Portuguese.

Registered by the United States of America on 26 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
BRÉSIL**

**Accord relatif à un programme de coopération agricole.
Signé à Rio de Janeiro, le 26 juin 1953**

Textes officiels anglais et portugais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

No. 4808. AGREEMENT¹ FOR A CO-OPERATIVE PROGRAM OF AGRICULTURE BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE UNITED STATES OF BRAZIL. SIGNED AT RIO DE JANEIRO, ON 26 JUNE 1953

The Government of the United States of America and the Government of the United States of Brazil
Have agreed as follows :

Article I

THE OPERATING AGENCIES

1. Pursuant to the General Agreement for Technical Cooperation, effected by exchange of diplomatic notes, between the two Governments at Rio de Janeiro on December 19, 1950,² a cooperative program of agriculture and natural resources shall be initiated in Brazil. The obligations assumed herein by the Government of Brazil will be performed by it through its Ministry of Agriculture (hereinafter referred to as the "Ministry"). The obligations assumed herein by the Government of the United States of America will be performed by it through the Technical Cooperation Administration (hereinafter referred to as the "Administration"), an agency of the Government of the United States of America. The Administration may discharge its obligations under this Agreement through the Institute of Inter-American Affairs, and may secure the assistance of other agencies of the Government of the United States of America and of other public and private agencies in the discharge of those obligations. The Ministry, on behalf of the Government of the United States of Brazil and the Administration, on behalf of the Government of the United States of America, shall participate jointly in all phases of the planning and administration of the cooperative program. This Agreement and all activities carried out pursuant to it shall be governed by the provisions of the said General Agreement for Technical Cooperation.

Article II

OBJECTIVES

The objectives of this cooperative program of agriculture and natural resources are :

¹ Came into force provisionally on 26 June 1953 by signature and definitively on 9 May 1956, the date when the constitutional formalities of the two Governments had been complied with, in accordance with article XIV.

² United Nations, *Treaty Series*, Vol. 141, p. 3, and Vol. 200, p. 306.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

No. 4808. ACÓRDO ENTRE O GOVÊRNO DOS ESTADOS UNIDOS DA AMÉRICA E O GOVÊRNO DOS ESTADOS UNIDOS DO BRASIL PARA A EXECUÇÃO DE UM PROGRAMA DE COOPERAÇÃO AGRÍCOLA

O Govêrno dos Estados Unidos da América e o Govêrno dos Estados Unidos do Brasil

Acordam no seguinte :

Artigo I

ÓRGÃOS INCUMBIDOS DA EXECUÇÃO DO ACÓRDO

1. Em conformidade com o Acôrdo Geral de Cooperação Técnica, efetuado por troca de notas no Rio de Janeiro, a 19 de dezembro de 1950, terá início, nos Estados Unidos do Brasil, um programa destinado a desenvolver a agricultura e os recursos naturais. As obrigações, assumidas no presente Acôrdo pelo Govêrno dos Estados Unidos do Brasil, serão cumpridas por intermédio do seu Ministério da Agricultura (daquí por diante denominado « Ministério »). As obrigações aqui assumidas pelo Govêrno dos Estados Unidos da América serão cumpridas por intermédio da Administração de Cooperação Técnica (daquí por diante denominada a « Administração »), órgão do Govêrno dos Estados Unidos da América. A Administração poderá cumprir as obrigações decorrentes do presente Acôrdo através do Instituto de Assuntos Interamericanos, órgão regional da Administração para a América Latina, e poderá obter o concurso de outros órgãos do Govêrno dos Estados Unidos da América, bem como o de outras instituições públicas e privadas, para o cumprimento dessas obrigações. O Ministério, em nome do Govêrno dos Estados Unidos do Brasil, e a Administração, em nome do Govêrno dos Estados Unidos da América, participarão conjuntamente em tôdas as fases de planejamento e de administração do programa de cooperação. Êste Acôrdo e tôdas as atividades empreendidas em decorrência do mesmo serão regidos pelo disposto no Acôrdo Geral de Cooperação Técnica, acima referido.

Artigo II

OBJETIVOS

Os objetivos dêste programa de cooperação agrícola e de recursos naturais são os seguintes :

1. To facilitate the development of agriculture and natural resources in Brazil through cooperative action on the part of the two governments;
2. To stimulate and increase the interchange between the two countries of knowledge, skills and techniques in the field of agriculture and natural resources;
3. To promote and strengthen understanding and good will between the peoples of the United States of Brazil and the United States of America, and to foster the growth of democratic ways of life.

Article III

FIELDS OF ACTIVITY

This cooperative program of agriculture and natural resources may include, to the extent that the parties from time to time agree thereon, operations of the following types :

1. Studies of the needs of Brazil in the field of agriculture and natural resources, and the resources which are available to meet those needs;
2. The formulation and continuous adaptation of a program to help meet such needs;
3. The initiation and administration of any type of project in the field of agriculture and natural resources, fisheries; and such other projects in the field of agriculture and natural resources as the parties may agree upon;
4. Related training activities, both within and outside of Brazil.

Article IV

THE TECHNICAL MISSION

The Administration agrees to furnish a group of technicians and specialists to collaborate in carrying out the cooperative program of agriculture and natural resources. The technicians and specialists made available by the Administration under this Agreement, together with those so made available under other program agreements, will constitute the American Field Staff. The American Field Staff shall be headed by an American Co-Director, herewith provided for. The Co-Director and other members of the American Field Staff shall be appointed by the Government of the United States of America but shall be acceptable to the Government of the United States of Brazil.

Article V

ESCRITÓRIO TÉCNICO DE AGRICULTURA

A special entity to be known as the Escritório Técnico de Agricultura (hereinafter referred to as the "Escritório"), is hereby established and shall administer the cooperative program of agriculture, in accordance with the

1. Facilitar o desenvolvimento da agricultura e dos recursos naturais dos Estados Unidos do Brasil, mediante ação conjunta dos dois govêrnos;
2. Estimular e aumentar o intercâmbio entre os dois países, em matéria de conhecimentos, eficiência profissional e processos técnicos no domínio da agricultura e dos recursos naturais.
3. Promover e fortalecer o entendimento e a boa vontade entre os povos dos Estados Unidos do Brasil e dos Estados Unidos da América, bem como o desenvolvimento das normas de vida democrática.

Artigo III

CAMPOS DE ATIVIDADE

Êste programa de cooperação agrícola e de recursos naturais poderá incluir periódicamente, e na medida em que as partes assim concordarem os seguintes tipos de atividades :

1. Estudos das necessidades dos Estados Unidos do Brasil no setor da agricultura e dos recursos naturais e dos meios existentes para satisfazê-las;
2. Formulação e constante adaptação de um programa tendente a auxiliar a satisfação dessas necessidades;
3. Início e administração de qualquer tipo de projeto, no campo da agricultura, dos recursos naturais e da pesca, que as partes possam acordar;
4. Atividades correlatas de treinamento, tanto no Brasil como no exterior.

Artigo IV

CORPO TÉCNICO

A Administração concorda em fornecer um grupo de técnicos e especialistas para colaborar na realização do programa de cooperação agrícola e de recursos naturais. Os técnicos e especialistas postos à disposição do programa pela Administração, nos termos dêste Acôrdo, juntamente com os que o forem em virtude de outros acôrdos sôbre programas, constituirão o Corpo Técnico Americano. O Corpo Técnico Americano será chefiado por um Co-Diretor Americano para isso designado. O Co-Diretor e demais membros do Corpo Técnico Americano serão nomeados pelo Govêrno dos Estados Unidos da América, sujeitas essas nomeações à aprovação do Govêrno dos Estados Unidos do Brasil.

Artigo V

ESCRITÓRIO TÉCNICO DE AGRICULTURA

Será estabelecida e funcionará como órgão administrador do programa de cooperação agrícola, em conformidade com as disposições dêste Acôrdo, uma entidade especial denominada Escritório Técnico de Agricultura (daquí por

provisions of this Agreement, under the direction of two Co-Directors (hereinafter referred to as the "American Co-Director" and the "Brazilian Co-Director"). The American Co-Director will be appointed by the Administration and the Brazilian Co-Director will be appointed by the Minister of Agriculture of Brazil (hereinafter referred to as the "Minister"). The Co-Director for each Government shall be acceptable to the Government of the other.

Article VI

JOINT CONTRIBUTION

The parties shall contribute and make available, to the extent provided below, funds for use in carrying out the program during the period covered by this Agreement, in accordance with the following schedules :

1. The Government of the United States of America, during the period from the date of entry into force of this Agreement through December 31, 1953, shall make available the funds necessary to pay the salaries and other expenses of the members of the American Field Staff, as well as such other expenses of an administrative nature as the Government of the United States of America may incur in connection with this cooperative program. These funds shall be administered by the Administration and shall not be deposited to the credit of the Escritório.
2. In addition, for the period from the date of entry into force of this Agreement through December 31, 1953, the Government of the United States of America shall contribute to the Escritório the sum of \$175,000 (One Hundred Seventy-Five Thousand Dollars). The parties agree that this sum shall be withheld in the United States of America to meet payments to be made outside of Brazil in U.S. Dollars. The amounts used for such payments when expended as agreed upon by the Co-Directors, shall be considered as if deposited under the terms of this Agreement. The Co-Directors may hereinafter agree to the deposit in cash of any part of such sum to the credit of the Escritório in such installments as they may agree upon.
3. The Government of the United States of Brazil, for the period from the date of entry into force of this Agreement through December 31, 1953, shall deposit to the credit of the Escritório the sum of Cr\$14.000.000,00 (Fourteen Million Cruzeiros), in the currency of Brazil. These deposits shall be made in such installments and at such times as the Co-Directors shall agree upon.
4. The parties may later agree in writing upon the amount of funds that each will contribute and make available each year for use in carrying out the program during the period from January 1, 1954 through December 31, 1960.

diante denominada « Escritório », sob a direção de dois Co-Diretores (dequí por diante denominados « Co-Diretor Americano » e « Co-Diretor Brasileiro »). O Co-Diretor Americano será nomeado pela Administração e o Co-Diretor Brasileiro será nomeado pelo Ministro da Agricultura dos Estados Unidos do Brasil (daquí por diante denominado « Ministro »). O Co-Diretor de cada Govêrno deverá ser aceitável pelo Govêrno do outro.

Artigo VI

CONTRIBUIÇÕES DOS DOIS GOVÊRNOS

Ambas as partes deveráo contribuir e pôr à disposição do programa, na medida abaixo prescrita, fundos para serem utilizados na execução dêsse programa, durante o período a que se refere êste Acôrdo, em conformidade com as seguintes disposições :

1. O Govêrno dos Estados Unidos da América, para o período compreendido entre a data de entrada em vigor dêste Acôrdo e 31 de dezembro de 1953, fornecerá os fundos necessários para o pagamento dos salários e outras despesas dos membros do Corpo Técnico Americano, bem como das demais despesas de natureza administrativa em que possa incorrer por fôrça dêste programa de cooperação. Êsses fundos serão administrados pela Administração e não serão depositados a crédito do Escritório.

2. Além disso, para o período compreendido entre a data da entrada em vigor dêste Acôrdo e 31 de Dezembro de 1953, o Govêrno dos Estados Unidos da América contribuirá para o Escritório com a importância de US\$175,000 (cento e setenta e cinco mil dólares). As partes acordam em que esta soma seja retida nos Estados Unidos da América para atender a pagamentos a serem efetuados em dólares norte-americanos fóra dos Estados Unidos do Brasil. As quantias correspondentes a tais pagamentos, quando efetuados de acôrdo pelos Co-Diretores, serão consideradas como depositadas nos têrmos dêste Acôrdo. Os Co-Diretores poderão concordar em que qualquer parte da referida importância seja depositada em dinheiro, a crédito do Escritório, em prestações entre êles acordadas.

3. O Govêrno dos Estados Unidos do Brasil, para o período compreendido entre a data de entrada em vigor do presente Acôrdo e 31 de dezembro de 1953, depositará a crédito do Escritório a soma de Cr\$14.000.000,00 (quatorze milhões de cruzeiros), em moeda dos Estados Unidos do Brasil. Os depósitos assim realizados serão feitos em prestações e em datas acordadas entre os Co-Diretores.

4. As Partes Contratantes podem concordar mais tarde, por escrito, quanto ao montante dos fundos que, anualmente cada uma contribuirá e tornará disponível para ser usado na execução do programa durante o período 1 de de janeiro de 1954 a 31 de dezembro de 1960.

5. No funds shall be withdrawn from moneys of the Escritório for any purpose except by issuance of a check or other suitable withdrawal document signed by both Co-Directors of the Escritório. The Co-Directors shall include in the deposit agreement to be made with any bank, a provision that the bank shall be obligated to repay to the Escritório any moneys which it shall pay out from the Escritório on the basis of any document other than a check or other withdrawal document that has been signed by the two Co-Directors.

Article VII

ADDITIONAL CONTRIBUTIONS

1. The projects to be undertaken under this Agreement may include co-operation with national, state and local governmental agencies in Brazil, as well as with organizations of a public or private character, and international organizations of which the United States of America and the United States of Brazil are members. By agreement between the Co-Directors contributions of funds, property, services or facilities by either or both parties, or by any of such third parties, may be accepted and deposited to the credit of the Escritório for use in effectuating the cooperative program of agriculture and natural resources, in addition to the funds, property, services and facilities required to be contributed under Article VI.

2. The Government of the United States of Brazil, in addition to the cash contribution provided for in paragraph 3 of Article VI hereof, may, at its own expense, pursuant to agreement between the Co-Directors :

a) Appoint specialists and other necessary personnel to collaborate with the American Field Staff as a Brazilian Field Staff;

b) Make available such office space, office equipment and furnishings, and such other facilities, materials, equipment, supplies and services as it can provide for the said program;

c) Make available the general assistance of other governmental agencies of the Government of the United States of Brazil for carrying out the cooperative program of agriculture and natural resources.

Article VIII

PROJECT OPERATIONS

1. The cooperative program of agriculture and natural resources herein provided for shall consist of a series of projects which may be carried out as Federal, regional, state, local or inter-governmental agency projects in Brazil. Each project shall be embodied in a written project agreement, which shall define the work to be done, shall make allocations of funds therefor, and may

5. Nenhum fundo será retirado do numerário do Escritório para qualquer fim, a não ser mediante emissão de cheque ou outro documento de retirada adequado, assinado por ambos os Co-Diretores do Escritório. Os Co-Diretores farão constar do contrato de depósito, a ser efetuado com qualquer Banco, uma cláusula pela qual o Banco se obrigue a reembolsar o Escritório de quaisquer somas que venha a pagar por força de qualquer documento que não seja cheque, ou outro documento de retirada, assinado pelos dois Co-Diretores.

Artigo VII

OUTRAS CONTRIBUIÇÕES

1. Os projetos a serem empreendidos, nos termos deste Acôrdo, podem abranger cooperação com órgãos governamentais, federais, estaduais e municipais dos Estados Unidos do Brasil, bem como com organizações de caráter público ou privado, e com organizações internacionais de que os Estados Unidos da América e os Estados Unidos do Brasil sejam membros. Mediante acôrdo entre os Co-Diretores, podem ser aceitas e depositadas a crédito do Escritório, para serem aplicadas na execução do programa de cooperação agrícola e de recursos naturais, além dos fundos, propriedades, serviços e instalações cuja contribuição é exigida pelo Artigo VI, outras contribuições de fundos, propriedades, serviços ou instalações feitas por qualquer das duas partes, ou por ambas, ou por qualquer das entidades acima mencionadas.

2. O Govêrno dos Estados Unidos do Brasil, além das contribuições em numerário previstas no parágrafo 3 do Artigo VI do presente Acôrdo, poderá, à sua própria custa, e em virtude de entendimento entre os Co-Diretores, adotar as seguintes providências :

a) Indicar o pessoal necessário, inclusive especialistas, para colaborar com o Corpo Técnico Americano, constituindo o Corpo de Técnicos Brasileiros.

b) Providenciar quanto a local de trabalho, equipamentos e móveis de escritório, outros equipamentos, materiais, inclusive os de consumo, facilidades e serviços que possa oferecer para a execução do referido programa.

c) Tornar disponível, para execução do programa de cooperação agrícola e recursos naturais, a assistência geral dos seus demais órgãos.

Artigo VIII

EXECUÇÃO DOS PROJETOS

1. O programa de cooperação agrícola e de recursos naturais previsto no presente Acôrdo consistirá numa série de projetos que poderão ser executados por órgãos federais, regionais, estaduais, municipais ou intergovernamentais do Brasil. Cada projeto será objeto de um contrato por escrito, que definirá o trabalho a ser executado, determinará o montante dos fundos atribuídos à sua

contain such other matters as the parties may desire to include. Project agreements relative to projects at the Federal level shall be signed by the Co-Directors after they have been approved by the Minister and the head of any other Federal Agency involved. Project agreements at other governmental agency levels shall be agreed upon and signed by the Co-Directors and the appropriate governmental agency officer.

2. Upon substantial completion of any project, a Completion Memorandum shall be drawn up and signed by the Co-Directors, and where appropriate, other governmental agency officials, which shall provide a record of the work done, the objectives sought to be achieved, the expenditures made, the problems encountered and solved, and related basic data.

3. The selection of specialists, technicians and others in the field of agriculture and natural resources to be sent for training to the United States of America or elsewhere at the expense of the *Escritório* pursuant to this program, as well as the training activities in which they shall participate, shall be determined jointly by the Co-Directors.

4. The general policies and administrative procedures that are to govern the cooperative agricultural and natural resources program, the carrying out of projects, and the operations of the *Escritório*, such as the disbursement of and accounting for funds, the incurrence of obligations of the *Escritório*, the purchase, use, inventory, control and disposition of property, the appointment and discharge of officers and other personnel of the *Escritório* and the terms and conditions of their employment, and all other administrative matters, shall be proposed by the Co-Directors and approved by the Minister and the Director of Technical Cooperation in Brazil.

5. All contracts and other instruments and documents relating to the execution of projects under this Agreement shall be executed in the name of the *Escritório* and shall be signed by the two Co-Directors. The books and records of the *Escritório* relating to the cooperative program shall be open at all times for examination by authorized representatives of the Government of the United States of Brazil and the Government of the United States of America. The Co-Directors of the *Escritório* shall render an annual report of their activities of the two Governments, and other report at such intervals as may be appropriate.

6. Any power conferred by this Agreement upon the Co-Directors may be delegated by either of them to any of his respective assistants, provided that each delegation be satisfactory to the other. Such delegation shall not limit the right of the Co-Directors to refer any matter directly to one another for discussion and decision.

Article IX

ADDITIONAL FISCAL PROVISIONS

1. All funds deposited to the credit of the *Escritório* pursuant to this Agreement shall continue to be available for the cooperative program of agriculture

execução e conterà todos os demais pormenores que as partes desejarem incluir. Os acórdos relativos a projetos a serem executados com o Governo Federal serão assinados pelos Co-Diretores e pelo Chefe da Repartição indicada, após terem sido aprovados pelo Ministro. Os acórdos sôbre projetos a serem executados com órgão governamental não federal serão aprovados e assinados pelos Co-Diretores e pelo representante qualificado dêsse órgão governamental.

2. Concluída a execução de qualquer projeto, será lavrado um Memorandum de Conclusão, assinado pelos Co-Diretores e, onde fôr cabível, pelos funcionários qualificados de outros órgãos governamentais, no qual serão relatados os trabalhos executados, os objetivos visados, as despesas efetuadas, as dificuldades encontradas e solucionadas e dados fundamentais correlatos.

3. Os especialistas, técnicos e demais pessoal do setor agrícola e de recursos naturais, a serem enviados aos Estados Unidos da América ou a outros países, para fins de treinamento e às custas do Escritório, em virtude dêste programa, bem como as atividades de treinamento em que deverão participar, serão indicadas e estabelecidas pelos Co-Diretores, de comum acôrdo.

4. As diretrizes gerais e as normas administrativas que deverão reger o programa de cooperação agrícola e de recursos naturais, a execução dos projetos e as atividades do Escritório, tais como a aplicação de fundos e prestação de contas, assunção de obrigações do Escritório, compra, emprêgo, inventário, contrôle e aplicação da propriedade, admissão e dispensa de funcionários e demais pessoal do Escritório, têrmos e condições do seu emprêgo, e, ainda, tôdas as demais questões administrativas, serão propostas pelos Co-Diretores e aprovadas pelo Ministro e pelo Diretor-Técnico.

5. Todos os contratos e outros instrumentos e documentos relativos à execução de projetos, empreendidos nos têrmos dêste Acôrdo, serão celebrados em nome do Escritório e assinados pelos dois Co-Diretores. Os livros e registros do Escritório relativos ao programa de cooperação estarão sempre sujeitos à exame por parte de representantes autorizados, do Governo dos Estados Unidos do Brasil e do Governo dos Estados Unidos da América. Os Co-Diretores do Escritório apresentarão relatório anual de suas atividades aos dois Govêrnos, bem como outros relatórios a intervalos que sejam considerados oportunos.

6. Qualquer poder conferido, nos têrmos dêste Acôrdo, aos Co-Diretores, pode ser delegado por qualquer um dêles a qualquer dos seus respectivos assistentes, com a condição de que tal delegação de poder seja aceitável pelo outro Co-Diretor. Essa delegação de poder não afetará o direito que assiste aos Co-Diretores de submeter qualquer assunto diretamente ao outro, para exame e decisão.

Artigo IX

OUTROS DISPOSITIVOS FISCAIS

1. Todos os fundos depositados ao crédito do Escritório, em virtude do presente Acôrdo, continuarão sempre disponíveis para a execução do programa de

and natural resources during the existence of this Agreement, without regard to annual periods or fiscal years of either of the parties.

2. All materials, equipment and supplies acquired for the cooperative program shall become the property of the Escritório and shall be used only in the furtherance of this Agreement. Any such materials, equipment and supplies remaining at the termination of this cooperative program shall be at the disposition of the Government of the United States of Brazil.
3. Interest received on funds of the Escritório and any other increment of assets of the Escritório, of whatever nature or source, shall be devoted to the carrying out of the cooperative program and shall not be credited against any contribution due from either Government, nor be deposited in the Treasury Department of either Government.
4. Any funds of the Escritório which remain unexpended and unobligated on the termination of the cooperative program of agriculture and natural resources shall, unless otherwise agreed upon in writing by the parties hereto at that time, be returned to the parties hereto in the proportion of the respective contributions made by the Government of the United States of America and the Government of the United States of Brazil under this Agreement, as it may be from time to time amended and extended.

Article X

RIGHTS AND EXEMPTIONS

1. The Government of the United States of Brazil agrees to extend to the Escritório and to all personnel employed by the Escritório, all rights and privileges which are enjoyed, under its laws, by agencies of the Government of the United States of Brazil or by their personnel.
2. Supplies, equipment and materials contributed to the Escritório by the Government of the United States of America, either directly or by contract with a public or private organization, shall be admitted into Brazil free of any customs and import duties.
3. The rights and privileges referred to in paragraph 1 of this Article shall also accrue to the Administration and personnel of the Government of the United States of America with respect to operations which are related to and property which is to be used for the cooperative program of agriculture.
4. All personnel of the Government of the United States of America, whether employed directly by it or under contract with a public or private organization, who are present in Brazil to perform work for the cooperative program of agri-

cooperação agrícola e recursos naturais durante a vigência do presente Acôrdo, independentemente dos períodos anuais ou anos fiscais de qualquer das duas Partes Contratantes.

2. Todos os materiais, equipamentos e suprimentos adquiridos para a execução do programa de cooperação torna-se-ão propriedade do Escritório e serão aplicados, exclusivamente, na execução do presente Acôrdo. Quaisquer materiais, equipamentos e suprimentos que restarem ao término da vigência dêste programa de cooperação ficarão à disposição do Governo dos Estados Unidos do Brasil.

3. Os juros recebidos sôbre os depósitos bancários do Escritório e quaisquer outros acréscimos do seu ativo, quaisquer que sejam a sua natureza ou proveniência, serão aplicados na execução do programa de cooperação e não serão creditados como contribuição devida por qualquer dos dois Governos, nem serão recolhidos aos respectivos Tesouros.

4. Quaisquer fundos do Escritório que não forem dispendidos e que não estejam vinculados a qualquer obrigação, ao terminar o programa de cooperação agrícola e de recursos naturais, a menos que as Partes Contratantes acordem por escrito e em sentido contrário, na ocasião, deverão ser devolvidos, na proporção das respectivas contribuições feitas pelo Governo dos Estados Unidos da América e pelo Governo dos Estados Unidos do Brasil, nos têrmos dêste Acôrdo, com as emendas e prorrogações que êste venha periódicamente a receber.

Artigo X

DIREITOS E ISENÇÕES

1. O Governo dos Estados Unidos do Brasil concorda em conceder ao Escritório e a tódo o pessoal por êle empregado, todos os direitos e privilégios conferidos, pelas suas leis, a seus órgão e respectivo pessoal.

2. Os equipamentos e materiais, inclusive os de consumo, fornecidos ao Escritório pelo Governo dos Estados Unidos da América, quer diretamente, quer mediante contrato com uma organização pública ou privada, entrarão no Brasil isentos de quaisquer direitos alfandegários e de importação.

3. Os direitos e privilégios a que se refere o parágrafo 1 dêste Artigo, também serão concedidos à Administração e ao pessoal do Governo dos Estados Unidos da América, no que se refere às atividades relacionadas com o programa de cooperação agrícola e de recursos naturais e aos bens materiais para tal fim utilizados.

4. Todo o pessoal do Governo dos Estados Unidos da América, empregado diretamente, ou mediante contrato com organização pública ou privada, que se encontre nos Estados Unidos do Brasil, para executar trabalhos decorrentes do

culture, and whose entrance into the country has been approved by the Government of the United States of Brazil under Article IV of this Agreement, shall be exempt from income and social security taxes levied under the laws of the United States of Brazil with respect to income upon which they are obligated to pay income or social security taxes to the Government of the United States of America, from property taxes on personal property intended for their own use, and from the payment of any tariff or duty upon personal or household goods brought into the country for the personal use of themselves and members of their families. At suitable intervals, the Ambassador of the United States of America to the United States of Brazil shall furnish to the Minister for Foreign Affairs of the United States of Brazil the names of personnel to whom the provisions of this paragraph are applicable.

Article XI

SOVEREIGN IMMUNITY

1. The parties declare their recognition that the Administration, being an agency of the Government of the United States of America, is entitled to share fully in all the privileges and immunities, including immunity from suit in the courts of the United States of Brazil, which are enjoyed by the Government of the United States of America.
2. It is agreed that should the amounts or funds made available by the Government of the United States of America for the present program of assistance become the subject of any legal suit in Brazil which prevents or jeopardizes their free and immediate use for the purposes for which they were originally intended, the Brazilian Government shall immediately secure a subsidy equivalent to the funds or amounts mentioned in order to permit the execution of the program or the attainment of said purposes; to this end, the Brazilian administration will if possible, utilize the amounts it has available or, if necessary, request credits from the National Congress.

Article XII

LEGISLATIVE AND EXECUTIVE ACTION

The Government of the United States of Brazil will endeavour to obtain the enactment of such legislation and will take such executive action as may be required to carry out the terms of this Agreement.

Article XIII

EFFECT UPON CERTAIN EARLIER AGREEMENTS

1. The provisions of this Agreement shall be applicable from the date of its entry into force, to all activities carried on under the provisions of the following agreements :

programa de cooperação agrícola, e cuja entrada neste último país tiver sido aprovada pelo respectivo Governo nos termos do Artigo IV do presente Acôrdo, gozará : relativamente a rendimentos sôbre os quais deva pagar imposto de renda e taxas de previdência social ao Governo dos Estados Unidos da América, de isenção de imposto de renda e de taxas de previdência social estabelecidas nas leis brasileiras; de isenção de taxas sôbre bens materiais destinados a uso próprio; de isenção de pagamento de quaisquer impostos e direitos alfandegários sôbre mercadorias de uso pessoal ou doméstico trazidos ao país para uso próprio e de suas famílias. O Embaixador dos Estados Unidos da América junto ao Governo dos Estados Unidos do Brasil fornecerá, ao Ministro de Estado das Relações Exteriores dêste, a intervalos oportunos, a relação do pessoal a que deverão ser aplicadas as disposições do presente parágrafo.

Artigo XI

IMUNIDADE SOBERANA

1. As Partes Contratantes reconhecem que a Administração, como órgão do Governo dos Estados Unidos da América, tem direito a participar integralmente dos privilégios e imunidades, inclusive imunidade de processo pelos tribunais dos Estados Unidos do Brasil, a que tem direito o Governo dos Estados Unidos da América.
2. Fica entendido que, se as quantias ou fundos, distribuídos pelo Governo dos Estados Unidos da América para a implementação do presente programa de assistência, vierem a ser objeto de qualquer processo judicial no Brasil, que impeça ou dificulte sua livre e imediata disposição para os fins a que originariamente se destinavam, o Governo brasileiro tratará, prontamente, de assegurar, para execução do presente programa ou consecução daquêles fins, uma contribuição equivalente aos referidos fundos ou quantias; a Administração brasileira utilizará, para tanto, se possível, as verbas que tenha à sua disposição, ou solicitará, se necessário, créditos ao Congresso Nacional.

Artigo XII

AÇÃO LEGISLATIVA E EXECUTIVA

O Governo dos Estados Unidos do Brasil envidará esforços para obter a necessária legislação e tomará as medidas de caráter executivo para a execução dos termos dêste Acôrdo.

Artigo XIII

EFEITO SÔBRE CERTOS ACÔRDOS ANTERIORES

1. As disposições dêste Acôrdo aplicar-se-ão, a partir da data de sua entrada em vigor, a tôdas as atividades empreendidas em virtude de dispositivos dos seguintes acôrdos :

a) A memorandum of discussion dated October 28, 1940 and October 30, 1940 between the Ministry of Agriculture of the United States of Brazil and the Department of Agriculture of the United States of America,¹ providing for research in rubber development in Brazil.

b) An agreement effected by an exchange of notes signed at Rio de Janeiro on June 27, 1951,¹ providing for a training program in agricultural methods at Fazenda Ipanema and other locations in Brazil.

c) An agreement effected by an exchange of notes signed at Rio de Janeiro on June 29, 1951,² providing for the development of training in agricultural extension and home economics at Viçosa and other locations in Brazil.

2. Project agreements will be prepared and entered into force by the Co-Directors under the provisions of this Agreement, as rapidly as is feasible for these activities which were initiated under any of the agreements listed in paragraph 1 of this Article and which are to be continued in operation. Any agreement listed in paragraph 1 of this Article the activities under which are to be henceforth carried on under the provisions of a project agreement is considered to be terminated by the present Agreement, the termination to become effective on the date of entry into force of the project agreement which replaces it. Each such project agreement will identify the earlier agreement that it will supersede.

Article XIV

ENTRY INTO FORCE AND DURATION

This Agreement may be referred to as the "Agricultural and Natural Resources Program Agreement." The contracting parties shall place this agreement into force within the limits of their respective executive authority on the date on which it is signed and it shall enter into full force as soon as the constitutional formalities of the referred to contracting parties have been complied with. It shall remain in force through December 31, 1960 or until three months after either Government shall have given notice in writing to the other of intention to terminate it, whichever is the earlier, provided, however, that the obligations of the parties under this Agreement for the period from January 1, 1954, through December 31, 1960 shall be subject to the availability of appropriations to both parties for the purposes of the program and to the further agreement of the parties pursuant to Article VI, paragraph 4, thereof.

¹ Not printed by the Department of State of the United States of America.

² United Nations, *Treaty Series*, Vol. 184, p. 303.

a) Memorando datado de 28 de outubro de 1940, do Ministério da Agricultura dos Estados Unidos do Brasil, e outro, datado de 30 de outubro, do Departamento de Agricultura dos Estados Unidos da América, sobre a realização de pesquisas para o desenvolvimento da cultura da borracha nos Estados Unidos do Brasil.

b) Acôrdo por troca de notas, assinado em 27 de Junho de 1951, no Rio de Janeiro relativo a um programa de treinamento em métodos agrícolas, na Fazenda Ipanema e em outras localidades dos Estados Unidos do Brasil.

c) Acôrdo por troca de notas, assinado em 29 de Junho de 1951, no Rio de Janeiro, relativo ao desenvolvimento de treinamento em fomento agrícola e em economia doméstica, em Viçosa e em outras localidades dos Estados Unidos do Brasil.

2. Em conformidade com o disposto no presente Acôrdo serão elaborados e postos em vigor pelos Co-Diretores, o mais rapidamente possível, Acordos sobre Projetos relativos às atividades iniciadas sob quaisquer dos acordos discriminados no parágrafo 1 deste Artigo, cuja execução não deve sofrer solução de continuidade. Qualquer Acôrdo discriminado no parágrafo 1 deste Artigo, cujas atividades forem daqui por diante empreendidas nos termos de um Acôrdo sobre Projetos será considerado extinto pelo presente Acôrdo, a partir da data em que entrar em vigor o Acôrdo sobre o Projeto que o substituir. Cada um dos Acordos sobre Projetos fará referência ao Acôrdo anterior ao qual irá substituir.

Artigo XIV

ENTRADA EM VIGÔR E VIGÊNCIA

O presente Acôrdo poderá ser denominado « Acôrdo para o Programa de Agricultura e Recursos Naturais ». As Partes Contratantes promoverão, a partir da data de sua assinatura, e dentro dos limites das respectivas atribuições administrativas, a aplicação do presente Acôrdo, o qual entrará definitivamente em vigôr, uma vez satisfeitas as formalidades constitucionais das referidas Partes Contratantes. Êste Acôrdo será válido até 31 de Dezembro de 1960 ou até três meses depois de qualquer dos dois Govêrnos houver dado ao outro, por escrito, sua intenção de denunciá-lo, prevalecendo, das duas hipóteses, a que ocorrer primeiro. Fica entendido, todavia, que para o período de 1º de Janeiro de 1954 até 31 de dezembro de 1960, as obrigações assumidas pelas Partes Contratantes, nos termos deste Acôrdo, ficam sujeitas à disponibilidade de verbas, de ambas as partes, para os fins do programa, e ao Acôrdo a ser celebrado nos termos do Artigo VI parágrafo 4, deste Acôrdo.

IN WITNESS WHEREOF the undersigned Plenipotentiaries have signed the present Agreement and affixed thereto their seals.

DONE in duplicate, in the English and Portuguese languages, at Rio de Janeiro, this twenty-sixth day of June, 1953.

[SEAL] W. N. WALMSLEY Jr.

[SEAL] Merwin BOHAN

EM FÉ DO QUE, os Plenipotenciários infra-assinados firmaram o presente Acôrdo, em dois exemplares, nas linguas portugûesa e inglêsa, e lhes apuseram seus respectivos selos.

FEITO no Rio de Janeiro, aos 26 de junho de 1953.

[SÊLO] M. DE PIMENTEL BRANDAO

[SÊLO] João Cleophas DE OLIVEIRA

[TRADUCTION — TRANSLATION]

N^o 4808. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DES ÉTATS-UNIS DU BRÉSIL RELATIF À UN PROGRAMME DE COOPÉRATION AGRICOLE. SIGNÉ À RIO DE JANEIRO, LE 26 JUIN 1953

Le Gouvernement des États-Unis d'Amérique et le Gouvernement des États-Unis du Brésil sont convenus des dispositions ci-après :

Article premier

ORGANES D'EXÉCUTION

1. En application de l'Accord général de coopération technique entre les deux Gouvernements conclu à Rio de Janeiro par l'échange de notes du 19 décembre 1950², un programme de coopération dans le domaine de l'agriculture et des ressources naturelles sera entrepris au Brésil. Le Gouvernement du Brésil s'acquittera des obligations qu'il assume en vertu du présent Accord par l'intermédiaire du Ministère de l'agriculture (ci-après dénommé « le Ministère »). Le Gouvernement des États-Unis d'Amérique s'acquittera des obligations qu'il assume en vertu du présent Accord par l'intermédiaire de son Administration de la coopération technique (ci-après dénommée « l'Administration »). L'Administration pourra exécuter les obligations découlant pour elle du présent Accord par l'intermédiaire de l'Institut des affaires interaméricaines et pourra s'assurer le concours d'autres services du Gouvernement des États-Unis d'Amérique ainsi que d'autres organismes publics ou privés. Le Ministère, au nom du Gouvernement des États-Unis du Brésil, et l'Administration, au nom du Gouvernement des États-Unis d'Amérique, participeront conjointement à toutes les phases de l'élaboration et de l'application du programme de coopération. Le présent Accord et tous les projets exécutés conformément à ses dispositions seront régis par les clauses de l'Accord général de coopération technique mentionné ci-dessus.

Article II

OBJECTIFS

Les objectifs du programme de coopération dans le domaine de l'agriculture et des ressources naturelles sont les suivants :

¹ Entré en vigueur à titre provisoire le 26 juin 1953, par signature, et à titre définitif le 9 mai 1956, date à laquelle les formalités requises par la Constitution des deux Parties ont été remplies, conformément à l'article XIV.

² Nations Unies, *Recueil des Traités*, Vol. 141, p. 3, et vol. 200, p. 306.

- 1) Faciliter le développement de l'agriculture et des ressources naturelles du Brésil grâce à l'action concertée des deux Gouvernements;
- 2) Intensifier et accroître les échanges de connaissances théoriques et pratiques et de techniques dans le domaine de l'agriculture et des ressources naturelles;
- 3) Encourager et la compréhension et l'amitié entre les peuples des États-Unis du Brésil et des États-Unis d'Amérique et favoriser les progrès de l'esprit démocratique dans les institutions et dans les mœurs.

Article III

DOMAINES D'ACTIVITÉ

Le présent programme de coopération dans le domaine de l'agriculture et des ressources naturelles comprendra, dans la mesure dont les Parties conviendront de temps à autre, les activités ci-après :

- 1) Études sur les besoins du Brésil dans le domaine de l'agriculture et des ressources naturelles et sur les ressources disponibles pour y faire face;
- 2) Élaboration et adaptation continue d'un programme facilitant la satisfaction de ces besoins;
- 3) Mise en train et réalisation de tous projets concernant l'agriculture, les ressources naturelles et les pêcheries qui auront fait l'objet d'un accord entre les Parties;
- 4) Activités connexes de formation professionnelle tant au Brésil qu'ailleurs.

Article IV

LA MISSION TECHNIQUE

L'Administration créera un groupe de techniciens et de spécialistes qui prêteront leur concours pour l'exécution du présent programme de coopération dans le domaine de l'agriculture et des ressources naturelles. Les techniciens et spécialistes désignés par l'Administration au titre du présent Accord ainsi que les techniciens et spécialistes désignés en vertu d'autres accords relatifs à des programmes constitueront le Groupe technique américain. Le Groupe technique américain sera placé sous l'autorité d'un Codirecteur américain, dont le statut est défini dans le présent Accord. Le Codirecteur et les autres membres du Groupe technique américain seront désignés par le Gouvernement des États-Unis d'Amérique mais devront recevoir l'agrément du Gouvernement des États-Unis du Brésil.

Article V

ESCRITÓRIO TÉCNICO DE AGRICULTURA

Un organisme spécial désigné sous le nom d'Escritório Técnico de Agricultura (ci-après dénommé « l'Escritório ») est créé en vertu du présent Accord : il administrera le programme de coopération agricole conformément aux dis-

positions du présent Accord, sous la direction de deux Codirecteurs (ci-après dénommés « le Codirecteur américain » et le « Codirecteur brésilien »). Le Codirecteur américain sera nommé par l'Administration et le Codirecteur brésilien par le Ministre de l'agriculture du Brésil (ci-après dénommé « le Ministre »). Chaque Codirecteur devra recevoir l'agrément du Gouvernement de l'autre Partie.

Article VI

CONTRIBUTION DES PARTIES

En vue d'assurer l'exécution du programme pendant la durée du présent Accord, les Parties contractantes alloueront et fourniront des fonds dans les limites et dans les conditions définies ci-après :

1. Pour la période allant de la date d'entrée en vigueur du présent Accord au 31 décembre 1953, le Gouvernement des États-Unis d'Amérique fournira les fonds nécessaires pour le paiement des traitements et des autres frais des membres du Groupe technique américain ainsi que pour les autres dépenses administratives qu'il pourra être amené à faire au titre du présent programme de coopération. Ces fonds seront gérés par l'Administration et ne seront pas déposés au crédit de l'Escritório.
2. Pour la période allant de la date d'entrée en vigueur du présent Accord au 31 décembre 1953, le Gouvernement des États-Unis d'Amérique fournira en outre à l'Escritório la somme de 175.000 (cent soixante quinze mille) dollars. Les Parties conviennent que cette somme sera conservée aux États-Unis d'Amérique en vue des paiements à effectuer en dehors du Brésil en dollars des États-Unis. Les montants utilisés en vue de ces paiements dans les conditions arrêtées d'un commun accord par les Codirecteurs seront réputés avoir été déposés conformément aux dispositions du présent Accord. Les Codirecteurs pourront, en vertu du présent Accord, décider qu'une fraction quelconque de la somme susmentionnée sera déposée en espèces au compte de l'Escritório par versements échelonnés dans les conditions et aux dates arrêtées d'un commun accord.
3. Pour la période allant de la date d'entrée en vigueur du présent Accord au 31 décembre 1953, le Gouvernement des États-Unis du Brésil déposera au crédit de l'Escritório la somme de 14.000.000 (quatorze millions) de cruzeiros, en monnaie brésilienne. Ces fonds seront déposés par versements échelonnés dans les conditions et aux dates arrêtées d'un commun accord par les Codirecteurs.
4. Les Parties pourront ultérieurement convenir par écrit du montant des fonds que chacune allouera et fournira chaque année en vue d'assurer l'exécution du programme entre le 1^{er} janvier 1954 et le 31 décembre 1960.
5. Les sommes déposées au compte de l'Escritório ne pourront être retirées que contre un chèque ou un autre document de retrait approprié revêtu de la signature des deux Codirecteurs de l'Escritório. Les Codirecteurs feront figurer dans

l'accord de dépôt qu'ils concluront avec un établissement bancaire une clause stipulant que cet établissement sera tenu de rembourser à l'Escritório les sommes dont il aura débité le compte de l'Escritório contre remise de tout document autre qu'un chèque ou tout autre document de retrait revêtu de la signature des deux Codirecteurs.

Article VII

AUTRES CONTRIBUTIONS

1. Les projets qui seront entrepris en application du présent Accord pourront donner lieu à une collaboration avec des services du Gouvernement central, des États et des administrations locales du Brésil ainsi qu'avec des institutions de caractère public ou privé et des organisations internationales dont les États-Unis d'Amérique et les États-Unis du Brésil sont membres. Moyennant accord entre les Codirecteurs, les fonds, biens, services ou facilités qui seraient offerts soit par l'une des Parties, soit par les deux, soit par l'un quelconque des tiers mentionnés, pourront être acceptés et déposés au compte de l'Escritório en vue de l'exécution du programme de coopération dans le domaine de l'agriculture et des ressources naturelles et viendront s'ajouter aux fonds, biens, services et facilités qui doivent être fournis en vertu de l'article VI.

2. Outre la contribution financière prévue au paragraphe 3 de l'article VI du présent Accord, le Gouvernement des États-Unis du Brésil pourra, à ses frais et selon ce qui aura été convenu entre les Codirecteurs :

a) Désigner le personnel (spécialistes et autres) nécessaire pour collaborer avec le Groupe technique américain et qui constituera un Groupe technique brésilien;

b) Fournir les locaux, le matériel et le mobilier de bureau ainsi que les facilités, les matériaux, l'équipement, les fournitures et les services dont il pourra disposer pour le programme;

c) D'une façon générale, prêter le concours des autres services du Gouvernement des États-Unis du Brésil pour l'exécution du programme de coopération dans le domaine de l'agriculture et des ressources naturelles.

Article VIII

EXÉCUTION DES PROJETS

1. Le programme de coopération dans le domaine de l'agriculture et des ressources naturelles prévu par le présent Accord consistera en une série de projets qui pourront être exécutés par des services fédéraux, régionaux, d'État, locaux ou intergouvernementaux au Brésil. Chaque projet fera l'objet d'un accord écrit qui définira la nature des travaux à exécuter, fixera les crédits nécessaires et contiendra, le cas échéant, toutes autres dispositions que les Parties désireront y faire figurer. Les accords relatifs aux projets exécutés à l'échelon fédéral seront signés

par les Codirecteurs après avoir été approuvés par le Ministre et le chef de tout service fédéral intéressé. Les accords relatifs à des projets exécutés aux autres échelons seront approuvés et signés par les Codirecteurs et par l'agent compétent du service intéressé.

2. Lorsque l'exécution d'un projet sera pratiquement achevée, les Codirecteurs et, le cas échéant, les agents des services intéressés rédigeront et signeront un rapport d'achèvement rendant compte des travaux accomplis, des objectifs visés, des dépenses effectuées, des difficultés rencontrées et résolues, ainsi que de tous autres éléments importants.

3. Il appartiendra aux Codirecteurs de désigner conjointement le personnel (spécialistes, techniciens et autres) dans le domaine de l'agriculture et des ressources naturelles qui sera envoyé aux États-Unis d'Amérique ou ailleurs en application du présent programme pour y recevoir une formation aux frais de l'Escritório, ainsi que de déterminer les activités de formation professionnelle auxquelles ce personnel participera.

4. Les Codirecteurs proposeront, et le Ministre et le Directeur de la Coopération technique au Brésil approuveront, les principes généraux et les procédures administratives qui doivent régir le programme de coopération dans le domaine de l'agriculture et des ressources naturelles, l'exécution des projets et le fonctionnement de l'Escritório, en ce qui concerne notamment les sorties de fonds et la comptabilité, les engagements financiers assumés par l'Escritório, l'achat, l'utilisation, l'inventaire, la gestion et l'affectation des biens, l'engagement et le licenciement des fonctionnaires et autres agents de l'Escritório, leurs conditions d'emploi et toutes autres questions administratives.

5. Tous les contrats et autres instruments et documents relatifs à l'exécution des projets relevant du présent Accord seront conclus au nom de l'Escritório et signés par les deux Codirecteurs. Les livres et archives de l'Escritório relatifs au programme de coopération pourront à tout moment être examinés par des représentants autorisés du Gouvernement des États-Unis du Brésil et du Gouvernement des États-Unis d'Amérique. Les Codirecteurs de l'Escritório présenteront aux deux Gouvernements un rapport annuel d'activité et tels autres rapports qu'il faudra.

6. Chacun des Codirecteurs pourra, sous réserve d'obtenir dans chaque cas l'approbation de son homologue, déléguer à ses adjoints tous pouvoirs que lui confère le présent Accord. Cette délégation ne limitera pas le droit des Codirecteurs de se soumettre directement l'un à l'autre toutes questions nécessitant examen et décision.

Article IX

DISPOSITIONS FINANCIÈRES ADDITIONNELLES

1. Tous les fonds déposés au crédit de l'Escritório conformément au présent Accord demeureront utilisables aux fins du programme de coopération dans le

domaine de l'agriculture et des ressources naturelles pendant la durée de l'Accord, quels que soient les périodes annuelles ou les exercices financiers en usage dans chacun des deux pays.

2. Tous les matériaux, équipements et fournitures acquis pour le programme de coopération deviendront la propriété de l'Escritório et serviront exclusivement à la mise en œuvre du présent Accord. Les matériaux, équipements et fournitures qui subsisteront à l'expiration du présent programme de coopération seront mis à la disposition du Gouvernement des États-Unis du Brésil.

3. Les intérêts provenant des fonds de l'Escritório, ainsi que tout autre accroissement de ses avoirs, quelles qu'en soient la nature ou la source, seront consacrés à l'exécution du programme de coopération et ne pourront venir en déduction d'une contribution due par l'un des Gouvernements ni être déposés au Trésor de l'un des Gouvernements.

4. Les fonds de l'Escritório non utilisés ou engagés à l'expiration du programme de coopération dans le domaine de l'agriculture et des ressources naturelles seront, à moins que les Parties contractantes n'en conviennent alors autrement par écrit, remboursés auxdites Parties en proportion des contributions financières respectives que le Gouvernement des États-Unis d'Amérique et le Gouvernement des États-Unis du Brésil auront versées en vertu du présent Accord, compte tenu des modifications et prorogations dont celui-ci aura pu faire l'objet.

Article X

DROITS ET EXEMPTIONS

1. Le Gouvernement des États-Unis du Brésil étendra à l'Escritório et à tout son personnel le bénéfice de tous les droits et privilèges reconnus par la législation brésilienne aux services du Gouvernement des États-Unis du Brésil et à leur personnel.

2. Les fournitures, équipements et matériaux qui seront procurés à l'Escritório par le Gouvernement des États-Unis d'Amérique, soit directement, soit en vertu d'un contrat avec un organisme public ou privé, entreront au Brésil en franchise de tous droits de douane ou d'importation.

3. Les droits et privilèges mentionnés au paragraphe 1 du présent article seront également reconnus à l'Administration et au personnel du Gouvernement des États-Unis d'Amérique en ce qui concerne les opérations ayant trait au programme de coopération agricole et les biens affectés à l'exécution de ce programme.

4. Toutes les personnes, qu'il s'agisse d'agents du Gouvernement des États-Unis d'Amérique ou d'employés d'organismes publics ou privés liés par contrat, qui se trouveront au Brésil en vue d'exécuter le programme de coopération agri-

cole et dont l'entrée dans le pays aura été approuvée par le Gouvernement des États-Unis du Brésil conformément à l'article IV du présent Accord seront exemptées, pour les revenus sur lesquels elles sont tenues de payer des impôts sur le revenu et des contributions de sécurité sociale au Gouvernement des États-Unis d'Amérique, de tous impôts et contributions correspondants prévus par la législation des États-Unis du Brésil; elles seront de même exemptées des impôts frappant les biens destinés à leur usage personnel et de tous droits de douane sur les effets personnels et articles ménagers qu'elles importeront dans le pays pour leur propre usage ou pour celui de leur famille. L'Ambassadeur des États-Unis d'Amérique au Brésil communiquera périodiquement au Ministre des relations extérieures du Brésil le nom des personnes auxquelles les dispositions du présent paragraphe sont applicables.

Article XI

IMMUNITÉ SOUVERAINE

1. Les Parties déclarent que l'Administration, étant un organisme du Gouvernement des États-Unis d'Amérique, bénéficie de tous les privilèges et immunités, y compris l'immunité de juridiction, reconnus au Gouvernement des États-Unis d'Amérique.

2. Il est convenu que, si les avoirs ou fonds fournis par le Gouvernement des États-Unis d'Amérique en vue de l'exécution du présent programme d'assistance font l'objet, au Brésil, d'une procédure judiciaire quelconque qui rende difficile ou impossible leur utilisation libre et immédiate aux fins initialement prévues, le Gouvernement brésilien fournira immédiatement l'équivalent des avoirs ou fonds en question en vue de permettre l'exécution du programme ou la réalisation des fins indiquées; à cet effet, l'Administration brésilienne utilisera, si possible, les crédits dont elle dispose ou, le cas échéant, demandera au Congrès national de voter les crédits nécessaires.

Article XII

MESURES LÉGISLATIVES ET EXÉCUTIVES

Le Gouvernement des États-Unis du Brésil veillera à faire adopter les mesures législatives et prendra les mesures exécutives nécessaires à la mise en œuvre du présent Accord.

Article XIII

EFFET DU PRÉSENT ACCORD SUR CERTAINS ACCORDS ANTÉRIEURS

1. Les dispositions du présent Accord s'appliqueront, à dater de son entrée en vigueur, à toutes les activités régies par les dispositions des accords suivants :

a) Mémoires en date des 28 et 30 octobre 1940 échangés entre le Ministère de l'agriculture des États-Unis du Brésil et le Département de l'agri-

culture des États-Unis d'Amérique¹, et relatifs à des recherches en vue du développement de la culture du caoutchouc au Brésil;

b) Accord effectué par échange de notes, signées à Rio de Janeiro le 27 juin 1951¹, en vue de l'exécution d'un programme de formation agricole à Fazenda Ipanema et en d'autres points du Brésil;

c) Accord effectué par échange de notes, signées à Rio de Janeiro le 29 juin 1951², concernant des cours de formation dans le domaine de la vulgarisation agricole et de l'économie ménagère à Viçosa et en d'autres points du Brésil.

2. Les accords d'exécution de projets seront établis et mis en vigueur par les Codirecteurs conformément aux dispositions du présent Accord, le plus rapidement possible, en ce qui concerne les activités entreprises en vertu des accords énumérés au paragraphe 1 du présent article et dont l'exécution doit être poursuivie. Tout accord visé au paragraphe 1 du présent article et appelé à être remplacé par un accord d'exécution de projet est considéré comme abrogé par le présent Accord, l'abrogation devant prendre effet à la date d'entrée en vigueur de l'accord d'exécution de projet qui le remplace. Chaque accord d'exécution de projet précisera l'accord antérieur auquel il se substituera.

Article XIV

ENTRÉE EN VIGUEUR ET DURÉE

Le présent Accord pourra être désigné sous le titre d'« Accord relatif à un programme concernant l'agriculture et les ressources naturelles ». Les Parties contractantes mettront le présent Accord en vigueur, dans les limites de leurs attributions exécutives, à la date de sa signature; il prendra pleinement effet dès que les formalités requises par la Constitution des Parties auront été remplies. Il demeurera en vigueur jusqu'au 31 décembre 1960 ou jusqu'à l'expiration d'un délai de trois mois à compter du jour où l'un des Gouvernements aura notifié par écrit à l'autre son intention d'y mettre fin; il est entendu toutefois que pour la période 1^{er} janvier 1954-31 décembre 1960, les Parties ne seront tenues d'exécuter les obligations découlant du présent Accord que dans la mesure où elles disposeront toutes deux des crédits nécessaires et où elles seront parvenues à l'accord visé au paragraphe 4 de l'article VI ci-dessus.

EN FOI DE QUOI les plénipotentiaires soussignés ont signé le présent Accord et y ont apposé leur sceau.

FAIT en double exemplaire à Rio de Janeiro, le 26 juin 1953, dans les langues anglaise et portugaise.

[SCEAU] W. N. WALMSLEY Jr.
[SCEAU] Merwin BOHAN

[SCEAU] M. DE PIMENTEL BRANDAO
[SCEAU] João Cleophas DE OLIVEIRA

¹ Non publiés par le Département d'État des États-Unis d'Amérique.

² Nations Unies, *Recueil des Traités*, vol. 184, p. 303.

No. 4809

**UNITED STATES OF AMERICA
and
UNION OF SOVIET SOCIALIST REPUBLICS**

**Exchange of notes constituting an agreement relating to
passport visas. Moseow, 26 March and 11 and 20 August
1958**

Official texts: English and Russian.

Registered by the United States of America on 26 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES**

**Échange de notes constituant un accord relatif aux visas
de passeports. Moseou, 26 mars et 11 et 20 août 1958**

Textes officiels anglais et russe.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

No. 4809. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND THE UNION OF SOVIET SOCIALIST REPUBLICS RELATING TO PASSPORT VISAS. MOSCOW, 26 MARCH AND 11 AND 20 AUGUST 1958

I

The American Embassy to the Ministry of Foreign Affairs of the Union of Soviet Socialist Republics

No. 804

The Embassy of the United States of America presents its compliments to the Ministry of Foreign Affairs of the U.S.S.R. and referring to the Ministry's note No. KU-1062 of March 5, 1958² notes with gratification that the Ministry is prepared to consider the question of the issuance of visas without fees to citizens of the U.S.A. under conditions of reciprocity.

It is the policy of the United States Government to encourage the reduction or elimination of non-immigrant visa fees on the basis of reciprocity. The Embassy therefore proposes that the Government of the United States and the Government of the U.S.S.R. agree to eliminate all nonimmigrant visa fees for the bearers of passports issued by the other government, effective upon receipt by the Embassy of notification that this proposal is acceptable to the Government of the U.S.S.R.

Embassy of the United States of America
Moscow, March 26, 1958

II

The Ministry of Foreign Affairs of the Union of Soviet Socialist Republics to the American Embassy

[RUSSIAN TEXT — TEXTE RUSSE]

[TRANSLATION³ — TRADUCTION⁴]

МИНИСТЕРСТВО
ИНОСТРАННЫХ ДЕЛ СССР

MINISTRY OF FOREIGN AFFAIRS
OF THE U.S.S.R.

№ КУ-3399

No. KU-3399

Министерство Иностранных Дел
Союза Советских Социалистических
Республик свидетельствует свое ува-

The Ministry of Foreign Affairs of
the Union of Soviet Socialist Repub-
lics presents its compliments to the

¹ Came into force on 20 August 1958 by the exchange of the said notes.

² Not printed by the Department of State of the United States of America.

³ Translation by the Government of the United States of America.

⁴ Traduction du Gouvernement des États-Unis d'Amérique.

жение Посольству Соединенных Штатов Америки и имеет честь сообщить в ответ на его ноту № 804 от 26 марта 1958 года, что предложение Посольства о взаимной бесплатной выдаче всех видов виз гражданам США и СССР принимается.

Министерство дало необходимые указания Посольствам, Миссиям и Консульствам СССР за границей о том, чтобы впредь при выдаче ими виз гражданам США консульские сборы не взимались.

Министерство просит Посольство подтвердить введение этого порядка выдачи виз американской стороной.

[ПЕЧАТЬ] 11 августа 1958 года

Посольству США
г. Москва

Embassy of the United States of America and, in reply to the latter's note No. 804 dated March 26, 1958, has the honor to communicate that the Embassy's proposal concerning the reciprocal issuance of all types of visas without fees to citizens of the U.S.A. and the U.S.S.R. is accepted.

The Ministry has given the necessary instructions to the embassies, missions, and consulates of the U.S.S.R. abroad to the effect that in the future they shall not collect consular fees when issuing visas to citizens of the U.S.A.

The Ministry requests the Embassy to confirm the introduction of this method of issuing visas by the American side.

[SEAL] August 11, 1958

Embassy of the U.S.A.
Moscow

III

The American Embassy to the Ministry of Foreign Affairs of the Union of Soviet Socialist Republics

No. 196

The Embassy of the United States of America presents its compliments to the Ministry of Foreign Affairs of the Union of Soviet Socialist Republics and has the honor to confirm, in answer to the Ministry's note No. KU-3399 of August 11, 1958, that all visa-issuing offices of the United States of America have been instructed that no fees are to be charged for the issuance of nonimmigrant visas to the bearers of Soviet passports.

The Embassy wishes to call the Ministry's attention to the fact that the Embassy's original note on this subject, No. 804 of March 26, 1958, confined its proposal for the elimination of fees to the issuance of nonimmigrant visas. The fee for an American immigrant visa is established by law and is accordingly not subject to reduction or elimination.

Embassy of the United States of America
Moscow, August 20, 1958

[TRADUCTION — TRANSLATION]

N^o 4809. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES RELATIF AUX VISAS DE PASSEPORTS. MOSCOU, 26 MARS ET 11 ET 20 AOÛT 1958

I

L'Ambassade des États-Unis d'Amérique au Ministère des affaires étrangères de l'Union des Républiques socialistes soviétiques

N^o 804

L'Ambassade des États-Unis d'Amérique présente ses compliments au Ministère des affaires étrangères de l'URSS et, se référant à la note du Ministère n^o KU-1062 du 5 mars 1958², note avec satisfaction que le Ministère est disposé à examiner la possibilité de délivrer gratuitement les visas aux citoyens des États-Unis sous réserve de réciprocité.

Le Gouvernement des États-Unis a pour politique d'encourager la réduction ou la suppression des droits de visas aux non-immigrants sur la base de la réciprocité. En conséquence, l'Ambassade propose que le Gouvernement des États-Unis et le Gouvernement de l'URSS conviennent de supprimer tous les droits de visas pour les non-immigrants titulaires d'un passeport délivré par l'autre Gouvernement et que cet Accord entre en vigueur dès réception par l'Ambassade d'une notification du Gouvernement de l'URSS l'informant que cette proposition rencontre son agrément.

Ambassade des États-Unis d'Amérique
Moscou, 26 mars 1958

II

Le Ministère des affaires étrangères de l'Union des Républiques socialistes soviétiques à l'Ambassade des États-Unis d'Amérique

MINISTÈRE DES AFFAIRES ÉTRANGÈRES DE L'URSS

N^o KU-3399

Le Ministère des affaires étrangères de l'Union des Républiques socialistes soviétiques présente ses compliments à l'Ambassade des États-Unis d'Amérique et, en réponse à la note de l'Ambassade n^o 804, en date du 26 mars 1958, a

¹ Entré en vigueur le 20 août 1958 par l'échange desdites notes.

² Non publiée par le Département d'État des États-Unis d'Amérique.

l'honneur de lui faire savoir qu'il accepte la proposition de l'Ambassade concernant la délivrance gratuite de tous les types de visas, sur la base de la réciprocité, aux citoyens des États-Unis et de l'URSS.

Le Ministère a donné aux ambassades, aux missions et aux consulats de l'URSS à l'étranger les instructions nécessaires pour qu'à l'avenir ils ne perçoivent aucun droit consulaire lorsqu'ils délivrent des visas à des citoyens des États-Unis.

Le Ministère prie l'Ambassade de bien vouloir lui confirmer que, de leur côté, les autorités américaines appliqueront désormais ces modalités de délivrance des visas.

[SCEAU] 11 août 1958

Ambassade des États-Unis d'Amérique
Moscou

III

L'Ambassade des États-Unis d'Amérique au Ministère des affaires étrangères de l'Union des Républiques socialistes soviétiques

N° 196

L'Ambassade des États-Unis d'Amérique présente ses compliments au Ministère des affaires étrangères de l'Union des Républiques socialistes soviétiques et a l'honneur de confirmer, en réponse à la note du Ministère n° KU-3399 du 11 août 1958, que tous les services des États-Unis d'Amérique qui délivrent des visas ont reçu pour instructions de ne percevoir aucun droit lors de la délivrance de visas aux non-immigrants titulaires d'un passeport soviétique.

L'Ambassade tient à appeler l'attention du Ministère sur le fait que la première note de l'Ambassade sur la question, n° 804 du 26 mars 1958, se bornait à proposer la suppression des droits pour la délivrance des visas aux non-immigrants. Le droit de visa américain aux immigrants est établi par la loi et ne peut être en conséquence ni réduit ni supprimé.

Ambassade des États-Unis d'Amérique
Moscou, 20 août 1958

No. 4810

**UNITED STATES OF AMERICA
and
ISRAEL**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act,
as amended (with agreed minute). Signed at Wash-
ington, on 6 November 1958**

Official text: English.

Registered by the United States of America on 26 June 1959.

**ÉTATS-UNIS D'AMÉRIQUE
et
ISRAËL**

**Accord relatif aux produits agricoles, conclu dans le cadre
du titre I de la loi tendant à développer et à favoriser
le commerce agricole, telle qu'elle a été modifiée (avec
procès-verbal approuvé). Signé à Washington, le 6 no-
vembre 1958**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

No. 4810. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT OF
ISRAEL UNDER TITLE I OF THE AGRICULTURAL
TRADE DEVELOPMENT AND ASSISTANCE ACT, AS
AMENDED. SIGNED AT WASHINGTON, ON 6 NO-
VEMBER 1958

The Government of the United States of America and the Government of Israel :

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in these commodities, or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries;

Considering that the purchase for Israel pounds of surplus agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade;

Considering that the Israel pounds accruing from such purchase will be utilized in a manner beneficial to both countries;

Desiring to set forth the understandings which will govern the sales, as specified below, of surplus agricultural commodities to Israel pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended (hereinafter referred to as the Act), and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR ISRAEL POUNDS

Subject to the issuance of purchase authorizations by the Government of the United States of America and acceptance by the Government of Israel, the Government of the United States of America undertakes to finance the sale to purchasers authorized by the Government of Israel, for Israel pounds, of the following agricultural commodities determined to be surplus pursuant to the Act in the amounts indicated :

¹ Came into force on 6 November 1958, upon signature, in accordance with article VI.

[TRADUCTION — TRANSLATION]

N° 4810. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT ISRAËLIEN RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À WASHINGTON, LE 6 NOVEMBRE 1958

Le Gouvernement des États-Unis d'Amérique et le Gouvernement israélien,

Reconnaissant qu'il est souhaitable de développer le commerce des produits agricoles entre leurs deux pays et avec d'autres nations amies, dans des conditions qui n'entraînent ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits, ni fluctuations excessives des cours mondiaux des produits agricoles, ni bouleversement des échanges commerciaux habituels avec les pays amis;

Considérant que l'achat de produits agricoles américains en surplus, contre paiement en livres israéliennes, favorisera le développement de ce commerce;

Considérant que les livres israéliennes provenant des achats en question seront utilisées de manière à servir les intérêts des deux pays;

Désirant arrêter les conditions qui régiront les ventes, énumérées ci-après, de produits agricoles en surplus au Gouvernement israélien conformément aux dispositions du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée (ci-après dénommée « la loi »), et les mesures que les deux Gouvernements prendront, tant individuellement que conjointement, pour favoriser le développement du commerce de ces produits;

Sont convenus de ce qui suit :

Article premier

VENTES CONTRE PAIEMENT EN LIVRES ISRAËLIENNES

Sous réserve de la délivrance d'autorisations d'achat par le Gouvernement des États-Unis d'Amérique et de leur acceptation par le Gouvernement israélien, le Gouvernement des États-Unis d'Amérique s'engage à financer, à concurrence des montants indiqués, la vente à des acheteurs autorisés par le Gouvernement israélien, contre paiement en livres israéliennes, des produits agricoles suivants, déclarés surplus aux termes du titre I de la loi.

¹ Entré en vigueur le 6 novembre 1958, dès la signature, conformément à l'article VI.

<i>Commodity</i>	<i>Amount (thousands)</i>
Feed grains	\$15,355
Wheat	11,256
Nonfat dried milk	1,528
Vegetable oils	2,381
Beans	331
Cotton	990
Tobacco	198
Ocean transportation	5,703
TOTAL	\$37,742

Purchase authorizations will be issued not later than 90 calendar days after the effective date of this Agreement. They will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the Israel pounds accruing from such sale and other relevant matters.

Article II

USES OF ISRAEL POUNDS

The two Governments agree that the Israel pounds accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement will be used by the Government of the United States of America in such manner and order of priority as the Government of the United States of America shall determine, for the following purposes, in the amounts shown :

1. For the United States expenditures under sub-sections (a), (b), (d), (f), (h), (i), (k), (l), (m), (n), and (o) of Section 104 of the Act, or under any of such sub-sections, the Israel pound equivalent of \$9.435 million. Uses under sub-sections (k), (l), (m), (n), and (o) are subject to legislative action by the Congress of the United States.

2. For loans to be made by the Export-Import Bank of Washington under Section 104 (e) of the Act and for administrative expenses of the Export-Import Bank of Washington in Israel incident thereto, the Israel pound equivalent of \$9.435 million, but not more than 25 percent of the currencies received under the agreement. It is understood that :

(a) Such loans under Section 104 (e) of the Act will be made to United States business firms and branches, subsidiaries, or affiliates of such firms in Israel for business development and trade expansion in Israel and to United States firms and Israel firms for the establishment of facilities for aiding in the utilization, distribution, or otherwise increasing the consumption of and markets for United States agricultural products.

<i>Produits</i>	<i>Montants (milliers de dollars)</i>
Graines fourragères	15.355
Blé	11.256
Lait écrémé en poudre	1.528
Huiles végétales	2.381
Fèves	331
Coton	990
Tabac	198
Frais de transport par mer	5.703
TOTAL	37.742

Les autorisations d'achat seront délivrées 90 jours au plus tard après la date d'entrée en vigueur du présent Accord. Elles contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt de la contre-valeur de ces produits en livres israéliennes et à toutes autres questions pertinentes.

Article II

UTILISATION DES LIVRES ISRAÉLIENNES

Les deux Gouvernements conviennent que les livres israéliennes acquises par le Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisées par ce Gouvernement suivant les modalités et l'ordre de priorité qu'il fixera, à concurrence des sommes indiquées, aux fins ci-après :

1. L'équivalent en livres israéliennes de 9.435.000 dollars servira à couvrir les dépenses effectuées par les États-Unis d'Amérique en vertu des paragraphes *a, b, d, f, h, i, k, l, m, n* et *o* de l'article 104 de la loi ou d'un quelconque de ces paragraphes. L'utilisation de ces fonds en vertu des paragraphes *k, l, m, n* et *o* doit, dans chaque cas, être approuvée par le Congrès des États-Unis.

2. L'équivalent en livres israéliennes de 9.435.000 dollars, à concurrence de 25 pour 100 des devises reçues en vertu de l'Accord, servira à l'Export-Import Bank de Washington à consentir des prêts conformément au paragraphe *e* de l'article 104 de la loi et à couvrir les dépenses d'administration qu'elle aura à supporter de ce chef en Israël. Il est entendu que :

a) Les prêts effectués conformément au paragraphe *e* de l'article 104 de la loi seront consentis à des entreprises commerciales américaines — et à leurs succursales, filiales ou entreprises affiliées — établies en Israël, pour servir à développer les affaires et le commerce dans ce pays, ainsi qu'à des entreprises américaines et des entreprises israéliennes pour créer les moyens de mieux utiliser et distribuer les produits agricoles américains et, de façon générale, de développer la consommation et les marchés de ces produits.

- (b) Loans will be mutually agreeable to the Export-Import Bank of Washington and the Government of Israel, acting through the Ministry of Finance. The Minister of Finance or his designate, will act for the Government of Israel, and the President of the Export-Import Bank of Washington, or his designate, will act for the Export-Import Bank of Washington.
- (c) Upon receipt of an application which the Export-Import Bank is prepared to consider, the Export-Import Bank will inform the Ministry of Finance of the identity of the applicant, the nature of the proposed business, the amount of the proposed business, the amount of the proposed loan, and the general purposes for which the loan proceeds would be expended.
- (d) When the Export-Import Bank is prepared to act favorably upon an application it will so notify the Ministry of Finance and will indicate the interest rate and the repayment period which would be used under the proposed loan. The interest rate will be similar to those prevailing in Israel on comparable loans and the maturities will be consistent with the purposes of the financing.
- (e) Within sixty days after the receipt of notice that the Export-Import Bank is prepared to act favorably upon an application the Ministry of Finance will indicate to the Export-Import Bank whether or not the Ministry of Finance has any objection to the proposed loan. Unless within the sixty-day period the Export-Import Bank has received such a communication from the Ministry of Finance it shall be understood that the Ministry of Finance has no objection to the proposed loan. When the Export-Import Bank approves or declines the proposed loan, it will notify the Ministry of Finance.
- (f) In the event the Israel pounds set aside for loans under Section 104 (e) of the Act are not advanced within three years from the date of this agreement because proposed loans have not been mutually agreeable to the Export-Import Bank of Washington and the Ministry of Finance, the Government of the United States of America may use the Israel pounds for any purpose authorized by Section 104 of the Act.

3. For loan to the Government of Israel under sub-section (g) of Section 104 of the Act, the Israel pound equivalent of not more than \$18.872 million, for financing such projects to promote economic development, including projects not heretofore included in plans of the Government of Israel as may be mutually agreed. It is understood that the loan will be denominated in dollars, with payment of principal and interest to be made in Israel pounds, such payments to be made at the applicable exchange rate as defined in the loan agreement. The terms and conditions of the loan and other provisions will be set forth in a supplemental loan agreement between the two Governments.

- b) Ces prêts devront être agréés à la fois par l'Export-Import Bank de Washington et le Gouvernement israélien, représenté par le Ministère des finances. Le Ministre des finances, ou une personne désignée par lui, agira en ce domaine au nom du Gouvernement israélien, et le Président de l'Export-Import Bank de Washington, ou une personne désignée par lui, agira au nom de l'Export-Import Bank de Washington.
- c) Quand l'Export-Import Bank recevra une demande de prêt qu'elle sera disposée à prendre en considération, elle informera le Ministère des finances de l'identité de l'emprunteur éventuel, de la nature de l'affaire proposée, du montant du prêt envisagé et, dans leurs grandes lignes, des fins auxquelles le montant du prêt serait utilisé.
- d) Quand l'Export-Import Bank sera disposée à approuver une demande de prêt, elle en informera le Ministère des finances et indiquera le taux d'intérêt et le délai d'amortissement envisagés. Le taux d'intérêt sera du même ordre que les taux en vigueur en Israël pour des prêts analogues et les échéances seront fixées d'une manière compatible avec les fins du financement.
- e) Dans les 60 jours qui suivront la réception de l'avis indiquant que l'Export-Import Bank est disposée à approuver une demande de prêt, le Ministère des finances fera connaître à l'Export-Import Bank ses objections éventuelles à l'octroi du prêt. Si l'Export-Import Bank ne reçoit pas, dans ledit délai de 60 jours, une communication à cet effet du Ministère des finances, il sera entendu que ce dernier ne s'oppose pas à ce que le prêt envisagé soit consenti. Lorsque l'Export-Import Bank approuvera ou rejettera la demande de prêt, elle en informera le Ministère des finances.
- f) Si, dans un délai de trois ans à compter de la date du présent Accord, les livres israéliennes destinées aux prêts prévus au paragraphe e de l'article 104 de la loi n'ont pas été avancées, du fait que les prêts envisagés n'auront pas reçu le double agrément de l'Export-Import Bank de Washington et du Ministère des finances, le Gouvernement des États-Unis d'Amérique pourra employer lesdites livres israéliennes à toute autre fin prévue par l'article 104 de la loi.

3. L'équivalent en livres israéliennes de 18.872.000 dollars au maximum servira à consentir un prêt au Gouvernement israélien, conformément au paragraphe g de l'article 104 de la loi, en vue de financer des travaux propres à favoriser le développement économique, y compris des travaux qui ne figurent pas dans les plans déjà établis par le Gouvernement israélien et sur lesquels un accord interviendra entre les deux Gouvernements. Il est entendu que le prêt sera libellé en dollars des États-Unis et que le principal et les intérêts seront payables en livres israéliennes, au taux de change défini dans l'accord de prêt. Les modalités et les conditions du prêt, ainsi que toutes autres dispositions utiles, seront énoncées dans un Accord de prêt complémentaire entre les deux Gouvernements.

4. In the event the total of Israel pounds accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement is less than the equivalent of \$37,742,000, the amount available for loans to the Government of Israel will be reduced by an equivalent amount; to the extent that the total exceeds the Israel pound equivalent of \$37,742,000, 25 percent of the excess will be available for the use of the Government of the United States of America, 25 percent for loans under Section 104 (e) and 50 percent for loans to the Government of Israel under Section 104 (g).

Article III

DEPOSIT OF ISRAEL POUNDS

Israel pounds shall be deposited to the account of the Government of the United States of America in payment for the commodities and for ocean transportation costs financed by the Government of the United States of America (except excess costs resulting from the requirement that United States flag vessels be used) at the rate of exchange for United States dollars generally applicable to import transactions (excluding imports granted a preferential rate) in effect on the dates of dollar disbursement by United States banks, or by the Government of the United States of America, as provided in the purchase authorizations.

Article IV

GENERAL UNDERTAKINGS

1. The Government of Israel agrees that it will take all possible measures to prevent the resale or transshipment to other countries, or the use for other than domestic purposes (except where such resale, transshipment or use is specifically approved by the Government of the United States of America), of the surplus agricultural commodities purchased pursuant to the provisions of this Agreement, and to assure that the purchase of such commodities does not result in increased availability of these or like commodities to nations unfriendly to the United States of America.

2. The two Governments agree that they will take reasonable precautions to assure that all sales or purchases of agricultural commodities pursuant to this Agreement will not unduly disrupt world prices of agricultural commodities, displace usual marketings of the United States of America in these commodities, or disrupt normal patterns of commercial trade with friendly countries.

4. Si les ventes faites dans le cadre du présent Accord procurent au Gouvernement des États-Unis d'Amérique une somme en livres israéliennes inférieure à l'équivalent de 37.742.000 dollars, la somme pouvant être prêtée au Gouvernement israélien sera diminuée de la différence; si, au contraire, le total des livres israéliennes déposées dépasse l'équivalent de 37.742.000 dollars, 25 pour 100 de l'excédent seront librement utilisés par le Gouvernement des États-Unis d'Amérique, 25 pour 100 pourront servir à des prêts envisagés au paragraphe *e* de l'article 104 de la loi et 50 pour 100 pourront servir à des prêts au Gouvernement israélien conformément au paragraphe *g* de l'article 104 de la loi.

Article III

DÉPÔT DES LIVRES ISRAÉLIENNES

La somme en livres israéliennes qui sera déposée au compte du Gouvernement des États-Unis d'Amérique en paiement des produits et des frais de transport par mer financés par ce Gouvernement (à l'exclusion des frais supplémentaires qui résulteraient, le cas échéant, de l'obligation de transporter les produits sous pavillon américain) sera calculée au taux de change du dollar des États-Unis généralement applicable aux opérations d'importation (à l'exception des importations bénéficiant d'un taux préférentiel) à la date à laquelle les banques des États-Unis ou le Gouvernement des États-Unis d'Amérique déboursent les dollars, conformément aux dispositions des autorisations d'achat.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement israélien s'engage à prendre toutes mesures possibles pour empêcher la revente ou la réexpédition à d'autres pays, ou l'utilisation à des fins autres que la consommation intérieure, des produits agricoles en surplus achetés en application des dispositions du présent Accord (sauf lorsque cette revente, cette réexpédition ou cette utilisation seront expressément autorisées par le Gouvernement des États-Unis d'Amérique) et pour éviter que l'achat desdits produits n'ait pour effet de mettre des quantités accrues de ces produits, ou de produits analogues, à la disposition de pays qui n'entretiennent pas des relations amicales avec les États-Unis d'Amérique.

2. Les deux Gouvernements s'engagent à prendre les précautions voulues pour que les ventes ou achats de produits agricoles en surplus, effectués conformément au présent Accord, n'entraînent ni fluctuations excessives des cours mondiaux des produits agricoles, ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits, ni bouleversement des échanges commerciaux habituels avec les pays amis.

3. In carrying out this Agreement, the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of Israel agrees to furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to arrivals and conditions of commodities and the provisions for the maintenance of usual marketings, and information relating to exports of the same or like commodities.

Article V

CONSULTATION

The two Governments will, upon the request of either of them, consult regarding any matter relating to the application of this Agreement or to the operation of arrangements carried out pursuant to this Agreement.

Article VI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE in duplicate at Washington this sixth day of November, 1958.

For the Government of the United States of America :
William M. ROUNTREE

For the Government of Israel :
Yaacov HERZOG

AGREED MINUTE BETWEEN THE NEGOTIATORS FOR THE UNITED STATES OF AMERICA AND THE NEGOTIATORS FOR ISRAEL RELATIVE TO THE AGRICULTURAL COMMODITIES AGREEMENT, SIGNED NOVEMBER 6, 1958

The United States representatives secured the following understandings from the representatives of Israel :

1. *Usual Marketings*

Wheat. The amount of \$9.4 million (about 150,000 Metric Tons) has been agreed to under Title I, Public Law 480, on condition that Israel will import 150,000 M. T. during the United States fiscal year 1959 (hereinafter referred to

3. Dans l'exécution du présent Accord, les deux Gouvernements s'efforceront de maintenir des conditions commerciales qui ne gênent pas l'activité des négociants privés et feront tout en leur pouvoir pour stimuler et développer une demande continue de produits agricoles.

4. Le Gouvernement israélien s'engage à fournir, à la demande du Gouvernement des États-Unis d'Amérique, des renseignements sur l'exécution du programme, notamment en ce qui concerne les arrivages et l'état des marchandises reçues, et les dispositions adoptées pour que les marchés habituels ne se trouvent pas troublés, ainsi que des renseignements concernant les exportations des produits considérés ou de produits analogues.

Article V

CONSULTATIONS

À la requête de l'un ou de l'autre, les deux Gouvernements se consulteront sur toute question concernant l'application du présent Accord ou des arrangements pris dans le cadre du présent Accord.

Article VI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur dès la signature.

EN FOI DE QUOI les représentants des deux Gouvernements, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Washington, en double exemplaire, le 6 novembre 1958.

Pour le Gouvernement des États-Unis d'Amérique :
William M. ROUNTREE

Pour le Gouvernement israélien :
Yaacov HERZOG

PROCÈS-VERBAL APPROUVÉ PAR LES NÉGOCIATEURS REPRÉSENTANT LES ÉTATS-UNIS D'AMÉRIQUE ET LES NÉGOCIATEURS REPRÉSENTANT ISRAËL CONCERNANT L'ACCORD RELATIF AUX PRODUITS AGRICOLES, SIGNÉ LE 6 NOVEMBRE 1958

Les représentants des États-Unis d'Amérique ont obtenu des représentants d'Israël les précisions suivantes :

1. *Ventes habituelles*

Blé. La somme de 9.400.000 dollars (environ 150.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi 480, à condition qu'Israël importe, de pays du monde libre, au cours de l'exercice budgétaire 1959 des États-Unis

as FY 1959) from free world sources of which at least 50,000 M. T. will be imported from the United States as usual marketings purchased with Israel's own resources, and on the further condition that exports of wheat by the Government of Israel during FY 1959 consist only of durum wheat and be limited to no more than 10,000 M. T. Further, it is understood that the Government of Israel will procure with its own resources an amount of wheat equivalent to that exported over and above the amount agreed to be procured as usual marketings (i. e. 150,000 M. T.).

Paragraph 3 of the Agreement supplement (dated June 30, 1958)¹ which relates to a modification in the Agricultural Commodities Agreement entered into on November 7, 1957, as amended,² is hereby further amended by deleting the words "wheat and" wherever these words appear.

Feed Grains. The \$15.4 million (about 350,000 M. T.) has been agreed to under Title I, Public Law 480, on condition, as theretofore agreed upon, that Israel will import 20,000 M. T. during FY 1959 as usual marketings for dollars.

Vegetable Oil. The \$2.4 million (about 8,000 M. T.) has been agreed to under Title I, Public Law 480, on condition that Israel will import from the United States as usual marketings for dollars during FY 1959 an amount of oil seeds or oils having an oil equivalent of 8,000 tons.

Cotton. The \$990,000 (about 6,000 bales) has been agreed to under Title I, Public Law 480, on condition that Israel will import 10,000 bales during FY 1959 as usual marketings for dollars.

Tobacco. The \$0.2 million (about 120 metric tons) has been agreed to under Title I, Public Law 480, on condition that Israel will import \$150,000 worth of tobacco during FY 1959 as usual marketings for dollars.

2. *Currency Uses*

It is understood that, in view of the agricultural surplus problem in the United States, careful attention will need be given to the inadvisability of using economic development loan funds under section 104 (g) for projects either in the field of governmental or private investment which would reduce export outlets for United States agricultural commodities. This applies to any project whether or not related to projects financed by the Export-Import Bank of Washington, the International Bank for Reconstruction and Development, or the International Finance Corporation. Projects for such purposes as expansion or

¹ United Nations, *Treaty Series*, Vol. 314, p. 362.

² United Nations, *Treaty Series*, Vol. 302, p. 255, and Vol. 303, p. 384.

(ci-après dénommé FY 1959), 150.000 tonnes métriques, dont au moins 50.000 tonnes métriques provenant de ventes habituelles des États-Unis et achetées par Israël avec ses ressources propres, et à condition encore que les exportations de blé faites par le Gouvernement d'Israël pendant FY 1959 ne portent que sur du blé dur et ne dépassent pas 10.000 tonnes métriques. En outre, il est entendu que le Gouvernement d'Israël achètera, à l'aide de ses propres ressources, un tonnage de blé égal à celui qu'il aura exporté au-delà de la quantité qu'il consent à acheter dans les conditions habituelles (c'est-à-dire 150.000 tonnes métriques).

Le paragraphe 3 du supplément à l'Accord (en date du 30 juin 1958)¹ qui concerne une modification de l'Accord relatif aux produits agricoles conclu le 7 novembre 1957, tel qu'il a été modifié², est modifié à son tour et les mots « blé et » sont supprimés partout où ils figurent.

Graines fourragères. La somme de 15.400.000 dollars (environ 350.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi 480, à condition, ainsi qu'il avait déjà été convenu, qu'Israël importe, pendant FY 1959, 20.000 tonnes métriques provenant de ventes habituelles contre paiement en dollars.

Huile végétale. La somme de 2.400.000 dollars (environ 8.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi 480, à condition qu'Israël importe des États-Unis, pendant FY 1959, une quantité de graines oléagineuses ou d'oléagineux correspondant à 8.000 tonnes d'huile, provenant de ventes habituelles contre paiements en dollars.

Coton. La somme de 990.000 dollars (environ 6.000 balles) a été acceptée dans le cadre du titre I de la loi 480, à condition qu'Israël importe, au cours de FY 1959, 10.000 balles provenant de ventes habituelles contre paiement en dollars.

Tabac. La somme de 200.000 dollars (environ 120 tonnes métriques) a été acceptée dans le cadre du titre I de la loi 480, à condition qu'Israël importe, au cours de FY 1959, une quantité de tabac d'une valeur de 150.000 dollars provenant de ventes habituelles contre paiement en dollars.

2. *Utilisation des devises*

Étant donné que les États-Unis doivent faire face au problème d'un excédent de production agricole, il est entendu qu'il convient de ne pas perdre de vue qu'il serait contre-indiqué d'affecter les fonds prêtés pour favoriser l'essor économique, conformément au paragraphe *g* de l'article 104, à des investissements publics ou privés susceptibles de réduire les débouchés à l'exportation des produits agricoles américains. Ce qui précède s'applique à tous travaux, rattachés ou non à ceux que financent l'Export-Import Bank de Washington, la Banque internationale pour la reconstruction et le développement ou la Société financière

¹ Nations Unies, *Recueil des Traités*, vol. 314, p. 363.

² Nations Unies, *Recueil des Traités*, vol. 302, p. 255, et vol. 303, p. 385.

improvement of livestock production, storage, processing and distribution facilities; development of forestry resources; or other purposes which would not have the effect of reducing export outlets for United States agricultural commodities would be considered on an individual basis.

3. The representatives of the two Governments agreed that in connection with agricultural market development activities in other countries the Government of Israel will provide the equivalent of \$200,000 worth of Israel pounds in European currencies or other currencies to be agreed upon, or facilities for the conversion thereof, for such purposes, including payment of international travel not necessarily originating or terminating in Israel. In this connection the United States representatives agreed that preference will be given, but not necessarily limited, to use of Israeli flag lines.

4. The Israeli representative requested clarification of the language of the first sentence of Article II, paragraph 3 of the present Agricultural Commodities Agreement, pointing out that the Israeli development budget was developed to include all priority projects which the Government of Israel hoped to be in a position to undertake in a given year, even though the costs far exceeded normally anticipated domestic revenues. The Government of Israel took into account extraordinary revenues from foreign sources for these projects. In the event that total income proved insufficient, the lowest priority projects would be postponed. The United States representative pointed out that the wording of the first sentence of Article II, paragraph 3 was not proposed to modify existing procedures, but rather was intended to assure that new, important projects heretofore not included in the development budget could be included in a supplementary budget and financed by local currencies generated from the present Agricultural Commodities Agreement, provided these are mutually recognized as being essential. On the basis of the foregoing explanation of the first sentence of Article II, paragraph 3, the Israeli representative expressed his satisfaction with that provision.

DONE in duplicate at Washington this sixth day of November, 1958.

Y. H.

W. R.

internationale. Les projets visant, par exemple, à développer ou améliorer l'élevage et les installations d'entreposage, de traitement et de distribution, à développer les ressources forestières ou à atteindre tous autres objectifs qui ne seraient pas de nature à réduire les débouchés des produits agricoles américains, feront chacun l'objet d'un examen particulier.

3. Les représentants des deux Gouvernements sont convenus que le Gouvernement israélien contribuerait aux activités tendant à développer le marché des produits agricoles dans d'autres pays, en versant, en monnaies européennes, l'équivalent d'une somme en livres israéliennes correspondant à 200.000 dollars. Il pourra aussi verser d'autres monnaies dont la détermination fera l'objet d'un accord ou procurer les moyens de les convertir. Il pourra notamment prendre à sa charge le coût de voyages internationaux dont le point de départ ou celui d'arrivée ne se situerait pas obligatoirement en Israël. À cet égard, les représentants des États-Unis d'Amérique ont accepté que la préférence soit accordée, sans être nécessairement limitée, aux lignes israéliennes.

4. Le représentant d'Israël a demandé que le texte de la première phrase du paragraphe 3 de l'article II du présent Accord relatif aux produits agricoles soit rédigé plus clairement. Il a fait ressortir que la partie du budget d'Israël consacrée au développement était établie de manière à couvrir tous les travaux prioritaires que le Gouvernement d'Israël espérait être à même d'entreprendre pendant une année déterminée, même si leur coût dépassait de beaucoup les prévisions normales des recettes intérieures. Pour ces travaux, le Gouvernement israélien tenait compte de recettes extraordinaires provenant de sources extérieures; si le total des recettes se révélait insuffisant, les travaux dont l'ordre de priorité était le moins élevé étaient remis à une date ultérieure. Le représentant des États-Unis d'Amérique a fait remarquer que la rédaction de la première phrase du paragraphe 3 de l'article II ne visait pas à modifier des procédures existantes : elle tendait plutôt à assurer que des travaux nouveaux et importants, pour lesquels des crédits n'auraient pas encore été prévus dans la partie du budget ayant trait au développement, pourraient, à condition que les deux parties les considèrent comme essentiels, être inclus dans un budget complémentaire et financés en devises locales provenant des ventes effectuées dans le cadre du présent Accord relatif aux produits agricoles. Après avoir pris connaissance des éclaircissements ci-dessus relatifs à la première phrase du paragraphe 3 de l'article II, le représentant d'Israël a déclaré que ladite disposition lui donnait satisfaction.

FAIT à Washington, en double exemplaire, le 6 novembre 1958.

Y. H.

W. R.

No. 4811

**UNITED NATIONS
and
LIBYA**

**Agreement for the provision of operational and executive
personnel. Signed at Benghazi, on 27 June 1959**

Official texts: English and Arabic.

Registered ex officio on 27 June 1959.

**ORGANISATION DES NATIONS UNIES
et
LIBYE**

**Accord régissant l'envoi de personnel d'administration et
de direction. Signé à Benghazi, le 27 juin 1959**

Textes officiels anglais et arabe.

Enregistré d'office le 27 juin 1959.

مادة (٥) احكام عامة

١ * يدخل هذا العقد في حيز التنفيذ لدى توقيعيه .
٢ * يجوز تعديل هذا العقد بالاتفاق بين الامم المتحدة والضابط المعني ، وخصوصا في ضوء ما قد يطرأ ، من حين لآخر ، من تعديلات على الاتفاقية المشار اليها فيما تقدم بين الامم المتحدة وحكومة * ومع انه ليس للضابط مثل وضع اعضاء سكرتارية الامم المتحدة الا ان تسوية أية مسألة ذات أهمية لم يرد عليها نص في العقد تتم وفقا للاجراءات الادارية المعمول بها في السكرتارية .

٣ * يجوز لاي من الطرفين أن ينهي هذا العقد باسعار خطي يقدمه قبل ثلاثة أشهر . واذا كان انتهاء العقد من جانب الامم المتحدة ، كان عليها أن تدفع الى الضابط تعويضا يساوي راتب اسبوع عن كل شهر من أشهر الخدمة الباقية بموجب هذا العقد ، وينتهي هذا العقد في الموعد المبين فيما تقدم دون حاجة لاخطار آخر . ولا يتضمن هذا العقد أي أمل بتجديده أو تحويله الى أي نوع من التعيين في سكرتارية الامم المتحدة .

بناء على ما تقدم ، وقع الطرفان على هذا العقد .

عن الامين العام
للأمم المتحدة

الضابط

التاريخ

التاريخ

اتيان أى عمل ، وخصوصا الادلاء بأية تصريحات عامة ، يمكن أن يؤثر عكسيا على وضعه ، أو على صفة الاستقامة والاستقلال وعدم التحيز التي يتطلبها هذا الوضع • وهو وان يكن غير مطالب بالتخلي عن عواطفه الوطنية أو معتقداته السياسية والدينية ، الا أن عليه التخلي بالتحفظ والكياسة اللذين يحتمهما عليه وضعه •

٣ • يأخذ الضابط باقصي ما يمكن من الحكمة بالنسبة لمهام عمله الرسمي • فلا يطلع أى انسان على أية معلومات آلت اليه بسبب مركزه الرسمي في حكومة • ولم تكن قد نشرت بعد ، الا اذا صدرت عنه ذلك في معرض تأديته لواجباته أو بترخيص من حكومة • ولا يحق له بحال من الاحوال ان يجني من هذه المعلومات منفعة خاصة • ولا تسقط هذه الالتزامات بانتهاء خدماته بموجب هذا العقد •

٤ • يعمل الضابط ، كجزء من مهامه الرسمية والى اقصى مدى تقدره حكومة • على النهوض بتدريب المواهب الجديدة ، ويبذل مساعدته في هذا السبيل ، سعيا وراء توفير عدد اكبر من الموظفين ذوي الكفايات للخدمة العامة في والضابط مدعو للاستفادة الى اقصى حد ممكن مما يوجد من التسهيلات المتعددة الاطراف ، والاقليمية والشائبة ، لتدريب المرشحين الملائمين •

مادة (٤)

تسوية الخلافات

تنشئ الامم المتحدة جهازا للتحكيم يسمع ويفصل في الخلافات التي تنشأ بينها وبين الضابط وبدعى فيها الاخير عدم مراعاة بنود هذا العقد •

- العقد • وان قدمت حكومة للضابط مسكنا بدون مقابل ، تخفض الامم المتحدة هذه العلاوة بمقدار اجرة السكن •
- ٧ • تبذل الامم المتحدة قصارى جهدها لتوفر للضابط دون مقابل الخدمات الطبية وخدمات المستشفى اللازمة والمعقولة مما قد يحتاج اليه الموظف • ولكنها غير مسؤولة عن المعالجة الطبية وخدمات المستشفى بالنسبة لافراد اسرة الضابط •
- ٨ • عندما ينهى الضابط خدماته بموجب هذا العقد ، تدفع له الامم المتحدة تعويضا عن خدماته بعملة بلده الاصلي ونسبة ٨ في المائة من مرتبه اثناء الخدمة •
- ٩ • تتخذ الامم المتحدة ترتيبات تدفع بموجبها الى الضابط تعويضات في حالة وفاته او تعطله عن العمل نتيجة اصابته خلال فترة عمله بموجب هذا العقد ، او في حالة الوفاة او الاصابة او المرض الذي تقرر الامم المتحدة ان اسبابه تعود الى اداء الموظف لواجباته نحو حكومة •

مادة (٣)

التزامات الضابط

- ١ • يكون الضابط مسؤولا تجاه حكومة ، وليس له في ادائه لواجباته ان يطلب أو يتلقى تعليمات من أية حكومة أخرى أو أية سلطة أخرى عدا حكومة
- ٢ • يلزم الضابط نفسه دائما ، مع المراعاة التامة لاهداف الامم المتحدة ، بسلوك يتلاءم مع وضعه بموجب هذا العقد • ولا يمارس أى نشاط يتعارض واهداف الامم المتحدة أو مع قيامه بواجباته على الوجه الصحيح نحو حكومة • وعليه أن يتجنب

٢ • تقدم الامم المتحدة للضابط وزوجته وأولاده نفقات السفر وعلاوة الاغتراب من مكان اقامته الى هذه الوظيفة ، ومن الى محل اقامته الاصلي عند انتهاء خدماته ، ويكون مستوى نفقات السفر وعلاوة الاغتراب وشروطهما هي نفسها المطبقة على موظفي سكرتارية الامم المتحدة المعادلين له في الرتبة •

٣ • وكذا لك تدفع الامم المتحدة للضابط وزوجته وأولاده الذين يعيلهم نفقات السفر الى بلد هم مرة كل سنتين من سني الخدمة المستمرة وفقا للاوضاع المطبقة على موظفي سكرتارية الامم المتحدة •

٤ • تدفع الامم المتحدة نفقات نقل الامتعة الشخصية والادوات المتزلية العائدة للموظف واسرته من مكان اقامته الى مكان لدى التحاقه بهذه الوظيفة ومن اقامته الاصلي عند انتهاء خدماته ، على أن لا تتجاوز الامتعة الخاصة به شخصيا ٤٤٠ رطلا (انكليزيا) أو ٤٤ قداما مكعبا ، و ٣٣٠ رطلا أو ٣٣ قداما مكعبا بالنسبة للفرد الاول من افراد الاسرة الذين يعيلهم الضابط ، و ٢٢٠ رطلا أو ٢٢ قداما مكعبا بالنسبة لكلا من أفراد الاسرة الآخرين الذين يرافقونه •

٥ • لدى وصول الضابط الى المتحدة «منحة استقرار» بالعملة المحلية ، تساوى ، في حالة اصطحاب الضابط لزوجته وأولاده الذين يعيلهم بدل مبيت ثلاثين يوما له ولكل فرد من افراد اسرته الذين يعيلهم • أما بالنسبة للموظف الذى لا تصحبه زوجته أو احد من يعيلهم من أولاده ، فتدفع له منحة تساوى بدل مبيت ١٥ يوما فقط •

٦ • تدفع الامم المتحدة للضابط علاوة تعيين بمعدل في السنة اثناء خدمته في بموجب هذا

الملحق رقم ١

عقد بين

الامم المتحدة و

تتعهد الامم المتحدة بناء على الاتفاقية التي عقدتها مع حكومة
بتاريخ
الاداريين (المشار اليهم في هذا العقد بـ «الضباط») بأن تقوم
بالاعمال الآتية لحكومة
أونياية عنها لمدة
تبدأ في

مادة (١)

مهام الضابط

١ • مهام الضابط هي الآتية :-
يجوز تعديل هذه المهام من وقت لآخر باتفاق متبادل بين
حكومة والضابط •

مادة (٢)

التزامات الامم المتحدة

١ • تمنح الامم المتحدة الضابط مرتبا يعادل
في السنة • ويشمل هذا المرتب العلاوة العائلية الخاصة باعضاء اسرة
الضابط ، ويدفع بالعملات الآتية :

تسرد الامم المتحدة للضابط أية ضريبة دخل قد تقتطعها حكومة
موطنه الاصلي أو البلد الذي يقيم فيه عادة ، من مرتبه وما يتصل
به من مكافئات ، وكذلك من المرتب المشار اليه في هذا العقد وأية
علاوات أو مكافئات يتقاضاها الضابط من الامم المتحدة •

• ٢ يجوز تعديل هذه الاتفاقية بموجب اتفاق بين الامم المتحدة والحكومة ، دون اجحاف بحقوق الضباط المعينين بموجبها ، وتم تسوية أية مسألة ذات أهمية لم يرد بشأنها نص في هذه الاتفاقية عن طريق الامم المتحدة والحكومة • ويولى كل من طرفي هذه الاتفاقية اعتبارا تاما وعطفا لاي اقتراح يتقدم به الطرف الاخر للوصول لمثل هذه التسوية •

• ٣ يجوز للامم المتحدة أو الحكومة انهاء هذه الاتفاقية بموجب اشعار كتابي يقدم الى الطرف الآخر ، وتصبح منتهية بعد مرور ستين يوما من تسلّم مثل هذا الاشعار •

واقراراً بذلك قام الموقعون ادناه ، الممثلون المعينون حسب الاصول للامم المتحدة والحكومة ، بتوقيع هذه الاتفاقية نيابة عن الفريقين في بنغازى بتاريخ هذا اليوم السابع والعشرون من يونيو ١٩٥٩ باللغتين العربية والانكليزية وعلى نسختين •

عن الامم المتحدة

عن الحكومة الليبية

هارولد كوستن
الممثل المقيم لمجلس المساعدة
الغنية في ليبيا

عبد المجيد كعبار
رئيس الوزراء ووزير الخارجية

مادة (٥)

حل الخلافات

- ١ • تحيل الحكومة أو الضابط المعني إلى الامم المتحدة أي خلاف قد يقع بينهما ويكون منبثقا عن شروط الخدمة أو ذات صلة بها ، وتبذل الامم المتحدة مساعيها الحميدة للمساعدة في الوصول إلى تسوية • وإذا تعذرت تسوية الخلاف حسب الجملة الانفة الذكر ، تعرض المسألة على التحكيم بناء على طلب أحد طرفي النزاع وفقا للفقرة ٣ الآتية •
- ٢ • يحال للتحكيم بناء على طلب أحد الطرفين المتنازعين كل خلاف بين الامم المتحدة وبين الحكومة ناجم عن هذه الاتفاقية أو متصل بها • مما لا يمكن تسويته بالتفاوض أو بأية وسيلة أخرى متفق عليها من وسائل تسوية الخلافات ، وذلك وفقا للفقرة ٣ التالية •
- ٣ • كل خلاف يحال للتحكيم وفقا للفقرتين ١ و ٢ أعلاه يحال إلى ثلاثة محكمين للفصل فيه بقرار يصدر بالأكثرية • ويختار كل من طرفي النزاع محكما ، ويعين هذان المحكمان المحكم الثالث الذي يصبح رئيساً لهيئة التحكيم • وإذا لم يتم أحد الطرفين بتعيين محكم خلال ثلاثين يوما من طلب الرجوع إلى التحكيم ، أو إذا لم يتم اختيار المحكم الثالث خلال خمسة عشر يوما من تعيين المحكمين يحق لأي من الطرفين أن يطلب من السكرتير العام لهيئة التحكيم الدائمة تعيين محكم • ويضع المحكمون اجراءات التحكيم ، ويتحمل الطرفان نفقات التحكيم كما يحددها المحكمون • ويتضمن قرار التحكيم بيان الاسباب التي استند إليها ويكون مقبولا لدى طرفي النزاع بصورة قطعية •

مادة (٦)

احكام عامة

- ١ • تعتبر هذه الاتفاقية نافذة المفعول فور توقيعها •

(هـ) ان تمنح لهم الامتيازات الخاصة بمعاملات تحويل العملة التي تمنح عادة للموظفين المماثلين لهم في المرتبة من اعضاء البعثات الدبلوماسية •

(و) ان تمنح لهم ولزوجاتهم وافراد اسرهم تسهيلات الاعادة الى بلدانهم اثناء الازمات الدولية على غرار المبعوثين السياسيين •

(ز) منحهم حق استيراد اثاثهم وامتعتهم الشخصية معفاة من الضرائب عند تسليمهم مهام وظائفهم لأول مرة في البلد المعنى •

٦ • ان المساعدة المقدمة تنفيذاً لبنود هذه الاتفاقية هي لصالح وفائدة الشعب والحكومة الليبية واعترافاً بذلك ، تتحمل الحكومة جميع المخاطر والادعاءات الناجمة عن أية عملية تشملها هذه الاتفاقية ، أو تحصل اثناء تنفيذها أو يكون لها أية صلة بها • وتتولى الحكومة ، دون تقييد للصفة العامة للجملة السابقة ، تعويض الامم المتحدة والضباط وتجنبهم كل ضرر قد يترتب على القضايا والاجراءات ، والمطالبات والتعويضات والنفقات والرسوم ، الناتجة عن حوادث الوفاة أو الاضرار التي تلحق بالاشخاص ، أو الممتلكات ، أو أية خسائر اخرى ناجمة عن ، أو ذات صلة بأى فعل أو امتناع يقع اثناء العمليات التي تشملها هذه الاتفاقية •

٧ • تبذل الحكومة ما في وسعها لضمان الاستفادة بشكل فعال من الضباط المقدمين اليها وتقدم للامم المتحدة بالقدر الممكن ، معلومات عن النتائج التي حققتها هذه المساعدة •

٨ • تتحمل الحكومة جزءاً من النفقات التي تدفع خارج البلاد تبعاً لما قد يتم الاتفاق عليه بين الطرفين •

مادة (٤)

التزامات الحكومة

- ١ • تساهم الحكومة في نفقات تنفيذ هذه الاتفاقية بأن تدفع للضابط المرتب وما يتصل به من العلاوات التي تدفعها لموظف وطني أو لمستخدم مماثل ممن يشغلون الرتبة التي الحق بها الضابط •
- ٢ • تقدم الحكومة للضابط من الخدمات والتسهيلات ، بما في ذلك النقل المحلي ، والخدمات الطبية والاستفادة من المستشفى ، ما يوفر عادة للموظف الوطني أو أمثاله من المستخدمين الذين يشغلون الرتبة التي الحق بها الضابط •
- ٣ • تبذل الحكومة قصارى جهدها لايجاد سكن ملائم للضابط •
- ٤ • تمنح الحكومة الضابط الاجازة السنوية والاجازة المرضية المخصصة للموظف الوطني أو أمثاله من المستخدمين الذين يشغلون نفس الرتبة التي الحق بها الضابط • وتمنح الحكومة الضابط كذلك اجازة سنوية اضافية بحيث لا يتجاوز مجموع اجازته السنوية معدل ثلاثين يوم عمل في السنة وذلك لتمكينه من قضاء الاجازة التي يستحقها بموجب بنود عقده مع الامم المتحدة في موطنه •
- ٥ • توافق الحكومة على أن يتمتع الضباط بالحصانات والامتيازات الآتية :—
 - (أ) حصانة الخضوع للقضاء المحلي بالنسبة لما يقولون أو يكتبون ، وكذلك بالنسبة لجميع ما يصدر عنهم من افعال بصفتهم الرسمية •
 - (ب) الاعفاء من الضريبة على الرواتب والتعويضات التي تدفعها لهم الامم المتحدة •
 - (ج) عدم خضوعهم للخدمة العسكرية الالزامية •
 - (د) اعفاءهم مع زوجاتهم وافراد اسرهم من قيود السفر والاقامة وتسجيل الاجانب •

مادة (٣)

الالتزامات الامم المتحدة

- ١ • تتعهد الامم المتحدة ، تلبية لطلبات الحكومة ، بتقديم ضباط ذوي خبرة لاداء المهام المبينة في المادة ٢ اعلاه .
- ٢ • تتعهد الامم المتحدة بتقديم مثل هؤلاء الضباط بموجب أية قرارات تصدر عن الهيئات المختصة التابعة لها ، وبشرط أن تتوفر الاموال اللازمة لذلك .
- ٣ • تتعهد الامم المتحدة ، في حدود ما لديها من موارد مالية ، أن تقدم التسهيلات الادارية اللازمة لانجاح تنفيذ هذه الاتفاقية ، على أن يشمل ذلك بالتحديد دفع المرتبات والعلاوات لتكمل بالصورة التي تراها مناسبة ، المرتبات التي تدفعها الحكومة للضباط بموجب الفقرة ١ من المادة ٤ من هذه الاتفاقية ، ويكون الدفع ، اذا طلب منها ذلك ، بالعملات الصعبة . وتتعهد كذلك باتخاذ الترتيبات الخاصة بالسفر والنقل خارج ليبيا عند نقل الضابط أو أسرته أو حوائجه بموجب شروط عقده الخاص .
- ٤ • تتعهد الامم المتحدة بان توفر للضابط حق التمتع بما تراه مناسباً من الاستحقاقات والفوائد الفرعية ، بما في ذلك التعويض في حالة الوفاة ، أو الاصابة أو المرض الناجمة عن ممارسة المهام الرسمية للحكومة . وتفصل هذه الفوائد الفرعية في العقود التي تنظم بين الامم المتحدة وهؤلاء الضباط .
- ٥ • تتعهد الامم المتحدة بعرض مساعيها الحميدة بروح من التعاون الودي في سبيل ادخال ما يلزم من تعديلات على شروط خدمة الضابط بما في ذلك انهاء مثل هذه الخدمة اذا أصبح ذلك ضروريا .

لاطلاع الحكومة ، صورة من العقد الذي تعترزم الامم المتحدة تبنيه لهذا الغرض (ملحق رقم ١) • وتتعهد الامم المتحدة بتزويد الحكومة بنسخ من العقود الفردية التي تعقد بينها وبين الضباط خلال شهر من تاريخ تنظيم مثل هذه العقود •

مادة (٢)

مهام الضباط

١ • يكون الضباط الذين يعينون بموجب هذه الاتفاقية تحت تصرف الحكومة للقيام بالمهام العملية والتنفيذية والادارية بما في ذلك التدريب أو يمارسون مهامهم ، في حالة وجود اتفاق بين الامم المتحدة والحكومة ، في الوكالات الاخرى أو المؤسسات أو الهيئات العامة أو في الوكالات والهيئات الوطنية التي ليس له طابع عام •

٢ • يكون هؤلاء الضباط أثناء ادائهم للواجبات التي تكلفهم بها الحكومة مسؤولين فقط تجاه هذه الحكومة وتحت اشرافها وحدها • فليس لهم أن يقدموا تقارير أو أن يتلقوا تعليمات من الامم المتحدة أو أى شخص أو هيئة عدا الحكومة ، الا بموافقتها • وتعين الحكومة في كل حالة السلطة التي يكون الضابط مسؤولاً أمامها مباشرة •

٣ • يعترف الاطراف المعنيون في هذه الاتفاقية بأن للضابط الموضوع تحت تصرف الحكومة بموجب الاتفاقية وضع دولي خاص ، وأن المساعدة المقدمة الى الحكومة بموجبها هي لدعم أهداف الامم المتحدة • ولا يجوز تبعاً لذلك تكليف هؤلاء الضباط بأداء مهام تتنافى ووضعهم الدولي الخاص أو تناقض أهداف الامم المتحدة •

٤ • تنفيذاً للفقرة السابقة ، وبدون حد من صفتها العامة أو الصفة العامة للجلمة الأخيرة من الفقرة ١ من المادة ١ ، يجب أن تتضمن أية اتفاقيات تعقدتها الحكومة مع هؤلاء الضباط بنداً خاصاً ينمى على عدم ممارسة الضباط لاية مهام تتنافى ووضعهم الدولي الخاص أو تناقض أهداف الامم المتحدة •

No. 4811. ARABIC TEXT — TEXTE ARABE

اتفاقيات نموذجية تنظم مسألة
تقديم الخبراء لتلبية لطلبات الحكومات
لشغل مناصب تنفيذية

اتفاقية

بين

الامم المتحدة وحكومة المملكة الليبية المتحدة

ان الامم المتحدة وحكومة المملكة الليبية المتحدة (ويشار اليها فيما يلي بـ «الحكومة») ، رغبةً منهما في التعاون للسير قدما بتنمية الخدمات الادارية لدى حكومة المملكة الليبية المتحدة قد عقدا هذه الاتفاقية بروج من التعاون السوي .

مادة (١)

مجال هذه الاتفاقية

١ . تتضمن هذه الاتفاقية الشروط التي ستتولى الامم المتحدة بمقتضاها تزويد الحكومة بخدمات ضباط اداريين أو اخصائيين (يشار اليهم هنا بلفظة الضباط) . وتتضمن كذلك الشروط الاساسية التي تنظم العلاقة بين الحكومة وبين اولئك الضباط . وللحكومة ولهؤلاء الضباط أن يعقدوا اتفاقيات فيما بينهم ، أو أن يأخذوا بما يرونه ملائما من الترتيبات بالنسبة لعلاقتهم المتبادلة . الا انه يتعين أن تكون مثل تلك الاتفاقيات أو الترتيبات متماشية مع احكام هذه الاتفاقية ، وان تنقل الى الامم المتحدة .

٢ . يتم تحديد العلاقة بين الامم المتحدة وهؤلاء الضباط في عقود يجوز للامم المتحدة أن تعقدها معهم . وقد ارفقت بهذه الاتفاقية ،

No. 4811. AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE UNITED KINGDOM OF LIBYA FOR THE PROVISION OF OPERATIONAL AND EXECUTIVE PERSONNEL. SIGNED AT BENGHAZI, ON 27 JUNE 1959

The United Nations and the Government of Libya (hereinafter called "the Government"), desiring to join in furthering the development of the administrative services of Libya have entered into this Agreement in a spirit of friendly co-operation.

Article I

SCOPE OF THIS AGREEMENT

1. This Agreement embodies the conditions under which the United Nations shall provide the Government with the services of administrative officers or specialists (hereinafter referred to as "officers"). It also embodies the basic conditions which govern the relationship between the Government and the officers. The Government and the officers may enter into agreements between themselves or adopt such arrangements as may be appropriate concerning their mutual relationship. However, any such agreement or arrangement shall be subject to the provisions of this Agreement, and shall be communicated to the United Nations.
2. The relationship between the United Nations and the officers shall be defined in contracts which the United Nations may enter into with such officers. A copy of the contract which the United Nations intends to use for this purpose is herewith transmitted for the Government's information as annex I² of this Agreement. The United Nations undertakes to furnish the Government with copies of individual contracts actually concluded between the United Nations and the officers within one month after such contracts are concluded.

Article II

FUNCTIONS OF THE OFFICERS

1. The officers to be provided under this Agreement shall be available to perform operational, executive or managerial functions, including training, for the Government, or, if so agreed by the United Nations and the Government, in

¹ Came into force on 27 June 1959, upon signature, in accordance with article VI.

² For the text of this annex, see United Nations, *Treaty Series*, Vol. 319, No. 4629.

[TRADUCTION — TRANSLATION]

N^o 4811. ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME-UNI DE LIBYE RÉGISSANT L'ENVOI DE PERSONNEL D'ADMINISTRATION ET DE DIRECTION. SIGNÉ À BENGHAZI, LE 27 JUIN 1959

L'Organisation des Nations Unies et le Gouvernement libyen (ci-après dénommé « le Gouvernement »), désireux de favoriser conjointement le développement des services administratifs de la Libye, ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier

PORTÉE DE L'ACCORD

1. Le présent Accord définit les conditions dans lesquelles l'Organisation fournira au Gouvernement les services de fonctionnaires ou de spécialistes de l'administration (ci-après dénommés « agents »). Il définit également les conditions fondamentales qui régiront les relations entre le Gouvernement et les agents. Le Gouvernement et les agents pourront conclure entre eux des accords ou prendre des arrangements appropriés touchant leurs relations mutuelles. Cependant, tout accord ou arrangement de cette nature devra être subordonné aux dispositions du présent Accord et communiqué à l'Organisation.

2. Les relations entre l'Organisation et les agents seront définies dans les contrats que l'Organisation pourra conclure avec ces agents. Un modèle du contrat que l'Organisation se propose d'utiliser à cette fin est communiqué ci-joint au Gouvernement, pour information, et constitue l'annexe I² du présent Accord. L'Organisation s'engage à fournir au Gouvernement, dans le mois qui suivra sa conclusion, copie de chaque contrat effectivement conclu entre elle et les agents.

Article II

FONCTIONS DES AGENTS

1. Les agents dont les services seront fournis en vertu du présent Accord seront appelés à remplir, pour le Gouvernement, des fonctions d'administration, de direction ou de gestion, et à s'occuper notamment de la formation de personnel,

¹ Entré en vigueur le 27 juin 1959, dès la signature, conformément à l'article VI.

² Pour le texte de cette annexe, voir Nations Unies, *Recueil des Traités*, vol. 319, n^o 4629.

other public agencies or public corporations or public bodies, or in national agencies or bodies other than those of a public character.

2. In the performance of the duties assigned to them by the Government, the officers shall be solely responsible to, and under the exclusive direction of, the Government; they shall not report to nor take instructions from the United Nations or any other person or body external to the Government except with the approval of the Government. In each case the Government shall designate the authority to which the officer will be immediately responsible.

3. The Parties hereto recognize that a special international status attaches to the Officers made available to the Government under this Agreement, and that the assistance provided the Government hereunder is in furtherance of the purposes of the United Nations. Accordingly, the officers shall not be required to perform any function incompatible with such special international status or with the purposes of the United Nations.

4. In implementation of the preceding paragraph, but without restricting its generality or the generality of the last sentence of paragraph I of Article I, any agreements entered into by the Government with the officers shall embody a specific provision to the effect that the officer shall not perform any functions incompatible with his special international status or with the purposes of the United Nations.

Article III

OBLIGATIONS OF THE UNITED NATIONS

1. The United Nations undertakes to provide, in response to the Government's requests, experienced officers to perform the functions described in Article II above.

2. The United Nations undertakes to provide such officers in accordance with any applicable resolutions and decisions of its competent organs, and subject to the availability of the necessary funds.

3. The United Nations undertakes, within the financial resources available to it, to provide administrative facilities necessary to the successful implementation of this Agreement, specifically including the payment of stipends and allowances to supplement, as appropriate, the salaries paid the officers by the Government under Article IV, paragraph 1, of this Agreement, and upon request, effecting payments in currencies unavailable to the Government, and making arrangements for travel and transportation outside Libya when the officer, his family or belongings are moved under the terms of his contract.

ou, s'il en est ainsi convenu par l'Organisation et le Gouvernement, à remplir ces fonctions dans d'autres agences, sociétés ou organismes de droit public ou encore dans des agences ou organismes du pays n'ayant pas de caractère public.

2. Dans l'exercice des fonctions que le Gouvernement leur assignera, les agents seront uniquement responsables devant le Gouvernement, de qui ils relèveront exclusivement; à moins que le Gouvernement ne les y autorise, ils ne devront ni rendre compte à l'Organisation ou à d'autres personnes ou organismes extérieurs au Gouvernement, ni en recevoir d'instructions. Dans chaque cas, le Gouvernement désignera l'autorité devant laquelle l'agent sera immédiatement responsable.

3. Les Parties au présent Accord reconnaissent que les agents mis à la disposition du Gouvernement en vertu de cet Accord jouissent d'un statut international spécial et que l'assistance fournie au Gouvernement en vertu du même Accord doit aider à atteindre les buts de l'Organisation. En conséquence, les agents ne pourront être requis d'exercer des fonctions incompatibles avec leur statut international spécial ou avec les buts de l'Organisation.

4. En application du paragraphe précédent mais sans préjudice de son caractère général ou du caractère général de la dernière phrase du paragraphe 1 de l'article premier, tout accord conclu entre le Gouvernement et un agent devra renfermer une clause stipulant expressément que l'agent ne devra pas exercer de fonctions incompatibles avec son statut international spécial ou avec les buts de l'Organisation.

Article III

OBLIGATIONS DE L'ORGANISATION DES NATIONS UNIES

1. L'Organisation s'engage à fournir au Gouvernement, quand il en fera la demande, les services d'agents expérimentés chargés d'exercer les fonctions énoncées à l'article II ci-dessus.

2. L'Organisation s'engage à fournir les services de ces agents conformément aux résolutions et décisions applicables de ses organes compétents et à condition de disposer des fonds nécessaires.

3. L'Organisation s'engage à fournir, dans la limite de ses ressources financières, les services administratifs nécessaires pour la bonne application du présent Accord, notamment à verser les appointements et indemnités destinés à compléter, le cas échéant, les traitements versés aux agents par le Gouvernement en vertu du paragraphe 1 de l'article IV du présent Accord, et elle s'engage à effectuer, sur demande, des paiements dans des devises dont le Gouvernement ne dispose pas, et à prendre les arrangements voulus en vue du voyage des agents et des membres de leur famille et du transport de leurs effets en dehors de la Libye lorsqu'il s'agit d'un voyage ou d'un transport prévu par le contrat de l'intéressé.

4. The United Nations undertakes to provide the officer with such subsidiary benefits as it may deem appropriate, including compensation in the event of death, injury or illness attributable to the performance of official duties on behalf of the Government. Such subsidiary benefits shall be specified in contracts to be entered into between the United Nations and the officers.

5. The United Nations undertakes to extend its good offices in a spirit of friendly co-operation towards the making of any necessary amendment to the conditions of service of the officer, including the cessation of such service if and when it becomes necessary.

Article IV

OBLIGATIONS OF THE GOVERNMENT

1. The Government shall contribute to the cost of implementing this Agreement by paying the officer the salary and related emoluments which would be payable to a national civil servant or other comparable employee holding the rank to which the officer is assimilated.

2. The Government shall provide the officer with such services and facilities, including local transportation, and medical and hospital facilities, as are normally made available to a national civil servant or other comparable employee holding the rank to which the officer is assimilated.

3. The Government shall use its best endeavours to locate suitable housing and make it available to the officer.

4. The Government shall grant the officer the annual and sick leave available to a national civil servant or other comparable employee holding the rank to which the officer is assimilated. The Government shall grant to the officer such further annual leave, not exceeding total leave at the rate of thirty working days per annum, as may be required to permit him to enjoy such home leave as he may be entitled to under the terms of his contract with the United Nations.

5. The Government recognizes that the officers shall :

(a) be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity;

(b) be exempt from taxation on the salaries and emoluments paid to them by the United Nations;

(c) be immune from national service obligation;

(d) be immune, together with their spouses and relatives dependent upon them, from immigration restrictions and alien registration;

(e) be accorded the same privileges in respect of exchange facilities as are accorded to the officials of comparable ranks forming part of diplomatic missions to the Government;

4. L'Organisation s'engage à verser à l'agent les prestations subsidiaires qu'elle jugera appropriées, notamment une indemnité en cas de maladie, d'accident ou de décès imputable à l'exercice de fonctions officielles au service du Gouvernement. Ces prestations subsidiaires seront spécifiées dans les contrats que l'Organisation conclura avec les agents.

5. L'Organisation s'engage à offrir ses bons offices dans un esprit d'amicale coopération en vue d'apporter aux conditions d'emploi de l'agent les modifications qui se révéleraient indispensables, pour ce qui est notamment de la cessation de cet emploi au cas et au moment où elle deviendrait nécessaire.

Article IV

OBLIGATIONS DU GOUVERNEMENT

1. Le Gouvernement prendra à sa charge une partie des dépenses entraînées par l'exécution du présent Accord en versant à l'agent le traitement et les émoluments connexes que recevrait un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'intéressé est assimilé quant au rang.

2. Le Gouvernement fournira à l'agent les services et facilités, pour ce qui est notamment des transports locaux et des services médicaux et hospitaliers, dont bénéficie normalement un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'agent est assimilé quant au rang.

3. Le Gouvernement ne négligera aucun effort pour trouver et mettre à la disposition de l'agent un logement satisfaisant.

4. Le Gouvernement accordera à l'agent le congé annuel et le congé de maladie dont peut bénéficier un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'intéressé est assimilé quant au rang. Le Gouvernement accordera à l'agent les jours de congé annuel supplémentaires dont il pourrait avoir besoin pour pouvoir prendre le congé dans les foyers auquel il pourrait avoir droit en vertu de son contrat avec l'Organisation, mais la durée totale du congé ne pourra pas dépasser trente jours ouvrables par an.

5. Le Gouvernement reconnaît que les agents :

a) Jouiront de l'immunité de juridiction pour les actes accomplis par eux en leur qualité officielle (y compris leurs paroles et écrits);

b) Seront exonérés de tout impôt sur les traitements et émoluments versés par l'Organisation;

c) Seront exempts de toute obligation relative au service national;

d) Ne seront pas soumis, non plus que leurs conjoints et les membres de leur famille vivant à leur charge, aux dispositions limitant l'immigration et aux formalités d'enregistrement des étrangers;

e) Jouiront, en ce qui concerne les facilités de change, des mêmes privilèges que les fonctionnaires d'un rang comparable appartenant aux missions diplomatiques accréditées auprès du Gouvernement;

(f) be given, together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys;

(g) have the right to import free of duty their furniture and effects at the time of first taking up their post in the country in question.

6. The assistance rendered pursuant to the terms of this Agreement is in the exclusive interest and for the exclusive benefit of the people and Government of Libya. In recognition thereof, the Government shall bear all risks and claims resulting from, occurring in the course of, or otherwise connected with any operation covered by this Agreement. Without restricting the generality of the preceding sentence, the Government shall indemnify and hold harmless the United Nations and the officers against any and all liability suits, actions, demands, damages, costs or fees on account of death, injuries to person or property, or any other losses resulting from or connected with any act or omission performed in the course of operations covered by this Agreement.

7. The Government shall do everything within its means to ensure the effective use of the officers provided and will, as far as practicable, make available to the United Nations information on the results achieved by this assistance.

8. The Government shall defray such portions of the expenses to be paid outside the country as may be mutually agreed upon.

Article V

SETTLEMENT OF DISPUTES

1. Any dispute between the Government and any officer arising out of or relating to the conditions of his service may be referred to the United Nations by either the Government or the officer involved, and the United Nations shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence, the matter shall be submitted to arbitration at the request of either party to the dispute pursuant to paragraph 3 below.

2. Any dispute between the United Nations and the Government arising out of or relating to this Agreement which cannot be settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either party to the dispute pursuant to paragraph 3 below.

3. Any dispute to be submitted to arbitration in accordance with paragraph 1 or 2 above shall be referred to three arbitrators for decision by a majority of them. Each party to the dispute shall appoint one arbitrator, and the two arbitrators so

f) Jouiront, ainsi que leurs conjoints et les membres de leur famille vivant à leur charge, des mêmes facilités de rapatriement que les envoyés diplomatiques en période de crise internationale;

g) Jouiront du droit d'importer en franchise leur mobilier et leurs effets à l'occasion de leur première prise de fonctions dans le pays intéressé.

6. L'assistance fournie en application des dispositions du présent Accord le sera exclusivement dans l'intérêt et au profit du peuple et du Gouvernement libyens. En conséquence, le Gouvernement prendra à sa charge tous les risques et réclamations découlant d'une opération quelconque visée par le présent Accord, survenant au cours de l'exécution d'une telle opération ou s'y rapportant d'autre manière. Sans que le caractère général de cette clause s'en trouve restreint, le Gouvernement garantira et mettra hors de cause l'Organisation et les agents en cas de poursuites, d'actions, de réclamations, de demandes de dommages-intérêts, de paiement de frais ou d'honoraires, à raison de décès, de dommages corporels ou matériels, ou de toute autre perte découlant d'un acte ou d'une omission commis au cours des opérations visées par le présent Accord ou s'y rapportant.

7. Le Gouvernement fera tout en son pouvoir pour assurer l'utilisation efficace des services des agents mis à sa disposition et il communiquera à l'Organisation, dans toute la mesure du possible, des renseignements sur les résultats obtenus grâce à l'assistance fournie.

8. Le Gouvernement prendra à sa charge la fraction des dépenses payables hors du pays qui aura été convenue d'un commun accord.

Article V

RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le Gouvernement et un agent qui découlerait directement ou indirectement des conditions d'emploi de l'agent pourra être soumis à l'Organisation par le Gouvernement ou l'agent en cause et l'Organisation usera de ses bons offices pour aider les parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase précédente, la question sera, sur la demande de l'une des parties au différend, soumise à l'arbitrage conformément au paragraphe 3 ci-dessous.

2. Tout différend entre l'Organisation et le Gouvernement qui découlerait du présent Accord ou s'y rapporterait et qui ne pourrait être réglé par voie de négociations ou par une autre méthode de règlement acceptée d'un commun accord sera, sur la demande de l'une des parties au différend, soumis à l'arbitrage conformément au paragraphe 3 ci-dessous.

3. Tout différend qui doit être soumis à l'arbitrage aux termes du paragraphe 1 ou 2 ci-dessus sera porté devant trois arbitres qui statueront à la majorité. Chaque partie au différend désignera un arbitre et les deux arbitres ainsi

appointed shall appoint the third, who shall be the chairman. If within thirty days of the request for arbitration either party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either party may request the Secretary-General of the Permanent Court of Arbitration to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the parties to the dispute as the final adjudication thereof.

Article VI

GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature.
2. This Agreement may be modified by agreement between the United Nations and the Government, but without prejudice to the rights of officers holding appointments pursuant to this Agreement. Any relevant matter for which no provision is made in this Agreement shall be settled by the United Nations and the Government. Each party to this Agreement shall give full and sympathetic consideration to any proposal for such settlement advanced by the other party.
3. This Agreement may be terminated by the United Nations or by the Government upon written notice to the other party and shall terminate sixty days after receipt of such notice.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations and of the Government, respectively, have on behalf of the parties, signed the present Agreement at Benghazi, this 27th day of June 1959 in the Arabic and English languages in two copies.

For the Government
of Libya :
Abdulmejid KOOBAR
Prime Minister and Minister
for Foreign Affairs

For the United Nations :
H. E. CAUSTIN
Resident Representative
of the Technical Assistance Board
in Libya

désignés nommeront le troisième, qui présidera. Si, dans les trente jours qui suivront la demande d'arbitrage, l'une des parties n'a pas désigné un arbitre ou si, dans les quinze jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des parties pourra demander au Secrétaire général de la Cour permanente d'arbitrage de désigner un arbitre. Les arbitres établiront la procédure de l'arbitrage et les parties en supporteront les frais selon la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les parties comme le règlement définitif de leur différend.

Article VI

DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature.
2. Le présent Accord pourra être modifié d'un commun accord entre l'Organisation et le Gouvernement, mais sans préjudice des droits des agents nommés en vertu de cet Accord. Les questions pertinentes non prévues dans le présent Accord seront réglées par l'Organisation et le Gouvernement. Chacune des parties au présent Accord examinera avec soin et dans un esprit favorable toute proposition à cet effet présentée par l'autre partie.
3. Le présent Accord pourra être dénoncé par l'Organisation ou par le Gouvernement moyennant préavis écrit adressé à l'autre partie et il cessera de produire ses effets soixante jours après la réception du préavis.

EN FOI DE QUOI les soussignés, représentants dûment autorisés de l'Organisation d'une part, et du Gouvernement, d'autre part, ont, au nom des parties, signé le présent Accord à Benghazi, le 27 juin 1959, en deux exemplaires établis en langues arabe et anglaise.

Pour le Gouvernement
libyen :
Abdulmejid KOOBAR
Premier Ministre et Ministre
des affaires étrangères

Pour l'Organisation
des Nations Unies :
H. E. CAUSTIN
Représentant résident
du Bureau de l'assistance technique
en Libye

II

Treaties and international agreements

filed and recorded

from 6 June 1959 to 30 June 1959

No. 556

Traités et accords internationaux

classés et inserits au répertoire

du 6 juin 1959 au 30 juin 1959

N° 556

No. 556

**UNITED NATIONS
and
INTER-GOVERNMENTAL MARITIME CONSULTATIVE
ORGANIZATION**

**Agreement for the admission of the Inter-Governmental
Maritime Consultative Organization into the United
Nations Joint Staff Pension Fund. Signed at New
York and at London, on 23 and 30 June 1959, respectively**

Official texts: English and French.

Filed and recorded by the Secretariat on 30 June 1959.

**ORGANISATION DES NATIONS UNIES
et
ORGANISATION INTERGOUVERNEMENTALE
CONSULTATIVE DE LA NAVIGATION MARITIME**

**Accord en vue de l'admission de l'Organisation intergou-
vernementale consultative de la navigation maritime
à la Caisse commune des pensions du personnel des
Nations Unies. Signé à New-York et à Londres, les
23 et 30 juin 1959, respectivement**

Textes officiels anglais et français.

Classé et inscrit au répertoire par le Secrétariat le 30 juin 1959.

No. 556. AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION FOR THE ADMISSION OF THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION INTO THE UNITED NATIONS JOINT STAFF PENSION FUND. SIGNED AT NEW YORK AND AT LONDON, ON 23 AND 30 JUNE 1959, RESPECTIVELY

Whereas Article XXVIII of the Regulations of the United Nations Joint Staff Pension Fund, approved by the General Assembly of the United Nations on 7 December 1948,² provides that a specialized agency referred to in Article 57, paragraph 2, of the Charter shall become a member organization of the United Nations Joint Staff Pension Fund on its acceptance of these Regulations provided that agreement has been reached with the Secretary-General of the United Nations as to any payments necessary to be made by such specialized agency to the Pension Fund in respect of the new obligations incurred by the Fund through its admission and as to the other transitional arrangements which may be necessary, including the extent to which these Regulations are to be applicable to employees of the specialized agency at the time of admission to the Fund;

Whereas the Assembly of the Inter-Governmental Maritime Consultative Organization has decided to accept the Regulations of the United Nations Joint Staff Pension Fund and to enter into the required agreements and whereas the Secretary-General of the Inter-Governmental Maritime Consultative Organization has been authorized by the Assembly of that Organization to negotiate and sign the required agreements;

Whereas at its ninth session in September 1958 the United Nations Joint Staff Pension Board authorized its Standing Committee to submit on its behalf to the Secretary-General of the United Nations the observations required under Article XXVIII of the Regulations and whereas this agreement has been communicated to the Standing Committee of the United Nations Joint Staff Pension Board by the representatives of the Secretary-General on that Committee for observations prior to its conclusion and whereas the Standing Committee of the United Nations Joint Staff Pension Board has communicated to the Secretary-General that it has no objections to the execution of this agreement;

It is, therefore, agreed as follows :

¹ Came into force on 30 June 1959 by signature.

² United Nations, *Official Records of the Third Session of the General Assembly, Part I*, resolution 248 (III).

N^o 556. ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME EN VUE DE L'ADMISSION DE L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME À LA CAISSE COMMUNE DES PENSIONS DU PERSONNEL DES NATIONS UNIES. SIGNÉ À NEW-YORK ET À LONDRES, LES 23 ET 30 JUIN 1959, RESPECTIVEMENT

Considérant que, aux termes de l'article XXVIII des statuts de la Caisse commune des pensions du personnel des Nations Unies, approuvés par l'Assemblée générale des Nations Unies le 7 décembre 1948², toute institution spécialisée visée au paragraphe 2 de l'Article 57 de la Charte devient une organisation affiliée à la Caisse commune des pensions du personnel des Nations Unies dès qu'elle accepte les statuts de cette Caisse, à condition qu'un accord soit intervenu avec le Secrétaire général de l'Organisation des Nations Unies ayant trait, d'une part, aux versements éventuels que l'institution spécialisée doit faire à la Caisse en raison des nouvelles obligations que son affiliation impose à la Caisse et, d'autre part, aux arrangements provisoires à prendre le cas échéant pour préciser dans quelle mesure les statuts deviennent applicables aux personnes qui sont au service de l'institution spécialisée au moment de son affiliation à la Caisse;

Considérant que l'Assemblée de l'Organisation intergouvernementale consultative de la navigation maritime a décidé d'accepter les statuts de la Caisse commune des pensions du personnel des Nations Unies et de conclure les accords nécessaires, et qu'elle a autorisé le Secrétaire général de l'Organisation intergouvernementale à négocier et à signer lesdits accords;

Considérant que, à sa neuvième session, en septembre 1958, le Comité mixte de la Caisse commune des pensions du personnel des Nations Unies a autorisé son Comité permanent à présenter en son nom au Secrétaire général de l'Organisation des Nations Unies les observations requises par l'article XXVIII des statuts, que le présent Accord a été préalablement communiqué pour observations au Comité permanent de la Caisse commune des pensions du personnel des Nations Unies par les représentants du Secrétaire général audit Comité et que le Comité permanent de la Caisse commune des pensions du personnel des Nations Unies a fait savoir au Secrétaire général qu'il ne voyait pas d'objection à la conclusion du présent Accord;

Les dispositions ci-après sont adoptées d'un commun accord :

¹ Entré en vigueur le 30 juin 1959 par signature.

² Nations Unies, *Documents officiels de la troisième session de l'Assemblée générale, première partie*, résolution 248 (III).

Article 1

The Inter-Governmental Maritime Consultative Organization (hereinafter referred to as the Organization) accepts as of 1 July 1959 subject to the provisions of this Agreement, the Regulations of the United Nations Joint Staff Pension Fund (hereinafter referred to as the Regulations) as applicable to itself and to the members of its staff and becomes from that date a member organization of the United Nations Joint Staff Pension Fund (hereinafter referred to as the Fund).

Article 2

In accordance with Article II of the Regulations, the Organization has determined that every full-time member of its staff shall be subject to the Regulations if he enters employment under a contract without a time limit; or if he enters employment under a fixed-term contract for five years or more; or if he has completed five years of employment and remains on a contract providing for further service of at least one year, or remains in employment for more than one year thereafter; or if the Organization certifies that the particular fixed-term contract is considered to cover a probationary period and is designed to lead to employment for an indefinite period, provided that he is under sixty years of age at the time of entry into the Fund and that his participation is not excluded by his contract of employment.

The Secretary-General of the Organization shall promptly transmit to the Secretary of the United Nations Joint Staff Pension Board the names and other relevant data to be determined by the United Nations Joint Staff Pension Board (hereinafter referred to as the Board), pertaining to staff members becoming eligible for participation.

Article 3

In accordance with Supplementary Article B of the Regulations, the Organization has determined that every full-time member of the staff shall be subject to the Regulations applicable to associate participants if he enters employment under a fixed-term contract for at least one year but less than five years; or if he has completed one year of continuous employment, provided that he is not eligible under Article II.1 of the Regulations to become a participant, provided that he is under sixty years of age and provided further that his associate participation is not excluded by his contract of employment.

The Secretary-General of the Organization shall promptly transmit to the Secretary of the Board the names and other relevant data to be determined by the Board pertaining to staff members becoming eligible for associate participation.

Article premier

L'Organisation intergouvernementale consultative de la navigation maritime (ci-après dénommée l'Organisation) accepte à dater du 1^{er} juillet 1959, sous réserve des dispositions du présent Accord, que les statuts de la Caisse commune des pensions du personnel des Nations Unies (ci-après dénommés les statuts) soient considérés comme s'appliquant à elle-même et à ses fonctionnaires, et devient à compter de ladite date organisation affiliée à la Caisse commune des pensions du personnel des Nations Unies (ci-après dénommée la Caisse).

Article 2

Conformément à l'article II des statuts, l'Organisation a décidé que les statuts s'appliqueront à tout fonctionnaire à temps complet de l'Organisation, s'il entre en fonctions en vertu d'un contrat dont la date d'expiration n'est pas fixée ou s'il entre en fonctions en vertu d'un contrat de durée déterminée de cinq ans ou plus, ou si, après avoir accompli cinq ans de service, il reste en fonctions en vertu d'un contrat valable pour au moins un an encore, ou accomplit au mois une nouvelle année de service ou encore si l'Organisation certifie que le contrat de durée déterminée de l'intéressé est considéré comme s'appliquant à une période de stage et doit permettre d'engager l'intéressé pour une durée non déterminée, à condition toutefois que le fonctionnaire en cause soit âgé de moins de soixante ans au moment de son admission à la Caisse et que son contrat n'exclue pas sa participation à la Caisse.

Le Secrétaire général de l'Organisation communiquera sans délai au Secrétaire du Comité mixte de la Caisse commune des pensions du personnel des Nations Unies les noms et autres renseignements pertinents que le Comité mixte de la Caisse commune (ci-après dénommé le Comité mixte) demandera au sujet des fonctionnaires pouvant être admis comme participants.

Article 3

Conformément à l'article supplémentaire B des statuts, l'Organisation a décidé que les dispositions régissant les participants associés s'appliqueront à tout fonctionnaire à temps complet de l'Organisation, s'il entre en fonctions en vertu d'un contrat de durée déterminée d'un an au moins mais de moins de cinq ans, ou s'il a accompli une année de service ininterrompue, à condition toutefois que le fonctionnaire en cause ne remplisse pas les conditions requises à l'article II.1 des statuts pour être admis en qualité de participant, qu'il soit âgé de moins de soixante ans, et que son contrat n'exclue pas sa participation à la Caisse en qualité de participant associé.

Le Secrétaire général de l'Organisation communiquera sans délai au Secrétaire du Comité mixte les noms et autres renseignements pertinents que le Comité mixte demandera au sujet des fonctionnaires pouvant être admis comme participants associés.

Article 4

Within one month following the signing of this Agreement, the Secretary-General shall transmit to the Secretary of the Board a complete list of members of the staff of the Organization eligible for participation or associate participation in the Fund on the effective date of the admission of the Organization.

In the case of members of the staff of the Organization eligible for participation, the Secretary-General shall indicate the date at which contributory service shall be deemed to have begun with respect to each such participant, in accordance with the provisions of Article 5 of this Agreement.

Article 5

The period prior to 1 July 1959 during which a participant was in full-time employment as a member of the staff of the organization shall be counted as contributory service under the Regulations, provided that payment is made by the Organization to the Fund of 21 per cent of the pensionable remuneration of each such participant during that period, together with interest at 3 per cent for the period, and provided, further, that there shall also be paid into the Fund by the Organization such an additional sum as may be determined by the Board, on the basis of a report from its consulting actuary, to be necessary in respect of the obligations incurred by the Fund through the counting of all such periods of prior employment as contributory service. Such an additional sum shall become payable when the Board advises the Organization of the determination it has made.

The earliest date from which employment with the Organization can be reckoned for the purpose of participation in the Fund shall be 1 February 1959.

Article 6

Within one month following the signing of the Agreement the Organization shall start paying monthly into the Fund, in respect of each associate participant, a contribution equal to 4 ½ per cent of his pensionable remuneration, or such percentage contribution, not to exceed 6 per cent, as shall be determined from time to time by the Board on the basis of actuarial valuations of the Fund.

Article 7

All payments to be made by the Organization to the Fund in accordance with the Regulations shall be treated by the Organisation as preferred debts which shall be satisfied immediately after payment of salaries due by the Organization to its staff.

Article 4

Dans un délai d'un mois à compter de la signature du présent Accord, le Secrétaire général communiquera au Secrétaire du Comité mixte la liste complète des fonctionnaires de l'Organisation pouvant être admis comme participants ou participants associés à la Caisse à la date où prendra effet l'affiliation de l'Organisation.

En ce qui concerne les fonctionnaires de l'Organisation pouvant être admis comme participants, le Secrétaire général indiquera la date à laquelle la période d'affiliation de chacun d'eux sera réputée avoir commencé, conformément aux dispositions de l'article 5 du présent Accord.

Article 5

Toute période antérieure au 1^{er} juillet 1959, au cours de laquelle un participant a été employé à temps complet comme fonctionnaire de l'Organisation, sera incluse dans la période d'affiliation prévue par les statuts à condition, d'une part, que l'Organisation verse à la Caisse 21 pour 100 de la rémunération ouvrant droit à pension que chacun des participants a reçue au cours de ladite période antérieure, majorée de 3 pour 100 d'intérêts pour la période, et à condition, d'autre part, que l'Organisation verse également à la Caisse une somme complémentaire dont le montant sera fixé par le Comité mixte, sur rapport de son actuaire-conseil, pour tenir compte des obligations qui résulteront pour la Caisse de l'inclusion dans la période d'affiliation de toutes les périodes d'emploi susvisées. Cette somme complémentaire deviendra exigible lorsque le Comité mixte en aura fait connaître le montant à l'Organisation.

Aux fins de participation à la Caisse, les services des fonctionnaires de l'Organisation ne pourront être validés qu'à partir du 1^{er} février 1959.

Article 6

Dans un délai d'un mois à compter de la signature du présent Accord, l'Organisation commencera à verser mensuellement à la Caisse, pour chacun des participants associés, soit une cotisation égale à 4,5 pour 100 de la rémunération soumise à retenue de l'intéressé, soit, à concurrence de 6 pour 100 de ladite rémunération, la cotisation que fixera de temps à autre le Comité mixte sur la base des évaluations actuarielles de la Caisse.

Article 7

Tous les versements que l'Organisation doit effectuer à la Caisse des pensions en exécution des statuts seront considérés par l'Organisation comme des dettes privilégiées payables immédiatement après le paiement des traitements dus par l'Organisation à ses fonctionnaires.

Article 8

Should the Organization for any reason interrupt or cease to make its payments to the Fund as required under the Regulations, the Secretary of the Board shall promptly report the facts to the Board and the Board shall determine the date as of which the Organization shall be deemed to be in default. The Board shall then cause an actuarial valuation of the Fund to be made in order to determine the sum necessary to make good the Organization's share of the deficiency, if any, revealed by such valuation, which sum shall then become payable by the Organization to the Fund.

Thereafter, upon the death or cessation of service with the Organization of each participant in the employment of the Organization on the date of default, he or his designated beneficiary shall be paid the actuarial equivalent of the benefit to which he would have been entitled under Article X of the Regulations had he left the service of the Organization on the date of default.

As soon as the Organization has made the additional contributions necessary as determined by actuarial valuation to restore to each such participant remaining in the employment of the Organization during the period of default, his contributory service prior to default and during the period subsequent to default, the prospective rights of each participant to the benefit provided in the preceding paragraph shall cease and he shall in lieu thereof be entitled to all the rights of a participant credited in accordance with the Regulations with contributory service from his last date of participation prior to default.

Article 9

The Organization shall furnish to the Board, at its request, information based on adequate books and records relating to participants and associate participants, including salary scales, changes in salaries, pensionable remuneration paid and deductions made therefrom.

Procedure shall be agreed upon between the Organization and the Secretary of the Board, subject to the approval of the Board, with respect to reporting, vouchering and remittance of the contributions payable by the Organization to the Fund in accordance with the Regulations and the members of its staff who are participants in the Fund and with respect to such other administrative matters as it may be necessary to regulate for the implementation of the Agreement.

Article 8

Si, pour une raison quelconque, l'Organisation interrompt ou cesse les versements qu'elle doit faire à la Caisse en vertu des statuts, le Secrétaire du Comité mixte avisera sans délai le Comité qui fixera la date à partir de laquelle l'Organisation sera réputée avoir manqué à ses obligations. Le Comité mixte fera alors procéder à une évaluation actuarielle de la Caisse afin de déterminer la somme requise pour couvrir la part incombant à l'Organisation du déficit éventuel qu'aurait fait ressortir ladite évaluation, et cette somme devra alors être versée par l'Organisation à la Caisse.

Par la suite, lors du décès ou de la cessation des services de chacun des participants qui étaient au service de l'Organisation au moment où celle-ci a été déclarée défailante, le participant ou son bénéficiaire désigné recevra l'équivalent actuariel de la prestation à laquelle il aurait eu droit en vertu des dispositions de l'article X des statuts s'il avait quitté le service de l'Organisation à la date où celle-ci a été déclarée défailante.

Dès que l'Organisation aura effectué le versement supplémentaire, dont le montant aura été déterminé par évaluation actuarielle, nécessaire pour que chaque participant, qui sera demeuré au service de l'Organisation pendant la période au cours de laquelle celle-ci a été défailante, puisse faire inclure dans sa période d'affiliation ses services antérieurs à la date à laquelle l'Organisation a été déclarée défailante et ses services postérieurs à cette date, chaque participant perdra ses droits éventuels à la prestation prévue au paragraphe ci-dessus; il sera, en revanche, admis à bénéficier de tous les droits d'un participant et sa période d'affiliation comprendra, conformément aux statuts, la durée du service qu'il a accompli après le moment où il a cessé de participer à la Caisse avant que l'Organisation ait été déclarée défailante.

Article 9

L'Organisation fournira au Comité mixte, si celui-ci le demande, des renseignements fondés sur les données contenues dans des livres et des registres normalement tenus au sujet des participants ou des participants associés, des échelles de traitements, des modifications apportées aux traitements, des rémunérations soumises à retenue qui ont été versées et des retenues qui ont été opérées.

L'Organisation et le Secrétaire du Comité mixte fixeront d'un commun accord, sous réserve de l'approbation du Comité mixte, les modalités selon lesquelles devront être déclarées, justifiées et versées les cotisations dues à la Caisse, en application des statuts, par l'Organisation et par ses fonctionnaires qui participent à la Caisse; ils fixeront de la même manière la façon dont devront être réglées les autres questions d'ordre administratif que pose la mise en œuvre du présent Accord.

The Organization shall, in consultation with the Secretary of the Board, provide adequate information to its staff concerning the Regulations of the Fund and its operation.

Article 10

This Agreement, of which the English and the French texts are equally authentic, has been duly signed in duplicate in each of these languages on 23 June 1959 at New York, and on 30 June 1959 at London.

For the United Nations :
By Dag HAMMARSKJOLD
Secretary-General

For the Inter-Governmental Maritime Consultative
Organization :
By Ove NIELSEN
Secretary-General

L'Organisation, en consultation avec le Secrétaire du Comité mixte, fournira à ses fonctionnaires tous renseignements utiles sur les statuts de la Caisse des pensions et sur son fonctionnement.

Article 10

Le présent Accord, dont les textes anglais et français font également foi, a été dûment signé en double exemplaire en chacune desdites langues le 23 juin 1959, à New-York, et le 30 juin 1959, à Londres.

Pour l'Organisation des Nations Unies :

(Signé) Dag HAMMARSKJOLD
Secrétaire général

Pour l'Organisation intergouvernementale consultative
de la navigation maritime :

(Signé) Ove NIELSEN
Secrétaire général

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 76. CONVENTION AND PROTOCOL BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE UNITED STATES OF AMERICA FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME. SIGNED AT WASHINGTON, ON 16 APRIL 1945 AND 6 JUNE 1946, RESPECTIVELY¹

SUPPLEMENTARY PROTOCOL² TO THE ABOVE-MENTIONED CONVENTION AS MODIFIED BY THE SUPPLEMENTARY PROTOCOL SIGNED AT WASHINGTON ON 6 JUNE 1946¹ AND BY THE SUPPLEMENTARY PROTOCOL SIGNED AT WASHINGTON ON 25 MAY 1954.³ SIGNED AT WASHINGTON, ON 19 AUGUST 1957

Official text: English.

Registered by the United States of America on 25 June 1959.

The Government of the United States of America and the Government of the United Kingdom of Great Britain and Northern Ireland,

Desiring to conclude a further supplementary Protocol amending the Convention for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with respect to Taxes on Income, signed at Washington on the 16th April 1945,¹ as modified by the supplementary Protocol signed at Washington on the 6th June 1946¹ and by the supplementary Protocol signed at Washington on the 25th May 1954,³

Have agreed as follows :

Article I

Paragraphs (1) and (2) of Article VIII of the Convention of the 16th April 1945 for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with respect to taxes on income are hereby amended to read as follows :

“(1) Royalties and other amounts paid as consideration for the use of, or for the privilege of using, copyrights, patents, designs, secret processes and formulae, trade marks and other like property, and derived from sources within the United States by a resident of the United Kingdom who is subject to United Kingdom tax on such royalties or other amounts shall be exempt from United States tax (a) if such resident is not engaged in trade or business in the United States through a

¹ United Nations, *Treaty Series*, Vol. 6, p. 189.

² Came into force on 15 October 1958, upon the exchange of the instruments of ratification at London, in accordance with article III.

³ United Nations, *Treaty Series*, Vol. 207, p. 312.

ANNEXE A

[TRADUCTION — TRANSLATION]

N° 76. CONVENTION ET PROTOCOLE ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE TENDANT À ÉVITER LES DOUBLES IMPOSITIONS ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU. SIGNÉS À WASHINGTON, LES 16 AVRIL 1945 ET 6 JUIN 1946, RESPECTIVEMENT¹

PROTOCOLE SUPPLÉMENTAIRE² À LA CONVENTION SUSMENTIONNÉE TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LE PROTOCOLE SUPPLÉMENTAIRE SIGNÉ À WASHINGTON LE 6 JUIN 1946¹ ET PAR LE PROTOCOLE SUPPLÉMENTAIRE SIGNÉ À WASHINGTON LE 25 MAI 1954³. SIGNÉ À WASHINGTON, LE 19 AOÛT 1957

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord,

Désireux de conclure un nouveau Protocole supplémentaire modifiant la Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu, signée à Washington le 16 avril 1945¹ et déjà modifiée par le Protocole supplémentaire signé à Washington le 6 juin 1946¹ et par le Protocole supplémentaire signé à Washington le 25 mai 1954³,

Sont convenus des dispositions suivantes :

Article premier

Les paragraphes 1 et 2 de l'article VIII de la Convention du 16 avril 1945 tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu sont modifiés comme suit :

« 1. Sont exemptées de l'impôt américain les redevances et autres sommes versées pour l'utilisation, ou le droit d'utilisation, des droits d'auteur, des brevets, des dessins, des procédés et formules de caractère secret, des marques de fabrique et de tout autre bien du même ordre, lorsqu'elles proviennent de sources se trouvant aux États-Unis et sont payées à une personne résidant au Royaume-Uni qui est assujettie à l'impôt britannique sur lesdites redevances et autres sommes a) si ladite personne

¹ Nations Unies, *Recueil des Traités*, vol. 6, p. 189.

² Entré en vigueur le 15 octobre 1958, dès l'échange des instruments de ratification à Londres, conformément à l'article III.

³ Nations Unies, *Recueil des Traités*, vol. 207, p. 313.

permanent establishment situated therein or (b) if such resident is so engaged, the royalties or other amounts are not directly associated with the business carried on through that permanent establishment.

“(2) Royalties and other amounts paid as consideration for the use of, or for the privilege of using, copyrights, patents, designs, secret processes and formulae, trade marks and other like property, and derived from sources within the United Kingdom by a resident of the United States who is subject to United States tax on such royalties or other amounts shall be exempt from United Kingdom tax (a) if such resident is not engaged in trade or business in the United Kingdom through a permanent establishment situated therein or (b) if such resident is so engaged, the royalties or other amounts are not directly associated with the business carried on through that permanent establishment.”

Article II

Paragraph (1) of Article XIII of the said Convention is hereby amended to read as follows :

“(1) Subject to Sections 901 to 905 of the United States Internal Revenue Code as in effect on the 1st day of January 1956, United Kingdom tax shall be allowed as a credit against United States tax. For this purpose

“(a) the recipient of a dividend paid by a corporation which is a resident of the United Kingdom shall be deemed to have paid the United Kingdom tax appropriate to such dividend, and

“(b) the recipient of any royalty or other amount coming within the scope of Article VIII of the present Convention shall be deemed to have paid any United Kingdom tax legally deducted from the royalty or other amount by the person by or through whom any payment thereof is made,

if the recipient of the dividend or royalty or other amount, as the case may be, elects to include in his gross income for the purposes of United States tax the amount of such United Kingdom income tax.”

Article III

(1) This supplementary Protocol shall be ratified and the instruments of ratification shall be exchanged at London as soon as possible.

(2) This supplementary Protocol shall enter into force upon the exchange of instruments of ratification and shall thereupon have effect—

(a) In the United Kingdom :

(i) as respects income tax and surtax for any year of assessment beginning on or after the 6th April 1956;

n'exerce pas d'activité commerciale ou industrielle aux États-Unis par l'intermédiaire d'un établissement stable situé dans ce pays ou *b*) si ladite personne exerce une activité de cette nature, mais que lesdites redevances ou autres sommes ne sont pas liées directement aux activités exercées par l'intermédiaire de cet établissement stable.

« 2. Sont exemptées de l'impôt britannique les redevances et autres sommes versées pour l'utilisation, ou le droit d'utilisation, des droits d'auteur, des brevets, des dessins, des procédés et formules de caractère secret, des marques de fabrique et de tout autre bien du même ordre, lorsqu'elles proviennent de sources se trouvant au Royaume-Uni et sont payées à une personne résidant aux États-Unis qui est assujettie à l'impôt américain sur lesdites redevances et autres sommes *a*) si ladite personne n'exerce pas d'activité commerciale ou industrielle au Royaume-Uni par l'intermédiaire d'un établissement stable situé dans ce pays ou *b*) si ladite personne exerce une activité de cette nature, mais que lesdites redevances ou autres sommes ne sont pas liées directement aux activités exercées par l'intermédiaire de cet établissement stable. »

Article II

Le paragraphe 1 de l'article XIII de la Convention susmentionnée est modifié comme suit :

« 1. Sous réserve des dispositions des articles 901 à 905 du Code fiscal des États-Unis (*United States Internal Revenue Code*) tel qu'il était en vigueur le 1^{er} janvier 1956, le montant de l'impôt britannique sera réduit du montant de l'impôt américain. À cette fin :

- « *a*) Une personne à laquelle un dividende est versé par une société commerciale ayant résidence au Royaume-Uni sera considérée comme ayant acquitté l'impôt britannique sur le revenu pour le dividende en question, et
- « *b*) Une personne à laquelle est versée une redevance ou autre somme visée à l'article VIII de la présente Convention sera considérée comme ayant acquitté tout impôt britannique légalement déduit de ladite redevance ou autre somme par la personne par laquelle ou par l'intermédiaire de laquelle le paiement est effectué,

si la personne à laquelle est versé ledit dividende ou ladite redevance ou autre somme, selon le cas, choisit de faire figurer le montant dudit impôt britannique sur le revenu dans la déclaration de son revenu brut en vue de l'impôt américain. »

Article III

1. Le présent Protocole supplémentaire sera ratifié et les instruments de ratification seront échangés à Londres dès que possible.

2. Le présent Protocole supplémentaire entrera en vigueur lors de l'échange des instruments de ratification et sortira ses effets

a) Au Royaume-Uni :

- i) En ce qui concerne l'impôt sur le revenu et la surtaxe pour l'année d'imposition commençant le 6 avril 1956 et les années suivantes ;

(ii) as respects profits tax for any chargeable accounting period beginning on or after the 1st April 1956, and for the unexpired portion of any chargeable accounting period current at that date.

(b) In the United States:

As respects taxable years beginning on or after the 1st January 1956.

IN WITNESS WHEREOF the undersigned, being authorized thereto by their respective Governments, have signed this supplementary Protocol and have affixed thereto their seals.

DONE in duplicate at Washington this nineteenth day of August, 1957.

For the Government of the United States of America :

John Foster DULLES

[SEAL]

For the Government of the United Kingdom of Great Britain
and Northern Ireland :

Harold CACCIA

[SEAL]

ii) En ce qui concerne l'impôt sur les bénéfiques, pour tout exercice fiscal commençant le 1^{er} avril 1956 ou à une date ultérieure et pour toute fraction non expirée d'un exercice fiscal non révolu à la date en question.

b) Aux États-Unis :

Pour les années d'imposition commençant le 1^{er} janvier 1956 ou à une date ultérieure.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent Protocole supplémentaire et y ont apposé leur sceau.

FAIT en double exemplaire à Washington, le 19 août 1957.

Pour le Gouvernement des États-Unis d'Amérique :
John Foster DULLES
[SCEAU]

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :
Harold CACCIA
[SCEAU]

No. 323. ECONOMIC CO-OPERATION AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND AUSTRIA. SIGNED AT VIENNA, ON 2 JULY 1948¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING ARTICLE III OF THE ABOVE-MENTIONED AGREEMENT. VIENNA, 23 OCTOBER 1958

Official texts: English and German.

Registered by the United States of America on 26 June 1959.

I

The American Ambassador to the Austrian Minister for Foreign Affairs

No. 626

Vienna, October 23, 1958

Excellency :

I have the honor to refer to Article III of the Economic Cooperation Agreement between the United States of America and Austria signed at Vienna on July 2, 1948 as heretofore amended,¹ and to the exchange of notes of February 14 and 16, 1952³ amending this original agreement; and to the conversations which have recently taken place between the representatives of our two Governments relating to a further type of guaranty authorized by Section 413 (b) (4) (B) (ii) of the Mutual Security Act of 1954, as heretofore amended. I also have the honor to confirm the understandings reached as a result of these conversations as follows :

- a. All references to " Section 111 (b) (3) of the Economic Cooperation Act of 1948 " in Article III of the Economic Cooperation Agreement between the Governments of the United States of America and Austria of July 2, 1948, as amended; and in the exchange of notes of February 14 and 16, 1952 between our two Governments, shall be understood as referring to : " Section 413 (b) (4) of the Mutual Security Act of 1954, as heretofore amended. "
- b. The enclosed copy⁴ of Section 413 (b) (4) of the Mutual Security Act of 1954 as heretofore amended, shall be substituted for the copy enclosed with the aforementioned exchange of notes.
- c. Sub-paragraph (b) of the unnumbered second paragraph of the aforementioned exchange of notes shall not be applicable to the type of guaranties provided for in the following sub-paragraph (d).
- d. If the Government of the United States of America issues guaranties to cover losses by reason of war with respect to investments in Austria, the Austrian Federal Government declares that it will insure in the event of future war damage nationals of the

¹ United Nations, *Treaty Series*, Vol. 21, p. 29; Vol. 79, p. 288; Vol. 141, p. 372; Vol. 181, p. 326, and Vol. 185, p. 322.

² Came into force on 23 October 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 177, p. 299.

⁴ Not printed by the Department of State of the United States of America.

United States of America to whom such guaranties have been issued will not be treated less favorably than Austrian nationals, or nationals of third countries, within the framework of any war damage indemnity act or other measures. The Austrian Federal Government further declares that if the Government of the United States of America makes payment in U.S. dollars to any national of the United States of America under a guaranty for losses by reason of war, the Austrian Federal Government will recognize the transfer to the United States of America of any right, privilege, or interest, or any part thereof, that such nationals may be granted or become entitled to as a result of the aforementioned treatment by the Austrian Federal Government.

All other provisions of Article III of the Economic Cooperation Agreement of July 2, 1948, as heretofore amended, and of the aforementioned exchange of notes of February 14 and 16, 1952 between our two Governments shall remain in full force and effect.

If this proposal is acceptable to the Government of Austria, it is suggested that you reply by note. This note, together with such reply, will constitute an agreement between our two Governments on this subject, the agreement to enter into force on the date of your reply note.

Accept, Excellency, the renewed assurances of my highest consideration.

H. Freeman MATTHEWS

Attachment :¹

Section 413 (b) (4) of the Mutual Security Act of 1954, as heretofore amended.

His Excellency Dipl. Ing. Leopold Figl
Minister for Foreign Affairs
Vienna I

II

The Austrian Minister for Foreign Affairs to the American Ambassador

[GERMAN TEXT — TEXTE ALLEMAND]

DER BUNDESMINISTER FÜR DIE AUSWÄRTIGEN ANGELEGENHEITEN

Z1.635.011-Wpol-mult/58

Wien, am 23. Oktober 1958

Exzellenz!

Ich beehre mich, den Empfang Ihrer Note vom 23. Oktober 1958 zu bestätigen, die wie folgt lautet :

„Ich beehre mich, auf Artikel III des am 2. Juli 1948 in Wien unterzeichneten Abkommens über die Wirtschaftliche Zusammenarbeit zwischen den Vereinigten Staaten von Amerika und Österreich in seiner derzeitigen Fassung sowie auf den Notenaustausch vom 14. und 16. Februar 1952, womit dieses ursprüngliche Abkommen abgeändert wurde, und ferner auf die vor kurzem zwischen Vertretern beider Regierungen abgehaltenen Besprechungen über eine weitere Art einer

¹ Not printed by the Department of State of the United States of America.

Garantie, für welche Paragraph 413 (b) (4) (B) (ii) des Gesetzes über Gegenseitige Sicherheit von 1954 in seiner derzeitigen Fassung die gesetzliche Grundlage bildet, Bezug zu nehmen. Ich beehre mich ferner, die auf Grund dieser Besprechungen getroffenen Abmachungen wie folgt zu bestätigen :

- a) Jedwede in Artikel III des Abkommens für Wirtschaftliche Zusammenarbeit zwischen der Regierung der Vereinigten Staaten von Amerika und der österreichischen Regierung vom 2. Juli 1948 in seiner derzeitigen Fassung sowie in dem Notenaustausch zwischen unseren beiden Regierungen vom 14. und 16. Februar 1952 enthaltene Bezugnahme auf „ Paragraph 111 (b) (3) des Gesetzes für Wirtschaftliche Zusammenarbeit von 1948“ ist als Bezugnahme auf „Paragraph 413 (b) (4) des Gesetzes über Gegenseitige Sicherheit von 1954 in seiner derzeitigen Fassung“ zu verstehen.
- b) Die beiliegende Abschrift des Paragraph 413 (b) (4) des Gesetzes über Gegenseitige Sicherheit von 1954 in seiner derzeitigen Fassung ersetzt die dem vorgenannten Notenaustausch angeschlossene Beilage.
- c) Unterabsatz (b) des unnummerierten zweiten Absatzes des vorgenannten Notenaustausches findet auf die im nachstehenden Unterabsatz (d) vorgesehene Art einer Garantie keine Anwendung.
- d) Gibt die Regierung der Vereinigten Staaten von Amerika für Investitionen in Österreich Garantien zur Deckung von Verlusten durch Kriegsereignisse, dann erklärt die österreichische Bundesregierung, dafür Sorge tragen zu wollen, dass im Falle eines künftigen Kriegsschadens die Staatsangehörigen der Vereinigten Staaten von Amerika, denen derartige Garantien gegeben wurden, im Rahmen eines etwaigen Wiedergutmachungsgesetzes für Kriegsschäden oder andere Massnahmen nicht ungünstiger behandelt werden als österreichische Staatsbürger oder Staatsbürger dritter Länder. Die österreichische Bundesregierung erklärt ferner, dass sie, wenn die Regierung der Vereinigten Staaten von Amerika im Rahmen einer Garantie für den Fall von Kriegsverlusten an einen Staatsbürger der Vereinigten Staaten eine Zahlung in US-Dollar leistet, die gänzliche oder teilweise Übertragung auf die Vereinigten Staaten von Amerika von Rechten, Privilegien oder Interessen anerkennen wird, die solchen Staatsbürgern auf Grund der vorbeschriebenen Behandlung seitens der österreichischen Bundesregierung eingeräumt oder auf die sie anspruchsberechtigt werden, auf die Vereinigten Staaten von Amerika anerkennen wird.

Alle übrigen Bestimmungen des Artikels III des Abkommens über Wirtschaftliche Zusammenarbeit vom 2. Juli 1948 in seiner derzeitigen Fassung sowie des vorgenannten Notenaustausches zwischen unseren beiden Regierungen vom 14. und 16. Februar 1952 behalten ihre volle Gültigkeit und Rechtskraft.

Wenn dieser Vorschlag für die österreichische Regierung annehmbar ist, wollen Sie mir mit einer Note antworten. Die vorliegende Note wird zusammen mit dieser Antwort ein Übereinkommen zwischen unseren beiden Regierungen bilden. Das Übereinkommen wird mit dem Datum Ihrer Antwortnote in Kraft treten.

Beilage :

Paragraph 413 (b) (4) des Gesetzes über Gegenseitige Sicherheit von 1954 in seiner derzeitigen Fassung.“

Ich beehre mich zu bestätigen, dass die in der zitierten Note enthaltenen Bestimmungen für die österreichische Regierung annehmbar sind und Einverständnis darüber be-

steht, dass Ihre Note und die vorliegende Antwort in diesem Gegenstande ein Übereinkommen zwischen unseren beiden Regierungen bilden, das mit dem Datum der vorliegenden Note in Kraft tritt.

Empfangen Sie, Exzellenz, die Versicherung meiner ausgezeichneten Hochachtung.

FIGL

S. E. Herrn ao. u. bev. Botschafter H. Freeman Matthews
Wien

[TRANSLATION¹ — TRADUCTION²]

THE FEDERAL MINISTER FOR FOREIGN AFFAIRS

No. 635.011-Wpol-mult/58

Vienna, October 23, 1958

Excellency :

I have the honor to acknowledge the receipt of your note of October 23, 1958, which reads as follows :

[See note I]

I have the honor to confirm that the provisions contained in the aforementioned note are acceptable to the Government of Austria and it is agreed that your note and this reply will constitute an agreement between our two Governments on this subject, the agreement to enter into force on the date of this note.

Accept, Excellency, the assurances of my highest consideration.

FIGL

His Excellency H. Freeman Matthews
Ambassador Extraordinary and Plenipotentiary
Vienna

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION — TRANSLATION]

N° 323. ACCORD DE COOPÉRATION ÉCONOMIQUE ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET L'AUTRICHE. SIGNÉ À VIENNE, LE 2 JUILLET 1948¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ARTICLE III DE L'ACCORD SUSMENTIONNÉ. VIENNE, 23 OCTOBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères d'Autriche

N° 626

Vienna, le 23 octobre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'article III de l'Accord de coopération économique entre les États-Unis d'Amérique et l'Autriche signé à Vienne le 2 juillet 1948, tel qu'il a été modifié jusqu'à ce jour¹, ainsi qu'à l'échange de notes des 14 et 16 février 1952³ portant modification de cet accord initial; je me réfère aussi aux entretiens qui ont eu lieu récemment entre les représentants de nos deux Gouvernements au sujet d'un nouveau genre de garanties autorisées par l'article 413, *b*, 4, B, ii, de la loi de 1954 sur la sécurité mutuelle, modifiée. Je tiens à confirmer que ces entretiens ont abouti aux ententes suivantes :

- a) Toute mention de « l'alinéa 3 du paragraphe *b* de l'article 111 de la loi de coopération économique de 1948 », contenue dans l'article III de l'Accord de coopération économique entre les Gouvernements des États-Unis d'Amérique et de l'Autriche en date du 2 juillet 1948, modifié, et dans l'échange de notes des 14 et 16 février 1952 entre nos deux Gouvernements, sera considérée comme désignant « l'alinéa 4 du paragraphe *b* de l'article 413 de la loi de 1954 sur la sécurité mutuelle, modifiée ».
- b) Le texte ci-joint⁴ de l'alinéa 4 du paragraphe *b* de l'article 413 de la loi de 1954 sur la sécurité mutuelle, modifiée, remplacera le texte qui était joint à l'échange de notes susmentionné.
- c) L'alinéa *b* du deuxième paragraphe non numéroté de l'échange de notes susmentionné ne sera pas applicable aux garanties du genre prévu à l'alinéa *d* qui suit.
- d) Si le Gouvernement des États-Unis d'Amérique accorde des garanties pour pertes subies pour faits de guerre, sur des capitaux investis en Autriche, le Gouvernement fédéral d'Autriche déclare qu'en cas de dommages de guerre survenant à l'avenir, il assurera aux ressortissants des États-Unis d'Amérique bénéficiaires de ces garanties un traitement non moins favorable que celui qui serait accordé aux ressortissants

¹ Nations Unies, *Recueil des Traités*, vol. 21, p. 29; vol. 79, p. 289; vol. 141, p. 373; vol. 181, p. 326, et vol. 185, p. 323.

² Entré en vigueur le 23 octobre 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 177, p. 299.

⁴ Non publié par le Département d'État des États-Unis d'Amérique.

autrichiens ou aux ressortissants de pays tiers aux termes de toute loi ou autre mesure touchant la réparation des dommages de guerre. Le Gouvernement fédéral d'Autriche déclare en outre que si le Gouvernement des États-Unis d'Amérique fait des paiements en dollars des États-Unis à des ressortissants des États-Unis, en vertu d'une garantie pour pertes subies pour faits de guerre, le Gouvernement fédéral d'Autriche reconnaîtra le transfert au Gouvernement des États-Unis d'Amérique de tout droit, privilège ou intérêt, ou élément de droit, privilège ou intérêt, que lesdits ressortissants se verraient conférer ou reconnaître en vertu du traitement susmentionné accordé par le Gouvernement fédéral d'Autriche.

Toutes les autres dispositions de l'article III de l'Accord de coopération économique du 2 juillet 1948, et de l'échange de notes susmentionné des 14 et 16 février 1952 entre nos deux Gouvernements resteront en vigueur.

Si la présente proposition rencontre l'agrément du Gouvernement autrichien, je serais reconnaissant à Votre Excellence de me le faire savoir par une note. La présente note et la réponse de Votre Excellence constitueront entre nos deux Gouvernements un accord qui entrera en vigueur à la date de ladite réponse.

Veillez agréer, etc.

H. Freeman MATTHEWS

Pièces jointes¹ :

Texte de l'alinéa 4 du paragraphe *b* de l'article 413 de la loi de 1954 sur la sécurité mutuelle, telle qu'elle a été modifiée à ce jour.

Son Excellence Monsieur Leopold Figl
Ministère des affaires étrangères
Vienne I

II

Le Ministre des affaires étrangères d'Autriche à l'Ambassadeur des États-Unis d'Amérique

LE MINISTRE FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Z1.635.011-Wpol-mult/58

Vienne, le 23 octobre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note en date de ce jour ainsi conçue :

[Voir note I]

Je tiens à confirmer que les dispositions de la note précitée ont l'agrément du Gouvernement autrichien; il est entendu que cette note et la présente réponse constituent entre nos deux Gouvernements un accord qui entrera en vigueur à la date de la présente note.

Veillez agréer, etc.

FIGL

Son Excellence Monsieur H. Freeman Matthews
Ambassadeur extraordinaire et plénipotentiaire
Vienne

¹ Non publiées par le Département d'État des États-Unis d'Amérique.

N° 843. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD ENTRE LA BELGIQUE ET LE GRAND-DUCHÉ DE LUXEMBOURG AU SUJET DE LA LIBRE CIRCULATION DES PERSONNES. LUXEMBOURG, 6 AVRIL 1950¹

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD DE MODIFICATION² DE L'ACCORD SUSMENTIONNÉ. BRUXELLES, 9 MARS ET 9 AVRIL 1959

Texte officiel français.

Enregistré par la Belgique le 30 juin 1959.

I

MINISTÈRE DES AFFAIRES ÉTRANGÈRES ET DU COMMERCE EXTÉRIEUR

DIRECTION GÉNÉRALE C

6° Bureau P.

N° 2202/pr/Luxembourg

Bruxelles, le 9 mars 1959

Monsieur l'Ambassadeur,

J'ai pris connaissance de la lettre de Votre Excellence du 2 février 1959, 62/59-ST-SC-15/1, et je suis d'accord avec Votre Excellence pour estimer que les dispositions de l'accord de circulation entre la Belgique et le Luxembourg conclu à Luxembourg par lettres échangées le 6 avril 1950¹ devraient être mises en concordance avec celles de l'accord européen sur le régime de la circulation des personnes entre les pays membres du Conseil de l'Europe, conclu à Paris, le 13 décembre 1957³.

Dans ces conditions les articles 1^o a) et 3^o a) de l'accord conclu par lettres échangées à Luxembourg le 6 avril 1950 devraient être modifiés comme suit :

1^o a) passeport national en cours de validité ou périmé depuis moins de 5 ans;

3^o a) passeport national en cours de validité ou périmé depuis moins de 5 ans.

Si Votre Excellence approuve le texte de ces deux modifications, la présente lettre et celle, de teneur semblable, que Votre Excellence voudra bien m'adresser constituent un amendement à l'accord belgo-luxembourgeois conclu à Luxembourg par lettres échangées le 6 avril 1950.

Cet amendement entrera en vigueur à la date que portera la réponse de Votre Excellence.

Je saisis cette occasion, Monsieur l'Ambassadeur, de renouveler à Votre Excellence l'assurance de ma très haute considération.

Pour le Ministre :
Le Directeur Général,
R. CONTEMPRE

À Son Excellence Monsieur N. Hommel
Ambassadeur du Grand-Duché de Luxembourg
à Bruxelles

¹ Nations Unies, *Recueil des Traités*, vol. 65, p. 147, et vol. 79, p. 328.

² Entré en vigueur le 9 avril 1959 par l'échange desdites lettres. Cet Accord n'est pas applicable aux territoires du Congo belge et du Ruanda-Urundi.

³ Nations Unies, *Recueil des Traités*, vol. 315, p. 139.

[TRANSLATION — TRADUCTION]

No. 843. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT BETWEEN BELGIUM AND THE GRAND DUCHY OF LUXEMBOURG CONCERNING THE FREEDOM OF MOVEMENT OF PERSONS. LUXEMBOURG, 6 APRIL 1950¹

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT² TO AMEND THE ABOVE-MENTIONED AGREEMENT. BRUSSELS, 9 MARCH AND 9 APRIL 1959

Official text: French.

Registered by Belgium on 30 June 1959.

I

MINISTRY OF FOREIGN AFFAIRS AND EXTERNAL TRADE
DIRECTION GÉNÉRALE C.
6^e Bureau P.

No. 2202/pr/Luxembourg

Brussels, 9 March 1959

Your Excellency,

I have the honour to acknowledge receipt of your letter No. 62/59-ST/SC-I5/1 dated 2 February 1959, and I share your view that the terms of the Agreement between Belgium and Luxembourg concerning the movement of persons, concluded at Luxembourg by exchange of letters dated 6 April 1950,¹ should be brought into line with those of the European Agreement on Regulations Governing the Movement of Persons between Member States of the Council of Europe, concluded at Paris on 13 December 1957.³

Accordingly, articles 1 (a) and 3 (a) of the Agreement concluded by exchange of letters at Luxembourg on 6 April 1950 should be amended to read as follows :

- 1 (a) A national passport valid or expired within the last five years;
- 3 (a) A national passport valid or expired within the last five years.

If you agree to the text of these two amendments, the present letter and your reply in similar terms will constitute an amendment to the Belgian-Luxembourg Agreement concluded at Luxembourg by exchange of letters dated 6 April 1950.

The amendment will enter into force on the date of your reply.

I have the honour to be, etc.

For the Minister :
R. CONTEMPRE
Director-General

His Excellency Mr. N. Hommel
Ambassador of the Grand Duchy of Luxembourg
Brussels

¹ United Nations, *Treaty Series*, Vol. 65, p. 147, and Vol. 79, p. 329.

² Came into force on 9 April 1959 by the exchange of the said letters. This Agreement is not applicable to the Territories of Belgian Congo and Ruanda-Urundi.

³ United Nations, *Treaty Series*, Vol. 315, p. 139.

II

AMBASSADE DU LUXEMBOURG EN BELGIQUE

216/59-NH/SC-15/1

Bruxelles, le 9 avril 1959

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de la lettre de Votre Excellence du 9 mars, Direction Générale C-6^e Bureau P. N^o 2202/pr/Luxembourg, par laquelle Elle a bien voulu marquer Son accord sur les suggestions de mon Gouvernement, concernant certaines dispositions de l'accord de circulation entre la Belgique et le Luxembourg.

J'ai l'honneur de porter à la connaissance de Votre Excellence que je suis autorisé à approuver le texte des modifications proposées par Elle.

En conséquence, les articles I^o a) et 3^o a) de l'accord conclu par lettres échangées à Luxembourg le 6 avril 1950 seront modifiés comme suit :

- 1^o a) passeport national en cours de validité ou périmé depuis moins de 5 ans;
- 3^o a) passeport national en cours de validité ou périmé depuis moins de 5 ans.

Le Gouvernement luxembourgeois est d'accord à ce que cet amendement entre en vigueur à la date de la présente réponse.

Je saisis cette occasion, Monsieur le Ministre, pour renouveler à Votre Excellence l'assurance de ma haute considération.

(Signé) N. HOMMEL

À Son Excellence Monsieur Pierre Wigny
Ministre des Affaires Étrangères
à Bruxelles

II

LUXEMBOURG EMBASSY TO BELGIUM

216/59-NH/SC-15/1

9 April 1959

Your Excellency,

I have the honour to acknowledge receipt of your letter of 9 March, Direction Générale C-6^e Bureau P. No. 2202/pr/Luxembourg, in which you were good enough to intimate your agreement to my Government's suggestions with regard to certain provisions of the Agreement between Belgium and Luxembourg concerning the movements of persons.

I have the honour to inform you that I am authorized to approve the text of the amendments which you have proposed.

Accordingly, articles 1 (a) and 3 (a) of the Agreement concluded by exchange of letters at Luxembourg on 6 April 1950 will be amended to read as follows :

- 1 (a) A national passport valid or expired within the last five years;
- 3 (a) A national passport valid or expired within the last five years.

The Luxembourg Government agrees that this amendment should come into force on the date of the present reply.

I have the honour to be, etc.

(Signed) N. HOMMEL

His Excellency Mr. Pierre Wigny
Minister of Foreign Affairs
Brussels

No. 1063. AGREEMENT BETWEEN THE GOVERNMENT OF THAILAND AND THE GOVERNMENT OF THE UNITED STATES OF AMERICA FOR FINANCING CERTAIN EDUCATIONAL EXCHANGE PROGRAMMES. SIGNED AT BANGKOK, ON 1 JULY 1950¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED.³ BANGKOK, 12 SEPTEMBER 1958

Official text: English.

Registered by the United States of America on 25 June 1959.

I

The American Ambassador to the Thai Acting Minister of Foreign Affairs

THE FOREIGN SERVICE OF THE UNITED STATES OF AMERICA

No. 870

Bangkok, September 12, 1958

Excellency :

I have the honor to refer to the Agreement between the United States of America and Thailand dated July 1, 1950,¹ and exchanges of notes dated January 20, 1953 and April 7, 1953,⁴ June 23, 1955,⁵ and January 21, 1957,⁶ establishing a program of educational exchange between the two countries.

The program provided for by the agreement, as amended, will be discontinued in 1959 unless provision is made for financing the program beyond that date. In view of the provision in the Surplus Agricultural Commodities Agreement between the United States and Thailand, signed March 4, 1957,⁷ making currency of Thailand accruing thereunder available for international educational exchange activities, among other things, it is the desire of the Government of the United States of America to use a portion of such funds for the purpose of the agreement of July 1, 1950.

I have the honor to refer also to recent conversations between representatives of our two Governments on the same subject and to confirm the understanding reached that the agreement of July 1, 1950, as amended, shall be modified as follows to accomplish this objective.

¹ United Nations, *Treaty Series*, Vol. 81, p. 61.

² Came into force on 12 September 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 207, p. 348; Vol. 262, p. 456, and Vol. 278, p. 272.

⁴ United Nations, *Treaty Series*, Vol. 207, p. 348.

⁵ United Nations, *Treaty Series*, Vol. 262, p. 456.

⁶ United Nations, *Treaty Series*, Vol. 278, p. 272.

⁷ United Nations, *Treaty Series*, Vol. 279, p. 235.

[TRADUCTION — TRANSLATION]

N° 1063. ACCORD ENTRE LE GOUVERNEMENT DE LA THAÏLANDE ET LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE RELATIF AU FINANCEMENT DE CERTAINS PROGRAMMES D'ÉCHANGE DANS LE DOMAINE DE L'ÉDUCATION. SIGNÉ À BANGKOK, LE 1^{er} JUILLET 1950¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ, DÉJÀ MODIFIÉ³. BANGKOK, 12 SEPTEMBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères de Thaïlande par intérim

SERVICE DIPLOMATIQUE DES ÉTATS-UNIS D'AMÉRIQUE

N° 870

Bangkok, le 12 septembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord du 1^{er} juillet 1950¹ entre les États-Unis d'Amérique et la Thaïlande et aux échanges de notes des 20 janvier 1953 et 7 avril 1953⁴, 23 juin 1955⁵ et 21 juillet 1957⁶ établissant un programme d'échanges dans le domaine de l'éducation entre les deux pays.

Le programme prévu par ledit Accord, tel qu'il a été modifié, prendra fin en 1959 à moins que des dispositions ne soient prises en vue d'assurer le financement dudit programme au-delà de cette date. Étant donné que les dispositions de l'Accord entre les États-Unis d'Amérique et la Thaïlande relatif aux produits agricoles en surplus, signé le 4 mars 1957⁷, prévoient que les sommes en monnaie thaïlandaise provenant de l'exécution dudit Accord seront notamment utilisées pour des échanges culturels internationaux, le Gouvernement des États-Unis d'Amérique désire utiliser une partie de ces fonds aux fins de l'Accord du 1^{er} juillet 1950.

Je voudrais également me référer aux conversations qui ont eu lieu récemment sur le même sujet entre les représentants de nos deux Gouvernements et confirmer qu'il a été entendu que l'Accord du 1^{er} juillet 1950 tel qu'il a été modifié, sera à nouveau modifié comme il est indiqué ci-après pour permettre d'atteindre l'objectif en question.

¹ Nations Unies, *Recueil des Traités*, vol. 81, p. 61.

² Entré en vigueur le 12 septembre 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 207, p. 349; vol. 262, p. 457, et vol. 278, p. 273.

⁴ Nations Unies, *Recueil des Traités*, vol. 207, p. 349.

⁵ Nations Unies, *Recueil des Traités*, vol. 262, p. 457.

⁶ Nations Unies, *Recueil des Traités*, vol. 278, p. 273.

⁷ Nations Unies, *Recueil des Traités*, vol. 279, p. 235.

1. The penultimate paragraph in Article 8, as amended, is modified to read as follows :

“ In addition to the funds provided for in paragraph one above, currency of Thailand accruing to the Government of the United States of America as a consequence of sales made pursuant to the Surplus Agricultural Commodities Agreements dated June 21, 1955, as amended,¹ and March 4, 1957, may be used for the purpose of this agreement up to an aggregate amount of 12,654,000 baht. The performance of this agreement shall be subject to the availability of appropriations to the Secretary of State of the United States of America when required by the laws of the United States of America. ”

Upon receipt of a note from Your Excellency indicating that the foregoing provisions are acceptable to the Government of Thailand, the Government of the United States will consider that this note and your reply thereto constitute an agreement between the two Governments on this subject, the agreement to enter into force on the date of your note in reply.

Accept, Excellency, the renewed assurances of my highest consideration.

U. Alexis JOHNSON

His Excellency Nai Visutr Arthayukti
Acting Minister of Foreign Affairs
Bangkok

II

The Thai Acting Minister of Foreign Affairs to the American Ambassador

MINISTRY OF FOREIGN AFFAIRS
SARANROM PALACE

No. 24220/2501

September 12, B. E. 2501²

Monsieur l'Ambassadeur,

I have the honour to acknowledge the receipt of Your Excellency's Note No. 870 dated September 12, 1958, reading as follows :

[See note I]

In reply, I have the honour to inform Your Excellency that the proposed modifications are acceptable to His Majesty's Government and that the Agreement so modified will be regarded as entering into force on the date of my present Note.

I avail myself of this opportunity, Monsieur l'Ambassadeur, to renew to Your Excellency the assurance of my highest consideration.

Visutr ARTHAYUKTI
Acting Minister of Foreign Affairs

His Excellency Monsieur U. Alexis Johnson
Ambassador Extraordinary and Plenipotentiary
of the United States of America
Bangkok

¹ United Nations, *Treaty Series*, Vol. 262, p. 87, and Vol. 266, p. 436.

² September 12, 1958.

1. L'avant-dernier paragraphe de l'article 8, tel qu'il a été modifié, est à nouveau modifié comme suit :

« En plus des fonds mentionnés au paragraphe 1 ci-dessus, les sommes en monnaie thaïlandaise acquises par le Gouvernement des États-Unis d'Amérique à la suite de ventes faites conformément à l'Accord du 21 juin 1955, tel qu'il a été modifié¹, et à celui du 4 mars 1957, relatifs aux produits agricoles en surplus, pourront être utilisées aux fins du présent Accord jusqu'à concurrence d'un montant total de 12.654.000 bahts. Lorsque la législation des États-Unis d'Amérique l'exigera, l'exécution du présent Accord sera subordonnée à la condition que le Secrétaire d'État des États-Unis d'Amérique dispose des crédits nécessaires. »

Dès réception d'une note de Votre Excellence indiquant que les dispositions précédentes rencontrent l'agrément du Gouvernement thaïlandais, le Gouvernement des États-Unis d'Amérique considérera que la présente note et la réponse de Votre Excellence constituent, entre nos deux Gouvernements, un accord qui entrera en vigueur à la date de ladite réponse.

Veuillez agréer, etc.

U. Alexis JOHNSON

Son Excellence Nai Visutr Arthayukti
Ministre des affaires étrangères par intérim
Bangkok

II

Le Ministre des affaires étrangères de Thaïlande par intérim à l'Ambassadeur des États-Unis d'Amérique

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
PALAIS SARANROM

N° 24220/2501

Le 12 septembre B.E. 2501²

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note n° 870, en date du 12 septembre 1958, conçue dans les termes suivants :

[*Voir note I*]

En réponse, je tiens à informer Votre Excellence que les modifications proposées ont l'agrément du Gouvernement de Sa Majesté et que, en conséquence, l'Accord ainsi modifié sera considéré comme entrant en vigueur à la date de la présente note.

Veuillez agréer, etc.

Visutr ARTHAYUKTI

Ministre des affaires étrangères par intérim

Son Excellence Monsieur U. Alexis Johnson
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
Bangkok

¹ Nations Unies, *Recueil des Traités*, vol. 262, p. 87, et vol. 266, p. 437.

² 12 septembre 1958.

No. 2588. CONSTITUTION OF THE EUROPEAN COMMISSION FOR THE CONTROL OF FOOT-AND-MOUTH DISEASE. APPROVED BY THE CONFERENCE OF THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS AT ITS SEVENTH SESSION, ROME, 11 DECEMBER 1953¹

N° 2588. ACTE CONSTITUTIF DE LA COMMISSION EUROPÉENNE DE LUTTE CONTRE LA FIÈVRE APHTEUSE. APPROUVÉ PAR LA CONFÉRENCE DE L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE À SA SEPTIÈME SESSION, ROME, LE 11 DÉCEMBRE 1953¹

ACCESSION

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

1 June 1959

LUXEMBOURG

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 30 June 1959.

ADHÉSION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le:

1^{er} juin 1959

LUXEMBOURG

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 30 juin 1959.

¹ United Nations, *Treaty Series*, Vol. 191, p. 285; Vol. 203, p. 339; Vol. 218, p. 392; Vol. 219, p. 382; Vol. 223, p. 379; Vol. 274, p. 374; Vol. 315, p. 241, and Vol. 327.

¹ Nations Unies, *Recueil des Traités*, vol. 191, p. 285; vol. 203, p. 339; vol. 218, p. 392; vol. 219, p. 382; vol. 223, p. 379; vol. 274, p. 374; vol. 315 p. 241, et vol. 327.

No. 2817. ADMINISTRATIVE AGREEMENT UNDER ARTICLE III OF THE SECURITY TREATY¹ BETWEEN THE UNITED STATES OF AMERICA AND JAPAN. SIGNED AT TOKYO, ON 28 FEBRUARY 1952²

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT³ RELATING TO THE ANNUAL AND PROGRESSIVE REDUCTION IN JAPANESE EXPENDITURES UNDER ARTICLE XXV 2 (b) OF THE ABOVE-MENTIONED AGREEMENT OF 28 FEBRUARY 1952. TOKYO, 12 AUGUST 1958

Official texts: English and Japanese.

Registered by the United States of America on 24 June 1959.

日本国駐在アメリカ合衆国特命全権大使
ダグラス・マックアーサー二世閣下

日本国外務大臣

昭和三十三年八月十二日

若山 一良



¹ United Nations, *Treaty Series*, Vol. 136, p. 211, and Vol. 247, p. 392.

² United Nations, *Treaty Series*, Vol. 208, p. 255; Vol. 268, p. 360; Vol. 273, p. 265 and Vol. 290, p. 316.

³ Came into force on 12 August 1958 by the exchange of the said notes.

た場合に得られるべき基準より低い基準を設定するものではないと了解されます。

アメリカ合衆国政府が前記の提案を受諾されるときは、この書簡及び受諾を表明される閣下の返簡は、行政協定第二十五条²(b)の規定に基いて日本国の昭和三十三年会計年度においてアメリカ合衆国の使用に供される額に関する両政府間の合意を構成するものと認め、かつ、その効力は閣下の返簡の日付の日を生ずるものといたします。本大臣は、以上を申し進めるに際し、ここに重ねて閣下に向つて敬意を表します。

本大臣は、行政協定第二十五条2 (b) の規定に基いて日本国の昭和三十三年会計年度において合衆国の使用に供される日本国通貨の額を五千百六十六万六千六百六十六ドル六十七に相当する額とすることを提案する光榮を有します。この提案は、行政協定に基く日本国の分担金の前会計年度以前の減額を定めた合意が双方にとつて満足に実施されることに依存するものと了解されます。日本国の昭和三十三年会計年度についてのみ、前会計年度からの減額は、昭和三十一年四月二十五日付の交換公文の規定に従つて算出された漸減額に八百三十三万三千三百三十三ドル三十三を追加したものであることが了解されます。さらに、この追加減額は、日本国の昭和三十四会計年度における分担金の算出上は、その追加減額が行われなかつたとし

計画の中で行つたか又は行ふことを閣下に通報する光榮を有します。

1 防衛庁に対して千二百億円の予算を計上したこと。

2 前記の予算のほか、前会計年度以前における防衛庁に対する予算の要使用残高で日本国の現行の財政法令の該当規定により繰り越すことができるものを繰越金として防衛庁に与えること及び約二百八十億円の予算外契約権能を防衛庁に与えたこと。

3 行政協定第二十五条²(a)の目的のため約七十五億円の予算を計上したこと。

日本国の当局は、持続的な防衛の計画及び日本国の防衛に関連する他の計画の状態及び実施振りを合衆国の当局と引き続き毎年検討いたします。

に受諾しうると認められた他の関連事項が含まれることとなつてお
ります。

日本国政府は、自国の自衛部隊を漸増し、自国の防衛のため漸次
より大きい責任を負うために持続的な計画を実施しようとするす
でに表明された政策と意向を再確認いたします。安全保障条約に表現
されている「日本国が自国の防衛のため漸増的にみずから責任を負
うこと」の期待に従い、日本国の昭和三十三年三十三会計年度にお
いて同国の財源のより大きい部分が、防衛の目的のために振り当て
られます。

本大臣は、また、日本国政府が、昭和三十三年三月三十一日に国
会が承認した日本国の昭和三十三年三十三会計年度における防衛の
ための予算割当、予定経費及び予算外契約権能の計画に基き、次の
ことを同

I

The Japanese Minister for Foreign Affairs to the American Ambassador

[JAPANESE TEXT — TEXTE JAPONAIS]

書簡をもつて啓上いたします。本大臣は、日本国とアメリカ合衆国との間の安全保障条約第三条に基く行政協定第二十五条 2 (b) の規定及び同規定に関する公式議事録に定める日本国にある合衆国軍隊の維持のための両国政府間の取極に関する昭和三十一年四月二十五日付の交換公文に言及する光榮を有します。

前記の交換公文により、日本国の自衛部隊を漸増するための持続的な計画の実施に関する日本国政府の政策の表明を同政府が毎年継続して実施していることを考慮して、両国政府間に取極が合意され、この取極により行政協定第二十五条 2 (b) の規定の要求する経費を毎年漸減することができるとなりました。その経費の減額の年額は、両政府間の合意によつて毎年定められ、その合意の中には相互

[TRANSLATION — TRADUCTION]

Tokyo, 12 August 1958

Excellency,

[See note II]

Aiichiro FUJIYAMA

His Excellency Douglas MacArthur
Ambassador Extraordinary and Plenipotentiary
of the United States of America

II

The American Ambassador to the Japanese Minister for Foreign Affairs

EMBASSY OF THE UNITED STATES OF AMERICA

No. 259

Tokyo, August 12, 1958

Excellency :

I have the honor to acknowledge the receipt of Your Excellency's Note dated August 12, 1958, which reads in the English translation thereof as follows :

“ I have the honour to refer to the Exchange of Notes of April 25, 1956¹ relating to the arrangements between our two Governments for support of United States Forces in Japan as provided for in Article XXV 2 (b) of the Administrative Agreement² under Article III of the Security Treaty³ between Japan and the United States of America and the official minutes⁴ with respect thereto.

“ Under the Exchange of Notes, in consideration of a continuing annual execution by the Government of Japan of its policy expressions with respect to carrying out a sustained program for gradually increasing Japan's self-defense forces, an arrangement was agreed to between our two Governments whereby an annual and progressive reduction could be effected in expenditures called for in paragraph 2 (b) of Article XXV of the Administrative Agreement. The amount of the annual reduction would be formalized on a yearly basis by agreement between our two Governments, such agreement to include any other pertinent considerations found to be mutually acceptable.

“ The Government of Japan reaffirms its previously expressed policies and intentions to carry out a sustained program for gradually increasing Japan's self-defense forces and for assuming, in progressive stages, a greater responsibility for its own defense. A larger portion of Japan's resources will be devoted to defense purposes during the Japanese Fiscal Year 1958 in accordance with the expectations expressed in the Security Treaty that Japan ' will itself increasingly assume responsibility for its own defense. '

¹ United Nations, *Treaty Series*, Vol. 273, p. 273.

² United Nations, *Treaty Series*, Vol. 208, p. 255; Vol. 268, p. 360; Vol. 273, p. 265, and Vol. 290, p. 316.

³ United Nations, *Treaty Series*, Vol. 136, p. 211, and Vol. 247, p. 392.

⁴ United States of America: *Treaties and Other International Acts Series 2491*.

“ I have further the honour to inform Your Excellency that under the program of budgetary allocations, planned expenditures and authorizations for defense for the Japanese Fiscal Year 1958, as approved by the Diet on March 31, 1958, the Government of Japan, *inter alia*:

“ 1. Has appropriated for the Defense Agency a budget of 120 billion yen;

“ 2. Will provide the Defense Agency, in addition to the above appropriation, with any unexpended balances of appropriations for that Agency for prior fiscal years which can be carried over under relevant provisions of the Japanese fiscal laws and regulations now in effect, and has also provided the Defense Agency with contract authorization of approximately 28 billion yen; and

“ 3. Has provided an appropriation of approximately 7.5 billion yen for the purposes of Article XXV 2 (a) of the Administrative Agreement.

“ The authorities of Japan will continue to review on an annual basis with the authorities of the United States of America the status and execution of the sustained defense program and other plans related to the defense of Japan.

“ I have the honour to propose that the amount of Japanese currency to be made available to the United States for the Japanese Fiscal Year 1958 under Article XXV 2 (b) of the Administrative Agreement, be the equivalent of \$51,666,666.67. It is understood that this proposal depends upon a mutually satisfactory execution of the agreements governing reductions in Japanese contributions under the Administrative Agreement for previous fiscal years. It is understood that for the Japanese Fiscal Year 1958 only the reduction from the previous year includes \$8,333,333.33 in addition to the progressive reduction calculated in accordance with the provisions of the Exchange of Notes of April 25, 1956. It is understood further that this additional sum does not create a lower base for calculating the yen contribution in Japanese Fiscal Year 1959 than would have obtained without the additional reduction.

“ If the foregoing proposal is acceptable to the Government of the United States of America, I suggest that this Note and Your Excellency's reply indicating such acceptance be considered as constituting an agreement between our two Governments, effective on the date of Your Excellency's reply, concerning the amount to be made available to the United States of America under Article XXV 2 (b) of the Administrative Agreement for the Japanese Fiscal Year 1958.

“ I avail myself of this opportunity to renew to Your Excellency, Monsieur l'Ambassadeur, the assurances of my highest consideration. ”

I have the honor to inform Your Excellency that the Government of the United States of America accepts the above proposal of the Government of Japan and to confirm that Your Excellency's Note and this reply are considered as constituting an agreement between the two Governments effective on this date, concerning the amount to be made available to the United States of America under Article XXV 2 (b) of the Administrative Agreement for the Japanese Fiscal Year 1958.

Accept, Excellency, the renewed assurances of my highest consideration.

Douglas MACARTHUR II

His Excellency Aiiichiro Fujiyama
Minister for Foreign Affairs
Tokyo

[TRADUCTION — TRANSLATION]

N° 2817. ACCORD ADMINISTRATIF ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE JAPON CONCLU CONFORMÉMENT AUX DISPOSITIONS DE L'ARTICLE III DU TRAITÉ DE SÉCURITÉ¹. SIGNÉ À TOKYO, LE 28 FÉVRIER 1952²

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD³ RELATIF À LA RÉDUCTION ANNUELLE ET PROGRESSIVE DES DÉPENSES QUE LE JAPON DOIT EFFECTUER AUX TERMES DU PARAGRAPHE 2, *b*, DE L'ARTICLE XXV DE L'ACCORD SUSMENTIONNÉ DU 28 FÉVRIER 1952. TOKYO, 12 AOÛT 1958

Textes officiels anglais et japonais.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

I

Le Ministre des affaires étrangères du Japon à l'Ambassadeur des États-Unis d'Amérique

Tokyo, le 12 août 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'échange de notes du 25 avril 1956⁴ relatif aux arrangements entre nos deux Gouvernements en ce qui concerne l'entretien des forces armées américaines au Japon, ainsi qu'il est prévu à l'alinéa *b* du paragraphe 2 de l'article XXV de l'Accord administratif² conclu conformément aux dispositions de l'article III du Traité de sécurité¹ entre le Japon et les États-Unis d'Amérique et aux procès-verbaux officiels y annexés.

Aux termes de cet échange de notes, nos deux Gouvernements sont convenus, en considération du fait que le Gouvernement japonais continue d'année en année à donner suite à ses déclarations touchant son intention de mettre en œuvre un programme suivi ayant pour but d'accroître progressivement les forces chargées de la défense du Japon, que les dépenses prévues à l'alinéa *b* du paragraphe 2 de l'article XXV de l'Accord administratif pourraient être réduites progressivement d'année en année. Le montant de cette réduction annuelle serait fixé chaque année par un accord conclu entre nos deux Gouvernements, qui tiendrait compte de toutes autres considérations pertinentes acceptables pour les deux Parties.

Le Gouvernement japonais réaffirme, comme il l'a fait précédemment, qu'il a pour intention et politique de mettre en œuvre un programme suivi dont le but est d'accroître progressivement les forces chargées de la défense du Japon et de permettre au Japon d'assumer sans cesse davantage la responsabilité de sa propre défense. Au cours de

¹ Nations Unies, *Recueil des Traités*, vol. 136, p. 211, et vol. 247, p. 392.

² Nations Unies, *Recueil des Traités*, vol. 208, p. 255; vol. 268, p. 370; vol. 273, p. 282, et vol. 290, p. 323.

³ Entré en vigueur le 12 août 1958 par l'échange desdites notes.

⁴ Nations Unies, *Recueil des Traités*, vol. 273, p. 285.

l'exercice financier 1958, le Japon consacrera une plus grande partie de ses ressources à la défense du pays, conformément à l'espoir exprimé dans le Traité de sécurité que le Japon « assumera sans cesse davantage la responsabilité de sa propre défense ».

J'ai également l'honneur de faire savoir à Votre Excellence qu'en vertu du programme de répartition des crédits, des dépenses et des autorisations de dépenses prévus au titre de la défense nationale pour l'exercice financier japonais 1958, approuvé par la Diète japonaise le 31 mars 1958, le Gouvernement japonais a décidé notamment :

1) D'affecter au Ministère de la défense une ouverture de crédits de 120 milliards de yens;

2) D'affecter au Ministère de la défense, en plus des crédits susmentionnés, tous crédits non utilisés par le Ministère au titre des exercices financiers précédents qui peuvent être reportés en vertu des dispositions pertinentes des lois et règlements fiscaux japonais actuellement en vigueur, et d'autoriser le Ministère à passer des marchés pour une somme d'environ 28 milliards de yens; et

3) D'ouvrir un crédit d'environ 7,5 milliards de yens pour les fins indiquées à l'alinéa *a* du paragraphe 2 de l'article XXV de l'Accord administratif.

Les autorités japonaises continueront de procéder chaque année avec les autorités américaines à un examen de la situation et de l'état d'exécution du programme suivi et des autres plans relatifs à la défense du Japon.

J'ai l'honneur de proposer de fixer à l'équivalent de 51.666.666,67 dollars le montant des sommes en monnaie japonaise à mettre à la disposition des États-Unis pour l'exercice financier japonais 1958, en exécution des dispositions de l'alinéa *b* du paragraphe 2 de l'article XXV de l'Accord administratif. Il est entendu que la présente proposition ne pourra prendre effet que si les accords précédents, relatifs à la réduction des contributions mises à la charge du Japon par l'Accord administratif pour les exercices financiers antérieurs, ont été exécutés à la satisfaction mutuelle des Parties. Il est entendu que, pour l'exercice financier japonais 1958 seulement, la réduction par rapport à l'exercice financier précédent comprend une somme de 8.333.333,33 dollars qui vient s'ajouter à la réduction progressive calculée conformément aux dispositions de l'échange de notes du 25 avril 1956. Il est entendu également que cette somme supplémentaire n'a pas pour effet de ramener la base sur laquelle la contribution en yens pour l'exercice financier japonais 1959 à un niveau inférieur à celui qui aurait été fixé si cette réduction supplémentaire n'avait pas été opérée.

Si les dispositions ci-dessus rencontrent l'agrément du Gouvernement des États-Unis d'Amérique, j'ai l'honneur de proposer que la présente note et la réponse de Votre Excellence dans le même sens constituent, en ce qui concerne le montant des sommes à mettre à la disposition des États-Unis d'Amérique pour l'exercice financier japonais 1958 en exécution des dispositions de l'alinéa *b* du paragraphe 2 de l'article XXV de l'Accord administratif, un accord entre nos deux Gouvernements, qui prendra effet à la date de la réponse de Votre Excellence.

Veuillez agréer, etc.

Aiichiro FUJIYAMA

Son Excellence Monsieur Douglas MacArthur
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique

II

L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères du Japon

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

N° 259

Tokyo, le 12 août 1958

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de la note de Votre Excellence en date du 12 août 1958, dont la traduction suit :

[*Voir note I*]

J'ai l'honneur de faire savoir à Votre Excellence que le Gouvernement des États-Unis d'Amérique donne son agrément à la proposition du Gouvernement japonais contenue dans la note reproduite ci-dessus et de confirmer que la note de Votre Excellence et la présente réponse constituent, entre les deux Gouvernements, un accord sur le montant des sommes à mettre à la disposition des États-Unis d'Amérique au titre de l'alinéa *b* du paragraphe 2 de l'article XXV de l'Accord administratif pour l'exercice financier japonais 1958, qui prendra effet à la date de ce jour.

Veillez agréer, etc.

Douglas MACARTHUR II

Son Excellence Monsieur Aïchiro Fujiyama
Ministre des affaires étrangères
Tokyo

No. 3075. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND FRANCE RELATING TO THE LOAN OF AN AIRCRAFT CARRIER TO FRANCE. WASHINGTON, 2 SEPTEMBER 1953¹

N° 3075. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA FRANCE RELATIF AU PRÊT D'UN PORTE-AVIONS À LA FRANCE. WASHINGTON, 2 SEPTEMBRE 1953¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED.³ WASHINGTON, 22 AND 26 AUGUST 1958

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ, DÉJÀ MODIFIÉ³. WASHINGTON, 22 ET 26 AOÛT 1958

Official texts: English and French.

Textes officiels anglais et français.

Registered by the United States of America on 23 June 1959.

Enregistré par les États-Unis d'Amérique le 23 juin 1959.

I

The Secretary of State to the French Ambassador

I

Le Secrétaire d'État des États-Unis d'Amérique à l'Ambassadeur de France

[TRADUCTION — TRANSLATION]

DEPARTMENT OF STATE
WASHINGTON

DÉPARTEMENT D'ÉTAT
WASHINGTON

August 22, 1958

Le 22 août 1958

Excellency :

Monsieur l'Ambassadeur,

I have the honor to refer to the Agreement between our two Governments effected by an exchange of notes signed at Washington September 2, 1953,¹ as amended by an exchange of notes signed at Washington February 3, 1956², concerning the loan by the Government of the United States to the Government of France of the small aircraft carrier, the *Belleau Wood* (CVL-24).

J'ai l'honneur de me référer à l'Accord intervenu par échange de notes entre nos deux Gouvernements, signé à Washington le 2 septembre 1953¹, et modifié par échange de notes signé à Washington le 3 février 1956², concernant le prêt au Gouvernement français par le Gouvernement des États-Unis du porte-avions léger *Belleau Wood* (CVL-24).

¹ United Nations, *Treaty Series*, Vol. 224, p. 153.

² Came into force on 26 August 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 272, p. 270.

¹ Nations Unies, *Recueil des Traités*, vol. 224, p. 153.

² Entré en vigueur le 26 août 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 272, p. 270.

I now have the honor to inform Your Excellency that the Government of the United States is prepared to extend the loan of the *Belleau Wood* for an additional two years, and to propose that the first sentence of paragraph 2 of the Agreement accordingly be amended to read as follows :

“ This loan shall remain in effect until June 30, 1960. ”

I have the honor to propose that, if this amendment is acceptable to Your Excellency's Government, this note and Your Excellency's note in reply concurring therein shall constitute an Agreement between our two Governments, amending the Agreement of September 2, 1953, as heretofore amended, which shall become effective on the date of Your Excellency's reply.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :

C. Burke ELBRICK

His Excellency
Hervé Alphand
Ambassador
of the French Republic

II

*L'Ambassadeur de France au Secrétaire
d'État des États-Unis d'Amérique*

AMBASSADE DE FRANCE
AUX ÉTATS-UNIS

Washington, le 26 août 1958

Monsieur le Secrétaire d'État,

J'ai l'honneur de me référer à votre lettre du 22 août 1958 concernant la prolongation, pour une durée de deux ans,

J'ai l'honneur d'informer Votre Excellence que le Gouvernement des États-Unis est disposé à prolonger le prêt du *Belleau Wood* pour une nouvelle période de deux ans, et de proposer de modifier en conséquence le paragraphe 2 de l'Accord qui serait rédigé de la manière suivante :

« Ce prêt est consenti jusqu'au 30 juin 1960 ».

J'ai l'honneur de proposer que si cette modification reçoit l'agrément du Gouvernement français, la présente lettre et la lettre que Votre Excellence m'adressera en réponse soient considérées comme constituant, entre nos deux Gouvernements, un accord modifiant celui du 2 septembre 1953, déjà modifié, et entrant en vigueur à la date de la réponse de Votre Excellence.

Veillez agréer, etc.

Pour le Secrétaire d'État :

C. Burke ELBRICK

Son Excellence
M. Hervé Alphand
Ambassadeur
de la République française

II

*The French Ambassador to the Secretary
of State*

[TRANSLATION¹ — TRADUCTION²]

EMBASSY OF FRANCE
IN THE UNITED STATES

Washington, August 26, 1958

Mr. Secretary of State :

I have the honor to refer to your note of August 22, 1958 concerning the extension, for a period of two years, of the loan

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

du prêt à la France par le Gouvernement des États-Unis, du porte-avions léger *Belleau Wood* (CVL-24).

Par cette lettre, vous avez bien voulu proposer que l'accord intervenu entre nos deux Gouvernements à la suite de l'échange de lettres du 2 septembre 1953, modifié par l'échange de lettres du 3 février 1956, soit modifié pour être rédigé comme suit :

« Ce prêt est consenti jusqu'au 30 juin 1960 ».

J'ai l'honneur de vous faire savoir que cette modification reçoit l'agrément du Gouvernement français et de vous faire connaître l'accord de celui-ci pour que la lettre que Votre Excellence m'a fait tenir et la présente lettre que je lui adresse en réponse soient considérées comme constituant, entre nos deux Gouvernements, un accord modifiant celui du 2 septembre 1953, modifié par l'échange de lettres du 3 février 1956, et entrant en vigueur à la date de la présente lettre.

Veillez agréer, Monsieur le Secrétaire d'État, les assurances renouvelées de ma très haute considération.

Pour l'Ambassadeur de France :
Charles LUCET

Son Excellence
Monsieur John Foster Dulles
Secrétaire d'État,
Département d'État
Washington, D. C.

to France by the Government of the United States of the light aircraft carrier *Belleau Wood* (CVL-24).

In the said note you were good enough to propose that the agreement entered into by our two Governments following the exchange of notes of September 2, 1953, amended by the exchange of notes of February 3, 1956, be amended to read as follows :

“ This loan is granted until June 30, 1960. ”

I have the honor to inform you that the French Government accepts this amendment and that it agrees that Your Excellency's note and the present reply shall be deemed to be an agreement, between our two Governments, amending that of September 2, 1953, as amended by the exchange of notes of February 3, 1956, and coming into force on the date of the present note.

Accept, Mr. Secretary of State, the renewed assurances of my very high consideration.

For the French Ambassador :
Charles LUCET

His Excellency
John Foster Dulles
Secretary of State
Department of State
Washington, D. C.

No. 3511. CONVENTION AND PROTOCOL FOR THE PROTECTION OF CULTURAL PROPERTY IN THE EVENT OF ARMED CONFLICT. DONE AT THE HAGUE, ON 14 MAY 1954¹

N° 3511. CONVENTION ET PROTOCOLE POUR LA PROTECTION DES BIENS CULTURELS EN CAS DE CONFLIT ARMÉ. FAITS À LA HAYE, LE 14 MAI 1954¹

RATIFICATION

Instruments deposited with the Director-General of the United Nations Educational, Scientific and Cultural Organization on:
22 June 1959

IRAN

(To take effect on 22 September 1959.)

Certified statement was registered by the United Nations Educational, Scientific and Cultural Organization on 30 June 1959.

RATIFICATION

Instruments déposés auprès du Directeur général de l'Organisation des Nations Unies pour l'éducation, la science et la culture le:
22 juin 1959

IRAN

(Pour prendre effet le 22 septembre 1959.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'éducation, la science et la culture le 30 juin 1959.

¹United Nations, *Treaty Series*, Vol. 249, p. 215; Vol. 252, p. 407; Vol. 260, p. 460; Vol. 267, p. 387; Vol. 270, p. 406; Vol. 277, p. 357; Vol. 282, p. 366; Vol. 284, p. 386; Vol. 287, p. 351; Vol. 289, p. 325; Vol. 292, p. 371; Vol. 293, p. 357; Vol. 302, p. 365; Vol. 304, p. 386; Vol. 313, p. 367; Vol. 314, p. 352, and Vol. 327, p. 378.

¹Nations Unies, *Recueil des Traités*, vol. 249, p. 215; vol. 252, p. 407; vol. 260, p. 460; vol. 267, p. 387; vol. 270, p. 407; vol. 277, p. 357; vol. 282, p. 366; vol. 284, p. 386; vol. 287, p. 351; vol. 289, p. 325; vol. 292, p. 371; vol. 293, p. 357; vol. 302, p. 365; vol. 304, p. 386; vol. 313, p. 367; vol. 314, p. 353, et vol. 327, p. 378.

No. 3736. AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF CHILE FOR FINANCING CERTAIN EDUCATIONAL EXCHANGE PROGRAMS. SIGNED AT SANTIAGO, ON 31 MARCH 1955¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SANTIAGO, 18 AUGUST AND 17 SEPTEMBER 1958

Official texts: English and Spanish.

Registered by the United States of America on 24 June 1959.

I

The American Ambassador to the Chilean Minister for Foreign Affairs

THE FOREIGN SERVICE OF THE UNITED STATES OF AMERICA

No. 54

Santiago, August 18, 1958

Excellency :

I have the honor to refer to the agreement between the Government of the United States of America and the Government of Chile dated March 31, 1955¹ for financing certain educational exchange programs.

In view of the provisions in the Surplus Agricultural Commodities Agreement between the United States of America and Chile signed March 13, 1956³ making currency of Chile accruing thereunder available for international educational exchange activities, among other things, it is the desire of the Government of the United States of America to use a portion of such funds for the purpose of increasing the level of the educational exchange program provided for under the agreement of March 31, 1955.

I have the honor to refer also to recent conversations between representatives of our two governments on the same subject and to confirm the understanding reached that the agreement of March 31, 1955 shall be modified as follows to accomplish this objective :

Article 8 is amended to read as follows :

“ The Government of the United States of America and the Government of Chile agree that currency of Chile up to an aggregate amount of the peso equivalent of \$300,000 (United States currency) acquired by the Government of the United States pursuant to the Surplus Agricultural Commodities Agreement, dated January 27, 1955,⁴ may be used for the purposes of this Agreement.

¹ United Nations, *Treaty Series*, Vol. 262, p. 19.

² Came into force on 17 September 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 275, p. 49; Vol. 281, p. 416, and Vol. 288, p. 381.

⁴ United Nations, *Treaty Series*, Vol. 262, p. 3.

“ In addition to the funds provided in the above paragraph, the Government of the United States of America and the Government of Chile agree that currency of Chile up to an aggregate amount of 498,500,000 pesos, acquired by the Government of the United States of America pursuant to paragraph I (a) of Article II of the Surplus Agricultural Commodities Agreement dated March 13, 1956, may be used for purposes of this Agreement.

“ When currency of Chile acquired by the Government of the United States pursuant to the Commodities Agreement of January 27, 1955 is deposited by the Government of the United States for purposes of this Agreement, the rate of exchange to be used in determining the amount of currency of Chile to be so deposited shall be the rate specified in Article IV of such Commodities Agreement.

“ The performance of this agreement shall be subject to the availability of appropriations to the Secretary of State of the United States of America when required by the laws of the United States for reimbursement to the Treasury of the United States for currency of Chile held or available for expenditure by the United States.

“ The Secretary of State of the United States of America will make available for expenditure as authorized by the Commission currency of the Government of Chile in such amounts as may be required for the purposes of this Agreement, but in no event may amounts in excess of the budgetary limitations established pursuant to Article 3 of the present Agreement be expended by the Commission. ”

Upon receipt of a note from Your Excellency indicating that the foregoing provisions are acceptable to the Government of Chile, the Government of the United States of America will consider that this note and your reply thereto constitute an agreement between the two governments on this subject, the agreement to enter into force on the date of your note in reply.

Accept, Excellency, the renewed assurances of my highest consideration.

Walter HOWE

His Excellency Alberto Sepúlveda Contreras
Minister for Foreign Affairs
Santiago

II

The Chilean Minister for Foreign Affairs to the American Ambassador

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE CHILE
MINISTERIO DE RELACIONES EXTERIORES
DIRECCIÓN POLÍTICA
Departamento de Tratados

Nº 14249

Santiago, 17 septiembre de 1958

Señor Embajador :

Tengo el honor de dirigirme a Vuestra Excelencia para acusar recibo de su Nota Nº 54, fechada el día 18 de agosto pasado, que dice textualmente como sigue :

« Tengo el honor de hacer referencia al acuerdo entre el Gobierno de los Estados Unidos de América y el Gobierno de Chile, de fecha 31 de Marzo de 1955, para el financiamiento de ciertos programas de intercambio educacional.

En vista de las cláusulas del Acuerdo sobre Productos Agrícolas Excedentes entre los Estados Unidos de América y Chile firmado el 13 de Marzo de 1956, que permiten que fondos acumulados en moneda chilena conforme a este acuerdo se pongan a disposición de actividades de intercambio educacional internacional, entre otras cosas, es el deseo del Gobierno de los Estados Unidos de América hacer uso de una porción de tales fondos para el propósito de aumentar el nivel del programa de intercambio educacional contemplado conforme al acuerdo de 31 de Marzo de 1955.

Tengo el honor de hacer referencia también a las recientes conversaciones entre representantes de nuestros dos gobiernos sobre el mismo tema y confirmar el entendimiento alcanzado de que el acuerdo de 31 de Marzo de 1955 será modificado en la forma siguiente para realizar este objetivo :

El Artículo 8 es modificado en la forma siguiente :

« El Gobierno de los Estados Unidos de América y el Gobierno de Chile acuerdan que moneda de Chile hasta una suma total de pesos equivalente a 300.000 dólares (moneda norteamericana) adquirida por el Gobierno de los Estados Unidos en conformidad con el Acuerdo sobre Productos Agrícolas Excedentes de fecha 27 de enero de 1955, puede ser usada para los propósitos de este Acuerdo.

Además de los fondos provistos en el párrafo anterior, el Gobierno de los Estados Unidos de América y el Gobierno de Chile acuerdan que moneda de Chile hasta una cantidad total de 498.500.000 pesos, adquirida por el Gobierno de los Estados Unidos de América en conformidad con el párrafo 1 (a) del Artículo II del Acuerdo sobre Productos Agrícolas Excedentes de fecha 13 de Marzo de 1956, puede ser usada para los propósitos de este Acuerdo.

Cuando la moneda de Chile adquirida por el Gobierno de los Estados Unidos de América en conformidad con el Acuerdo sobre Productos Agrícolas Excedentes del 27 de Enero de 1955 sea depositada por el Gobierno de los

Estados Unidos para los propósitos de este Acuerdo, la tasa de cambio que se usará en la determinación de la cantidad de moneda de Chile que así se depositará será la tasa especificada en el Artículo IV de tal Acuerdo sobre Productos Agrícolas Excedentes.

La realización de este Acuerdo estará sujeta a la disponibilidad de asignaciones para el Secretario de Estado de los Estados Unidos de América cuando sea requerido por las leyes de los Estados Unidos para el reembolso al tesoro de los Estados Unidos por la moneda de Chile retenida o disponible para gastos por los Estados Unidos.

El Secretario de Estado de los Estados Unidos de América pondrá a disposición para ser gastada según sea autorizado por la Comisión, moneda del Gobierno de Chile en aquellas cantidades que puedan requerirse para los propósitos de este Acuerdo, pero en ningún caso podrá la Comisión gastar cantidades en exceso de las limitaciones presupuestarias establecidas en conformidad con el Artículo 3 del presente Acuerdo. »

Al recibo de una nota de Vuestra Excelencia que indique que las provisiones que anteceden son aceptables para el Gobierno de Chile, el Gobierno de los Estados Unidos de América considerará que esta nota y vuestra respuesta a ella constituyen un acuerdo entre los dos gobiernos sobre este tema, cuyo acuerdo entrará en vigencia en la fecha de vuestra nota de respuesta. »

A este respecto, tengo el honor de expresar a Vuestra Excelencia que mi Gobierno concuerda plenamente con los términos transcritos y que, en consecuencia, la Nota de Vuestra Excelencia y la presente respuesta, constituyen un Acuerdo entre nuestros Gobiernos sobre la materia.

Me valgo de la oportunidad para reiterar a Vuestra Excelencia las seguridades de mi más alta y distinguida consideración.

Alberto SEPÚLVEDA CONTRERAS

Excelentísimo Señor Walter Howe
Embajador Extraordinario y Plenipotenciario
de los Estados Unidos de América
Santiago

[TRANSLATION¹ — TRADUCTION²]

REPUBLIC OF CHILE
MINISTRY OF FOREIGN AFFAIRS
POLITICAL BUREAU
Division of Treaties

No. 14249

Santiago, September 17, 1958

Mr. Ambassador :

I have the honor to acknowledge receipt of Your Excellency's Note No. 54, dated August 18 last, which reads as follows :

[*See note I*]

In this connection, I have the honor to inform Your Excellency that my Government is in complete agreement with the provisions transcribed and that, accordingly, Your Excellency's note and this reply constitute an agreement between our Governments on the matter.

I avail myself of the occasion to renew to Your Excellency the assurances of my highest and most distinguished consideration.

Alberto SEPÚLVEDA CONTRERAS

His Excellency Walter Howe
Ambassador Extraordinary and Plenipotentiary
of the United States of America
Santiago

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION — TRANSLATION]

N° 3736. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU CHILI RELATIF AU FINANCEMENT DE CERTAINS PROGRAMMES D'ÉCHANGES DANS LE DOMAINE DE L'ENSEIGNEMENT. SIGNÉ À SANTIAGO, LE 31 MARS 1955¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
SANTIAGO, 18 AOÛT ET 17 SEPTEMBRE 1958

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 24 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures du Chili

SERVICE DIPLOMATIQUE DES ÉTATS-UNIS D'AMÉRIQUE

N° 54

Santiago, le 18 août 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord du 31 mars 1955¹ entre le Gouvernement des États-Unis d'Amérique et le Gouvernement du Chili relatif au financement de certains programmes d'échanges dans le domaine de l'enseignement.

Étant donné que l'Accord entre les États-Unis d'Amérique et le Chili relatif aux produits agricoles en surplus, signé le 13 mars 1956³, prévoit que les sommes en monnaie chilienne provenant de l'exécution dudit Accord seront notamment utilisées pour des échanges culturels internationaux, le Gouvernement des États-Unis d'Amérique désire utiliser une partie de ces fonds pour étendre le programme d'échanges dans le domaine de l'enseignement qui fait l'objet de l'Accord du 31 mars 1955.

Je me réfère également aux conversations qui ont eu lieu récemment à ce sujet entre les représentants de nos deux Gouvernements et tiens à confirmer les modifications ci-après que nos Gouvernements ont décidé d'apporter à l'Accord du 31 mars 1955 pour permettre d'atteindre cet objectif.

L'article 8 est modifié comme suit :

« Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Chili conviennent que les sommes en monnaie chilienne acquises par le Gouvernement des États-Unis en application de l'Accord du 27 janvier 1955⁴ relatif aux produits agricoles en surplus pourront être utilisées aux fins du présent Accord jusqu'à concurrence de l'équivalent en pesos de 300.000 dollars (des États-Unis).

« Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Chili conviennent que, en sus des fonds mentionnés au paragraphe précédent, les sommes en monnaie chilienne acquises par le Gouvernement des États-Unis d'Amérique en application du paragraphe 1, a, de l'article II de l'Accord du 13 mars 1956 relatif aux produits agricoles en surplus pourront être utilisées aux fins du présent Accord jusqu'à concurrence de 498.500.000 pesos.

¹ Nations Unies, *Recueil des Traités*, vol. 262, p. 19.

² Entré en vigueur le 17 septembre 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 275, p. 49; vol. 281, p. 419, et vol. 288, p. 381.

⁴ Nations Unies, *Recueil des Traités*, vol. 262, p. 3.

« Lorsque des sommes en monnaie chilienne acquises par le Gouvernement des États-Unis en application de l'Accord du 27 janvier 1955 relatif aux produits agricoles seront déposées par ledit Gouvernement aux fins du présent Accord, le taux de change utilisé pour déterminer le montant de la somme en monnaie chilienne à déposer sera celui qui est défini à l'article IV dudit Accord relatif aux produits agricoles.

« Lorsque la législation des États-Unis l'exigera, l'exécution du présent Accord sera subordonnée à la condition que le Secrétaire d'État des États-Unis d'Amérique dispose des crédits nécessaires pour rembourser au Trésor des États-Unis la contre-valeur de devises chiliennes se trouvant en la possession ou à la disposition du Gouvernement des États-Unis.

« Le Secrétaire d'État des États-Unis d'Amérique fournira, pour faire face aux dépenses autorisées par la Commission, les sommes en monnaie chilienne qui pourront être nécessaires aux fins du présent Accord; toutefois, la Commission ne pourra en aucun cas dépasser les limites budgétaires fixées conformément à l'article 3 du présent Accord. »

Dès réception d'une note de Votre Excellence indiquant que les dispositions précédentes rencontrent l'agrément du Gouvernement chilien, le Gouvernement des États-Unis d'Amérique considérera que la présente note et votre réponse constituent entre nos deux Gouvernements un accord qui entrera en vigueur à la date de votre réponse.

Veuillez agréer, etc.

Walter HOWE

Son Excellence Monsieur Alberto Sepúlveda Contreras
Ministre des relations extérieures
Santiago

II

Le Ministre des relations extérieures du Chili à l'Ambassadeur des États-Unis d'Amérique

RÉPUBLIQUE DU CHILI
MINISTÈRE DES RELATIONS EXTÉRIEURES
DIRECTION DES AFFAIRES POLITIQUES
Service des traités

N° 14249

Santiago, le 17 septembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note de Votre Excellence n° 54, en date du 18 août 1958, dont voici le texte :

[Voir note I]

Je tiens à informer Votre Excellence que les dispositions qui précèdent ont l'agrément de mon Gouvernement et que la note de Votre Excellence et la présente réponse constituent donc un accord en la matière entre nos deux Gouvernements.

Veuillez agréer, etc.

Alberto SEPÚLVEDA CONTRERAS

Son Excellence Monsieur Walter Howe
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
Santiago

No. 3822. SUPPLEMENTARY CONVENTION ON THE ABOLITION OF SLAVERY, THE SLAVE TRADE, AND INSTITUTIONS AND PRACTICES SIMILAR TO SLAVERY. DONE AT THE EUROPEAN OFFICE OF THE UNITED NATIONS AT GENEVA, ON 7 SEPTEMBER 1956¹

N° 3822. CONVENTION SUPPLÉMENTAIRE RELATIVE À L'ABOLITION DE L'ESCLAVAGE, DE LA TRAITE DES ESCLAVES, ET DES INSTITUTIONS ET PRATIQUES ANALOGUES À L'ESCLAVAGE. FAITE À L'OFFICE EUROPÉEN DES NATIONS UNIES, À GENÈVE, LE 7 SEPTEMBRE 1956¹

RATIFICATION

Instrument deposited on:

30 June 1959

MEXICO

RATIFICATION

Instrument déposé le:

30 juin 1959

MEXIQUE

¹ United Nations, *Treaty Series*, Vol. 266, p. 3; Vol. 269, p. 382; Vol. 276, p. 370; Vol. 277, p. 361; Vol. 278, p. 313; Vol. 280, p. 389; Vol. 281, p. 410; Vol. 282, p. 368; Vol. 285, p. 381; Vol. 286, p. 383; Vol. 287, p. 352; Vol. 290, p. 344; Vol. 293, p. 358; Vol. 301, p. 452; Vol. 302, p. 374; Vol. 304, p. 388; Vol. 309, p. 373; Vol. 314, p. 358; Vol. 316, p. 386; Vol. 320, p. 347; Vol. 327 and Vol. 328.

¹ Nations Unies, *Recueil des Traités*, vol. 266, p. 3; vol. 269, p. 382; vol. 276, p. 371; vol. 277, p. 361; vol. 278, p. 313; vol. 280, p. 389; vol. 281, p. 411; vol. 282, p. 368; vol. 285, p. 381; vol. 286, p. 383; vol. 287, p. 352; vol. 290, p. 344; vol. 293, p. 358; vol. 301, p. 452; vol. 302, p. 374; vol. 304, p. 388; vol. 309, p. 373; vol. 314, p. 358; vol. 316, p. 386; vol. 320, p. 347; vol. 327, et vol. 328.

No. 3929. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE TURKISH REPUBLIC UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT ANKARA, ON 12 MARCH 1956¹

EXCHANGE OF NOTES (WITH AN AIDE-MÉMOIRE) CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. ANKARA, 8 NOVEMBER 1958

Official text: English.

Registered by the United States of America on 26 June 1959.

I

The American Chargé d'Affaires to the Turkish Minister of Foreign Affairs

AMERICAN EMBASSY

No. 947

Ankara, November 8, 1958

Excellency,

I have the honor to refer to the Agricultural Commodities Agreements which have been entered into by the Government of the United States of America and the Government of Turkey since November 15, 1954 and which provide for financing the sale of certain agricultural commodities.

In order to provide a total of 225 million Turkish lira as a grant to the Turkish Government to procure military equipment, materials, facilities, and services for the common defense, under Section 104 (c) of the Agricultural Trade Development and Assistance Act, I have the honor to propose the amendment of the following Agricultural Commodities Agreements :

1. In the Agreement of March 12, 1956¹ as supplemented by the Agreement of May 11, 1956,³ substitute the following sentence for paragraph 1 (ii) of Article II : " For a grant to procure military equipment, materials, facilities, and services for the common defense under Section 104 (c) : the Turkish lira equivalent of \$7.55 million. "

2. In the Agreement of November 12, 1956⁴ as supplemented by the Agreement of January 25, 1957⁴ and as amended by the Agreement of April 20, 1957⁵ substitute the following sentence for paragraph 1 c) of Article II : " For a grant to procure military

¹ United Nations, *Treaty Series*, Vol. 272, p. 21.

² Came into force on 8 November 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 273, p. 326.

⁴ United Nations, *Treaty Series*, Vol. 282, p. 77; Vol. 283, p. 356, and p. 384 of this volume.

⁵ United Nations, *Treaty Series*, Vol. 283, p. 356.

[TRADUCTION — TRANSLATION]

N° 3929. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE TURQUE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À ANKARA LE 12 MARS 1956¹

ÉCHANGE DE NOTES (AVEC UN AIDE-MÉMOIRE) CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ. ANKARA, 8 NOVEMBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

I

Le Chargé d'affaires des États-Unis d'Amérique au Ministre des affaires étrangères de Turquie

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

N° 947

Ankara, le 8 novembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer aux accords relatifs aux produits agricoles qui ont été conclus entre le Gouvernement des États-Unis d'Amérique et le Gouvernement turc le 15 novembre 1954, et qui prévoient le financement de la vente de certains produits agricoles.

Afin de disposer d'un montant total de 225 millions de livres turques pour l'octroi d'une subvention au Gouvernement turc en vue de l'acquisition d'équipement, de fournitures, d'installations et de services de caractère militaire, destinés à la défense commune, conformément à l'alinéa *c* de l'article 104 de la loi tendant à développer et à favoriser le commerce agricole, j'ai l'honneur de proposer que les accords relatifs aux produits agricoles indiqués ci-après soient modifiés comme suit :

1. Dans l'Accord du 12 mars 1956¹, complété par l'Accord du 11 mai 1956³, remplacer l'alinéa ii du paragraphe 1 de l'article II par le texte suivant : « L'équivalent en livres turques de 7,55 millions de dollars servira à l'octroi d'une subvention en vue de l'acquisition d'équipement, de matériel, d'installations et de services de caractère militaire destinés à la défense commune, conformément à l'alinéa *c* de l'article 104 »;

2. Dans l'Accord du 12 novembre 1956⁴, tel qu'il a été complété par l'Accord du 25 janvier 1957⁴, et modifié par l'Accord du 20 avril 1957⁵, remplacer l'alinéa *c* du paragraphe 1 de l'article II par la phrase suivante : « L'équivalent en livres turques de

¹ Nations Unies, *Recueil des Traités*, vol. 272, p. 21.

² Entré en vigueur le 8 novembre 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 273, p. 327.

⁴ Nations Unies, *Recueil des Traités*, vol. 282, p. 77; vol. 283, p. 357, et p. 384 de ce volume.

⁵ Nations Unies, *Recueil des Traités*, vol. 283, p. 357.

equipment, materials, facilities, and services for the common defense under Section 104 (c), the lira equivalent of \$34,450,000. ”

3. In the Agreement of January 20, 1958¹ as supplemented by the Agreement of June 25, 1958,² delete the first word of paragraph 1 c) of Article II and substitute the following : “ For a grant to procure military equipment, materials, facilities, and services for the common defense under Section 104 (c) and for ” . . .

Accordingly, I have the honor to propose that this note and Your Excellency’s reply concurring in the foregoing shall constitute an amendment to the Agricultural Commodities Agreements listed above, effective upon the date of the receipt of Your Excellency’s note in reply.

Accept, Excellency, the renewed assurance of my highest consideration.

Carlos C. HALL
Chargé d’Affaires

His Excellency Fatin Rüştü Zorlu
Minister of Foreign Affairs of the Republic of Turkey
Ankara

II

The Turkish Minister of Foreign Affairs to the American Chargé d’Affaires

TÜRKİYE CUMHURİYETİ
HARİCİYE VEKÂLETİ³

No. 115

Ankara, November 8, 1958

Mr. Chargé d’Affaires :

I have the honor to acknowledge receipt of your letter No. 947 dated November 8, 1958 which reads as follows :

[See note I]

I have the honor to inform you that the Turkish Government concurs in the foregoing proposal.

Accept, Mr. Chargé d’Affaires, the assurance of my most distinguished consideration.

For the Minister of Foreign Affairs :

H. E. IŞIK
Secretary General

Organization for the International Economic Cooperation

The Honorable Carlos C. Hall
Chargé d’Affaires
Embassy of the United States of America
Ankara

¹ United Nations, *Treaty Series*, Vol. 304, p. 15; Vol. 317, p. 366, and p. 420 of this volume.

² United Nations, *Treaty Series*, Vol. 317, p. 366.

³ Republic of Turkey.
Ministry of Foreign Affairs.

34.450.000 dollars servira à l'octroi d'une subvention en vue de l'acquisition d'équipement, de matériel, d'installations et de services de caractère militaire destinés à la défense commune, conformément à l'alinéa *c* de l'article 104 »;

3. Dans l'Accord du 20 janvier 1958¹, tel qu'il a été complété par l'Accord du 25 juin 1958², ajouter, à l'alinéa *c* du paragraphe 1 de l'article II, après les mots « servira à », le membre de phrase suivant : « l'octroi d'une subvention en vue de l'acquisition d'équipement, de matériel, d'installations et de services de caractère militaire destinés à la défense commune, conformément à l'alinéa *c* de l'article 104, et » ...

En conséquence, j'ai l'honneur de proposer que la présente note et la réponse confirmative de Votre Excellence constituent une modification des Accords relatifs aux produits agricoles susmentionnés, laquelle entrera en vigueur à la date de la réception de la réponse de Votre Excellence.

Veillez agréer, etc.

Carlos C. HALL
Chargé d'affaires

Son Excellence Monsieur Fatin Rüştü Zorlu
Ministre des affaires étrangères de la République de Turquie
Ankara

II

Le Ministre des affaires étrangères de Turquie au Chargé d'affaires des États-Unis d'Amérique

RÉPUBLIQUE DE TURQUIE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES

N° 115

Ankara, le 8 novembre 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre lettre n° 947 en date du 8 novembre 1958 rédigée comme suit :

[*Voir note 1*]

J'ai l'honneur de vous informer que le Gouvernement turc donne son agrément à la proposition ci-dessus.

Veillez agréer, etc.

Pour le Ministre des affaires étrangères :

H. E. IŞIK
Secrétaire général
de l'Organisation de coopération économique internationale

Monsieur Carlos C. Hall
Chargé d'affaires
Ambassade des États-Unis d'Amérique
Ankara

¹ Nations Unies, *Recueil des Traités*, vol. 304, p. 15; vol. 317, p. 367, et p. 420 de ce volume.

² Nations Unies, *Recueil des Traités*, vol. 317, p. 367.

The American Embassy to the Turkish Ministry of Foreign Affairs

AIDE-MÉMOIRE

In accordance with Note No. 947, dated November 8, 1958, relative to the provision of a total of 225 million Turkish lira as a grant to the Government of Turkey to procure military equipment, materials, facilities, and services for the common defense, under Section 104 (c) of the Agricultural Trade Development and Assistance Act, it is understood that this supplemental contribution by the Government of the United States to the Government of Turkey is to be considered part of the exceptional aid extended to Turkey in support of the initiation of the Turkish Stabilization Program announced in August. This aid should be treated by the Government of Turkey as non-recurring support to the defense budget.

Embassy of the United States of America

Ankara, November 8, 1958

L'Ambassade des États-Unis d'Amérique au Ministre des affaires étrangères de Turquie

AIDE-MÉMOIRE

Conformément à la note n° 947 en date du 8 novembre 1958, relative à l'octroi au Gouvernement turc d'une subvention d'un montant total de 225 millions de livres turques en vue de l'acquisition d'équipement, de matériel, d'installations et de services de caractère militaire destinés à la défense commune, conformément à l'alinéa *c* de l'article 104 de la loi tendant à développer et à favoriser le commerce agricole, il est entendu que cette somme supplémentaire fournie par le Gouvernement des États-Unis au Gouvernement turc doit être considérée comme faisant partie de l'aide exceptionnelle accordée à la Turquie en vue de l'aider à mettre en route le programme turc de stabilisation annoncé en août. Cette aide doit être considérée par le Gouvernement turc comme une contribution non renouvelable au budget de la défense.

Ambassade des États-Unis d'Amérique

Ankara, le 8 novembre 1958

No. 4042. EXCHANGE OF NOTES CONSTITUTING A PROVISIONAL ARRANGEMENT BETWEEN THE UNITED STATES OF AMERICA AND MEXICO RELATING TO AIR TRANSPORT SERVICES. MEXICO, 7 MARCH 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED ARRANGEMENT. WASHINGTON, 24 FEBRUARY AND 28 JULY 1958

Official texts: English and Spanish.

Registered by the United States of America on 23 June 1959.

I

The Mexican Ambassador to the Secretary of State

[SPANISH TEXT — TEXTE ESPAGNOL]

[TRANSLATION³ — TRADUCTION⁴]

EMBAJADA DE MÉXICO

EMBASSY OF MEXICO

882

882

Washington, D. C., 24 de febrero de 1958

Washington, D. C., February 24, 1958

Señor Secretario :

Mr. Secretary :

Con referencia al arreglo provisional sobre aviación civil firmado entre México y los Estados Unidos el 7 de marzo de 1957, en cuyo Memorándum de Entendimiento se señalaron siete rutas para México de las cuales queda la última, o sea la señalada con la letra G, pendiente de especificación, me permito comunicarle que el Gobierno de México ha decidido que esta séptima ruta sea la de La Paz, Baja California, México—Los Angeles, California, Estados Unidos de América, vía puntos intermedios en México.

Espero que el Gobierno de los Estados Unidos de América esté de acuerdo con la especificación de la séptima ruta hecha por el Gobierno mexicano, en cuyo caso

With reference to the provisional civil aviation arrangement between Mexico and the United States signed on March 7, 1957,¹ whose Memorandum of Understanding specified seven routes for Mexico, the last of which, indicated with the letter G, remains pending, I take the liberty of informing you that the Government of Mexico has decided that this seventh route shall be La Paz, Baja California, Mexico—Los Angeles, California, United States of America, via intermediate points in Mexico.

I trust that the Government of the United States of America will agree to the specification of this seventh route as made by the Mexican Government, and in that

¹ United Nations, *Treaty Series*, Vol. 279, p. 205.

² Came into force on 28 July 1958 by the exchange of the said notes.

³ Translation by the Government of the United States of America.

⁴ Traduction du Gouvernement des États-Unis d'Amérique.

le ruego tenga a bien hacerlo del conocimiento de las autoridades aeronáuticas correspondientes.

Aprovecho la ocasión para reiterar a vuestra Excelencia las seguridades de mi más alta consideración.

Manuel TELLO

Excelentísimo Señor
John Foster Dulles
Secretario de Estado
Washington, D. C.

case I respectfully request that you be good enough so to inform the appropriate aeronautics authorities.

I avail myself of this occasion to renew to Your Excellency the assurances of my highest consideration.

Manuel TELLO

His Excellency
John Foster Dulles
Secretary of State
Washington, D. C.

II

The Secretary of State to the Mexican Ambassador

DEPARTMENT OF STATE
WASHINGTON

July 28, 1958

Excellency :

I have the honor to acknowledge the receipt of your note No. 882 dated February 24, 1958 informing the Department of State that your Government has decided that the route indicated by the letter G in the Memorandum of Understanding attached to the Provisional Air Transport Arrangement between our two countries signed on March 7, 1957 should be La Paz, Baja California, Mexico—Los Angeles, California, United States of America, via intermediate points in Mexico.

My Government has no objection to the route as described in your note and accordingly suggests that your note and this reply constitute an amendment to the Memorandum of Understanding.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :
Thomas C. MANN

His Excellency Señor Don Manuel Tello
Ambassador of Mexico

[TRADUCTION — TRANSLATION]

N^o 4042. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD PROVISOIRE
ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE MEXIQUE RELATIF
AUX TRANSPORTS AÉRIENS. MEXICO, 7 MARS 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
WASHINGTON, 24 FÉVRIER ET 28 JUILLET 1958

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 23 juin 1959.

I

L'Ambassadeur du Mexique au Secrétaire d'État des États-Unis d'Amérique

AMBASSADE DU MEXIQUE

882

Washington (D. C.), le 24 février 1958

Monsieur le Secrétaire d'État,

Comme suite à l'Accord provisoire entre le Mexique et les États-Unis d'Amérique signé le 7 mars 1957¹, dans lequel le Mémoire d'accord prévoyait sept routes confiées au Mexique dont la dernière, identifiée par la lettre G, restait à préciser, j'ai l'honneur de vous faire savoir que le Gouvernement mexicain a décidé que cette septième route serait la suivante : La Paz (Basse-Californie) [Mexique] — Los Angeles (Californie) [États-Unis d'Amérique] via des points situés au Mexique.

J'espère que cette septième route, ainsi définie par le Gouvernement mexicain, sera approuvée par le Gouvernement des États-Unis d'Amérique, auquel cas je vous prie de bien vouloir en informer les autorités aéronautiques intéressées.

Veuillez agréer, etc.

Manuel TELLO

Son Excellence Monsieur John Foster Dulles
Secrétaire d'État
Washington (D. C.)

¹ Nations Unies, *Recueil des Traités*, vol. 279, p. 205.

² Entré en vigueur le 28 juillet 1958 par l'échange desdites notes.

II

Le Secrétaire d'État des États-Unis d'Amérique à l'Ambassadeur du Mexique

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 28 juillet 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note n° 882 du 24 février 1958, par laquelle vous avez fait savoir au Département d'État la décision de votre Gouvernement aux termes de laquelle la route identifiée par la lettre G, dans le Mémoire d'accord joint à l'Accord provisoire relatif aux transports aériens signé entre nos deux pays le 7 mars 1957, serait la suivante : La Paz (Basse-Californie) [Mexique] – Los Angeles (Californie) [États-Unis d'Amérique] via des points situés au Mexique.

N'ayant pas d'objection à formuler contre la route décrite dans votre note, mon Gouvernement propose que ladite note et la présente réponse soient considérées comme constituant un avenant au Mémoire d'accord.

Veillez agréer, etc.

Pour le Secrétaire d'État :
Thomas C. MANN

Son Excellence Monsieur Manuel Tello
Ambassadeur du Mexique

No. 4093. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE REPUBLIC OF TURKEY UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT ANKARA, ON 12 NOVEMBER 1956¹

N° 4093. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE TURQUIE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À ANKARA, LE 12 NOVEMBRE 1956¹

EXCHANGE OF NOTES (WITH AN AIDEMÉMOIRE) CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. ANKARA, 8 NOVEMBER 1958

ÉCHANGE DE NOTES (AVEC UN AIDEMÉMOIRE) CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ. ANKARA, 8 NOVEMBRE 1958

Official text: English.

Texte officiel anglais.

Registered by the United States of America on 26 June 1959.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

[For the text of these notes, see p. 374 of this volume.]

[Pour le texte de ces notes, voir p. 375 de ce volume.]

¹ United Nations, *Treaty Series*, Vol. 282, p. 77, and Vol. 283, p. 356.

² Came into force on 8 November 1958 by the exchange of the said notes.

¹ Nations Unies, *Recueil des Traités*, vol. 282, p. 77, et vol. 283, p. 357.

² Entré en vigueur le 8 novembre 1958 par l'échange desdites notes.

No. 4106. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF PERU UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT. SIGNED AT LIMA, ON 2 MAY 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. LIMA, 15 AND 22 AUGUST 1958

Official texts: English and Spanish.

Registered by the United States of America on 23 June 1959.

I

The American Chargé d'Affaires ad interim to the Peruvian Minister of Foreign Affairs

No. 41

Lima, August 15, 1958

Excellency :

I have the honor to refer to the Agreement of May 2, 1957¹ between our two Governments on agricultural commodities under Title I of the Agricultural Trade Development and Assistance Act of the United States of America.

As a result of conversations between officials of our two Governments, it is proposed that Article II, Uses of Soles, subparagraph 1 (c) be amended to delete the figure and word "\$1.4 million" and to substitute therefore the figure "\$560,000."

If the foregoing amendment is acceptable to your Excellency's Government it is proposed that this note and your Excellency's affirmative reply thereto constitute an amendment to the Agreement of May 2, 1957 which amendment shall enter into force on the date of your Excellency's reply.

Accept, Excellency, the renewed assurances of my highest consideration.

Jack D. NEAL
Chargé d'Affaires, ad interim

His Excellency Raúl Porras Barrenechea
Minister of Foreign Affairs
Peru

¹ United Nations, *Treaty Series*, Vol. 283, p. 55, and Vol. 291, p. 360.

² Came into force on 22 August 1958 by the exchange of the said notes.

II

The Peruvian Minister of Foreign Affairs to the American Chargé d'Affaires ad interim

[SPANISH TEXT — TEXTE ESPAGNOL]

[TRANSLATION¹ — TRADUCTION²]

MINISTERIO DE RELACIONES EXTERIORES

MINISTRY FOR FOREIGN AFFAIRS

Número : (D)-6-3/70

No. (D)-6-3/70

Lima, 22 de agosto de 1958

Lima, August 22, 1958

Señor Encargado de Negocios :

Mr. Chargé d'Affaires :

Tengo a honra avisar recibo a Vuestra Señoría de su atenta nota número 41, de fecha 15 de los corrientes, en la que, al referirse al Acuerdo suscrito entre nuestros dos Gobiernos el 2 de mayo de 1957 sobre productos agrícolas, conforme al Título I de la Ley de Ayuda y Desarrollo del Comercio Agrícola de los Estados Unidos de América, propone que el Artículo II del mencionado Acuerdo, sobre Utilización de Soles, inciso 1 (c), sea enmendado suprimiéndose la cifra y vocablo «\$1.4 millón» sustituyéndoseles por la cifra «\$560,000».

I have the honor to acknowledge receipt of your courteous note No. 41 dated the 15th of this month, in which, in referring to the agreement of May 2, 1957 between our two Governments on agricultural commodities under Title I of the Agricultural Trade Development and Assistance Act of the United States of America, you propose that Article II of the agreement, Use of Soles, subparagraph 1 (c), be amended by deleting the figure and word “\$1.4 million” and substituting therefor the figure “\$560,000.”

En respuesta, me complace en expresar a Vuestra Señoría que, de conformidad con lo manifestado por el Ministerio de Hacienda en oficio de fecha de ayer, mi Gobierno acepta la indicada propuesta y considera que esta nota, junto con la de Vuestra Señoría, constituyen una enmienda al Acuerdo del 2 de mayo de 1957, la misma que entrará en vigor en la fecha.

In reply, I am happy to inform you that, as stated by the Ministry of Finance in an official communication of yesterday's date, my Government accepts the aforesaid proposal and considers that this note, together with your note, constitutes an amendment to the agreement of May 2, 1957, which shall enter into force today.

Aprovecho la oportunidad para renovar-le, señor Encargado de Negocios, las seguridades de mi distinguida consideración.

I avail myself of the opportunity to renew to you, Mr. Chargé d'Affaires, the assurances of my distinguished consideration.

Raúl PORRAS

Raúl PORRAS

Al Honorable
señor Jack D. Neal
Encargado de Negocios ad-interim
de los Estados Unidos de América
Ciudad

The Honorable
Jack D. Neal
Chargé d'Affaires ad interim
of the United States of America
City

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION — TRANSLATION]

N° 4106. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU PÉROU RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE. SIGNÉ À LIMA, LE 2 MAI 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
LIMA, 15 ET 22 AOÛT 1958

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 23 juin 1959.

I

Le Chargé d'affaires des États-Unis d'Amérique au Ministre des relations extérieures du Pérou

N° 41

Lima, le 15 août 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord en date du 2 mai 1957¹ relatif aux produits agricoles que nos deux Gouvernements ont conclu dans le cadre du titre I de la loi des États-Unis tendant à développer et à favoriser le commerce agricole.

À la suite des conversations qui ont eu lieu entre des fonctionnaires de nos deux Gouvernements, je propose que l'alinéa c du paragraphe 1 de l'article II, Utilisation des sols, soit modifié, les mots « 1,4 million de dollars » étant remplacés par les mots « 560.000 dollars ».

Si la modification susmentionnée rencontre l'agrément du Gouvernement de Votre Excellence, je propose que la présente note et la réponse confirmative de Votre Excellence constituent une modification de l'Accord du 2 mai 1957, laquelle prendra effet à la date de la réception de la réponse de Votre Excellence.

Veillez agréer, etc.

Le Chargé d'affaires :
Jack D. NEAL

Son Excellence Monsieur Raúl Porras Barrenechea
Ministre des affaires étrangères du Pérou

¹ Nations Unies, *Recueil des Traités*, vol. 283, p. 55, et vol. 291, p. 363.

² Entré en vigueur le 22 août 1958 par l'échange desdites notes.

II

Le Ministre des relations extérieures du Pérou au Chargé d'affaires des États-Unis d'Amérique

MINISTÈRE DES RELATIONS EXTÉRIEURES

N° (D)-6-3/70

Lima, le 22 août 1958

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de votre note n° 41, en date du 15 courant, dans laquelle, vous référant à l'Accord relatif aux produits agricoles que nos deux Gouvernements ont conclu le 2 mai 1957 dans le cadre du titre I de la loi des États-Unis tendant à développer et à favoriser le commerce agricole, vous proposez que l'alinéa c du paragraphe 1 de l'article II de l'Accord susmentionné, relatif à l'utilisation des sols, soit modifié, les mots « 1,4 million de dollars » étant remplacés par les mots « 560.000 dollars ».

En réponse, j'ai le plaisir de vous informer que, conformément à une communication officielle, en date d'hier, du Ministère des finances, mon Gouvernement accepte votre proposition et considère que la présente note et celle de Votre Excellence constituent une modification de l'Accord du 2 mai 1957, laquelle prendra effet à la date de la présente.

Je saisis cette occasion, etc.

Raúl PORRAS

Monsieur Jack D. Neal
Chargé d'affaires des États-Unis d'Amérique
Lima

No. 4111. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND TUNISIA RELATING TO ECONOMIC, TECHNICAL AND RELATED ASSISTANCE. TUNIS 26 MARCH 1957¹

N° 4111. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA TUNISIE RELATIF À UNE AIDE DANS LES DOMAINES ÉCONOMIQUE ET TECHNIQUE, AINSI QUE LES DOMAINES CONNEXES. TUNIS, 26 MARS 1957¹

EXCHANGE OF NOTES CONSTITUTING AN UNDERSTANDING² RELATING TO THE ABOVE-MENTIONED AGREEMENT. TUNIS, 8 OCTOBER 1958

ÉCHANGE DE NOTES CONSTITUANT UN MÉMORANDUM D'ENTENTE² RELATIF À L'ACCORD SUSMENTIONNÉ. TUNIS, 8 OCTOBRE 1958

Official texts: English and French.

Textes officiels anglais et français.

Registered by the United States of America on 25 June 1959.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

I

The American Ambassador to the Tunisian Secretary of State for Foreign Affairs

L'Ambassadeur des États-Unis d'Amérique au Secrétaire d'État aux affaires étrangères de Tunisie

EMBASSY OF THE UNITED STATES OF AMERICA
TUNIS, TUNISIA

October 8, 1958

Excellency :

I have the honor to refer to the Agreement between our two Governments effected by an exchange of notes signed at Tunis March 26, 1957,¹ concerning economic, technical and related assistance.

I further have the honor to express the understanding of my Government, within the terms and conditions of the Agreement of March 26, 1957, that such equipment and materials as may be furnished by my Government to Your Excellency's Government pursuant to that Agreement in furtherance of a civil police program in Tunisia shall be used by Your Excellency's Government solely for the maintenance of its internal security, and that title to, or possession of, such equipment and materials shall not be relinquished by Your Excellency's Government without the prior consent of my Government.

¹ United Nations, *Treaty Series*, Vol. 283, p. 117.

² Came into force on 8 October 1958 by the exchange of the said notes.

¹ Nations Unies, *Recueil des Traités*, vol. 283, p. 117.

² Entré en vigueur le 8 octobre 1958 par l'échange desdites notes.

I should appreciate Your Excellency's written confirmation of the acceptance by Your Excellency's Government of this understanding of my Government.

Accept, Excellency, the renewed assurances of my highest consideration.

G. Lewis JONES

His Excellency Sadok Mokaddem
Secretary of State for Foreign Affairs
Tunis

[TRADUCTION — TRANSLATION]

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE
TUNIS (TUNISIE)

Le 8 octobre 1958

Monsieur le Secrétaire d'État,

[Voir note II]

Je serais très obligé à Votre Excellence de bien vouloir me confirmer par écrit l'accord du Gouvernement tunisien sur l'interprétation donnée ci-dessus par mon Gouvernement.

Veuillez agréer, etc.

G. Lewis JONES

Son Excellence Sadok Mokaddem
Secrétaire d'État aux affaires étrangères
Tunis

II

The Tunisian Secretary of State for Foreign Affairs to the American Ambassador *Le Secrétaire d'État aux affaires étrangères de Tunisie à l'Ambassadeur des États-Unis d'Amérique*

RÉPUBLIQUE TUNISIENNE
SECRETARIAT D'ÉTAT AUX AFFAIRES ÉTRANGÈRES

N° 947 AEI

Tunis, le 8 octobre 1958

Excellence,

Vous avez voulu m'envoyer en date du 8 octobre 1958 la lettre suivante :

« J'ai l'honneur de me référer à l'accord conclu entre nos deux Gouvernements, qui a fait l'objet d'un échange de notes signées à Tunis le 26 mars 1957¹, ayant trait à l'aide dans les domaines économique et technique, ainsi que dans les domaines connexes.

¹ Nations Unies, *Recueil des Traités*, vol. 283, p. 117.

« De plus, j'ai l'honneur d'exprimer que mon Gouvernement comprend que, selon les termes et conditions de l'accord du 26 mars 1957, l'équipement et le matériel que mon Gouvernement pourrait fournir au Gouvernement de Votre Excellence en vertu de cet accord pour la mise-en-œuvre d'un programme de police civile en Tunisie seront utilisés exclusivement par le Gouvernement de Votre Excellence pour maintenir sa sécurité interne, et que le droit de propriété, ou la possession, de ces équipement et matériel ne seront pas abandonnés par le Gouvernement de Votre Excellence sans l'accord préalable de mon Gouvernement. »

J'ai l'honneur de faire connaître à Votre Excellence que le Gouvernement tunisien confirme son accord aux dispositions contenues dans cette lettre.

Veillez agréer, Excellence, les assurances de ma très haute considération.

Sadok MOKADDEM
Secrétaire d'État aux Affaires étrangères

Son Excellence Lewis Jones
Ambassadeur des États-Unis d'Amérique
Tunis

[TRANSLATION¹ — TRADUCTION²]

TUNISIAN REPUBLIC
DEPARTMENT OF STATE FOR FOREIGN AFFAIRS

No. 947 AEI

Tunis, October 8, 1958

Excellency:

You were good enough to send me the following note dated October 8, 1958 :

[See note I]

I have the honor to inform Your Excellency that the Tunisian Government confirms its acceptance of the provisions contained in that note.

Accept, Excellency, the assurances of my very high consideration.

Sadok MOKADDEM
Secretary of State for Foreign Affairs

His Excellency Lewis Jones
Ambassador of the United States of America
Tunis

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

No. 4121. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF COLOMBIA. SIGNED AT BOGOTÁ, ON 16 APRIL 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. WASHINGTON, 18 NOVEMBER 1958

Official text: English.

Registered by the United States of America on 26 June 1959.

I

The Secretary of State to the Colombian Ambassador

DEPARTMENT OF STATE
WASHINGTON

Nov. 18, 1958

Excellency :

I have the honor to refer to your note No. 558 dated March 31, 1958,³ and to discussions between our two Governments regarding the removal, as regards purchase authorizations still to be issued and accepted under the terms of Article I of the Agricultural Commodities Agreement between the United States of America and Colombia signed at Bogotá, Colombia on April 16, 1957, as amended,¹ of the requirement that 39 percent of the salesvalue of the commodities therein included be financed by the Government of Colombia in United States dollars, and further regarding provision for the additional uses of pesos accruing to the Government of the United States of America as a consequence of the sales made pursuant to that Agreement. In accordance with your request I have the honor to propose pursuant to those discussions that the requirement that the Government of Colombia finance 39 per cent of the sales value of the commodities included therein in United States dollars be eliminated from the Agreement as regards all purchase authorizations issued subsequent to the date upon which this exchange of notes becomes effective. I have the further honor to propose that our two Governments agree that pesos accruing to the United States as a consequence of sales made pursuant to this Agreement may be used as determined by the Government of the United States for additional uses authorized in Section 104 of Title I of the Agricultural Trade Development and Assistance Act of 1954, as amended, including those uses set forth in subsections (e) and (f) of that section. To effect the foregoing, I propose that our two Governments agree to the following :

¹ United Nations, *Treaty Series*, Vol. 283, p. 245; Vol. 291, p. 365, and Vol. 293, p. 361.

² Came into force on 18 November 1958 by the exchange of the said notes.

³ Not printed by the Department of State of the United States of America.

[TRADUCTION — TRANSLATION]

N° 4121. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE LA COLOMBIE RELATIF AUX PRODUITS AGRICOLES. SIGNÉ À BOGOTA, LE 16 AVRIL 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
WASHINGTON, 18 NOVEMBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

I

Le Secrétaire d'État des États-Unis d'Amérique à l'Ambassadeur de Colombie

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 18 novembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à votre note n° 558 du 31 mars 1958³ et aux négociations qui ont eu lieu entre nos deux Gouvernements touchant, d'une part, la suppression, en ce qui concerne les autorisations d'achat qui doivent encore être délivrées et acceptées en application des dispositions de l'article premier de l'Accord entre les États-Unis d'Amérique et la Colombie relatif aux produits agricoles signé à Bogota, (Colombie) le 16 avril 1957, tel qu'il a été modifié¹, de la condition selon laquelle 39 pour 100 du prix de vente des produits mentionnés dans ledit Accord doivent être financés par le Gouvernement colombien en dollars des États-Unis, et, d'autre part, les dispositions concernant les fins supplémentaires auxquelles peuvent être utilisés les pesos revenant au Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées en application dudit Accord. Conformément à votre demande, j'ai l'honneur de proposer, comme suite à ces négociations, que la condition selon laquelle le Gouvernement colombien doit financer en dollars des États-Unis 39 pour 100 du prix de vente des produits mentionnés dans ledit Accord soit éliminée de l'Accord pour ce qui est de toutes les autorisations d'achat délivrées après la date à laquelle le présent échange de notes prendra effet. J'ai, en outre, l'honneur de proposer que nos deux Gouvernements conviennent que les pesos revenant au Gouvernement des États-Unis à la suite des ventes effectuées conformément audit Accord puissent être utilisés au gré du Gouvernement des États-Unis d'Amérique aux fins supplémentaires autorisées par l'article 104 du titre I de la loi de 1954 tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée, notamment aux fins mentionnées aux alinéas *e* et *f* de cet article. À cet effet, je propose que nos deux Gouvernements conviennent de ce qui suit :

¹ Nations Unies, *Recueil des Traités*, vol. 283, p. 245; vol. 291, p. 368, et vol. 293, p. 361.

² Entré en vigueur le 18 novembre 1958 par l'échange desdites notes.

³ Non publiée par le Département d'État des États-Unis d'Amérique.

1. Paragraph 1 of Article I is hereby amended to read as follows :

“ Subject to the issuance by the Government of the United States of America and acceptance by the Government of Colombia during the period ending June 30, 1959, of purchase authorizations, the Government of the United States of America undertakes, pursuant to Title I of the Agricultural Trade Development and Assistance Act of 1954, to finance the sale to purchasers authorized by the Government of Colombia for pesos of agricultural commodities determined to be surplus pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended in the amounts indicated below :

<i>Commodity</i>	<i>Total Amount (Million)</i>	<i>Title I, PL 480 Financing (Million)</i>	<i>Colombia Financing in U. S. Dollars (Million)</i>
Wheat	\$ 10. 80	\$ 8. 62	\$ 2. 18
Wheat products	3. 00	2. 61	. 39
Cotton	3. 00	1. 83	1. 17
Edible oil	1. 84	1. 12	. 72
Ocean transportation (est. 30.5% of total tonnage)	1. 76	1. 76	—
TOTAL	\$ 20. 4	\$ 15. 94	\$ 4. 46

Purchase authorizations issued pursuant to the above will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the pesos accruing to the United States from the sales, and other relevant matters. ”

2. Article II is hereby amended to read as follows :

“ 1. The two Governments agree that the pesos accruing to the Government of the United States of America as a consequence of the sales made pursuant to this Agreement will be used by the Government of the United States of America, in such manner and order of priority as the Government of the United States of America shall determine, for the following purposes, in the amounts shown;

“ (a) To help develop new markets for United States agricultural commodities, to procure military equipment, materials, facilities and services for the common defense, for international educational exchange, for financing the translation, publication, and distribution of books and periodicals, for other expenditures by the Government of the United States of America under subsections (a), (c), (f), (h) and (i) of Section 104 of the Act, the peso equivalent of \$950,000.

“ (b) To provide assistance of the types provided for under Section 104 (j) of the Act, the peso equivalent of not to exceed \$950,000.

“ (c) For loans to be made by the Export-Import Bank of Washington under Section 104 (e) of the said Act and for administrative expenses in Colombia incident thereto the peso equivalent of \$1.8 million, but not more than 25 per cent of the currencies received in payment for commodities delivered under purchase authorizations issued subsequent to the effective date of this amendment to the Agreement. Such loans will be made to United States business firms and branches, subsidiaries or affiliates of such firms in Colombia for business

1. Le paragraphe 1 de l'article premier est modifié comme suit :

« Sous réserve de la délivrance par le Gouvernement des États-Unis d'Amérique, et de l'acceptation par le Gouvernement colombien, d'autorisations d'achat pendant la période se terminant le 30 juin 1959, le Gouvernement des États-Unis d'Amérique s'engage, conformément au titre I de la loi de 1954 tendant à développer et à favoriser le commerce agricole, à financer la vente contre des pesos, à des acheteurs autorisés par le Gouvernement colombien, de certains produits agricoles déclarés surplus aux termes du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée. Le montant des achats est indiqué ci-dessous :

<i>Produits</i>	<i>Valeur totale (en millions de dollars)</i>	<i>Financement prévu au titre I de la loi n° 480 (en millions de dollars)</i>	<i>Financement par la Colombie en dollars des États-Unis (en millions de dollars)</i>
Blé	10,80	8,62	2,18
Produits du blé	3,00	2,61	0,39
Coton	3,00	1,83	1,17
Huiles comestibles	1,84	1,12	0,72
Transports par mer (estimation pour 30,5 pour 100 du tonnage total)	1,76	1,76	—
TOTAL	20,4	15,94	4,46

Les autorisations d'achat délivrées en application des dispositions ci-dessus contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt des pesos revenant aux États-Unis à la suite desdites ventes, ainsi qu'à toutes autres questions pertinentes.»

2. L'article II est modifié comme suit :

« 1. Les deux Gouvernements sont convenus que les pesos revenant au Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisés par ce Gouvernement selon les modalités et l'ordre de priorité qu'il fixera aux fins énoncées ci-après et à concurrence des sommes indiquées :

- « a) L'équivalent en pesos de 950.000 dollars servira à favoriser l'établissement de nouveaux marchés pour les produits agricoles des États-Unis, à acheter de l'équipement, du matériel, des services et des installations militaires pour la défense commune, à financer des échanges culturels internationaux, à financer la traduction, la publication et la distribution de livres et de périodiques, et à couvrir d'autres dépenses effectuées par le Gouvernement des États-Unis d'Amérique conformément aux alinéas *a*, *c*, *f*, *h* et *i* de l'article 104 de la loi.
- « b) L'équivalent en pesos de 950.000 dollars au maximum servira à fournir les formes d'assistance prévues à l'alinéa *j* de l'article 104 de la loi.
- « c) Vingt-cinq pour 100 des devises reçues en paiement des produits livrés aux termes des autorisations d'achat délivrées après la date à laquelle la présente modification de l'Accord entrera en vigueur, jusqu'à concurrence de l'équivalent de 1.800.000 dollars, seront utilisés par l'Export-Import Bank de Washington pour consentir des prêts conformément à l'alinéa *e* de l'article 104 de ladite loi et pour couvrir les dépenses d'administration qu'elle aura à supporter de ce chef en Colombie. Ces prêts seront consentis à des entreprises américaines —

development and trade expansion in Colombia, and to United States firms and to Colombian firms for the establishment of facilities for aiding in the utilization, distribution or otherwise increasing the consumption of and markets for United States agricultural products. It is understood that such loans will be mutually agreeable to the Export-Import Bank of Washington and the Government of Colombia. The Banco de la República will act on the behalf of the Government of Colombia in this matter. In the event the pesos set aside for loans under Section 104 (e) of said Act are not advanced within three years from the date of this agreement because Export-Import Bank of Washington has not approved loans or because proposed loans have not been mutually agreeable to Export-Import Bank of Washington and the Banco de la República, the Government of the United States of America may use the pesos for any purpose authorized by Section 104 of the Act.

“(d) For loan to the Government of Colombia to promote the economic development of Colombia under Section 104 (g) of the Act, the peso deposit equivalent of \$12,240,000, the terms and conditions of which will be included in a supplemental agreement between the two Governments. It is understood that the loan will be denominated in U. S. dollars, with payment of principal and interest to be made in dollars or, at the option of the Government of Colombia, in pesos, such payments in pesos to be made at the applicable exchange rate as defined in the loan agreement in effect on the date of each payment. These and other provisions will be set forth in the loan agreement and any agreement supplemental thereto. Such loan funds shall be made available annually during the three years of the sales program and shall be disbursed after prior agreement as to the uses of such loan funds. Not less than the peso deposit equivalent of 30 per cent of this sum will be reserved for relending to private enterprise through established banking facilities under procedures to be agreed upon by the two Governments. In the event the pesos set aside for loans to the Government of Colombia are not advanced within five years from the date of this Agreement as a result of failure of the two Governments to reach agreement on the use of the pesos for loan purposes, or for any other purpose, the Government of the United States of America may use the pesos for any other purpose authorized by Section 104 of the Act.

“2. In the event the total of pesos accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement is less than the peso equivalent of \$15.94 million, the amount available for loan to the Government of Colombia under subsection 104 (g) may be reduced by the amount of such difference, except that if the total of pesos so accruing is less than the peso equivalent of \$15.94 million as a result of action taken by the Government of the United States of America under paragraph 2 of Article I of this Agreement, the amount available for loans may be 76% of the pesos accruing to the Government of the United States of America; in the event the total peso deposit exceeds the equivalent of \$15.94 million, 24% of the excess would be available for the use of the

et à leurs succursales, filiales ou entreprises affiliées — établies en Colombie, pour servir à développer les affaires et le commerce dans ce pays, ainsi qu'à des maisons américaines et des maisons colombiennes pour créer les moyens de mieux utiliser et distribuer les produits agricoles américains et, de façon générale, de développer la consommation et les marchés de ces produits. Il est entendu que ces prêts devront être agréés à la fois par l'Export-Import Bank de Washington et le Gouvernement colombien. La Banco de la República agira en ce domaine au nom du Gouvernement de la Colombie. Si, dans un délai de trois ans à compter de la date du présent Accord, les pesos destinés aux prêts prévus à l'alinéa *e* de l'article 104 de ladite loi n'ont pas été avancés du fait que l'Export-Import Bank de Washington n'a pas approuvé de prêts ou que les prêts envisagés n'ont pas reçu le double agrément de l'Export-Import Bank de Washington et de la Banco de la República, le Gouvernement des États-Unis d'Amérique pourra employer lesdits pesos à toute autre fin prévue par l'article 104 de la loi.

- « d) L'équivalent de 12.240.000 dollars des pesos déposés servira à consentir un prêt au Gouvernement colombien en vue de favoriser le développement économique du pays conformément à l'alinéa *g* de l'article 104 de la loi; les modalités et les conditions du prêt feront l'objet d'un accord complémentaire entre les deux Gouvernements. Il est entendu que le prêt sera libellé en dollars des États-Unis et que le principal et les intérêts seront versés en dollars ou, au gré du Gouvernement colombien, en pesos, auquel cas les montants à payer en pesos seront calculés au taux de change défini dans l'Accord de prêt et en vigueur à la date du paiement considéré. Les dispositions relatives à cette question ainsi que toutes autres dispositions utiles seront énoncées dans l'Accord de prêt et dans tout accord complémentaire. Les fonds destinés à être prêtés seront fournis annuellement pendant les trois années d'exécution du programme de vente et ne seront versés qu'après accord sur leur utilisation. L'équivalent de 30 pour 100 au moins de ladite somme sera réservé pour être prêté à des entreprises privées par l'intermédiaire d'établissements bancaires, selon les modalités dont conviendront les deux Gouvernements. Si, dans les cinq ans de la date du présent Accord, les pesos destinés à être prêtés au Gouvernement colombien ne lui ont pas été avancés du fait que les deux Gouvernements ne seront pas parvenus à s'entendre sur l'utilisation des pesos aux fins de prêt ou à d'autres fins, le Gouvernement des États-Unis d'Amérique pourra employer ces pesos à toute autre fin prévue à l'article 104 de la loi.

« 2. Au cas où le montant total en pesos revenant au Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées dans le cadre du présent Accord serait inférieur à l'équivalent de 15.940.000 dollars, la somme pouvant être prêtée au Gouvernement colombien en vertu de l'alinéa *g* de l'article 104 pourra être diminuée de la différence; toutefois, si le montant total en pesos revenant au Gouvernement américain est inférieur à l'équivalent de 15.940.000 dollars du fait de décisions prises par le Gouvernement des États-Unis d'Amérique en vertu du paragraphe 2 de l'article premier du présent Accord, la somme pouvant être prêtée sera égale à 76 pour 100 dudit montant en pesos; au cas où le montant total déposé en pesos dépasserait l'équivalent de 15.940.000 dollars, 24 pour 100 de l'excédent serait mis

Government of the United States of America under paragraph 1 (a) of this Article and 76% may be available for the loan.”

3. Paragraph 1 of Article III is hereby amended by deleting the words “ of that per cent. ”

4. Paragraph 2 of Article III is hereby amended by substituting the words “ paragraph 1 (d) of Article II ” for the words “ paragraph 1 (b) of Article II ” in each instance in which it appears.

5. Paragraph 1 Section II of the Memorandum of Understanding as applied only to 1958 is hereby modified as follows :

“ The Government of the United States will issue purchase authorizations, and on or before December 31, 1958, the Government of Colombia will undertake to utilize these authorizations and ship a minimum for 1958 of \$3.6 million worth of wheat, and \$1.0 million worth of flour. ”

If the foregoing proposals meet with the approval of your Government, I have the honor to further propose that this note and Your Excellency's reply concurring therein shall constitute an amendment to the Agricultural Commodities Agreement between our two Governments signed on April 16, 1957, as amended, this amendment to enter into force on the date of your reply note.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :

W. T. M. BEALE

His Excellency Señor Dr. Don José Gutiérrez-Gómez
Ambassador of Colombia

II

The Colombian Ambassador to the Secretary of State

EMBAJADA DE COLOMBIA¹

WASHINGTON, D. C.

No. 1725

November 18, 1958

Excellency :

I have the honor to refer to the Department's note of November 18, 1958, signed by The Hon. W. T. M. Beale, Deputy Assistant Secretary of State, concerning the Agricultural Commodity Agreement between the United States Government and the Government of Colombia, signed on April 16, 1957, as amended.

I take pleasure in informing Your Excellency that my Government concurs and is in agreement with the terms of the communication in reference.

Accept, Excellency, the assurances of my highest consideration.

José GUTIÉRREZ-GÓMEZ
Ambassador of Colombia

His Excellency John Foster Dulles
Secretary of State
Washington, D. C.

¹ Embassy of Colombia.

à la disposition du Gouvernement des États-Unis d'Amérique pour qu'il s'en serve aux fins prévues au paragraphe 1, *a*, du présent article, et 76 pour 100 pourraient être prêtés ».

3. Dans le paragraphe 1 de l'article III, les mots « de la part » sont supprimés.

4. Dans le paragraphe 2 de l'article III, les mots « paragraphe 1, *b*, de l'article II » sont remplacés par les mots « paragraphe 1, *d*, de l'article II », partout où ils figurent dans ledit paragraphe.

5. Le paragraphe 1 de l'article II du mémorandum d'accord est modifié comme suit, en ce qui concerne son application pour l'année 1958 seulement :

« Le Gouvernement des États-Unis délivrera des autorisations d'achat et, au plus tard le 31 décembre 1958, le Gouvernement colombien s'engagera à utiliser ces autorisations et à expédier pour 1958 un minimum de 3.600.000 dollars de blé et 1.000.000 de dollars de farine. »

Si les propositions ci-dessus rencontrent l'agrément de votre Gouvernement, j'ai l'honneur de proposer en outre que la présente note et la réponse de Votre Excellence dans le même sens constituent un accord modifiant l'Accord entre nos deux Gouvernements relatif aux produits agricoles signé le 16 avril 1957, tel qu'il a été modifié. Ladite modification entrera en vigueur à la date de votre réponse.

Veillez agréer, etc.

Pour le Secrétaire d'État :

W. T. M. BEALE

Son Excellence don José Gutiérrez-Gómez
Ambassadeur de Colombie

II

L'Ambassadeur de Colombie au Secrétaire d'État des États-Unis d'Amérique

AMBASSADE DE COLOMBIE

WASHINGTON (D. C.)

N° 1725

Le 18 novembre 1958

Monsieur le Secrétaire d'État,

J'ai l'honneur de me référer à la note du Département d'État en date du 18 novembre 1958 signée par M. W. T. M. Beale, Sous-Secrétaire d'État adjoint, concernant l'Accord entre le Gouvernement des États-Unis d'Amérique et le Gouvernement colombien signé à Bogotá le 16 avril 1957, tel qu'il a été modifié.

J'ai le plaisir de vous informer que les termes de la communication en question rencontrent l'agrément de mon Gouvernement.

Veillez agréer, etc.

José GUTIÉRREZ-GÓMEZ
Ambassadeur de Colombie

Son Excellence Monsieur John Foster Dulles
Secrétaire d'État
Washington (D. C.)

III

DEPARTMENT OF STATE
WASHINGTON

November 18, 1958

Excellency :

I have the honor to refer to the Surplus Agricultural Commodities Agreement signed on April 16, 1957, as revised by the exchange of notes of November 18, 1958 between the Government of the United States of America and the Government of Colombia.

It is the understanding of the Government of the United States that so long as there is no change in the present exchange system of Colombia, the amount of pesos to be deposited under the provisions of Article III of the above agreement as revised shall consist of the total of the following :

- a) the peso equivalent of the dollar sales value of the commodities themselves computed at the certificate auction rate in effect on the dates of dollar disbursement by the United States,
- b) the peso equivalent of the dollar value of ocean freight and handling reimbursed or financed by the Government of the United States computed at the free market exchange rate in effect on the dates of such reimbursement or financing by the Government of the United States,
- c) the peso equivalent of the 10 percent tax on remittances computed at the free market exchange rate in effect on the dates specified in a) and b) above.

In the event of a change in the exchange system of Colombia, the amount of pesos to be deposited under the provisions of Article III of the above agreement as revised shall be mutually agreed.

If your Government agrees to this interpretation of Article III of the agreement, as revised, it would be appreciated if you would be kind enough to sign and return two of the copies of this note to the Department of State.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :
W. T. M. BEALE

His Excellency Señor Dr. Don José Gutiérrez-Gómez
Ambassador of Colombia

I accept the interpretation contained
in the above note.

José GUTIÉRREZ

Washington, November 18, 1958

III

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 18 novembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'Accord relatif aux produits agricoles en surplus signé le 16 avril 1957, tel qu'il a été révisé par l'échange de notes en date du 18 novembre 1958 entre le Gouvernement des États-Unis d'Amérique et le Gouvernement colombien.

Le Gouvernement des États-Unis d'Amérique considère que, tant qu'aucune modification ne sera apportée au système de change actuellement en vigueur en Colombie, le montant en pesos qui doit être déposé en vertu des dispositions de l'article III dudit Accord, tel qu'il a été révisé, sera composé du total des sommes ci-après :

- a) L'équivalent en pesos du prix de vente en dollars des produits, calculé au taux de change applicable aux certificats de change négociables aux enchères à la date des versements en dollars effectués par les États-Unis,
- b) L'équivalent en pesos de la valeur en dollars des frais de transport par mer et de manutention remboursés ou financés par le Gouvernement des États-Unis, calculé au taux de change en vigueur sur le marché libre à la date du remboursement ou du financement par le Gouvernement des États-Unis,
- c) L'équivalent en pesos de la taxe de 10 pour 100 sur les envois de fonds, calculé au taux de change en vigueur sur le marché libre aux dates spécifiées aux alinéas a et b ci-dessus.

Au cas où le système de change en vigueur en Colombie serait modifié, le montant en pesos qui doit être déposé conformément à l'article III dudit Accord, tel qu'il a été révisé, serait fixé par accord entre nos deux Gouvernements.

Si votre Gouvernement approuve cette interprétation de l'article III de l'Accord révisé, je vous saurais gré de bien vouloir signer deux des copies de la présente note et les renvoyer au Département d'État.

Veuillez agréer, etc.

Pour le Secrétaire d'État :
W. T. M. BEALE

Son Excellence don José Gutiérrez Gómez
Ambassadeur de Colombie

J'approuve l'interprétation contenue
dans la note ci-dessus.
José GUTIÉRREZ

Washington, le 18 novembre 1958

No. 4131. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND THE FEDERAL REPUBLIC OF GERMANY RELATING TO THE LOAN OF CERTAIN NAVAL VESSELS OR SMALL CRAFT TO THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY. BONN, 30 APRIL AND 1 MAY 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. BONN, 1 AND 15 OCTOBER 1958

Official texts: English and German.

Registered by the United States of America on 25 June 1959.

I

The American Ambassador to the Minister for Foreign Affairs of the Federal Republic of Germany

No. 127

Bonn, October 1, 1958

Excellency :

I have the honor to refer to the agreement between our two Governments, effected by an exchange of notes signed at Bonn, April 30 and May 1, 1957,¹ which establishes the terms and conditions for the loan by the Government of the United States to the Government of the Federal Republic of Germany of naval vessels and small craft.

I now have the honor to inform Your Excellency that the Government of the United States is prepared to loan five additional destroyers to the Government of the Federal Republic of Germany, and to propose that Annex A of the agreement of April 30 and May 1, 1957 be amended by the addition of the following five destroyers: *USS Ronggold* (DD 500), *USS Wadsworth* (DD 516), *USS Charles Ausburn* (DD 570), *USS Claxton* (DD 571), *USS Dyson* (DD 572).

With reference to the second sentence of paragraph 3 of the agreement of April 30 and May 1, 1957, it is understood that the extension of any loan made pursuant to the terms and conditions of that agreement is subject to legislative authorization by the Congress of the United States.

I have the honor to propose that, if the above proposal and understanding are acceptable to Your Excellency's Government, this note and Your Excellency's note in reply concurring therein shall constitute an agreement between our two Governments, amending the agreement of April 30 and May 1, 1957, which shall become effective on the date of Your Excellency's note.

Accept, Excellency, the renewed assurances of my highest consideration.

David K. BRUCE
Ambassador

His Excellency Heinrich von Brentano
Minister for Foreign Affairs
Bonn

¹ United Nations, *Treaty Series*, Vol. 284, p. 85.

² Came into force on 15 October 1958 by the exchange of the said notes.

II

The Minister for Foreign Affairs of the Federal Republic of Germany to the American Ambassador

[GERMAN TEXT — TEXTE ALLEMAND]

[TRANSLATION¹ — TRADUCTION²]DER BUNDESMINISTER
DES AUSWÄRTIGENTHE FEDERAL MINISTER
OF FOREIGN AFFAIRS

Bonn, den 15. Oktober 1958

Bonn, October 15, 1958

Herr Botschafter,

Mr. Ambassador :

ich habe die Ehre, Ihnen zu bestätigen, daß diese Note in Verbindung mit Ihrer Note Nr. 127 vom 1. 10. 1958 — betreffend Ergänzung der Anlage A des Leihabkommens vom 30. April 1957 und 1. Mai 1957 durch Hinzufügung der 5 Zerstörer *USS Ronggold* (DD 500), *USS Wadsworth* (DD 516), *USS Charles Ausburn* (DD 570), *USS Claxton* (DD 571), *USS Dyson* (DD 572) — ein Abkommen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Vereinigten Staaten von Amerika darstellt, welches das Abkommen vom 30. April 1957 und 1. Mai 1957 ergänzt und mit dem Datum dieser Note in Kraft tritt.

I have the honor to confirm to you that this note in connection with your note No. 127 of October 1, 1958, concerning the amendment of Annex A to the Loan Agreement of April 30 and May 1, 1957 by the addition of the five destroyers, *USS Ronggold* (DD 500), *USS Wadsworth* (DD 516), *USS Charles Ausburn* (DD 570), *USS Claxton* (DD 571), *USS Dyson* (DD 572), shall constitute an agreement between the Government of the Federal Republic of Germany and the Government of the United States of America, amending the agreement of April 30 and May 1, 1957, which shall become effective on the date of this note.

In der Überzeugung, daß die Überlassung der 5 Zerstörer dem Geist der atlantischen Zusammenarbeit entspricht und die freundschaftlichen Beziehungen zwischen unseren beiden Regierungen weiterhin stärken wird, benutze ich diese Gelegenheit, Ihnen den Dank und die Befriedigung meiner Regierung über die Ergänzung des genannten Abkommens zum Ausdruck zu bringen.

Convinced that the loan of the five destroyers is in harmony with the spirit of Atlantic cooperation and will further strengthen the friendly relations between our two Governments, I avail myself of this opportunity to express to you the thanks and gratification of my Government over the amendment of the aforesaid agreement.

Genehmigen Sie, Exzellenz, die erneute Versicherung meiner ausgezeichneten Hochachtung.

Accept, Excellency, the renewed assurances of my high consideration.

V. BRENTANO

V. BRENTANO

Seiner Exzellenz dem Botschafter
der Vereinigten Staaten von Amerika
Herrn David Kirkpatrick Este Bruce
Mehlem

His Excellency
David Kirkpatrick Este Bruce
Ambassador of the United States
of America
Mehlem

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION — TRANSLATION]

N^o 4131. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE RELATIF AU PRÊT D'UNITÉS NAVALES AU GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE. BONN, 30 AVRIL ET 1^{er} MAI 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
BONN, 1^{er} ET 15 OCTOBRE 1958

Textes officiels anglais et allemand.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères de la République fédérale d'Allemagne

N^o 127

Bonn, le 1^{er} octobre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'échange de notes effectué à Bonn, les 30 avril et 1^{er} mai 1957¹ et constituant entre nos deux Gouvernements un Accord qui précise les clauses et conditions du prêt par le Gouvernement des États-Unis d'unités navales au Gouvernement de la République fédérale d'Allemagne.

J'ai l'honneur de faire savoir à Votre Excellence que le Gouvernement des États-Unis est disposé à prêter au Gouvernement de la République fédérale d'Allemagne cinq autres destroyers et propose d'ajouter à l'annexe A à l'Accord des 30 avril et 1^{er} mai 1957 les cinq destroyers suivants : *USS Ronggold* (DD 500), *USS Wadsworth* (DD 516), *USS Charles Ausburn* (DD 570), *USS Claxton* (DD 571), *USS Dyson* (DD 572).

En ce qui concerne la deuxième phrase du paragraphe 3 de l'Accord des 30 avril et 1^{er} mai 1957, il est entendu que la prorogation de tout prêt fait dans les conditions prévues au présent Accord est soumise à l'autorisation législative du Congrès des États-Unis.

J'ai l'honneur de proposer que, si la proposition et l'interprétation ci-dessus rencontrent l'agrément du Gouvernement de Votre Excellence, la présente note et la réponse de Votre Excellence dans le même sens constituent entre nos deux Gouvernements un accord modifiant l'Accord des 30 avril et 1^{er} mai 1957 et qui entrera en vigueur à la date de ladite réponse.

Veuillez agréer, etc.

David K. BRUCE
Ambassadeur des États-Unis d'Amérique

Son Excellence Monsieur Heinrich von Brentano
Ministre des affaires étrangères
Bonn

¹ Nations Unies, *Recueil des Traités*, vol. 284, p. 85.

² Entré en vigueur le 15 octobre 1958 par l'échange desdites notes.

II

Le Ministre des affaires étrangères de la République fédérale d'Allemagne à l'Ambassadeur des États-Unis d'Amérique

LE MINISTRE FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Bonn, le 15 octobre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de confirmer que la présente note et la note de Votre Excellence n° 127 du 1^{er} octobre 1958, tendant à modifier l'annexe A à l'Accord des 30 avril et 1^{er} mai 1957 en ajoutant les cinq destroyers suivants : *USS Ronggold* (DD 500), *USS Wadsworth* (DD 516), *USS Charles Ausburn* (DD 570), *USS Claxton* (DD 571), *USS Dyson* (DD 572), aux unités prêtées en vertu dudit Accord, constitueront entre le Gouvernement de la République fédérale d'Allemagne et le Gouvernement des États-Unis d'Amérique un accord amendant l'Accord des 30 avril et 1^{er} mai 1957 qui entrera en vigueur à la date de la présente note.

Convaincu que le prêt des cinq destroyers en question est conforme à l'esprit de coopération dont sont animées les nations atlantiques et contribuera encore à renforcer les liens amicaux entre nos deux Gouvernements, je saisis cette occasion d'exprimer à Votre Excellence la gratitude et les remerciements de mon Gouvernement pour la modification de l'Accord.

Veillez agréer, etc.

V. BRENTANO

Son Excellence David Kirkpatrick Este Bruce
Ambassadeur des États-Unis d'Amérique
Mehlem

No. 4330. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE UNITED MEXICAN STATES UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT. SIGNED AT MEXICO, ON 23 OCTOBER 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. MEXICO, 7 NOVEMBER 1958

Official texts: English and Spanish.

Registered by the United States of America on 26 June 1959.

I

The Mexican Minister of Foreign Relations to the American Ambassador

SECRETARÍA DE RELACIONES EXTERIORES
ESTADOS UNIDOS MEXICANOS
MÉXICO

508660

México, D. F., a 7 de noviembre de 1958

Señor Embajador :

Me refiero al Convenio sobre Productos Agrícolas celebrado entre el Gobierno de los Estados Unidos Mexicanos y el Gobierno de los Estados Unidos de América el 23 de octubre de 1957, y en particular, a las dificultades que ha tenido el Gobierno de México, con motivo de los trastornos sufridos en su sistema de transportes por las inundaciones que ha padecido el país, para adquirir y transportar la totalidad del maíz, a que se refiere el citado Convenio, en los plazos señalados en la Sección I del Primer Memorándum de Entendimiento anexo a dicho Convenio.

En vista de lo anterior y de acuerdo con las conversaciones sostenidas entre representantes de ambos países, el Gobierno de México propone al de los Estados Unidos de América que se prorroguen los plazos señalados en la Sección I del Primer Memorándum de Entendimiento, hasta el 31 de diciembre de 1958 y hasta el 31 de enero de 1959 para adquirir y transportar, respectivamente, las 50,000 toneladas de maíz que faltan, más o menos, para completar las 500,000 toneladas convenidas, más el volumen que pudiere resultar en caso de que el saldo disponible permitiera adquirir cantidades adicionales.

El Gobierno de México manifiesta al de los Estados Unidos de América que la Compañía Exportadora e Importadora Mexicana, S.A., no efectuará ninguna compra de maíz en los Estados Unidos sino hasta siete días después de que se anuncie la prórroga de los plazos a que se refiere esta nota.

¹ United Nations, *Treaty Series*, Vol. 300, p. 35, and Vol. 321.

² Came into force on 7 November 1958 by the exchange of the said notes.

El Gobierno de los Estados Unidos Mexicanos considerará la presente nota, junto con la de respuesta de Vuestra Excelencia por la que tenga a bien comunicarme su aceptación por parte del Gobierno de los Estados Unidos de América, como un arreglo entre los dos países que entrará en vigor en la fecha de la respuesta de Vuestra Excelencia y el cual modificará los plazos señalados en la Sección I del Primer Memorándum de Entendimiento anexo al Convenio sobre Productos Agrícolas del 23 de octubre de 1957.

Aprovecho la oportunidad para reiterar a Vuestra Excelencia las seguridades de mi más atenta y distinguida consideración

L. P. N

Al Excelentísimo Señor Robert C. Hill
Embajador Extraordinario y Plenipotenciario
de los Estados Unidos de América
Ciudad

[TRANSLATION — TRADUCTION]

MINISTRY OF FOREIGN AFFAIRS
UNITED MEXICAN STATES
MEXICO

508660

Mexico, D. F., 7 November 1958

Mr. Ambassador :

[See note II]

L. P. N.

His Excellency Robert C. Hill
Ambassador Extraordinary and Plenipotentiary
of the United States of America
City

II

The American Ambassador to the Mexican Minister of Foreign Relations

No. 408

Mexico, D. F., November 7, 1958

Excellency :

I have the honor to refer to Your Excellency's note No. 508660 of November 7, 1958, reading in translation as follows :

“ Mr. Ambassador :

“ I refer to the Agricultural Commodities Agreement celebrated between the Government of the United Mexican States and the Government of the United States of America on October 23, 1957,¹ and in particular, to the difficulties which the Mexican Government has had with regard to the disturbances affecting its transportation system resulting from the floods from which the country has suffered, in the acquisition and transportation of the full amount of corn to which the above-mentioned Agreement refers, within the time limits mentioned in Section I of the First Memorandum of Understanding attached to said Agreement.

“ In view of the foregoing and in accordance with the conversations held between representatives of both countries, the Government of Mexico proposes to that of the United States that the time limits fixed in Section I of the First Memorandum of Understanding be extended to December 31, 1958 and to January 31, 1959 for the acquisition and transportation, respectively, of the approximately 50,000 tons of corn remaining to complete the 500,000 tons agreed upon, plus any additional amount that may become available if the balance of credit should permit the acquisition of additional quantities.

“ The Government of Mexico manifests to that of the United States of America that the *Compañía Exportadora e Importadora Mexicana, S.A.* will not effect any purchase of corn in the United States until seven days after the announcement of the extension of time limits to which this note refers.

“ The Government of the United Mexican States will consider this note, together with Your Excellency's reply by means of which the Government of the United States of America will indicate its acceptance of the same, as an arrangement between the two Governments which shall take effect on the date of Your Excellency's reply and which modifies the dates fixed in the First Memorandum of Understanding relative to the Agricultural Commodities Agreement of October 23, 1957.

“ I take this opportunity to renew to Your Excellency the assurances of my highest and most distinguished consideration. ”

¹ United Nations, *Treaty Series*, Vol. 300, p. 35, and Vol. 321.
No. 4330

In reply, I have the honor to advise Your Excellency that the Government of the United States of America accepts the proposal of the United Mexican States to regard your note and the present reply as constituting an agreement between our two Governments.

Accept, Excellency, the renewed assurances of my highest consideration.

Robert C. HILL

His Excellency Luis Padilla Nervo
Minister of Foreign Relations
Mexico, D. F.

[TRADUCTION — TRANSLATION]

N° 4330. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DES ÉTATS-UNIS DU MEXIQUE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE. SIGNÉ À MEXICO, LE 23 OCTOBRE 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
MEXICO, 7 NOVEMBRE 1958

Texte officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

I

Le Ministre des relations extérieures du Mexique à l'Ambassadeur des États-Unis d'Amérique

SECRETARIAT DES RELATIONS EXTÉRIEURES
ÉTATS-UNIS DU MEXIQUE
MEXICO

508660

Mexico (D. F.), le 7 novembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'Accord relatif aux produits agricoles conclu le 23 octobre 1957¹ entre le Gouvernement des États-Unis du Mexique et le Gouvernement des États-Unis d'Amérique et, en particulier, aux difficultés que, du fait des perturbations provoquées dans son système de transport par les inondations qui ont dévasté le pays, le Gouvernement mexicain a rencontrées pour acheter et transporter la totalité du maïs mentionnée dans ledit Accord dans les délais fixés à la section I du premier Mémoire d'accord y annexé.

Étant donné ce qui précède et conformément aux entretiens qui ont eu lieu entre les représentants des deux pays, le Gouvernement mexicain propose au Gouvernement des États-Unis d'Amérique de proroger au 31 décembre 1958 et au 31 janvier 1959 les délais fixés à la section I du premier Mémoire d'accord pour l'achat et le transport, respectivement, de quelque 50.000 tonnes de maïs qui manquent encore pour compléter les 500.000 tonnes prévues dans l'Accord, ainsi que toute quantité supplémentaire dont le solde des crédits permettrait éventuellement l'acquisition.

Le Gouvernement mexicain informe le Gouvernement des États-Unis d'Amérique que la Compañía Exportadora e Importadora Mexicana, S.A., n'effectuera plus d'achat de maïs aux États-Unis avant le septième jour qui suivra l'annonce de la prorogation des délais susmentionnés.

¹ Nations Unies, *Recueil des Traités*, vol. 300, p. 35, et vol. 321.

² Entré en vigueur le 7 novembre 1958 par l'échange desdites notes.

Le Gouvernement des États-Unis du Mexique considère que la présente note et la réponse par laquelle Votre Excellence me fera savoir que les termes de ladite note rencontrent l'agrément du Gouvernement des États-Unis d'Amérique constitueront entre les deux Gouvernements un accord qui entrera en vigueur à la date de la réponse de Votre Excellence et qui modifiera les dates fixées dans le premier Mémoire d'accord concernant l'Accord relatif aux produits agricoles du 23 octobre 1957.

Veillez agréer, etc.

L. P. N.

Son Excellence Monsieur Robert C. Hill
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
En ville

II

L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures du Mexique

N° 408

Mexico (D. F.), le 7 novembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à la note de Votre Excellence n° 508660 en date du 7 novembre 1958, dont la traduction se lit comme suit :

[*Voir note I*]

En réponse, j'ai l'honneur d'informer Votre Excellence que le Gouvernement des États-Unis d'Amérique accepte, comme le propose le Gouvernement des États-Unis du Mexique, de considérer que votre note et la présente réponse constituent un accord entre nos deux Gouvernements.

Veillez agréer, etc.

Robert C. HILL

Son Excellence Monsieur Luis Padilla Nervo
Ministre des relations extérieures
Mexico (D. F.)

No. 4379. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND GREECE UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT ATHENS, ON 18 DECEMBER 1957¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED.³ ATHENS, 10 NOVEMBER 1958

Official text: English.

Registered by the United States of America on 26 June 1959.

I

The American Ambassador to the Greek Minister of Foreign Affairs

EMBASSY OF THE UNITED STATES OF AMERICA

No. 204

Athens, November 10, 1958

Excellency :

I have the honor to propose that, in response to a request from the Royal Hellenic Government, the December 18, 1957¹ Agricultural Commodities Agreement between the United States of America and Greece, as amended,³ be further amended as follows :

1. The Government of the United States undertakes to finance from the uncommitted balance of funds remaining under the aforesaid agreement sales of commodities as follows :

Wheat	\$3,100,000
Feedgrains	3,730,750
Evaporated milk	606,000
Ocean transportation (estimated)	1,009,618
	TOTAL \$8,446,368

2. Purchase authorizations will be issued not later than 90 calendar days after the effective date of this amendment.

Except as otherwise provided for herein, the provisions contained in the Agreement dated December 18, 1957, shall apply to this amendment.

¹ United Nations, *Treaty Series*, Vol. 303, p. 159.

² Came into force on 10 November 1958 by the exchange of the said notes.

³ United Nations, *Treaty Series*, Vol. 308, p. 332.

[TRADUCTION — TRANSLATION]

N° 4379. ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA GRÈCE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À ATHÈNES, LE 18 DÉCEMBRE 1957¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ, DÉJÀ MODIFIÉ³. ATHÈNES, 10 NOVEMBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des affaires étrangères de Grèce

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

N° 204

Athènes, le 10 novembre 1958

Monsieur le Ministre,

J'ai l'honneur de proposer, en réponse à la demande du Gouvernement royal hellénique, de modifier comme suit l'Accord relatif aux produits agricoles conclu le 18 décembre 1957¹ entre les États-Unis d'Amérique et la Grèce, et déjà modifié² :

1. Le Gouvernement des États-Unis s'engage à financer la vente des produits suivants au moyen du solde non engagé des crédits prévus dans ledit Accord, à concurrence des sommes indiquées :

	<i>Dollars</i>
Blé	3.100.000
Céréales fourragères	3.730.750
Lait condensé non sucré	606.000
Frais de transport par mer (coût estimatif)	1.009.618
	TOTAL 8.446.368

2. Les autorisations d'achat seront délivrées 90 jours au plus tard après l'entrée en vigueur du présent avenant.

Exception faite de ce qui précède, les dispositions de l'Accord du 18 décembre 1957 demeurent applicables.

¹ Nations Unies, *Recueil des Traités*, vol. 303, p. 159.

² Entré en vigueur le 10 novembre 1958 par l'échange desdites notes.

³ Nations Unies, *Recueil des Traités*, vol. 308, p. 333.

My Government proposes that this note and Your Excellency's reply concurring therein shall constitute an amendment to the aforesaid Agreement.

Accept, Excellency, the assurances of my highest consideration.

James W. RIDDLEBERGER

His Excellency Evangelos Averoff-Tossizza
Minister of Foreign Affairs
Athens

II

The Greek Acting Minister of Foreign Affairs to the American Ambassador

ROYAL MINISTRY FOR FOREIGN AFFAIRS

No. 020410

Athens, November 10, 1958

Excellency :

I have the honor to acknowledge the receipt of your note No. 204, of November 10, 1958, reading as follows :

[*See note I*]

The proposal set forth above is acceptable to the Royal Hellenic Government and I agree that your Excellency's note and this reply constitute an agreed amendment of the aforesaid Agricultural Commodities Agreement.

Please accept, Excellency, the assurances of my highest consideration.

The Acting Minister for Foreign Affairs :

P. SKEFERIS

His Excellency James W. Riddleberger
Ambassador of the United States of America
Athens

Mon Gouvernement propose que la présente note et la réponse de Votre Excellence dans le même sens soient considérées comme constituant un avenant à l'Accord du 18 décembre 1957.

Veillez agréer, etc.

James W. RIDDLEBERGER

Son Excellence Monsieur Evangelos Averoff-Tossizza
Ministre des affaires étrangères
Athènes

II

Le Ministre des affaires étrangères de Grèce par intérim à l'Ambassadeur des États-Unis d'Amérique

MINISTÈRE ROYAL DES AFFAIRES ÉTRANGÈRES

N° 020410

Athènes, le 10 novembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 204 de Votre Excellence, en date du 10 novembre 1958, conçue comme suit :

[*Voir note I*]

La proposition qui précède à l'agrément du Gouvernement royal hellénique, et j'accepte que la note de Votre Excellence et la présente réponse soient considérées comme constituant un avenant à l'Accord relatif aux produits agricoles.

Veillez agréer, etc.

Le Ministre des affaires étrangères par intérim :

P. SKEFERIS

Son Excellence Monsieur James W. Riddleberger
Ambassadeur des États-Unis d'Amérique
Athènes

No. 4384. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND SPAIN UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT. SIGNED AT MADRID, ON 27 JANUARY 1958¹

AGREEMENT² TO SUPPLEMENT THE ABOVE-MENTIONED AGREEMENT, AS SUPPLEMENTED. SIGNED AT WASHINGTON, ON 31 OCTOBER 1958

Official text: English.

Registered by the United States of America on 25 June 1959.

The Agricultural Commodities Agreement between the United States of America and Spain, signed at Madrid January 27, 1958,¹ as supplemented April 10, 1958,³ and June 30, 1958,⁴ is hereby further supplemented as follows :

1. In addition to the commodities listed in Article I of the Agreement of January 27, 1958, as supplemented, the Government of the United States of America will finance the following commodities and ocean transportation :

<i>Commodity</i>	<i>Value (million)</i>
Soybean/cottonseed oil	\$11.8
Ocean transportation8
	TOTAL \$12.6

Purchase authorizations will be issued not later than 60 days after the effective date of the present Agreement.

2. Pesetas accruing to the Government of the United States of America as a consequence of sales of the commodities specified in the present Agreement will be used by the Government of the United States of America as follows :

(a) For payment of expenditures by the United States of America in Spain under Subsections (a), (f), (h), and (i) of Section 104 of the Agricultural Trade Development and Assistance Act, as amended, the peseta equivalent of \$6.9 million.

(b) For loans to the Government of Spain under Section 104 (g) of the Act, the peseta equivalent of \$5.7 million.

¹ United Nations, *Treaty Series*, Vol. 303, p. 247.

² Came into force on 31 October 1958, upon signature, in accordance with its provisions.

³ United Nations, *Treaty Series*, Vol. 308, p. 336.

⁴ United Nations, *Treaty Series*, Vol. 317, p. 360.

[TRADUCTION — TRANSLATION]

N° 4384. ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET L'ESPAGNE RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE. SIGNÉ À MADRID, LE 27 JANVIER 1958¹

AVENANT² À L'ACCORD SUSMENTIONNÉ, TEL QU'IL A ÉTÉ COMPLÉTÉ. SIGNÉ À WASHINGTON, LE 31 OCTOBRE 1958

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

L'Accord relatif aux produits agricoles conclu entre les États-Unis d'Amérique et l'Espagne, à Madrid, le 27 janvier 1958¹, tel qu'il a été complété les 10 avril³ et 30 juin 1958⁴, est de nouveau complété comme suit :

1. Outre les produits énumérés à l'article premier de l'Accord du 27 janvier 1958 tel qu'il a été complété, le Gouvernement des États-Unis d'Amérique financera la vente des produits suivants ainsi que les frais de transport par mer :

<i>Produits</i>	<i>Montants (millions de dollars)</i>
Huile de soya/de coton	11,8
Frais de transport par mer	0,8
	TOTAL 12,6

Les autorisations d'achat seront délivrées 60 jours au plus tard après l'entrée en vigueur du présent Accord.

2. Les pesetas acquises par le Gouvernement des États-Unis d'Amérique à la suite de la vente des produits visés dans le présent Accord seront utilisées par ce Gouvernement aux fins suivantes :

- a) L'équivalent en pesetas de 6,9 millions de dollars servira à couvrir les dépenses effectuées en Espagne par les États-Unis d'Amérique conformément aux paragraphes *a*, *f*, *h* et *i* de l'article 104 de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée.
- b) L'équivalent en pesetas de 5,7 millions de dollars servira à consentir des prêts au Gouvernement espagnol, conformément au paragraphe *g* de l'article 104 de la loi précitée.

¹ Nations Unies, *Recueil des Traités*, vol. 303, p. 247.

² Entré en vigueur le 31 octobre 1958, dès la signature, conformément à ses dispositions.

³ Nations Unies, *Recueil des Traités*, vol. 308, p. 338.

⁴ Nations Unies, *Recueil des Traités*, vol. 317, p. 364.

Except as otherwise provided herein, the provisions of the Agreement of January 27, 1958, as supplemented, shall apply to this Agreement.

This Agreement shall enter into force upon signature.

IN WITNESS THEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE at Washington, this thirty-first day of October, 1958.

For the Government of the United States of America:
Thomas C. MANN

For the Government of Spain :
J. M. DE AREILZA

Pour le reste, les dispositions de l'Accord du 27 janvier 1958, tel qu'il a été complété, s'appliqueront au présent Accord.

Le présent Accord entrera en vigueur à la date de sa signature.

EN FOI DE QUOI les représentants des deux pays, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Washington, le 31 octobre 1958.

Pour le Gouvernement des États-Unis d'Amérique :
Thomas C. MANN

Pour le Gouvernement espagnol :
J. M. DE AREILZA

No. 4389. AGRICULTURAL COM-MODITIES AGREEMENT BE-TWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERN-MENT OF THE REPUBLIC OF TURKEY UNDER TITLE I OF THE AGRICULTURAL TRADE DEVE-LOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT ANKARA, ON 20 JANUARY 1958¹

N° 4389. ACCORD ENTRE LE GOU-VERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNE-MENT DE LA RÉPUBLIQUE DE TURQUIE RELATIF AUX PRO-DUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À ANKARA, LE 20 JANVIER 1958¹

EXCHANGE OF NOTES (WITH AN AIDE-MÉMOIRE) CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. ANKARA, 8 NOVEMBER 1958

ÉCHANGE DE NOTES (AVEC UN AIDE-MÉ-MOIRE) CONSTITUANT UN ACCORD² MODI-FIANT L'ACCORD SUSMENTIONNÉ. ANKARA, 8 NOVEMBRE 1958

Official text: English.

Texte officiel anglais.

Registered by the United States of America on 26 June 1959.

Enregistré par les États-Unis d'Amérique le 26 juin 1959.

[*For the text of these notes, see p. 374 of this volume.*]

[*Pour le texte de ces notes, voir p. 375 de ce volume.*]

¹ United Nations, *Treaty Series*, Vol. 304, p. 15, and Vol. 317, p. 366.

² Came into force on 8 November 1958 by the exchange of the said notes.

¹ Nations Unies, *Recueil des Traités*, vol. 304, p. 15, et vol. 317, p. 367.

² Entré en vigueur le 8 novembre 1958 par l'échange desdites notes.

No. 4576. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND PERU RELATING TO SURPLUS AGRICULTURAL COMMODITIES. LIMA, 9 APRIL 1958¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. LIMA, 10 AND 12 SEPTEMBER 1958

Official texts: English and Spanish.

Registered by the United States of America on 25 June 1959.

I

The American Ambassador to the Peruvian Minister of Foreign Affairs

No. 77

Lima, September 10, 1958

Excellency :

I have the honor to refer to the exchange of notes of April 9, 1958¹ between our two Governments providing for an Agricultural Commodities Agreement under Title I of the Agricultural Trade Development and Assistance Act, as amended.

The Government of the United States of America proposes to amend Article 1 of the Agreement to delete the date June 30, 1958 and to substitute therefor the date November 30, 1958. It is also proposed to amend Section I of the Memorandum of Understanding to delete the dates June 30, 1958 and September 30, 1958 and to substitute therefor the dates November 30, 1958 and December 31, 1958, respectively.

If the foregoing amendments to the Agreement and to the Memorandum of Understanding are acceptable to Your Excellency's Government, it is proposed that this note, together with Your Excellency's affirmative reply shall constitute an agreement between our two Governments on this matter.

Accept, Excellency, the renewed assurances of my highest consideration.

Theodore C. ACHILLES

His Excellency Raúl Porras Barrenechea
Minister of Foreign Affairs
Lima

¹ United Nations, *Treaty Series*, Vol. 316, p. 37.

² Came into force on 12 September 1958 by the exchange of the said notes.

II

The Peruvian Minister of Foreign Affairs to the American Ambassador

[SPANISH TEXT — TEXTE ESPAGNOL]

[TRANSLATION¹ — TRADUCTION²]

MINISTERIO DE RELACIONES EXTERIORES

MINISTRY FOR FOREIGN AFFAIRS

Número : (D) 6-3/77

Number : (D) 6-3/77

Lima, 12 de Setiembre de 1958

Lima, September 12, 1958

Señor Embajador :

Mr. Ambassador :

Tengo a honra avisar a Vuestra Excelencia el recibo de su atenta nota N° 77, de fecha 10 del mes en curso, en la que formula la propuesta del Gobierno de los Estados Unidos de América para enmendar el Artículo I del Convenio sobre Productos Agrícolas entre nuestros dos Gobiernos, de 9 de abril de 1958 y la Sección I del Memorandum de Entendimiento que forma parte integral del mencionado Convenio.

I have the honor to acknowledge receipt of Your Excellency's courteous note No. 77, dated the 10th of this month, in which you state the proposal of the Government of the United States of America to amend Article I of the Agricultural Commodities Agreement between our two Governments, dated April 9, 1958, and Section I of the memorandum of understanding forming an integral part of the said agreement.

El Gobierno de Vuestra Excelencia propone la sustitución en el Artículo I de la fecha 30 de Junio de 1958 por la de 30 de Noviembre de 1958 y la supresión en la Sección I del referido Memorandum de las fechas 30 de Junio de 1958 y 30 de Setiembre de 1958 sustituyéndolas por las de 30 de Noviembre de 1958 y 31 de Diciembre de 1958, respectivamente.

Your Excellency's Government proposes the substitution of the date November 30, 1958 for the date June 30, 1958 in Article I, and the deletion of the dates June 30, 1958 and September 30, 1958 in Section I of the said memorandum and the substitution therefor of the dates November 30, 1958 and December 31, 1958, respectively.

Me es grato expresar a Vuestra Excelencia que mi Gobierno acepta la sustitución de las indicadas fechas y considera que la presente nota de aceptación, junto con la citada nota de Vuestra Excelencia, constituyen el acuerdo de nuestros dos Gobiernos sobre el particular.

I am happy to inform Your Excellency that my Government agrees to the substitution of the aforesaid dates and considers the present note of acceptance, together with the above-mentioned note from Your Excellency, as constituting an agreement between our two Governments on this matter.

Aprovecho de esta oportunidad para reiterar a Vuestra Excelencia las seguri-

I avail myself of this opportunity to renew to Your Excellency the assurances

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

dades de mi más alta y distinguida consideración.

of my highest and most distinguished consideration.

Raúl PORRAS

Raúl PORRAS

Al Excelentísimo
señor Theodore C. Achilles
Embajador Extraordinario
y Plenipotenciario
de los Estados Unidos
de América
Ciudad

His Excellency
Theodore C. Achilles
Ambassador Extraordinary
and Plenipotentiary
of the United States
of America
City

[TRADUCTION — TRANSLATION]

N° 4576. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LES
ÉTATS-UNIS D'AMÉRIQUE ET LE PÉROU RELATIF AUX PRODUITS
AGRICILES EN SURPLUS. LIMA, 9 AVRIL 1958¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT L'ACCORD SUSMENTIONNÉ.
LIMA, 10 ET 12 SEPTEMBRE 1958

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 25 juin 1959.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures du Pérou

N° 77

Lima, le 10 septembre 1958

Monsieur le Ministre,

J'ai l'honneur de me référer à l'échange de notes qui a eu lieu le 9 avril 1958¹ entre nos deux Gouvernements au sujet de l'Accord relatif aux produits agricoles conclu dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée.

Le Gouvernement des États-Unis d'Amérique propose de remplacer, dans l'article premier de l'Accord, la date du 30 juin 1958 par celle du 30 novembre 1958. Il propose en outre de remplacer, dans l'article premier du Mémoire d'accord, les dates du 30 juin 1958 et du 30 septembre 1958 par celles du 30 novembre 1958 et du 31 décembre 1958, respectivement.

Si le Gouvernement de Votre Excellence donne son agrément aux modifications ci-dessus de l'Accord et du Mémoire d'accord, la présente note et la réponse de Votre Excellence dans ce sens seront considérées comme constituant entre nos deux Gouvernements un accord en la matière.

Veuillez agréer, etc.

Theodore C. ACHILLES

Son Excellence Monsieur Raúl Porras Barrenechea
Ministre des relations extérieures
Lima

¹ Nations Unies, *Recueil des Traités*, vol. 316, p. 37.

² Entré en vigueur le 12 septembre 1958 par l'échange desdites notes.

II

Le Ministre des relations extérieures du Pérou à l'Ambassadeur des États-Unis d'Amérique

MINISTÈRE DES RELATIONS EXTÉRIEURES

N° (D) 6-3/77

Lima, le 12 septembre 1958

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 77, en date du 10 septembre, dans laquelle Votre Excellence indique que le Gouvernement des États-Unis d'Amérique propose de modifier l'article premier de l'Accord relatif aux produits agricoles, conclu entre nos deux Gouvernements le 9 avril 1958, et l'article premier du Mémorandum d'accord qui fait partie intégrante dudit Accord.

Le Gouvernement de Votre Excellence propose de remplacer, dans l'article premier, la date du 30 juin 1958 par celle du 30 novembre 1958 et de remplacer, dans l'article premier du Mémorandum, les dates du 30 juin 1958 et du 30 septembre 1958 par celles du 30 novembre 1958 et du 31 décembre 1958, respectivement.

Je suis heureux de faire savoir à Votre Excellence que mon Gouvernement accepte les modifications de dates proposées et considère la présente note d'acceptation et la note de Votre Excellence, mentionnée ci-dessus, comme constituant un accord en la matière entre nos deux Gouvernements.

Veillez agréer, etc.

Raúl PORRAS

Son Excellence Monsieur Theodore C. Achilles
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
En ville

No. 4739. CONVENTION ON THE RECOGNITION AND ENFORCEMENT OF FOREIGN ARBITRAL AWARDS. DONE AT NEW YORK, ON 10 JUNE 1958¹

N° 4739. CONVENTION POUR LA RECONNAISSANCE ET L'EXÉCUTION DES SENTENCES ARBITRALES ÉTRANGÈRES. FAITE À NEW-YORK, LE 10 JUIN 1958¹

RATIFICATION

Instrument deposited on:

26 June 1959

FRANCE

(To take effect on 24 September 1959.)

With the following declarations :

[TRANSLATION — TRADUCTION]

(1) Referring to the possibility offered by paragraph 3 of article I of the Convention, France declares that it will apply the Convention on the basis of reciprocity, to the recognition and enforcement of awards made only in the territory of another contracting State; it further declares that it will apply the Convention only to differences arising out of legal relationships, whether contractual or not, which are considered as commercial under its national law.

(2) Referring to paragraphs 1 and 2 of article X of the Convention, France declares that this Convention will extend to all the territories of the French Republic.

RATIFICATION

Instrument déposé le:

26 juin 1959

FRANCE

(Pour prendre effet le 24 septembre 1959.)

Avec les déclarations suivantes :

« 1) se référant à la possibilité offerte par l'article premier, alinéa 3, de la Convention, la France déclare qu'elle appliquera la Convention sur la base de la réciprocité, à la reconnaissance et à l'exécution des seules sentences rendues sur le territoire d'un autre État contractant; elle déclare en outre qu'elle appliquera la Convention uniquement aux différends issus de rapports de droit, contractuels ou non contractuels, qui sont considérés comme commerciaux par sa loi nationale.

« 2) Se référant à l'article X, alinéas 1 et 2 de la Convention, la France déclare que la présente Convention s'étendra à l'ensemble des territoires de la République française ».

¹ United Nations, *Treaty Series*, Vol. 330.

¹ Nations Unies, *Recueil des Traités*, vol. 330.